

FORM NO. 21

(See rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

OA/TA/RA/CP/MA/PT 94/88

Jagdish Prasad

Versus

Union of India

INDEX SHEET

Serial No.	DESCRIPTION OF DOCUMENT
1.	check list
2.	order sheet
3.	Judgment date 15-7-92
4.	petition copy
5.	POWES
6.	Annexure
7.	POWES
8.	Counter Affidavit
9.	Annexure
10.	Rejoinder affidavit
11.	Annexure
12.	Reply
13.	Annexure
14.	Reply to of the Respondent: 2
15.	affidavit

Certified that the file is complete in all respects

B & C Weeded & disengaged

Signature of S.O.

Sign

DB. Selection / Appointment
Filed on 28.11.11
①
28/11

CENTRAL ADMINISTRATIVE TRIBUNAL

Circuit **ADDITIONAL BENCH,**

23-A, Thornhill Road, Allahabad-211001

Gandhi Bhawan, Lucknow

Registration No. 94 of 1988(L)

APPLICANT (s) Jagdish Prasad

RESPONDENT(s) Divisional Superintendent of Post Offices, etc.

Particulars to be examined

Endorsement as to result of Examination

1. Is the appeal competent? Yes
2. (a) Is the application in the prescribed form? Yes
- (b) Is the application in paper book form? Yes
- (c) Have six complete sets of the application been filed? (2 sets filed)
3. (a) Is the appeal in time? Yes
- (b) If not, by how many days it is beyond time?
- (c) Has sufficient case for not making the application in time, been filed?
4. Has the document of authorisation, Vakalat-nama been filed? Yes
5. Is the application accompanied by B. D./Postal-Order for Rs. 50/-? Yes - (I.P.O No. DD 067032) 5 dt. 3.11.11 Rs-50/-
6. Has the certified copy/copies of the order (s) against which the application is made been filed? Yes
7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed? Yes
- (b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly? Yes (By Director)

O.A. 94 of 1988 (1)

3

Jagdish Patel vs. Dist. Supt. & P.O. & or

ORDER SHEET

23.0.08

Hon. A. Jinn, A.M.

Admit. issue notices.

Time limits for C.A. 15 days thereafter A.N.
Put up on 24.10.08 for hearing.

Sd/-

hij

A.M.

OR

3/3

Notices issued to Respondents No. 1 & 2
through Regd. Post. fixing 24.10.08 for
hearing.

24.10.08

~~Notice of Respondents No. 1 & 2 received
by the court with the remaining fees.
has been received.~~

क्या 11/2/14 2/14/08
Copy received personally.
Respect. No. 2 on 24.10.08

hij
8/5

hij
24.10.08

24.10.88

Applicant's presence

Atul Lal Counsel for
Ashok Ugras. Name
present for Respondent.

Fr 22.11.88

hij

24.10.88

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH AT LUCKNOW

O.A./T.A. No. 94 1988 (C)

Jagdish Pd.

Applicant(s)

Versus

Civil Suit at P.O.

Respondent(s)

No.	Date	Orders
	22.11.88	<u>D.R.</u> Sr. H.P. Pathak & A.R. Pathak files his Power on behalf of respondents. No 2 & 4 files reply today. Rejoinder if any, may be filed by 23.12.88. h 24/11 le D.O.
	23.12.88	<u>D.R.</u> On the request of applicant's counsel, the case is adjourned to 27.1.89 for R.A. h 24/12 le <u>D.R.</u>
	27/1/89	No sitting. Adjourned to 27/3/89 for R.A.
	27/3/89	<u>DR</u> Reply filed today by Shri VK Chaudhry. Rejoinder can be filed by 25/4/89. le DR 27/1/89

94/100L
9.2.90 No Sitting Adj. to 12.4.90 (5)
A

12.4.90.

Hon. Mr. P. S. Habib Mohammad A.M. N. R. D. filed
Hon. Mr. J. P. Sharma T.M. SKH

On the request of both the parties
Case is adjourned to 25/11/90. ^{Revised}
Supplementary CA filed today. keep it as record.
J.M. A.M.

5.10.90

No Sitting Adj. to 28.11.90

11.90

Hon. Mr Justice K. Mathur
Hon. Mr. M. M. Singh AM

2
OK
No Sublety
Hled.
S.FH

On the request of counsel
for applicant case is adjourned
to 9.1.91.

H H L
AM.

MC

No Supply. RA.

I H.

L
7/1/91

9.1.91

RA has
been filed by
Applicant
Put up on
18/2/91 for
Final hearing
before the
Hon. Bench
A

6

1

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH.

...

Registration O.A. No. 94 of 1988

Jagdish Prasad Applicant.

Versus

Divisional Superintendent of
Post Offices and others Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.

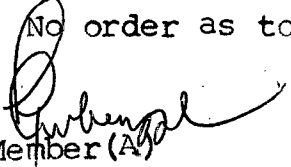
Hon'ble Mr. K. Obayya, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.

The dispute raised by the applicant in this case is that he is a permanent resident of village Malthua Tehsil Dalmau, District Raibareilly where a branch post office functions. The applicant was selected for the post of Extra Departmental Branch Post Master but instead of appointing him, the respondent no. 2 was appointed and after exhausting further remedies, the applicant has approached the Tribunal challenging his appointment. The main contention on behalf of the applicant is that under the instructions, it is specifically provided that the person who is selected should be the permanent resident of that village in which post office situates. The applicant, undoubtedly, is the permanent resident of that village. The dispute is regarding respondent no. 2. It appears that the applicant has filed documents which indicates that the respondent no. 2 is not a permanent resident of the village. As a matter of fact, he is a resident of village Tikari, District Raibareilly, and the copy of the application filed by him before the authorities showing his residence in village Tikari, but there is no denial of the fact that he has got a house in the village Malthua or that he has also holds

the agricultural land therein. The respondents have filed the ~~map~~ ^{Electoral Roll} of the village which indicates that the name of the applicant was entered in the ~~map~~ ^{Electoral Roll} of the said village, and the Khatauni also indicates that his name was substituted in place of someone in the year 1986. He also holds a house. But it may be that he is holding cultivation in the said village and he is also belonging to the said village, but it can not be said that he is permanent resident of that village, though, he is residing temporarily in another village adjacent to Raibareilly. But both the property and house being in the village and that he exercised the proprietary rights, it can not be said that even if he has got more residences, that he is not a permanent resident of the village, as such, his appointment can not be set aside on this ground.

2. Accordingly, the application deserves to be dismissed. No order as to costs.


Member (A)


Vice-Chairman

Dated: 15.7.1992

(n.u.)

Filed on 23.01.80
(R)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH-LUCKNOW.

APPLICATION NO. 94 OF 1988 CH
(U/S 19 of the Central Administrative Tribunal Act)

BETWEEN

JAGDISH PRASAD - - - - - APPLICANT
AND(VERSUS)
DIVISIONAL SUPERINTENDENT OF
POST OFFICES AND OTHERS - - - - - RESPONDENTS.

I N D E X

Sl.No.	Description of documents relied upon	Page Nos.
1-	Application	- 1 to 13
2-	Annexure No.1	- 14 — 15
3-	Annexure No.2	- 16 — 18
4.	Annexure No.3	- 19 —
5.	Annexure No.4	- 20 — 23
6.	Annexure No.5	- 24 — 25
7.	Annexure No.6	- 26 — 27
8.	Annexure No.7	- 28 — 29
9.	Power	- 30 —

Place : Lucknow

Date: 8/8/88
23/8/80

SIGNATURE OF APPLICANT

जगदीश प्रसाद

For use in
Tribunal's office

or

Date of receipt by post
Regn.No. _____

Signature of Registrar.

9

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH, LUCKNOW.

APPLICATION NO. 94 OF 1988 (4)

(Under Section 19 of Central Administrative Tribunal Act)



BETWEEN

JAGDISH PRASAD - - - - - APPLICANT

VERSUS

Divisional Superintendent of
Post offices and others - - - - - Respondents.

I- DETAILS OF APPLICATION

1. Particulars of the applicant : Jagdish Prasad aged about 35 years son of late Lax Narain resident of village & Post Melthua district- Raebareli.
2. Particulars of the respondents:
 1. Divisional Superintendent of Post Offices, Satya Nagar, Raebareli Pin- 229001.
 2. Sadashiv Shukla aged about 35 years son of Sri Shiv Narain Shukla r/o Village Tikra Post- Nakfulha distt. Raebareli at present Address- Vill and post- Melthua distt. Raebareli.

जगदीश प्रसाद

10

-2-

3. Particulars of the order against which application is made.

1. Order No. Memo No. H Melthua/88 dt. 23.6.1988
Date: 23.6.1988
Passed by: Post Offices Divisional Superintendent, Raebareli, the respondent no.1.

Subject in brief:- Selection and appointment on the post of Extra departmental Branch Post Master of village Melthua Pargana and Tehsil Dalmau distt. Raebareli was to be made from amongst the several candidates for the said post and gross irregularities were committed by the respondents no.1 while selecting the respondent no.2 and issuing appointment letter to him for the said post.

4. Jurisdiction of the Tribunal:

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

5. Limitation

The applicant further declares that the application is within the

11
limitation prescribed in Section 21 of the Administrative Tribunal Act, 1985.

6. Facts of the case :
- (1) That a branch post office was scheduled to be established in village Melthua Pergana and Tehsil Dalmau district-Raebareli.
 - (2) That for the appointment on the said post office, vacancy of extra departmental Branch Post Master (hereinafter called the BPM) was notified through the Employment Exchange of district Raebareli in the month of March, 1988.
 - (3) That the following qualifications were prescribed for being a candidate and selection for the said post:-
 - A. That the candidate must be permanent resident of the village where the branch post office was to be established and the application must accompany the certificate issued by the Pradhan of that very village verifying the permanent residence of the candidate.
 - B. That the candidate must have sound income and the application must accompany the income certificate issued by the revenue officer.

6/2/2014

- C. A certificate showing the availability of a room in which scheduled branch office to be established.
- D. Certificate and Mark-sheet of High School.
- E. Two character certificates, one issued by the Pradhan of the village where the branch office was to be established and the other by some officer.

- 4- That the applicant and other permanent residents of the village Melthua whose ^{names} were enrolled in the office of Employment Exchange Raebareli tendered their application for selection and appointment of the said post of BPM.
- 5- That the applicant possessed all the prescribed qualifications namely he was permanent resident of village Melthua that he had an annual income of Rs.36,000/- that he was graduate, that he had a room to make available and bore a good character.
- 6- That in order to verify the above averments, the applicant submitted a certificate dated 3.5.1988 issued by the Pradhan of village Melthua verifying the permanent residence of the applicant in the village Melthua and also that the applicant possessed a house on the main road of the village just in the middle of the abadi. copy whereof is being filed as ANNEXURE No.1. *The applicant also filed the*

சமர்ப்பிக்கப்பட்டது -

- Character certificates issued by Sri Har Narain singh (the present M.L.A. of the area), Sri Ramesh Kumar Shukla (M.L.A. of the Raebareli city), Sri Madan Mohan Mishra (Freedom fighter and former M.L.A.) Sri Pratap Bahadur singh (Block Pramukh of the area) and Sri Ram Lotan Prasad (the Pradhan of the village Melthua).
- 7- That the respondent no.1 ~~was~~ appointed Inspector for Post Offices Sri V.P.Dixit as Enquiry Officer so as to check up the particulars furnished by the various candidates and then the respondent no.2 came to village Melthua and started telling that the Inspector Sri V.P.Dixit was his relative and that he was to be selected and appointed on the said post of B.P.M.
- 8- That the applicant and other residents of the village, who had applied for the said post, were surprised to know it as the respondent no.2 was not permanent resident of the village Melthua rather he permanently settled at village Tikra Pergana Tehsil and district-Raebareli where he obtained agricultural land on patta by the land Management Committee village Tikra and where he had a house and running a flour mill besides the fact that he had taken loan from the bank and his name was enrolled in the Electoral lists of village Tikra and had obtained a licence for the dealership of fertiliser at village Tikra and has been an active member of the Sugar Cane Cooperative

समयानुसार

Society .It was also known to the residents of village Melthua that his father has settled in Raebareli city several decades ago and only about 1-1/2 bigha ancestral agricultural land and ruins of his house existed in the village Melthua.It was also known to the residents of village Melthua that after completing education in Raebareli city the respondent no.2 went to village Tikra and settled there.Thus the name of the respondent No.2 was also enrolled in the electoral list of the Raebareli city.

9- That after the rumour had widespread in the village Melthua , the applicant and others investigated and found that although the name of the respondent no.2 was not enrolled in the ^{Exchange} Employment and after the notification of the vacancy, he got himself enrolled in the ~~Electoral list of the Raebareli city~~ Employment Exchange Raebareli and managed to send his name as a candidate for the said post.

10- That hearing all these, the applicant who had 13 bigha land in the village and a house and sound income approached the Pradhan of the village Melthua, Bela Gasisi and Ghoori, and got them acquainted with all these saying going on in the village as those three Gaon Sabha

All the three Pradhan made a joint statement to the effect that the respondent no.2 did not fulfill the prescribed qualifications rather the applicant was the best suitable candidates in the village Melthua. A true copy of the said statement is annexed as ANNEXURE No.2 herewith the original of which has been filed before the respondent no.1.

11. That it is relevant to mention here that the ancestral house of the father of the respondent no.3 had fallen down several decades ago and now that part of the house fallen in his share is existing in the shape of ruins (Khandhar) and the respondent no.2 circulated news that he has offered a room for establishing the branch post Officer in the house of his uncle Sri Hridhya Narain. A Photo copy of the certificate duly signed by the Gram Panchayat Adhikari and village Pradhan is annexed herewith as ANNEXURE No.3 to the application which was also filed before the respondent no.1.

12. That the applicant gave a representation to the respondent no.1 on 30.5.1988 setting forth the defects that the respondent no.2 possessed and reasons as to why he should not be considered eligible candidate for the said post. A true copy of the said representation is annexed as ANNEXURE No.4 to the application wherein the applicant prayed that the enquiry be got made by another officer.

- 12- That not only the applicant but several other candidates belonging to the village Melthua gave their complaints regarding the unfair manner in which the selection was being made. A true copy of the complaint dated 3.6.88 made by another candidate Sri Jawahar singh is attached as Annexure No.5 and a true copy of the representation dt. 23.6.1988 is filed by the applicant is annexed as ANNEXURE No.6 to the application.
- 13- That by means of all aforesaid representation and complaints it is crystal clear that the selection of the respondent no.2 was quite illegal, irregular, arbitrary and without application of mind which has been done as favour to him and not on merit.
- 14- That the applicant respectfully submits that the applicant was best suitable candidate from amongst all the candidates having all requisite qualification whereas the respondent no.2 lacked the prescribed qualification. As such his selection and appointment on the post of BPM village Melthua is quite illegal, irregular, arbitrary and biased.
15. That in consequence of selection the respondent no.1 has issued appointment letter dated 23.6.1988 to the respondent no.3 thereby provisionally appointing him as E.D. BPM Melthua subject to his personal income and

character ~~an~~ candidates are found with satisfactory result

A true copy of the appointment letter dated 23.6.1988 is being filed as ANNEXURE No.7 to the application-

17- That since the selection and appointment of the respondent no.2 is grossly illegal, irregular, arbitrary and without application of mind, hence the same is liable to be quashed and the applicant is liable to be appointed on the said post.

18- That since the respondent no.1 has not conducted the selection in accordance with law and did not take note of the various representations and complaints made by the applicant and other candidates and has issued appointment letter to the respondent no.2, hence this petition is being filed for quashing the selection and appointment of the respondent ~~on the said post~~ on the following amongst other grounds :-

GROUNDS

- (A) Because the respondent no.2 being ab-initio and irregular candidate and lacking prescribed qualifications, his selection and appointment on the post of Extra departmental Branch Post Office Melthua is substantially illegal, arbitrary and against the rules contained in Section II of the Post and Telegraphs Extra Departmental Agent (Conduct and Service) Rules, 1964.

Amended

- (B) Because the selection of the respondent no.2 is substantially illegal and partial without resorting to fair mode of selection and without making proper enquiry.
- (C) Because the respondent no.1 did not consider the material supplied to him showing that the selection of respondent no.2 was improper, unfair and partial.
- (D) Because the applicant was the best suitable candidate having all requisite qualifications from amongst all the candidates.
- (E) Because the respondent no.1 has acted in a very arbitrary and capricious manner in making selection and appointing the respondent no.2.
- (F) Because the appointment of the respondent no.2 is substantially illegal and materially unjust.

7-RELIEFS SOUGHT : In view of the facts mentioned in para-6 above the applicant prays for following reliefs:-

- (A) That the selection and appointment of the respondent no.2 made by the respondent no.2 vide appointment letter dated 23.6.1988 (contained in Annexure No.7) be set aside and in consequence thereof the appointment letter dated 23.6.1988 be quashed.

unlawful

- (B) That the respondent no.1 be directed to ensure the appointment of the applicant on the post of B D B.P.M. Melthua district-Raebareli or make fresh selection from amongst all the candidates in accordance with law.
- (C) Because any other relief which this Hon'ble Tribunal may find fit and proper may also be awarded.
- (D) Costs of the application be awarded to the applicant from the respondents .

8-INTERIM ORDER PRAYED FOR :

It is prayed that pending decision on the application the applicant seeks issue of the following interim order :-

That the respondent no.1 be directed not to give regular appointment to the respondent no.2.

9-DETAILS OF THE REMEDIES EXHAUSTED :

The applicant declares that he has availed of all the remedies available to him under the relevant service Rules etc.

The applicant and other candidates made several

-12-

representations but no case was taken of them.
Some of those representations have been filed
as Annexure Nos.2 to 6 to this application.

10- MATTER NOT PENDING WITH ANY OTHER COURT, etc.

The applicant further declares that the matter
regarding which this application has been made
is not pending before any court of law or any o
other authority or any Bench of this Tribunal.

11- PARTICULARS OF THE POSTAL ORDER IN RESPECT OF THE
APPLICATION FEE:

- 1- Number of the postal
order : DD/5- 067832
- 2- Name of the issuing Post
office : High Court Branch,
Lucknow.
- 3- Date of issue of the
postal order : 3.8.1988
- 4- Post office at which
payable :

12- DETAILS OF INDEX :

An index has been enclosed.

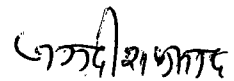
-13-

13- LIST OF ENCLOSURES:

Annexure No.1 to 7 annexed with this
application.

Dated: Place Lucknow

8/8/88

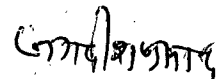


APPLICANT

VERIFICATION

I, Jagdish Prasad son of late Laxmi Narain aged about 35 years working the Agriculture resident of village and Post Melthua do hereby verify that the contents from para 1 to 13⁴ of this application are true to my personal knowledge and belief and that I have not suppressed any material facts.

Place: Lucknow

Dated 8/8/88


APPLICANT

TO

THE REGISTRAR

CENTRAL ADMINISTRATIVE TRIBUNAL

इन दि सेन्ट्रल एडमिनिस्ट्रेटिव ट्रिब्युनल , एडीशनल बेंच, लखनऊ।

जगदीशप्रसाद

... एप्लीकेंट

बनाम

डिवीजनल सुपरिन्टेन्डेन्ट आफ

पोस्ट आफिस रायबरेली एण्ड अर्दर्स

... रेस्पान्डेन्ट्स

अनेकजर नं०-1

सेवा में,

श्रीमान डाक अधीक्षक महोदय,

जनपद रायबरेली।

3.5.88

मान्यवर,

मैं राम लौटन प्रसाद शुक्ल ग्राम व पोस्ट मेल्थुवा का ग्राम प्रधान हूँ। मेरे आवेदन को दृष्टिगत रखते हुए प्रशासन ने जो डाकघर हमारे गाँव में खोला है, उसमें रिक्त पदों पर बहुत से व्यक्ति उम्मीदवार हैं। डाकघर को व्यवस्थित ढंग से चलाने के लिए योग्य, ईमानदार, चरित्रवान एवं कर्म व्यक्ति का होना नितान्त आवश्यक है इस हेतु हमारी ग्राम पंचायत यह निवेदन करती है कि आप ब्राच पोस्ट मास्टर के रिक्त पद हेतु जगदीश प्रसाद पुत्र लक्ष्मी नारायण निवासी ग्राम मेल्थुवा का ही चयन करें क्योंकि प्रत्याशी के पास उपयुक्त शिक्षा ईमानदारी के साथ-साथ उपयुक्त स्थान भी उपलब्ध है। उक्त प्रत्याशी का मकान गाँव के मध्य में सुरक्षित एवं मुख्य मार्ग पर स्थित है, गाँव

C.T.C.
Ashok / Anwar

जगदीशप्रसाद

की अधिकांश जनता चाहती है कि उक्त व्यक्ति को ही सेवा का मौका दिया जाये।

अतः आपसे आनुरोध प्रार्थना है कि उक्त पद पर निष्पक्ष तौर से उपयुक्त प्रत्याशी का है चयन करने की कृपा करें।

महान् कृपा होगी।

भवदीय,
ग्राम प्रधान
रामलोटन प्रसाद
प्रधान 3.5.88
सील

सत्यप्रतिलिपि

C. T. C.
Ashok Kumar
Srivastava

इल दि अफम सेन्ट्रल रि एडमिनिस्ट्रेटिव ट्रिब्युनल, एडीशनल बेंच,
लखनऊ।

जगदीशप्रसाद

... एप्लीकेंट

बनाम

डिवीजनल सुपरिन्टेन्डेन्ट आफ
पोस्ट आफिस रायबरेली एण्ड अर्दर्स ... रेस्पाण्डेन्ट

अनेक्जर नं-2

श्रीमान् डाक अधीक्षक महोदय,
जनपद- रायबरेली।

विषय:- ब्रांच में पोस्टमास्टर के रिक्त पद के चयन के संदर्भ में
आवश्यक क्विरण।

मान्यवर,

मैं ग्रामसभा मेल्लुवा का ग्राम प्रधान हूँ। डाकघर के रिक्त
पद ब्रांच ~~अधीक्षक~~ पोस्ट मास्टर के चयन के विषय में निम्न निवेदन
है:-

धारा-।क जगदीश प्रसाद पुत्र श्री लक्ष्मी नारायन हमारे यहाँ के
मूल निवासी है। अधिकांश जनमत इनके साथ इसलिए है कि
यह एक योग्य ईमानदार कर्मठ एवं चरित्रवान व्यक्ति है।

ख. सदाशिव पुत्र शिवनारायन हमारे गाँव मेल्लुवा के अस्थाई
निवासी है। कभी-कभी गाँव आते है इनका घर ग्राम
सभा टिकरा व सस्यनगर रायबरेली में भी है तीनों जगह
राशनकार्ड है तथा वोटरलिस्टर में तीनों जगह पर इनका

जगदीश प्रसाद

-2-

नाम है। यह अनैतिक एवं असंवैधानिक है।

धारा-21. जगदीश प्रसाद पुत्र श्री लक्ष्मी नारायन के पास मकान सुरक्षित व हर दृष्टिकोणसे उपयुक्त है।

2. सदाशिव पुत्र शिवनारायन के पास स्वयं का मकान नहीं है वह इनके चाचा हृदयनारायन का है तथा ज्यादा उपयुक्त नहीं है।

धारा-38.1. जगदीश प्रसाद पुत्र श्री लक्ष्मी नारायन को मैंने चरित्र व निवास तथा मकान की उपलब्धता का प्रमाणपत्र दिया है।

2. सदाशिव पुत्र शिवनारायन को भी उक्त प्रमाण दिये परन्तु उनमें यह उल्लेख था कि यह हमारे यहाँ के मूल निवासी नहीं है पता चला है कि आपके यहाँ उक्त प्रमाणपत्र प्रस्तुत नहीं किये तथा यह उल्लेख किया है कि ग्राम प्रधान से हमारी दुश्मनी है जबकि ऐसा नहीं है। यह हमारे द्वारा सही बातों का उल्लेख कर देने से खुद ही मनमोटाव रखने लगे है। अगर हमारी इनकी दुश्मनी होती तो मैं इनके चचेरे भाई जो यहाँ का मूल निवासी है। तथा पोस्ट मैन के रिक्त पद के लिए उम्मीदवार है। उसे चरित्र प्रमाणपत्र परिवार के किसी सदस्य को न देता।

धारा-4 § 1. जगदीश प्रसाद पुत्र श्री लक्ष्मी नारायन के द्वारा पास के लगभग 9 एकड़ जमीन व लगभग 30,000/- वार्षिक आय है। शिक्षा बी०ए० प्रथम तक प्राप्त है।

§ 2. सदाशिव पुत्र शिवनारायन के पास अधिक से अधिक 2 एकड़ जमीन व आय अधिक से अधिक 6000/- वार्षिक तथा शिक्षा

-3-

इण्टर मीडिएट से अधिक नहीं है। अब टिकरा व सत्यनगर में
व्यक्तिगत इनके पास कोई सम्पत्ति नहीं है।

अतः आपसे प्रार्थना है कि इनमें जो व्यक्ति ज्यादा
उपयुक्त हो उसी का चयन करने की कृपा करें।

महान् कृपा होगी।
डाक घर मेलुवा से सम्बन्धित ग्राम प्रधानों द्वारा सहमति।
प्रार्थना

उपरोक्त विवरण सत्य है। उपरोक्त विवरण सत्य है।

सील
हो श्रीपाल
प्रधान बूरी

हो गंगाप्रसाद
सील ग्राम मेलुवा,
रायबरेली
18.5.88

सील
रामलाल प्रसाद
प्रधान मेलुवा

सत्यप्रतिलिपि

C.T.E.
Ashok Verma
Ranwar

Jagdish Prasad

VS

Applicant

Regional Superintendent of

Post offices Lucknow & area

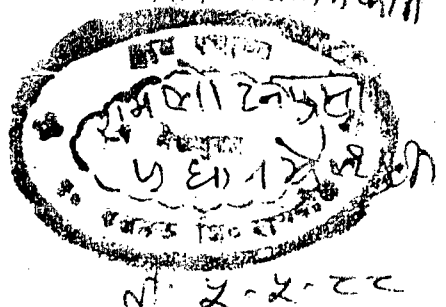
Respondent

Annexure No. 3

श्री प्रमोद जी. सिन्हा जी डाक अधीक्षक महोदय राधकवली
विषय: शा. फेल्लुवा ग्राम पोस्ट मास्टर पर हेतु चयन।

प्रमाणित किया जाता है कि ग्राम मैल्डुवा में सदाशिव के नाम
के नाम का भिलेख के अनुसार मकान नम्बर 25 दर्ज है जो ककावड
है। ककावड के नाम 25 के व शिव कुमार के नाम म. नं. 25 के
आंकित है यह दोनों मकान बस्के हैं। अतः सदाशिव के नाम का
नहीं है।
श्री प्रमोद जी. सिन्हा जी के।

श्री. डा. प्रमोद जी. सिन्हा जी का नाम 25 के व
शिव कुमार का मकान नं. 25 के व
वर्ष 1975 में 25 के व
ककावड है।



16/80
C.A. Prasad

Received
16/10/80

C.T.C.
Ashok Kumar

जागदीश प्रसाद

इन दि सेन्ट्रल एडमिनिस्ट्रेटिव ट्रिब्युनल, एडीशनल बेंच, लखनऊ।

जगदीश प्रसाद

... रि एप्लीकैन्ट

बनाम

डिवीजनल सुपरिन्टेन्डेन्ट आफ
पोस्ट आफिसेज रायबरेली एण्ड अर्दर्स

... रेस्पॉन्डेन्ट्स

अनेक्जर No-4

श्री एम० जे० सिद्धीक,
अधीक्षक डाक,
रायबरेली।

विषय:- डाकघर मेथुवा हेतु शाखा डाकपाल का चयन।

महोदय,

आपका ध्यान उपरोक्त विषय की ओर आकर्षित करते हुए
निम्नलिखित कुछ तथ्य आपकी सेवा में विचारार्थ एवं उचित निर्णय
लेने हेतु प्रेषित कर रहा हूँ:-

॥ अ॥ यहकि सदाशिव ॥ अ-यथी॥ ग्राम मेथुवा के मौजूदा निवासी
नहीं है। उनके पिता ने सत्यनगर रायबरेली में तथा उन्होंने
स्वयं ग्राम टिकरा में अपना निजी मकान बना रखा है। जिसका
मकान नम्बर-73 है। जिसका सत्यापन वोटरलिस्ट ग्रामसभा
टिकरा तथा ग्राम पंचायत अधिकारी के परिवार रजिस्टर
द्वारा किया जा सकता है। ग्राम मेथुवा में परिवार रजिस्टर
के मुताबिक केवल एक घर है जिसका नम्बर-25 है।

जगदीश प्रसाद

- 2 -

॥ ब॥ अ-यथी सदाशिव ग्राम टिकरा के निवासी है जहाँ पर स्वाभाविक रूप से आटा चक्की, उर्वरक बिक्री केन्द्र एवं ग्राम समाज से प्राप्त भूमि है।

॥ स॥ ग्राम मेथुवा में श्री सदाशिव के पास डाकघर रखने हेतु कोई निजी भवन नहीं है। जिस स्थान पर मौजूदा डाकघर है वह भवन श्री हृदयनारायण का निजी है सदाशिव का नहीं। चूँकि श्री सदाशिव के पास रहने योग्य कोई मकान नहीं है और न उन्होंने किराये का कोई भवन अपने रहने हेतु ग्राम मेथुवा में ले रखा है इस प्रकार श्री सदाशिव ग्राम मेथुवा के स्थाई या अस्थायी निवासी नहीं है नियमतः जो व्यक्ति मेथुवा ग्राम का निवासी नहीं वह शाखा डाकपाल पद का अ-यथी नहीं हो सकता।

॥ द॥ शिक्षा के दृष्टि कोण से भी श्री सदाशिव केवल इण्टरमीडिएट मात्र है। वह भी तृतीय श्रेणी में। जबकि अन्य आवेदक ग्रेजुएट भी है।

॥ य॥ सम्पत्ति- सम्पत्ति के नाम पर ग्राम मेथुवा में सदाशिव के नाम केवल एक एकड़ मात्र भूमि है। इस प्रकार भूमि जैसी अवल सम्पत्ति ग्राम मेथुवा में कम होने के कारण अपना आय प्रमाणपत्र उन्होंने ग्राम टिकरा व तहसीलदार रायबरेली द्वारा प्राप्त करके उपरोक्त प्रार्थनापत्र के साथ संलग्न किया था अर्थात् प्रार्थनापत्र देते समय इस अ-यथी ने वह शर्तें पूरा नहीं की जो उसे करना चाहिए था।

॥ र॥ चूँकि इस पद हेतु प्रार्थनापत्र सेवायोजन कार्यालय रायबरेली द्वारा

नगरपालिका

मंगाये गये थे और उनके कार्यालय द्वारा आपके कार्यालय को असाधारित किये गये थे फलतः उन प्रार्थनापत्रों अथवा उनके साथ संलग्न पत्रावलियों में कोई फेर बदल नहीं करना चाहिए था।

॥ ल॥ सुना जाता है कि प्रार्थनापत्र की अधिक बत्ताली बनाने के लिए मैथुवा ग्राम की तहसील डलमऊ के तहसीलदार से भी आय प्रमाणपत्र लेकर आपके कार्यालय में प्रेषित किया है जो सम्भवतः उनकी फाईल में लगा होगा। श्री सदाशिव ने यह केवल इसलिए किया है कि जिससे वह गलत ढंग से अपने प्रार्थनापत्र को मजबूत बना सकें।

॥ व॥ यही नहीं श्री सदाशिव ने रोजगार कार्यालय में वर्ष 1988 में रजिस्ट्रेशन उस समय कराया जब शाखा डाकपाल मैथुवा के रिक्त स्थान की सूचना रोजगार कार्यालय पहुच चुकी थी अर्थात् इस रोजगार सूचना के पूर्व श्री सदाशिव का कोई रजिस्ट्रेशन रोजगार कार्यालय में नहीं था। इस प्रकार सदाशिव का नाम भी रोजगार कार्यालय द्वारा गलत भेजा गया जबकि इसी पद के अन्य अर्थियों का रजिस्ट्रेशन इससे कई साल पूर्व ही हो चुका था।

॥ स॥ निम्नलिखित तथ्यों से भी आवेदक श्री सदाशिव के दुष्चरित्र होने के प्रमाण मिलते हैं। फलतः वह शाखा डाकपाल मैथुवा के पद पर चुने जाने योग्य नहीं है।

1. श्री सदाशिव कई स्थानों पर राशनकार्ड पर अपना नाम अंकित कराकर अब वैधानिक व अनैतिक लाभ प्राप्त करके जेलमरों आन्दोलन के सदस्य बन जाते हैं।

2. श्री सदाशिव ने जाली ढंग से ग्राम टिकरा, शहर रायबरेली की भी वोटरलिस्टों में क्रमशः 247 और 1040 क्रमांक पर अपना नाम अंकित

करा रखा है।

3. श्री सदाशिव सहकारी गन्ना समिति के सक्रिय सदस्य है जिसकी जानकारी गन्ना समिति की मूँगीगज शाखा से की जा सकती है।

4. ग्राम टिकरा में सम्पत्ति ग्राम समाज प्राप्त करने के इरादे से भूमि प्रबन्ध समिति टिकरा में भूमिहीन होने की गलत हलफनामा लगाया है।

उपरोक्त श्री सदाशिव की तुलना में अन्य सभी अर्थी इस पद हेतु उपयुक्त कहे जा सकते हैं। इस प्रकार श्री सदाशिव का चयन यदि श्रीमान् जी नहीं करेंगे तो स्वत्व जनमत का गला घुटने से बच जायेगा और ग्राम मेथुवा की जनता आपकी कोशिश आभारी होगी।

॥ श्री ॥ चेतवनी- सुना गया है कि क्षेत्रीय डाक निरीक्षक श्री वी०पी० दीक्षित जी ने कुछ गलत ढंग से श्री सदाशिव के रिश्तेदार होने के नाते जांच कार्य किया है और कुछ मिथ्या तथ्य श्रीमान् जी की सेवा में प्रेषित किये हैं। ऐसा करने का उनका उद्देश्य श्री सदाशिव को येन केन प्रकारेण गलत ढंग से शाखा डाकपाल मेथुवा के पद पर नियुक्त कराना है। अतः आपसे प्रार्थना है कि इस सम्पूर्ण मामले की जांच अन्य किसी अधिकारी द्वारा कराने का कष्ट करें।

महान् कृपा होगी।

आवेदक,

30.5.88

रामलखन सिंह

॥ राम लखन सिंह पडवोकेट ॥
अध्यक्ष युवक मंगलदल,
ग्रामसेवा मेथुवा

c.t.c.
Ashok Verma
Ashwadeh

सत्यप्रतिलिपि

जगदीशप्रसाद

इन दि सेन्दल एडमिनिस्ट्रेटिव ट्रिब्युनल म डि वीजन बेंच, लखनऊ।

जगदीश प्रसाद

..... अपीलान्ट

बनाम

डिवीजनल सुपरिन्टेन्डेंट आफ
पोस्ट आफिसेज एण्ड अदर्स

..... रेस्पान्डेंट

अनेकजर नं०-5

श्रीमान् डाक अधीक्षक, रायबरेली।

महोदय,

प्रार्थी श्रीमान् जी की सेवा में निम्न निवेदन करता चाहता

है।

धारा-1 यहकि प्रार्थी को ग्राम मेलुआ में एक शाखा डाकघर खोला गया है जिसके ब्रांच पोस्टमास्टर की नियुक्ति होनी है। जिसमें प्रार्थी सहित पाँच लोग उम्मीदवार है। सभी उम्मीदवारों में प्रार्थी के हाईस्कूल के नम्बर सबसे अधिक है प्रार्थी ने हाईस्कूल में 268 नम्बर है। जबकि अन्य सभी उम्मीदवारों के इससे कम नम्बर है।

धारा-2 यहकि प्रार्थी ने 6.5.88 को श्रीमान् जी की सेवा में एक प्रार्थनापत्र दिया था जिसमें कार्यालय से प्रार्थी को पता चला था कि बी० दीक्षित जांच कर रहे है। लेकिन बी० दीक्षित जी अभी हमारे पास तक जांच हेतु अभी तक नहीं पहुँचे है।

धारा-3 यहकि ~~सदाशिव पुत्र शिवनरायन शुक्ला~~ सदाशिव पुत्र शिवनरायन शुक्ला जो दूसरे गाँव में रह रहा है वह भी एक उम्मीदवार है जोकि नियमतः विरुद्ध है। परन्तु इंस्पेक्टर बी० पी० दीक्षित उम्मीदवारों के चयन में जांच हेतु केवल उन्हीं के चाचा के घर गये है और किसी अन्य उम्मीदवारों से कोई बात नहीं किये

जगदीश प्रसाद

और न ही किसी के घर गये है।

धारा-4 यह कि सदाशिव के चाचा के घर के सभी लोग कहते हैं कि बी०पी० दीक्षित हमारे रिस्तेदार है उन्होंने सदाशिव के लिए सब काम ठीक कर लिया है। सदाशिव यदि लन्दन में भी रहे तो भी पोस्टमास्टर वही होंगे। अभी तो रायबरेली जिले के अन्तर्गत ही रहते हैं। हम लोगों की ॥ अन्य उम्मीदवारों की ॥ यह लोग इस तरह से खिल्ली उड़ाते हैं जैसे हम लोगों ने पांच पोस्ट मास्टर के लिए उम्मीदवार होकर कोई अपराध किया है।

धारा-5 यह कि प्रार्थी का चयन हेतु निरीक्षण श्री बी०पी० दीक्षित के द्वारा न किया जाना प्रार्थी द्वारा पहले दिये गये प्रार्थनापत्र पर जांच न करना उम्मीदवारों के उपयुक्त न होने पर भी केवल सदाशिव या ब्राह्मण उम्मीदवार को ही जांच करना गांव में नियुक्ति की पूर्व घोषणा सदाशिव के चाचा के लड़के द्वारा किया बी०पी० दीक्षित की जांच बजाकर करना यह दर्शाता है कि दीक्षित जी सरकारी जिम्मेदारी संलग्न न करके रिस्तेदारी व ब्राह्मणवाद का निर्वाह सरकारी ड्यूटी के समय बखूबी करते हैं।

धारा-6 यह कि प्रार्थी सर्वथा उपयुक्त उम्मीदवार था प्रार्थीका संदेह है कि दीक्षित द्वारा सदाशिव के लिए प्रार्थी के कागज पत्र में कुछ हेर फेर किया है या छराब ही कर दिया है क्योंकि जांच की जाने पर लोगों द्वारा बताई उनकी गतिविधियाँ बहुत सन्देहास्पद थी।

धारा-7 यह कि उपरोक्त कारणों से जाहिर है कि दीक्षित इंस्पेक्टर के क्षेत्र में रहते जांचकर नियुक्ति प्रक्रिया नियमत व सही नहीं की जायेगी या तो किसी उच्च अधिकारी द्वारा या फिर उन्का स्थानान्तरण किसी अन्य इंस्पेक्टर द्वारा जांच व चयन की प्रक्रिया करायी जाये।

अतः निवेदन है कि किसी अन्य निष्पक्ष व स्वतंत्र अधिकारी द्वारा जांच करवाकर जांच की नियमतः प्रक्रिया पुनः करवाने की कृपा करें ताकि हम सभी उम्मीदवार न्याय व अधिकार से वंचित न रहे।

ह० जवाहरसिंह

C.T.E.
Ashok

सत्यप्रतिलिपि

जगदीश प्रसाद

इन दि सेन्द्रल एडमिनिस्ट्रेटिव ट्रिब्युनल , डि वीजन बैंब, लखनऊ।

जगदीश प्रसाद

.. एपीलान्ट

बनाम

डि वीजनल सुपरिन्टेंडेंट आफ पोस्ट
आफिस एण्ड अदर्स

... रेस्पॉन्डेंट

अनेकजर नं-6

सेवा में,

श्रीमान डाक अधीक्षक महोदय, श्री 0एम0जे0सिद्दीकी
जनपद- रायबरेली।

विषय:- ब्रांच पोस्ट आफिस ग्रामे मेलथुवा पोस्टमास्टर पद हेतु चयन।

मान्यवर,

प्रार्थी जगदीश प्रसाद पुत्र श्री लक्ष्मीनारायन ग्राम व पोस्ट
मेलथुवा जिला रायबरेली का मूल निवासी एवं शाखा डाकपाल के रिक्त
पद हेतु उम्मीदवार है। इसी पद हेतु सदाशिव शुक्ल भी एक बहुचर्चित
उम्मीदवार है। प्रार्थी को उक्त प्रत्यांशी के चयन में कुछ निम्नवत्
आपत्तियां है:-

1. सदाशिव शुक्ल ग्राम सभा मेलथुवा के मूल निवासी नहीं है वर्तमान
समय में यह मूलरूप से ग्रामसभा टिकरा में रहते है टिकरा में इन्हे
भूमि आवंटन की जमीन मिली है राशनकार्ड है हाल ही में होने
वाले ग्राम सभा के चुनाव में इनके परिवार ने वोट डाले है वोटर
लिस्टक्रमांक 247 पर इक्का नाम दर्ज है।
2. सदाशिव शुक्ल के पाल ग्राम सभा मेलथुवा में परिवार रजिस्टर के
मुताबिक मकान संख्या-25 इनके नाम दर्ज जो मौजूदा समय में छुट
है रिस्तेदार की भांति कभी-कभी पहुचते है देखरेख के अभाव में नि
गया है डाकघर खोलने हेतु जो मकान दिखाया गया है वह इनके
हृदयनरायन का है। इनके पिता के नाम भी कोई मकान कुटुम्ब
रजिस्टर के अनुसार नहीं है।
3. उपरोक्त पद हेतु सेवायोजन कार्यालय से डिमाण्ड के बाद ही
इन्होंने रजिस्ट्रेशन कार्ड बनवाया है वैधानिक तौर पर पुराने

जगदीश प्रसाद

-2-

रजिस्ट्रेशन धारक को ही प्राथमिकता दी जानी चाहिए नये की नहीं।

4. आप प्रमाणपत्र तहसील रायबरेली से बनवाया गया है जबकि उपरोक्त ग्रामसभा तहसील डलमऊ में है। ग्रामसभा टिकरा जहाँ के यह मूल निवासी है रायबरेली तहसील के अन्तर्गत आती है।
5. सदाशिव शुक्ल की शैक्षिक योग्यता मात्र इण्टरमीडिएट तृतीय श्रेणी उत्तीर्ण है।
6. गाँव का अल्प मत ही इनके साथ है झगड़ालू प्रकृति के व्यक्तियों के साथ मिलकर जहाँ भी पहुँचते हैं कोई न कोई विवाद खड़ा किए रहते हैं इनका चरित्र कैसा है यह ग्राम सभा टिकरा की जनता से जाना जा सकता है।

अस्तु आपसे करबद्ध प्रार्थना है कि उपरोक्त तथ्यों को ध्यान में रखते हुए निष्पक्ष तौर से योग्य उम्मीदवार का ही चयन करने की कृपा करें आपत्तियों का निस्तारण आप स्वयं अथवा अन्य किसी अधिकारी द्वारा जाँच करवाकर कर सकते हैं।

प्रार्थी,

जगदीश प्रसाद पुत्र श्री लक्ष्मीनारायण
मेथुवा रायबरेली
दिनांक 20.6.88

सत्यप्रतिलिपि

e.T.C.
Anwar
Advocate

जगदीशप्रसाद

20
36

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL;
ADDINAL BENCH, LUCKNOW.

Jagdish Prasad

-- Appellant.

Versus

Divisional Suprintendant of
Post Office Rae Bareli and others --- Respondants.

Annexure no.7

Department of Posts India

Superintendent of Post offices,
Rae Bareli, 229001

To,

Sada Shiv Shukla,
s/o Shiv Narain Shukla
R/o Melthuwa
Distt. Raebareli .

Memo No. H.melthua/88 dt. 23.6.88

Shri Sada Shiv Shukla S/o Sri Shiv Narain Shukla
R/o village Melthuwa, P.O. Melthuwa, Distt. Raebareli is
reby provisionally appointed as E.D.B.M. Melthuwa subject
his personal income and character antecedents are found
with satisifactory result. He Shall be paid such allowa
as admissible from time to time.

Sri Sada Shiv Shukla should clearly understand
that his employment as E.D.B.P.M. Melthuwa shall be in
nature of a contract ~~like~~ liable to be terminated by
or by the undersigned by notifying the other in writing
and that he shall also be governed by the post and
telegraphs extra department agents (conduct and service)

29
37

rules 1964 as amended from time to time.

Sri Sada shiv will locate the post office in village Melthuwa. If these conditions are acceptable to him he should communicate his acceptance in proforma attached.

Superintendent of post office
Raebareli-229001

Copy to:

1. E.M.Lalganj, H.O. for information and necessary action.
2. To Sri Sada shiv Shukla village and P.O. Melthuwa, Distt. Raebareli for acknowledgment of the said appointment.

True copy

C.T.C.

Ashok V. *[Signature]*

अशोक शर्मा

ब अदालत श्रीमान

महोदय

वादी

(मुद्दे)

प्रतिवादी

(मुद्दे)

का

वकालतनामा



Tagdich Prasad

Divisional Superintendent of Post वनाम
Offices Bareilly & other

वादी (मुद्दे)

प्रतिवादी (मुद्दे)

नं० मुकद्दमा

सन् १६

पेशी की ता०

१६ ई०

ऊपर लिखे मुकद्दमा में अपनी ओर से

ASHOK VERMA

एडवोकेट

Advocate Bar Association, High Court, Lucknow

महोदय

वकील

को अपना वकील नियुक्त करके प्रतीक्षा (इकरार) करता हूँ और
लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य
वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य
कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी
जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल
दावा तथा अपील व निगरानो हमारी ओर से हमारे या अपने
हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें
या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसानी) का
दाखिल किया रुपया प्रदान या हमारे हस्ताक्षर-युक्त (दस्तखत)
रसीद से लेवें या पंख नियुक्त करें - वकील महोदय द्वारा की
गई यह कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं
यह भी स्वीकार करता हूँ कि मैं हर पेशी स्वयं या किसी
अपने पैरोकार को भेजता रहूँगा अगर मुकद्दमा अदम पैरवी में
एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी
मेरी वकील पर न होगी। इसलिए यह वकालतनामा लिख दिया
है कि प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर: अशोक वर्मा

साक्षी (गवाह)

साक्षी (गवाह)

दिनांक

महीना

सन्

१९८४

CA Order
Reply & Power of Attorney
Filed today
22/11
(39)

Central
In the Hon'ble Administrative Tribunal at Allahabad,
Circuit Bench, Lucknow.

Registration No.94 of 1988.

BETWEEN

Jagdish Prasad

.....Applicant.

Versus

Divisional Superintendent,
Post Office, Rae Bareilly and
another.

....Respondents.

INDEX

Sl.No.	Details of the documents	Page No.
1	2	3
1.	Representatio i.e. reply	1 to 32
2.	Annexure-1	33 - 35
3.	Annexure-2	36 - 37
4.	Annexure-3	38 - 39
5.	Annexure-4	40 - 41
6.	Annexure-5	42 - 43
7.	Annexure-6	44 - 45
8.	Annexure-7	46 - 47
9.	Annexure-8	48 - 50
10.	Annexure-9	51 - 60
11.	Annexure-10	61 - 70
12.	Annexure-11	71 - 72
13.	Annexure-12	73 - 75
14.	Annexure-13	76 - 78
15.	Annexure-14	79 - 80
16.	Annexure-15	81 - 82
		83 - 84
		85 - 86
		87 - 88

1	2	3
17.	Annexure-16	
18.	Annexure-17	89-90
19.	Annexure-18	91-92
20.	Annexure-19	93-94
21.	Annexure-20	95-96
22.	Annexure-21	
23.	Annexure-22	97-99
24.	Affidavit	
25.	Vakalatnama	100

Lucknow :

Dated: November 22, 1988.

सदशिव शुक्ला
(Sadashiv Shukla)
RESPONDENT NO.2.

CA O.P. No 2
41

In the Hon'ble ^{Central} Administrative Tribunal at Allahabad,
Circuit Bench, Lucknow

Registration No.94 of 1988.

BETWEEN

Jagdish Prasad

.....Applicant

Versus

Divisional Superintendent,
Post Offices, Rae Bareilly and
another.

.....Respondents.

Representation i.e. reply of the respondent
no.2 Sadashiv Shukla to the application of
the applicant Jagdish Prasad

The respondent no.2 Sadashiv Shukla most
respectfully states as under:-

1. That the contents of paragraph 1 of the
application need no comment and are not denied.
2. That the contents of paragraph 2 of the
application in so far as the particulars of the
respondent no.1 and the name, age and parentage of
the respondent no.2 are concerned, are admitted
and the rest are denied. It is further stated that
it has been incorrectly and falsely alleged therein
that respondent no.2 (Sadashiv Shukla) is resident
of village Tikra, post Nakfulha, district Rae Bareilly
at present address- village and post Melthuwa,



सदाशिव शुक्ला

district Rae Bareilly. The true facts are that the respondent no.2 is and has been permanent resident since birth of village Melthuwa Gram Sabha Melthuwa Development Block Jagatpur, pergana and tahsil Dalmau, district Rae Bareilly and is still permanently residing in that village and the contrary allegations are absolutely false and incorrect.

3. That the contents of paragraph 3 of the application as stated therein are denied. It appears from the contents of paragraph 3 of the application that the particulars of the order against which the application is made is 'Order No.Memo No.H/Melthuwa/88 dated 23-6-1988 Date 23-6-1988 passed by Post Offices Divisional Superintendent, Rae Bareilly'. But such order dated 23-6-1988 was never passed by the respondent no.1 and as such, the question of committing any irregularity or illegality in passing the said order does not arise and the application of the applicant made under Section 19 of the Administrative Tribunals Act, 1985 is liable to be dismissed as infructuous and not maintainable. Factually, the respondent no.2 was appointed as Extra-Departmental Branch Post Master Melthuwa (hereinafter to be referred as EDBMP, Melthuwa) by order No.Memo No.H/Melthugas/88 dated RBL 22-6-1988 dated 22-6-1988 passed by Superintendent of Post Offices, Rae Bareilly. Annexure-1 annexed herewith is



सहायक पोस्ट मास्टर

true photostat copy of that order dated 22-6-1988. It is correct that selection and appointment on the post of EDBPM Melthuwa was to be made from amongst several candidates including the respondent no.2 (Sadashiv Shukla) for the said post and the respondent no.2 ranked higher on merits than other candidates including the applicant (Sri Jagdish Prasad) and as such he was appointed on that post. It is absolutely false and incorrect to say that any irregularity or illegality was committed by the respondent no.1 while selecting respondent no.2 and issuing appointment letter to him for the said post.

4. That the contents of paragraph 4 of the application are not admitted. It is further stated that the respondent no.2 has no knowledge that the applicant has exhausted all remedies available to him under the relevant service rules as required under Section 20 of the Administrative Tribunals Act, 1985. It is stated in reply that remedy available to the applicant under the relevant service rules including the Posts and Telegraphs Extra-Departmental Agents (Conduct and Service) Rules, 1964, having been not exhausted by him, the application under reply is premature and not maintainable in view of the bar contained in Section 20 of the Administrative Tribunals Act, 1985.

[Handwritten signature and circular stamp]

application are denied. It is stated further that it appears that the applicant has not exhausted the remedy available to him under the Posts and Telegraphs Extra-Departmental Agents (Conduct and Service) Rules, 1964 and other relevant service rules and unless a final order as mentioned in clause (a) of sub-section (2) of Section 20 of the Administrative Tribunals Act, 1985 has been made relating to the grievance of the applicant, the same cannot be made subject-matter of consideration through an application under Section 19 aforesaid and as such, the application of the applicant is liable to be dismissed as premature and not maintainable.

6. That the contents of ⁱⁿ ~~par~~ sub paragraphs (1) and (2) of paragraph 6 of the application are admitted.

7. That the contents of paragraph 6 (3) (A) of the application are admitted to the extent that it was one of the qualifications prescribed for eligibility as candidate for selection to the post of EDBPM that the candidate must be permanent resident of the village where the post office was to be established and rest of the contents of this paragraph are denied.

8. That the contents of paragraph 6 (3) (B) and (C) of the application are admitted being correct.



सद्विधि 2/11/88

9. That the contents of paragraph 6 (3) (D) of the applicant are denied. It is further stated that the educational qualification prescribed for eligibility for the post of EDBPM is VIII standard and matriculation or equivalent may be preferred.

10. That the contents of paragraph 6 (3) (E) of the application are admitted to this extent that it was required that the candidate must have a good moral character and submit two such character certificates issued by authorities competent to issue such certificates.

11. That the contents of paragraph 6 (4) of the application are not disputed. It is further stated that the respondent no.2 (Sadashiv Shukla) has been and is permanent resident of said village Melthuwa since birth and his name was also duly registered in the office of the Employment Exchange, Rae Bareilly and he also submitted his application well within time for selection and appointment on the post of EDBPM, Melthuwa.

12. That the contents of paragraph 6 (5) of the application are not disputed to the extent that the applicant possessed the required qualifications for eligibility for appointment to the post of EDBPM but he was not superior in qualifications to the



सहायक पुलिस अधीक्षक

46

respondent no.2 who has been selected and appointed as EDBPM, Melthuwa. It is undisputed that the applicant is permanent resident of village Melthuwa but it is absolutely incorrect and false that he had an annual income of Rs.136,000/- and was graduate. His educational qualification is only upto B.A. Part I pass. His monthly income is hardly Rs.500/- amounting to an annual income of Rs.6000/- at the most. He is heavily indebted which will be evident from the fact that he has taken a loan of Rs.2440/- on 8-2-1983 from Gaura Branch of Rae Bareilly Kshetriya Gramin Bank, Katchery Road, Rae Bareilly and was also given a subsidy of Rs.813/- on the said loan. Even at present, this loan amounting to Rs.2775-05 P. is outstanding against the applicant. He has also taken a loan of Rs.7500/- on 5-4-1988 under Alp Sinchai Yojna from Durgaganj Branch of Rae Bareilly Kshetriya Gramin Bank, Rae Bareilly and this loan is still outstanding against him. He has also taken a loan of Rs.8000/- from Land Development Bank, Dalmau which is still outstanding against him. Annexure-2 annexed herewith is extract of Khatauni for the years 1391 F to 1396 F of village Melthuwa aforesaid relating to the Bhumidhari land of the applicant in which the said loan of ~~the applicant~~ Rs.8000/- of the Land Development Bank Dalmau is entered in the remarks column. He has also taken a loan of Rs.6832/- 60 P. on 10-5-1988



सहायि शिवा शिवा

from Sai Branch of Cooperative Society Jagatpur, Rae Bareilly. This loan is still outstanding against him. Further, a loan of Rs.1133/- was taken on 25-10-1982 by him from the said Cooperative Society in the name of his father Sri Laxmi Narain which together with interest of Rs.1610/- amounting to Rs.2743/- is still outstanding. A loan of Rs.6500/- was also taken by him from the said Cooperative Society on 25-3-1985 in the name of his wife Smt. Shyama Devi, which together with interest of Rs.2725/- amounting to Rs.9225/- is still outstanding. The allegation in this paragraph of the application about the applicant's offering a room is not disputed. However, the room offered by him for location of the post office was Kachcha and much inferior to the ^m space offered by the respondent no.2 for location of the said post office. The allegation about his bearing a good moral character is denied.

13-

That the contents of paragraph 6 (6)

of the application are not admitted. It is further stated that the respondent no.2 has no knowledge about the alleged character certificates issued by Sri Har Narain Singh, Sri Ramesh Kumar Shukla, Sri Madan Mohan Misra, Sri Pratap Bahadur Singh and Sri Ram Lotan Prasad and as such, he is unable to comment thereon. It is also stated that Sri Ram Lotan Prasad, the then Pradhan of village Melthuwa is closely related to the applicant Sri



सदा शिवाय २१/११/८८

Jagdish Prasad and as such, neither he was entitled to issue a character certificate to the applicant nor the character certificate issued by him to the applicant is of any value and consequence. The alleged certificate dated 3-5-1988 issued by Sri Ram Lotan Prasad, the then Pradhan of village Melthuwa in favour of the applicant, whose copy has been filed as Annexure-1 to the application, is not a certificate but is a recommendatory letter addressed by Sri Ram Lotan Prasad to the Superintendent Post offices, Rae Bareilly, the respondent no.1 recommending appointment of the applicant Jagdish Prasad on the post of EDBPM, Melthuwa, which is of no value and consequence keeping in view the fact that he is close relative of the applicant. The contents of the said Annexure-1 to the application are denied also being false and incorrect.

14. That the contents of paragraph 6 (7) of the application are admitted to the extent that the respondent no.1 appointed Inspector of post offices Sri B.P. Dixit as Inquiry Officer to check up the particulars furnished by the various candidates including the respondent no.2. The rest of the contents of this paragraph of the application are denied being absolutely false, incorrect and imaginary.



सदाशिव 21/11/88

15. That the contents of paragraph 6 (8) of the application in so far as the name of the respondent no.2 being in the electoral list of Rae Bareli is concerned, is not known to the respondent no.2. The rest of the allegations in this paragraph of the application are absolutely false and incorrect. The true facts are that the respondent no.2 (Sadashiv Shukla) has been and is permanent resident of village Melthuwa aforesaid since his birth and he is still permanently residing in that village. It is absolutely false to say that he permanently settled at village Tikra pergana, tahsil and district Rae Bareli and that he obtained agricultural land on patta by the land management committee village Tikra and he has a house in that village and is running a flour mill there. The respondent no.2 is permanent resident of village Melthuwa aforesaid and he has not taken land on patta in village Tikra. He has also not constructed any house in village Tikra for his residence and he has also not opened any shop in that village for sale of fertilizers. These facts have been certified by the Pradhan of Gram Sabha Tikra and Annexure-3 annexed herewith is the true photostat copy of that certificate. It is false and incorrect to say that the respondent no.2 is a member of sugarcane cooperative society. He is not a member of sugarcane cooperative society and this fact has been certified by the Secretary Sahkari Ganna Vikas Samiti Ltd., Rae Bareli.



सद. दि. १५/१०/८१

50

Annexure-4 annexed herewith is the true photostat copy of the said certificate. It is also false and incorrect to say that the father of the respondent no.2 has settled at Rae Bareli several decades ago and only $\frac{1}{2}$ bighas ancestral agricultural land and ruins of his house existed in village Melthuwa. The true facts are that the father of the respondent no.2 is permanent resident of village Melthuwa since the time of his ancestors and the respondent no.2 is also permanent resident of that village since his birth. The father of the respondent no.2 alongwith his sons, the respondent no.2 and Sri Rama Shiv and his brother Sri Hriday Narain alongwith his sons Sarva Sri Shiv Kumar, Krishna Kumar and Uma Shanker are members of a joint Hindu family and besides other property there are three houses in village Melthuwa, which are joint Hindu family property of their joint Hindu family. In one of those houses, the post office at village Melthuwa is at present located and that house is pakka and very strong built house and is suitable for location of post office in all respects. The father of the respondent no.2 has over 5 bighas land in village Melthuwa which will be evident from the extracts of khatauni for the years 1391 F to 1396 F.

Annexure-5 annexed herewith is true photostat copy of one of those extracts of khatauni showing agricultural land in the exclusive name of the father of respondent



५५१२१५२१ नव

no.2 and Annexure-6 annexed herewith is true photostat copy of extract of khatauni showing agricultural land in the names of Sri Shiv Narain, father of the ^{on} the father of respondent no.2 and Sri Hriday Narain, the brother of the respondent no.2 jointly in village Melthuwa. Further, the respondent no.2 has also two bighas 8 biswas and 3 biswansis agricultural land in his own name in village Melthuwa. Annexure-7 annexed herewith is true photostat copy of extract of khatauni for the years 1391 F to 1396 F of village Melthuwa showing the same. Annexure-8 annexed herewith is true photostat copy of the certificate of Tahsildar Dalmau, to the effect that the respondent no.2 has two bighas 8 biswas and 3 biswansis agricultural land in village Melthuwa. It is further stated that Sri Shiv Shanker Prasad Shukla, the grand-father of the respondent no.2 was married in village Tikra pergana, tahsil and district Rae Bareilly. The father of the respondent no.2 got property of his maternal grand-father Sri Behari and his maternal grand-mother Smt. Sukha in village Tikra and the property, agricultural ^{land} and ~~in~~ otherwise, in village Tikra is in the name of the father of the respondent no.2 and not in the name of the respondent no.2. The respondent no.2 being permanent resident of village Melthuwa since his birth is duly enrolled in the electoral list of village Melthuwa aforesaid in the electoral list ⁱⁿ ~~and~~ of the years 1983 and 1988.



541/21/21/83

Annexure-9 annexed herewith is true photostat copy of the said electoral list of the year 1983 and Annexure-10 annexed herewith is the true photostat copy of the electoral list of the year 1988. So far as known to the respondent no.2, he was never enrolled in the electoral list of village Tikra. He has also never voted as voter of the electoral list of village village Tikra. It is false and incorrect to say that the respondent no.2 after completing his education in Rae Bareilly city went to village Tikra and settled there. No doubt, his father having acquired property in village Tikra as stated above, he occasionally visits village Tikra to look after the property of his father, but the fact remains that he is permanent resident of village Melthawa aforesaid since his birth.

16. That the contents of paragraph 6 (9) of the application are denied. The respondent no.2 was duly enrolled in the Employment Exchange, Rae Bareilly as long back as in the year 1975. His enrolment number in the Employment Exchange, Rae Bareilly was 102 p/75 dated 5-8-1975 as endorsed on the back of his original high school certificate. Annexure-11 annexed herewith is true photostat copy thereof. His enrolment in the Employment Exchange, Rae Bareilly

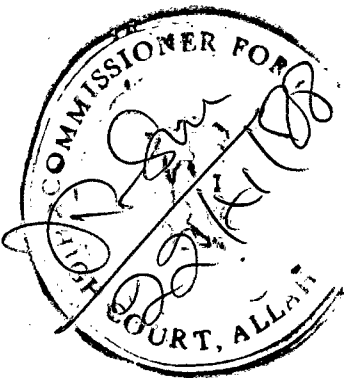


महाराष्ट्र सरकार

could not be renewed thereafter ^{on 10/4} and/5-4-1988, the respondent no.2 got himself again registered in the Employment Exchange, Bae Bareli at number 3375/88.

Annexure-12 annexed herewith is the true photostat copy of the registration certificate showing the same. His name was duly sponsored alongwith other registered candidates by the Employment Exchange, Bae Bareli on a request being made by the respondent no.1 for selection and appointment on the post of EDBPM Melthuwa. The contrary allegations in this paragraph of the application are absolutely false and incorrect.

17. That the contents of paragraph 6 (10) of the application are absolutely false and incorrect. It is stated further that the facts stated in the letter dated 18-5-1988 signed by Sri Sri pal, Pradhan of village Ghoori, Sri Ganga Prasad Pradhan of village Bela Ghusisi (wrongly shown as pradhan of village Melthuwa in that letter) and Sri Ram Lotan Prasad Pradhan of village Melthuwa jointly and addressed to the respondent no.1, copy whereof has been shown as annexure -2 to the application, are absolutely false and incorrect. The respondent no.2 was superior to the applicant Sri Jagdish Prasad in all respects and was most suited for appointment to the post of EDBPM., Melthuwa. The said letter dated 18-5-1988 containing false and incorrect allegations was manipulated by Sri



सदर शिवा 2/11/88

57

Ram Lotan Prasad, a close relative of the applicant Sri Jagdish Prasad and the applicant himself to provide undue advantage to the applicant. Sri Sri Pal, the Pradhan of the village Ghoori has issued a certificate to the respondent no.2 in which he has clearly certified that the respondent no.2 is a permanent resident of village Melthuwa and he has a Pakka well built house in village Melthuwa suitable for location of the post office and in the same house, the post office Melthuwa is at present located, which is suitable for that purpose in all respects. He has also certified therein that on the aforementioned letter dated 18-5-1988, Sri Ram Lotan Prasad and Sri Jagdish Prasad obtained his signature without reading that letter to him expressing that his signature was being obtained thereon by way of recommendation in favour of Jagdish Prasad for appointment on the above post. He has also expressed therein that he is almost illiterate except that he could sign only. He has also certified therein that whatever has been written in that letter dated 18-5-1988 adverse to the respondent no.2, is absolutely false and incorrect. Annexure-13 annexed herewith is the true photostat copy of that certificate of Sri Sri Pal, the Pradhan of village Ghoori.



आली शिवा सुतल

18. That the contents of paragraph 6 (11) of the application are incorrect. The true facts are that one of the ancestral houses of Shiv Narain and his brother Sri Hriday Narain and their sons including the respondent no.2 fell down long ago and the site thereof is lying vacant. However, their three^{ancestral} houses are still in existence and they are their joint Hindu family property. Nodoubt, these three houses have been shown as houses no.25, 25 Ka and 25 Kha, but they are joint Hindu family property of the respondent no.2, his father, his uncle Sri Hriday Narain and his cousins i.e. sons of Sri Hriday Narain. Two of these houses are pakka and one in which their cattles live and chara is kept is kachcha. These facts have been certified by Sri Hriday Narain and Annexure-14 annexed herewith is the true photostat copy of that certificate of Sri Hriday Narain. Factually, the respondent no.2 has always been in a position to offer suitable accommodation for location of post office in village Melthuwa and the post office of that village is presently located in the house of the respondent no.2 which is pakka, well built and plastered house, suitable in all respects for location of post office. These facts have been certified by Sri Pratap Bahadur Singh, the Block Pramukh of ^{Block} ~~Block~~ Development Jagatpur,



सादा शिव 2/11/88

Rae Bareilly in which Development Block, village Melthuwa lies. Annexure-15 annexed herewith is the true photostat copy thereof. The contrary allegations in this paragraph of the application are absolutely false and incorrect.

19. That with respect to the contents of paragraph 6 (12) of the application, it is stated that the respondent no.2 has no knowledge about the alleged representation dated 30-5-1988 of the applicant alleged to have been made to the respondent no.1. It is alleged in this paragraph of the application that the alleged representation dated 30-5-1988 was made by the applicant Sri Jagdish Prasad to the respondent no.1 and Annexure-4 annexed to the application is true copy of that representation dated 30-5-1988 of the applicant Sri Jagdish Prasad. However, from perusal of Annexure-4 to the copy of the application supplied to the respondent no.2 alongwith the notice, it transpires that the said Annexure-4 is a letter sent by one Sri Ram Lakhan Singh, Advocate of village Melthuwa, to the respondent no.1 in which he made absolutely false and incorrect allegations against the



११५१२१५ २१/५/८८

57

respondent no.2. It appears the applicant has incorrectly stated in this paragraph of his application that this representation was made by him. The facts stated by Sri Ram Lakhan Singh therein against the respondent no.2 are absolutely false, incorrect and imaginary. Needless to repeat that the respondent no.2 has been and is permanent resident of village Melthuwa and he was superior in merits in all respects to the applicant as well as other candidates and as such, was rightly selected for appointment to the post of EDBPM, Melthuwa. The contrary allegations are absolutely false and incorrect.

20. That the contents of paragraph 6 (13) of the application are denied and it is stated further that the respondent no.2 has no knowledge about alleged complaint dated 3-6-1983 of Sri Jawahar Singh and representation dated 23-6-1988 of the applicant Sri Jagdish Prasad. From perusal of Annexure-5 to the copy of application supplied to the respondent no.2 alongwith copy of application, it transpires that Sri Jawahar Singh who was also one of the candidates for the above post and who was ~~an~~ a man of the applicant Sri Jagdish Prasad



सदा शिव सुकला

had addressed that complaint to the respondent no.1 making false, incorrect and imaginary allegations against the respondent no.2. The allegations made therein against the respondent no.2 are denied being absolutely false, incorrect and imaginary. Sri Jawahar Singh was much inferior in merits to the respondent no.2 in as much as he had no adequate means of livelihood and income and he had also no space to offer for location of the post office and as such, he was not suitable for appointment to the above post and his complaint aforesaid was a futile attempt on his part presumably at the instance of the applicant to prejudice and adversely affect the candidature of the respondent no.2 for the above post. Factually, that complaint was baseless and without any substance. From perusal of Annexure-6 to the copy of the application supplied to the respondent no.2, it transpires that the applicant Sri Jagdish Prasad addressed that representation dated 20-6-1988 to the respondent no.1 making false, incorrect and imaginary allegations against the respondent no.2. As already stated earlier, the respondent no.2 possessed all the qualifications for eligibility for selection and posting on the post of WDBPM, Melthawa and he ranked higher than all other candidates



सदाशिव गुप्ता

including the applicant and as such was rightly selected and appointed on that post and the contrary allegations of the applicant in this paragraph including Annexure-6 are absolutely false, incorrect and imaginary.

21. That the contents of paragraph 6 (14) of the application are denied being absolutely false and incorrect. It is stated further ^{in that} there was neither any illegality nor irregularity nor arbitrariness in selection and appointment of the respondent no.2 on the above post. Needless to repeat that the respondent no.2 fulfilled all the prescribed conditions for eligibility for selection and appointment to the above post and he ranked higher on merits to all other candidates including the applicant and as such, he was rightly selected and appointed to the above post and the contrary allegations are absolutely false and incorrect.



22. That the contents of paragraph 6 (15) of the application are denied being absolutely false and incorrect. It is stated further that as already stated above, the respondent no.2 fulfilled all the prescribed qualifications for selection and

सहायि २१५ २५८००

appointment to the above post and being superior in merits to all other candidates including the applicant, on his merits he was selected and appointed on the above post and it is absolutely false to say that in his appointment, there has been any illegality, irregularity, arbitrariness and bias.

23. That the contents of paragraph 6 (16) of the application are admitted with the modification that the provisional appointment letter issued to the respondent no.2 is dated 22-6-1988 and not 23-6-1988 . Annexure-1 annexed with this representation is true photostat copy of the provisional appointment letter dated 22-6-1988 and its contents also slightly differs with the contents of Annexure-7 annexed to the application under reply.

24. That the contents of paragraph 6 (17) of the application are denied being absolutely false and incorrect. As already stated earlier, the selection and appointment of the respondent no.2 on the post of EDBPM, Melthuwa was on account of his superior ranking amongst all the candidates in the field and his selection and appointment was strictly



प्रति 2/6/88

in accordance with the relevant rules and the contrary allegations in this paragraph of the application are absolutely false and incorrect. It is incorrect and untenable to say that the appointment of the respondent no.2 on the above post is liable to be quashed. The applicant is not entitled for selection and appointment on the above post as he is much inferior in merits to the respondent no.2.

25. That the contents of paragraph 6 (18) of the application are denied being absolutely false and incorrect. It has been incorrectly mentioned in this paragraph of the application that the appointment letter was issued to the respondent no.4, whereas factually, the appointment letter was issued to the respondent no.2. The respondent no.2 fulfilled all the prescribed conditions of eligibility as provided in Section II of the Posts and Telegraphs Extra-Departmental Agents (Conduct and Service) Rules, 1964 and he ranked higher on merits to the other candidates including the applicant and as such, he was rightly selected and appointed on the above post. The contrary allegations in this paragraph of the application are

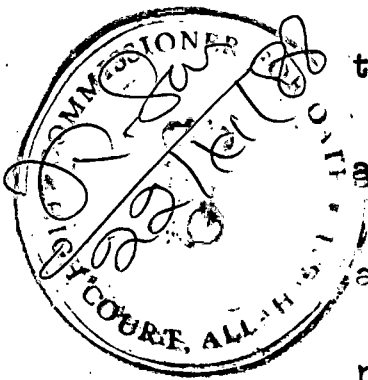


सदर शिवा शुक्ला

false and incorrect.

26. That the contents of paragraphs (A), (B), (C), (D), (E) and (F) of the grounds are denied being absolutely false and incorrect. At the cost of repetition, it is stated that the respondent no.2 fulfilled all the prescribed conditions for eligibility for selection and appointment to the post of EDBPM, Melthuwa and he ranked higher in merits to all other candidates in the field including the applicant and as such, he was rightly and properly selected and appointed on the above post and the contrary allegations are false, incorrect and untenable.

27. That the contents of paragraph 7 (A) to 7 (D) of the application are incorrect and the applicant is not entitled to get any relief and his application is liable to be dismissed as premature and not maintainable and infructuous also as already stated above.



28. That in reply to the contents of paragraph 8 of the application, the respondent no.2

सहायि शिव 2/4/11

63

-23-

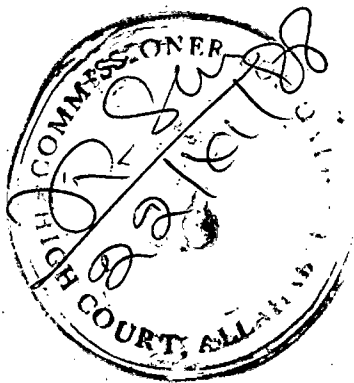
states that the applicant is not entitled to the interim order mentioned therein as the selection and appointment of the respondent no.2 on the above post is perfectly in order.

29. That the contents of paragraph 9 of the application are not admitted. It is stated further that the respondent no.2 has no knowledge ~~as~~ that the applicant has exhausted all remedies available to him under the relevant service rules as required under Section 20 of the Administrative Tribunals Act, 1985. The applicant has not given chronologically the details of representations made and the outcome of such representations. Annexures-2 to 6 referred in this paragraph of the application are ~~all~~ of the dates prior to 22-6-1988 on which date, appointment letter was issued to the respondent no.2 and as such, it is absolutely false and incorrect to say that the said Annexures 2 to 6 were representations against the order of appointment of the respondent no.2 on the above post. It is obvious, therefore, that the remedy available to the applicant under the



सदाशिव शुक्ल

Posts and Telegraphs Extra-Departmental Agents (Conduct and Service) Rules, 1964 and other relevant service rules has not been exhausted by the applicant and unless a final order as mentioned in clause (a) of sub-section (2) of Section 20 of the Administrative Tribunals Act, 1985 has been made relating to the grievance of the applicant against the order under challenge, the same cannot be made a subject-matter of consideration through an application under Section 19 of the said Act and as such, the application of the applicant is liable to be dismissed as premature and not maintainable. The applicant has nowhere alleged that he made any representation against the order of appointment in favour of the respondent no.2, to the Director Postal Services, Allahabad, Post Master General, U.P., Circle, Lucknow and the Director General (posts), New Delhi.



30. That the contents of paragraphs 10, 11, 12 and 13 of the application need no reply.

सहाय्यीय दस्तावेज

31. That the method of recruitment is provided in Section II of the Posts and Telegraphs Extra-Departmental Agents (Conduct and Service) Rules, 1964 and it is enjoined therein that it has been decided to observe the following instructions scrupulously while making selection of E.D. Agents:-

1. Age:

The minimum age-limit for employment as ED Agent will be 18 years and maximum age up to which an ED Agent can be retained in service will be 65 years. The Director-General, Posts and Telegraphs, may consider relaxation of this age-limit in exceptional cases.

2. Educational Qualifications:

ED Sub Postmasters

ED Branch Postmasters &

ED Delivery Agents

VIII Standard

(Matriculation or equivalent may be preferred).

ED Stamp Vendors

VI Standard (VIII Standard may be preferred).

All other Categories of EDAs.

Should have sufficient working knowledge of the regional language and simple arithmetic so as to be able to discharge their duties satisfactorily. Categories such as ED messengers should also have enough working knowledge of English.



सदा शिव शुकला

3. Income and ownership of property:

The person who takes over the agency (ED SPM/ED BPM) must be one who has an adequate means of livelihood. The person selected for the post of ED BPM/ED BPM must be able to offer space to serve as the agency premises for postal operations. The premises must be such as will serve as a small postal office with provision for installation of even a PCO (Business premises, such as shops, etc. , may be preferred).

4. Residence:

(1) The ED BPM/ED SPM must be a permanent resident of the village where the post office is located. He should be able to attend to the post office work as required of him keeping in view the time of receipt, despatch and delivery of mails which need not be adapted to suit his convenience or his main avocation."

The above instructions clearly indicate that for determining interse suitability of candidates for selection to E.D. Posts, the marks obtained at Metriculation or equivalent examination shall be considered. A candidate, who has secured higher marks at the said examination, shall rank higher than the one who has secured lower marks. As regards residential, livelihood and other criteria, what is required is



हाकिम अली

fulfillment of the optimum conditions, no relative assessment of these criteria is visualised in the rules. In other words, so long as two candidates have "adequate means of livelihood", a candidate with larger means does not get preference over the one having less. ~~on~~

32. That the respondent no.2 fulfilled all the aforementioned prescribed conditions for eligibility for selection and appointment to the post of EDBPM., Melthuwa. Nodoubt, through letter no.H/Melthuwa/88/Rae Bareilly dated 26-4-1988 of the respondent no.1, certificates about permanent residence, about availability of room for location of the post office and a character certificate from the Pradhan of village Melthuwa were required to be submitted by the respondent no.2. However, the then pradhan of village Melthuwa Sri Ram Lotan Prasad was having strained relations with the respondent no.2 and as such was not inclined to give the said certificates to the respondent no.2. Consequently, the respondent no.2 submitted certificate from Sri Pratap Bahadur Singh, Block Pramukh, ~~Block~~



25/12/88

in Block in

Development/Jagatpur, district Rae Bareilly, in which block village Melthuwa lies, wherein he certified the facts that the respondent no.2 is permanent resident of village Melthuwa and he has a pakka house in village Melthuwa, which is suitable in all respects for location of post office and in fact, post office Melthuwa is at present located in his said house, which is pakka, well built and plastered house. He also certified the character of the respondent no.2 therein. Annexure-15 to this reply is true photostat copy of the said certificate. The respondent no.2 also submitted character certificates from Sri Ramesh Chandra Shukla, MLA. Rae Bareilly, Sri Madan Mohan Misra, a Freedom-Fighter and from an Assistant Engineer, Rae Bareilly. The respondent no.2 expressed his inability through his letter dated 11-5-1988 addressed to the respondent no.1 to submit certificate from the Pradhan of village Melthuwa on account of his having strained relations with the respondent no.2. and also expressing therein that he was submitting the required certificates from



सहायिता प्रकल्प

the Block Pramukh concerned. Annexure-16 annexed herewith is true photostat copy of that letter of the respondent no.2. He also submitted a certificate dated 20-5-1988 from Tahsildar, Dalmau, wherein it was certified that the respondent no.2 is resident of village Melthuwa and ~~his~~ his annual income is Rs.9600/-. Thus, he submitted required certificates showing that he had adequate means of livelihood. Annexure-17 annexed herewith is true photostat copy of the said certificate of Tahsildar, Dalmau. He had also submitted true photostat copy of his marksheet of High School examination showing that he had obtained 248 marks out of total marks of 500. Annexure-18 annexed herewith is true photostat copy of the marksheet of High School

examination relating to the respondent no.2. ^{his educational} qualification was B. Com. Part I pass. The applicant in Jagdish Prasad secured 245 marks out of total marks of 500 in his High School Examination. The other candidates did not fulfill all the prescribed conditions for eligibility for selection for the above post.

33.

That Sri Chaube Ram Yadav was Pradhan

of the village Melthuwa since the year 1962 to the

year 1975. Sri Shiv Ram Yadav was Pradhan of that

village for the period 1975 to 1982. Sri Ram Lotan

Prasad was Pradhan of that village for the period 1982



महाशिव यदव

to 1988 and at present since the year 1988, Sri Shiv Ram Yadav is Pradhan of that village. As already stated above, Sri Ram Lotan Prasad had strained relations with the respondent no.2 and as such, he was not inclined to issue certificate certifying his permanent residence in village Melthuwa and availability of space with him in that village for location of post office. But the other two Pradhans of that village Sarva Sri Chaube Ram Yadav and Shiv Ram Yadav have issued certificates certifying these facts in accordance with true facts to the effect that the respondent no.2 is a permanent resident of village Melthuwa and he has a pakka house in that village for location of post office and in fact, at present, the post office Melthuwa is located in his said house which is pakka, well built and plastered house. Annexure-19 annexed herewith is true photostat copy of said certificate of Sri Chaube Ram Yadav, Annexures-20 and 21 are true photostat copies of certificates issued by Sri Shiv Ram Yadav.



सहायि २) कला

34. That Tahsildar, Dalmau has also certified through his certificate dated 7-11-1988 that the respondent no.2 is permanent resident of village Melthuwa. Annexure-22 annexed herewith is true photostat copy of the said certificate.

35. That from the above stated facts and documents, it is evident that the respondent no.2 fulfilled all the prescribed conditions for eligibility for selection and appointment to the post of EDBPM., Melthuwa and in merits, he ranked higher to all the candidates in the field including the applicant and as such, he was rightly and properly selected and appointed on the above post. It is stated further that in view of the facts and circumstances stated above, the application filed by the applicant Sri Jagdish Prasad has no merit and is liable to be dismissed with costs to the respondent no.2.

Lucknow:

Dated: November 22, 1988.

सद। शिव शुक्ला
(Sadashiv Shukla)
RESPONDENT NO.2.

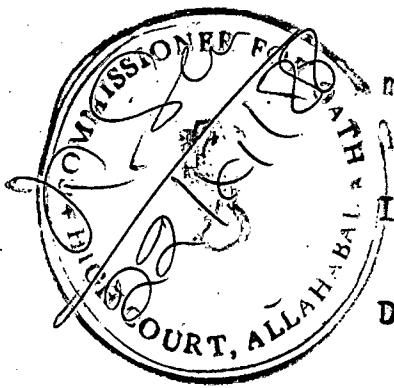


Verification

I, Sadashiv Shukla son of Sri Shiv Narain Shukla
aged about 36 years working as agriculturist, resident
of village Melthuwa, post office Melthuwa, pergena
and tahsil Dabhoi, district Rae Bareilly do hereby verify
that the contents of paragraphs 1 to 35 of this
representation i.e. reply are true to my personal
knowledge and belief and that I have not suppressed any
material facts.

Lucknow:

Dated: November 22, 1988.



सदशिव शुक्ला
(Sadashiv Shukla)
RESPONDENT NO. 2.

73

In the Hon'ble ^{Central} Administrative Tribunal at Allahabad,
Circuit Bench, Lucknow.

Registration No.94 of 1988.

Jagdish Prasad

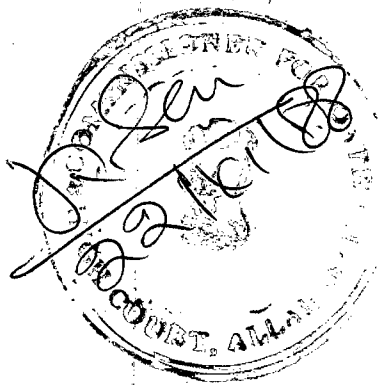
....Applicant.

Versus

Divisional Superintendent,
Post Office, Rae Bareilly & another.....Respondents.

ANNEXURE NO. 1

सदा शिव युक्तः



59
74

DEPARTMENT OF POSTS INDIA

o/o Dept. of Post Offices
New Delhi 110 001

Memo NO. H/Melthawa/88 Dated at ABL - 6-88

Sri Sada Sheo Shukla s/o Shri Shri Narain Shukla
R/o Village Melthawa P.O. Melthawa Distt. Rae Bareilly
is hereby provisionally appointed as E.D.B.P.M.
Melthawa subject to his personal income and
character and antecedents are found with
satisfactory result. He shall be paid such
allowances as admissible from time to time.

Sri Sada Sheo Shukla should clearly
understand that his employment as E.D.B.P.M.
Melthawa shall be in the nature of a contract
liable to be terminated by him or the
undersigned by notifying the other, in writing,
and that he shall also be governed by the
Posts and Telegraphs Extra Departmental Agents
(Conduct and Service) Rules, 1964, as amended
from time to time. Shri Sada Sheo Shukla will
locate the P.O. in main P.O. village.

Copy to

1. The Postmaster Rae Bareilly H.O. for information R/H/9.
2. The I.P.O. South Rae Bareilly H.O. please obtain and submit the descriptive particulars of the E.D.B.P.M.

M. Sen
22/11/88

सदा शिव सुकल

Central

In the Hon'ble Administrative Tribunal at Allahabad,
Circuit Bench, Lucknow.

Registration No. 94 of 1988.

BETWEEN

Jagdish Prasad

.....Applicant.

Versus

Divisional Superintendent,
Post Office, Rae Bareilly & another.....Respondents.

ANNEXURE No. 2

सहायिता जयराज



In the Hon'ble ^{Central} Administrative Tribunal at Allahabad,
Circuit Bench, Lucknow.
Registration No.94 of 1988.

BETWEEN

Jagdish Prasad

....Applicant.

Versus

Divisional Superintendent,
Post Office, Rae Bareilly & anotherRespondents.

ANNEXURE No. 3

सद। शिव अकला



प्रमाणित किया जाता है कि सदा शिव
 की शिव वराण शुक्ल निवासी का
 प. च. च. डायमंड जिला रायबरेली के
 हमारी का सके रिकर के का-ले जिला
 नाना इन्हे वरदेवा शुक्ल दी गई है
 जो नाना इन्हे कोई अपना बिना
 कला ही रहने हेतु बना देखा है
 जो न डायमंड जिला के इन्हे
 देखा है।

सदा शिव का लमा मलापुवा
 के सदाई निवासी है

प्राप्त मना रिकर
 मना
 दि. से. सदा त दि. रायबरेली
 4.11.88

-सदा शिव शुक्ला

20
 20/11/88

40

79

Central
In the Hon'ble Administrative Tribunal at Allahabad,
Circuit Bench, Lucknow.

Registration No.94 of 1988.

BETWEEN

Jagdish Prasad

.....Applicant.

Versus

Divisional Superintendent,
Post Office, Rae Bareilly & another....Respondents.

ANNEXURE NO. 4

सया शिव शुक्ल



42

81

^{Central}
In the Hon'ble Administrative Tribunal at Allahabad,
Circuit Bench, Lucknow.

Registration No. 94 of 1988.

BETWEEN

Jagdish Prasad

....Applicant.

Versus

Divisional Superintendent,
Post Office, Rae Bareilly & another. ..Respondents.

ANNEXURE NO. S-

सदा शिव भुक्त



44
82

^{central}
In the Hon'ble Administrative Tribunal at Allahabad,
Circuit Bench, Lucknow.

Registration No.94 of 1988.

BETWEEN

Jagdish Prasad

.....Applicant.

Versus

Divisional Superintendent,
Post Office, Rae Bareilly & another....Respondents.

ANNEXURE No. 6

सदाशिव शुक्ला



पुस्तकालय खेसीनी

७१५ अ० ४०४४५५

[उम क्षेत्रों के हेतु यहाँ के. वि. एकत्र लाया है।]

46.

17 68810 53707

139/ 1396

अतिवार का नाम	विषय का नाम	विवरण	अतिवार का नाम	विषय का नाम	विवरण
शनिवार	शनिवार	शनिवार	शनिवार	शनिवार	शनिवार
रविवार	रविवार	रविवार	रविवार	रविवार	रविवार
मंगलवार	मंगलवार	मंगलवार	मंगलवार	मंगलवार	मंगलवार
बुधवार	बुधवार	बुधवार	बुधवार	बुधवार	बुधवार
गुरुवार	गुरुवार	गुरुवार	गुरुवार	गुरुवार	गुरुवार
शुक्रवार	शुक्रवार	शुक्रवार	शुक्रवार	शुक्रवार	शुक्रवार

सदा शिव मुक्ता

Dr. Sen
22/11/20

46
83

^{Central}
In the Hon'ble Administrative Tribunal, at Allahabad
Circuit Bench, Lucknow.

Registration No.94 of 1988.

BETWEEN

Jagdish Prasad

....Applicant.

Versus

Divisional Superintendent,
Post Office, Rae Bareilly & another....Respondents.

ANNEXURE NO. 7

सद. शिव सुमल



सिद्धिदायक

[उन ओओं के हेतु अही अ० वि० एक लक्ष हो]

पहला

33

ਪੰਨਾ ੧੫

1-28-75

Quinn

1-531-05 Brownberry

138/

[illegible]

48
89

^{Central}
In the Hon'ble Administrative Tribunal at Allahabad,
Circuit Bench, Lucknow.

Registration No.94 of 1988.

BETWEEN

Jagdish Prasad

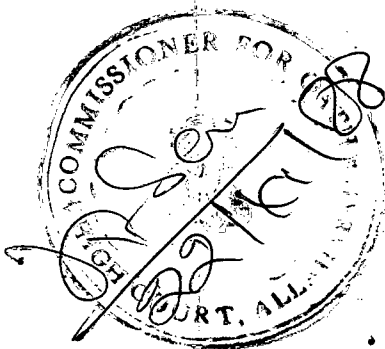
....Applicant.

Versus

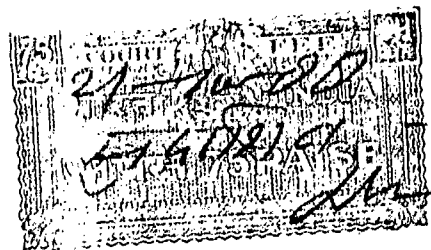
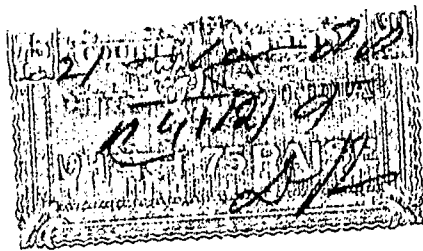
Divisional Superintendent,
Post Office, Rae Bareilly and another....Respondents.

ANNEXURE NO. 8

सदा शिव भुक्त



ज्यापा जय श्री गान् लक्ष्मीदा रंदाय



85

श्रींदाशिव श्रीं शिव वाराणसी नि० ग्राम मेरुमुवा
पाठक० चवक वि० सखीजी

प्रापति पञ्च बायवः
द्विष्टान् शुद्धं दूषि प्रमाद पन

महाराज

श्रीवार्ता निवृत्त ही वि प्रार्थना
को अपनी समूह भूमि के प्रमाण पत्र
वैध मान्यता है।

मित्र: श्री मातृ पीर निव द्यते
 कि प्रार्थना की हुई है
 देन. श्री मातृ पीर निव द्यते

56 21.10.89

21
2019

श्री गुरु नानक जय
 श्री गुरु रामदास जय
 श्री गुरु अमरदास जय
 श्री गुरु तेगबहादुर जय
 श्री गुरु गोबिन्द जय
 श्री गुरु प्रसाद जय
 श्री गुरु मलिक जय
 श्री गुरु बखश जय
 श्री गुरु फारुख जय
 श्री गुरु लोदी जय
 श्री गुरु खान जय
 श्री गुरु सलीम जय
 श्री गुरु हसन जय
 श्री गुरु इनाम जय
 श्री गुरु मुहम्मद जय
 श्री गुरु शेर मस्त जय
 श्री गुरु अर्जुन जय
 श्री गुरु हर राव जय
 श्री गुरु कपूर जय
 श्री गुरु मल्हार जय
 श्री गुरु त्रिवेणी जय
 श्री गुरु चरण जय
 श्री गुरु दास जय
 श्री गुरु पाल जय
 श्री गुरु साधु जय
 श्री गुरु सिंघा जय
 श्री गुरु वीर जय
 श्री गुरु धर्म जय
 श्री गुरु प्रताप जय
 श्री गुरु सुभाष जय
 श्री गुरु जवाहर जय
 श्री गुरु लाला जय
 श्री गुरु बहादुर जय
 श्री गुरु रणजीत जय
 श्री गुरु चंद जय
 श्री गुरु मंगल जय
 श्री गुरु मोहन जय
 श्री गुरु लक्ष्मी जय
 श्री गुरु नारायण जय
 श्री गुरु विष्णु जय
 श्री गुरु ब्रह्मा जय
 श्री गुरु शिव जय
 श्री गुरु महेश्वर जय
 श्री गुरु परमेश्वर जय
 श्री गुरु ईश्वर जय
 श्री गुरु वासुदेव जय
 श्री गुरु भगवान जय
 श्री गुरु श्री गुरु जय

सदाशिव भुवने

2210 सिलेबुस

$$41 - \frac{2}{\sqrt{x+1}}$$

राम विलास

स्यदाशिवं शुभं नमः - १

21-10-89 P.T. Cl.

81
86

^{Central}
In the Hon'ble Administrative Tribunal at Allahabad,
Circuit Bench, Lucknow.

Registration No. 94 of 1988.

Jagdish Prasad

..... Applicant.

Versus

Divisional Superintendent,
Post Office, Rns Bareilly & another..... Respondents.

ANNEXURE NO. 9

सदा शिव शुकल



११२ डलमडु विधान सभा क्षेत्र की निर्वाचक नामावली-१९८३

52

87

विधान सभा क्षेत्र की निर्वाचक नामावली-१९८३

सहस्रील-डलमडु	संविधानित ग्राम-मेलपडा
१ रामचन्द्र-सत्यनारायण-काली	५ ४५ ५१ ननकई-बंजनाथ
२ रामचन्द्र-सत्यनारायण	५ ४२ ५२ ११ मुखई-मल्लू
३ रामचन्द्र-सत्यनारायण	५ ४० ५३ रामरतो-मुखई
४ रामचन्द्र-सत्यनारायण	५ ४५ ५४ भारतलाल-मुखई
५ रामचन्द्र-सत्यनारायण	५ ४६ ५५ रामाती-भारतलाल
६ रामचन्द्र-सत्यनारायण	५ ४७ ५६ फतवाहापुर-हारिका
७ रामचन्द्र-सत्यनारायण	५ ४८ ५७ बिन्दादेई-फतेवहापुर
८ रामचन्द्र-सत्यनारायण	५ ४९ ५८ भगोरथ-बाबू
९ रामचन्द्र-सत्यनारायण	५ ५० ५९ रामसेवक-बाबू
१० रामचन्द्र-सत्यनारायण	५ ५१ ६० मिठाना-बाबू
११ रामचन्द्र-सत्यनारायण	५ ५२ ६१ नाथुराम-हारिका
१२ रामचन्द्र-सत्यनारायण	५ ५३ ६२ शिवकरी-नाथुराम
१३ रामचन्द्र-सत्यनारायण	५ ५४ ६३ सुधारा-हारिका
१४ रामचन्द्र-सत्यनारायण	५ ५५ ६४ चतुरी-सुधनन्दन
१५ रामचन्द्र-सत्यनारायण	५ ५६ ६५ रामदेई-चतुरी
१६ रामचन्द्र-सत्यनारायण	५ ५७ ६६ शिवालय-चतुरी
१७ रामचन्द्र-सत्यनारायण	५ ५८ ६७ गवादीन-गवादीन
१८ रामचन्द्र-सत्यनारायण	५ ५९ ६८ फूलमारीदेवी-गवादीन
१९ रामचन्द्र-सत्यनारायण	५ ६० ६९ धर्मराज-गवादीन
२० रामचन्द्र-सत्यनारायण	५ ६१ ७० कमलेश-गवादीन
२१ रामचन्द्र-सत्यनारायण	५ ६२ ७१ २२ रामसेवक-सरभू
२२ रामचन्द्र-सत्यनारायण	५ ६३ ७२ बूडा-रामसेवक
२३ रामचन्द्र-सत्यनारायण	५ ६४ ७३ जगदीशप्रसाद-रामसेवक
२४ रामचन्द्र-सत्यनारायण	५ ६५ ७४ कृष्णादेवी-जगदीशप्रसाद
२५ रामचन्द्र-सत्यनारायण	५ ६६ ७५ रामचन्द्र-गुण
२६ रामचन्द्र-सत्यनारायण	५ ६७ ७६ रामभरोषे-रामचन्द्र
२७ रामचन्द्र-सत्यनारायण	५ ६८ ७७ बिन्दादेई-रामचन्द्र
२८ रामचन्द्र-सत्यनारायण	५ ६९ ७८ शास्त्रीदेवी-रामचन्द्र
२९ रामचन्द्र-सत्यनारायण	५ ७० ७९ रघुनाथ-सुधनन्दन
३० रामचन्द्र-सत्यनारायण	५ ७१ ८० शिवकरी-रघुनाथ
३१ रामचन्द्र-सत्यनारायण	५ ७२ ८१ धीरे-रामराज
३२ रामचन्द्र-सत्यनारायण	५ ७३ ८२ सत्यनारी-धीरे
३३ रामचन्द्र-सत्यनारायण	५ ७४ ८३ शिवपरी-धीरे
३४ रामचन्द्र-सत्यनारायण	५ ७५ ८४ भोजानाथ-मुखई
३५ रामचन्द्र-सत्यनारायण	५ ७६ ८५ हनुमान-मुखई
३६ रामचन्द्र-सत्यनारायण	५ ७७ ८६ रामपरी-हनुमान
३७ रामचन्द्र-सत्यनारायण	५ ७८ ८७ इन्दरानी-मुखई
३८ रामचन्द्र-सत्यनारायण	५ ७९ ८८ २७क भीताराम-रामजियावन
३९ रामचन्द्र-सत्यनारायण	५ ८० ८९ ननकपुरा-सीताराम
४० रामचन्द्र-सत्यनारायण	५ ८१ ९० जंगवहापुर-सीताराम
४१ रामचन्द्र-सत्यनारायण	५ ८२ ९१ फूलादेवी-जंगवहापुर
४२ रामचन्द्र-सत्यनारायण	५ ८३ ९२ २७ख जगन्नाथ-सीताराम
४३ रामचन्द्र-सत्यनारायण	५ ८४ ९३ गेन्दा नाथ-जगन्नाथ
४४ रामचन्द्र-सत्यनारायण	५ ८५ ९४ बंजनाथ-भीताराम
४५ रामचन्द्र-सत्यनारायण	५ ८६ ९५ सुनीता-बंजनाथ
४६ रामचन्द्र-सत्यनारायण	५ ८७ ९६ भगवतीप्रसाद-महादेव
४७ रामचन्द्र-सत्यनारायण	५ ८८ ९७ श्रीप्रसाद-महादेव
४८ रामचन्द्र-सत्यनारायण	५ ८९ ९८ जगदीशप्रसाद-महादेव
४९ रामचन्द्र-सत्यनारायण	५ ९० ९९ शिवदेवी-सुनीता
५० रामचन्द्र-सत्यनारायण	५ ९१ १० राधादेवी-श्रीप्रसाद

नोट - प्रोपर्टिया का काम यह है - इस सूची, मकान नम्बर या नाम, निर्वाचक का नाम, पिता/पति/मा का नाम, पुत्र या स्त्री, आयु १ जनवरी, १९८३ को।

निर्वाचक

सद्विधि सुवर्ण

53
88

१०१	धरपादेवी-जगदीशप्रसाद	स २२	१४१	राजकुमारी-गंगाराम	स ३०
१०२	अगदेई-महादेव	स ४५	१४२	सातादीन-रामकुलारे	प २५
१०३	अमरनाथ-बाबू	प ४५	१४३	रामलोदन-रामकुलारे	प २५
१०४	पियारा-अमरनाथ	स ४२	१४४	गंगारानी-रामलोदन	स २५
१०५	रामलाल-अमरनाथ	प २४	१४५	विन्दावीन-रामकुलारे	प २१
१०६	प्रयागरानी-रामलाल	स २२	१४६	ओसान-कुहर	प ७०
१०७	रामनाथ-बाबू	प २५	१४७	शिवनाथ-ओसान	स ६५
१०८	ईश्वरदेई-रामनाथ	स २८	१४८	माताबल-ओसान	प ३३
१०९	मुजालाल-बाबू	प ३५	१४९	शिवशशी-माताबल	प ३०
११०	राजकुमारी-मुजालाल	स ३३	१५०	माताप्रसाद-ओसान	प २८
१११	बानबाल-बाबू	प ८५	१५१	प्रभुदेई-माताबल	स २७
११२	गयादेई-दीनदयाल	स ४०	१५२	कुलारे-शंकर	प ४५
११३	भीराम-महादेव	प ३४	१५३	गंगादेई-कुलारे	स ४२
११४	कुलादेवी-भीराम	स ३२	१५४	रामकुमार-कुलारे	प ६८
११५	भवानीदीन-बाबू	प ६५	१५५	शिवदेवी-रामकुमार	स ३७
११६	रामदास-भवानीदीन	प ४८	१५६	रामभासरे-कुलारे	प २९
११७	रामनाथदेवी-रामदास	स ४०	१५७	बिष्णुकला-रामभासरे	स २१
११८	फलजन्म-रामदास	प २२	१५८	रामपाव-शंकर	प ५६
११९	नरामना-फलजन्म	स २१	१५९	महुरानी-रामपाव	स ४०
१२०	धनपाल-दीनदयाल	प २७	१६०	नरायण-शंकर	प ६०
१२१	सर राजकुमारी-धनपाल	स २५	१६१	रमदेई-अमर्फीलाल	स ३०
१२२	देवीदीन-जगन्नाथ	प ८०	१६२	सन्तरान-सहावीर	प ५२
१२३	शिवरानी-देवीदीन	स ५८	१६३	विपाती-महावीर	प ३८
१२४	सदाशिव-देवीदीन	प ३०	१६४	रामावती-विपाती	स ३०
१२५	श्यामपती-सदाशिव	स २८	१६५	भूडू-भूडू	प ७५
१२६	लालबहादुर-देवीदीन	प २८	१६६	अंगन-भुधई	प ४५
१२७	रामकली-लालबहादुर	स २४	१६७	रमदेई-अंगन	स ४२
१२८	देवतादीन-देवतादीन	प ८७	१६८	छायालाल-अंगन	प ७१
१२९	प्रभादेवी-देवतादीन	स ५१	१६९	रायकली-छायालाल	स २१
१३०	ईश्वरदीन-सातादीन	प ३०	१७०	सुरमदीन-अंगन	प २१
१३१	उमिलादेवी-ईश्वरदीन	स २५	१७१	हीराजान-मरीने	प ४०
१३२	पालीदीन-शिवदासक	प ४५	१७२	परभू-मरीने	प ५१
१३३	महदेई-कालीदीन	स ८०	१७३	शिवरानी-परभू	स ४०
१३४	भीराम-मोहन	प ६५	१७४	देववत-परभू	प ३१
१३५	धिराजा-भीराम	स ६१	१७५	रामविगारी-देववत	स ३२
१३६	शिवराम-भीराम	प ४२	१७६	सुन्दरान-मरीने	प ६५
१३७	रामपती-शिवराम	स ४०	१७७	करी-सुन्दरान	प ४०
१३८	शिवबाल-भीराम	प ३८	१७८	मुर्छी-सुन्दरान	प ३५
१३९	श्यामपती-शिवबाल	स ३६	१७९	गिरान-सुन्दरान	प २५
१४०	शिवभजन-भीराम	प ३०	१८०	सरजूदेवी-कन्जई	स ३५
१४१	रामरानी-शिवभजन	स २८	१८१	कला-सुन्दरान	स ४०
१४२	शिवभजन-शिवबली	प ५०	१८२	कलावती-शिवभजन	स २२
१४३	सुन्दरान-शिवभजन	स ४५	१८३	सत्यनारायण-गवाडी	प ३८
१४४	रामनरेश-शिवभजन	प २५	१८४	बहादान-रामनरेश	प २१
१४५	प्रमथनी-रामनरेश	स २५	१८५	गंगादेई-सत्यनारायण	स ३२
१४६	रामनरेश-शिवभजन	प २२	१८६	रामरानी-श्याम	स २२
१४७	शिवपती-रामनरेश	स २०	१८७	सीताराम-गवाडी	प ३५
१४८	छिंटनिया-शिवपती	स ३०	१८८	शिवपती-सीताराम	स ३१
१४९	कुलारे-कुहर	प ६०	१८९	रामभासरे-गवाडी	प ४५
१५०	दशरानी-कुलारे	स ४५	१९०	जगदीश-रामभासरे	स ४२

नोट—अधिकारी का नाम है। इस मेलपत्र, मेलपत्र लाइवर या नाम, निवास का नाम, पिता/पति/माता का नाम, पुत्र या स्त्री, आयु, मेलपत्र (१८८३)।

सदा शिव भुक्त

रामभासरे

४५
४९

२०१	रामशंकर-बिगुनाथ	प ४५	२४१	जगन्नाथ-रामधारे	प ४५
२०२	सायिनी-रामशंकर	स ४४	२४२	छोटेला-गयादीन	प ४५
२०३	साधाराम-ननक	प ४०	२४३	बदलिया-छोटेला	स ४५
२०४	होराबाल-ननक	प ३८	२४४	रामकिमुन-छोटेला	प २४
२०५	राममुमेर-ननक	प ३०	२४५	कृष्णादेई-रामकिमुन	स ४४
२०६	रामकुलारी-ननक	स ७०	२४६	सुन्धारा-मनोहर	स ६४
२०७	सांती-राममुमेर	स २६	२४७	ईश्वरदेई-रतीगल	स २५
२०८	जमोनीरायन-गुरुदीन	प २६	२४८	रतीगल-मनजु	प ३०
२०९	महेश्वर-गुरुदीन	प ४४	२४९	सुनीराम-गुरुदीन	प ३०
२१०	मोहनिया-महावीर	स ४०	२५०	सरजूदेई-सुनीराम	स ३२
२११	वशरथ-महावीर	प २८	२५१	राममुमेर-शिवदास	स ३४
२१२	राजाराम-महावीर	प २८	२५२	महरानी-राममुमेर	स ३२
२१३	शिवकली-वशरथ	स ४६	२५३	इसहाक-महावीर	प ४०
२१४	रामकली-राजाराम	स ३३	२५४	ईदा-इसहाक	स ४५
२१५	कुवरदास-बालकदास	स ३८	२५५	रमजान-इसहाक	प ३६
२१६	रामचरण-गुर्दाई	प ४२	२५६	बिसमिल्लाह-रमजान	प २७
२१७	गुर्दा-गुर्दाई	स ६०	२५७	इस्मानअली-इसहाक	प २४
२१८	बेबीदीन-शिवदीन	प ६४	२५८	सहीबुन-इस्मानअली	स ३३
२१९	शिवराज-बेबीदीन	स ६४	२५९	अबदुल्ला-लाला	प ३६
२२०	बबिनाराय-बेबीदी	प ३२	२६०	शिवदिवरवि-नागेश्वर	प ३४
२२१	छोटेला-बेबीदीन	प ४८	२६१	मारा-शिवदिवरवि	स ३२
२२२	शान्ती-छबिनाराय	स ३०	२६२	सीताराम-राजमिश्र	प ४०
२२३	महावीर-छोटेला	स २६	२६३	मुहरनिया-सीताराम	स ४८
२२४	बनरीधन-हथी	स ३०	२६४	महावीर-सीताराम	प ३४
२२५	इशरीश-हथी	प ३०	२६५	कनकुलारी-महावीर	स ३२
२२६	मुनीबन-इशरीश	स २७	२६६	हनीमान-सीताराम	प २२
२२७	सफी-महावीर	प ६०	२६७	लाला-लाला	प ३२
२२८	गुमराज-सफी	स ४५	२६८	कुलारा-लाल	प ३३
२२९	इसहाक-सफी	प ४६	२६९	छोटेला-लाला	प ४४
२३०	पागो-इसहाक	स २३	२७०	महरी-छोटेला	स २४
२३१	ईदा-इसहाक	स ६४	२७१	कालिका-रामलाल	प ४४
२३२	मतीक-इसहाक	प ३४	२७२	सुम्हारा-कालिका	स ४०
२३३	अमीन-इसहाक	प २४	२७३	बिम्बादेई-रामशंकर	स २४
२३४	बकरीबी-इसहाक	प २४	२७४	गयादीन-मछिमन	प ६४
२३५	साबिरा-मतीक	स ३२	२७५	मुनीना-गयादीन	प ३८
२३६	जंजुन-अमीन	स २४	२७६	रामरती-बड़ीगल	स ३३
२३७	रामप्रसाद-बहादुर	प ४०	२७७	मुखनदा-लाला	प ६०
२३८	रामकली-रामप्रसाद	स ४५	२७८	कुलारा-गुलामखान	स ४५
२३९	अधोपा-रामप्रसाद	प २२	२७९	गुरमी-बहादुर	स ७४
२४०	मन्वला-रामप्रसाद	प २१	२८०	महादेव-बोई	प ३४
२४१	कुलारे-बहादुर	प ४०	२८१	महरी-महादेव	स ३२
२४२	बबोले-कुलारे	प २६	२८२	इज्जत-बोई	स ६४
२४३	कृष्णा-बबोले	स २४	२८३	सहजदेई-राम	स ३५
२४४	गंगादेई-कुलारे	प ४५	२८४	महादेव-राम	प ३७
२४५	शिवनाराय-मगीनी	स ६०	२८५	महेशा-मालेश्वर	प ३०
२४६	रामजीवन-मगीनी	प २१	२८६	रामपाल-रामदीन	प ४०
२४७	रामरती-रामजीवन	स २१	२८७	रामरती-रामपाल	स ४८
२४८	मारी-बानू	प ३८	२८८	बिम्बादेई-श्रीगल	स २१
२४९	गंगादेई-मारी	स ४४	२८९	अनन्त-साधु	प ३०
२५०	देवतादेई-जगन्नाथ	स २४	२९०	प्रभा-अनन्त	स ४८

नोट--प्रविष्टियों का क्रम यह है. क्रम संख्या, मकान नम्बर या नाम, निर्वाचित का नाम, पिता/पति/माता का नाम, पुत्र या स्त्री, भाव. १ जनवरी १९८३ को।

-सदाशिव शुक्ल-

३०१	७८	रामजेलाल-दीनदयाल	प २४	३५१	✓	केवली-रामसजन	स २८
३०२	७९	कन्येई-विशेसर	प ६०	३५२		लालवहादुर-रामराय	प २२
३०३		रामवेई-कन्येई	स ५८	३५३		रामपती-लालवहादुर	स २१
३०४		गंगासागर-मातासाव	प २८	३५४	६२	कुशियाल-देवी	प ७०
३०५		इन्दरानी-गंगासागर	स २७	३५५		बदाला-कुशियाल	स ६०
३०६		पंशालाल-माताप्रभाव	स २९	३५६		रामकिशुन-कुशियाल	प ३०
३०७		जनककुमारी-पंशालाल	स २९	३५७	✓	पद्मावती-रामहृषण	स २८
३०८	८०	रामफल-रामनन्द	प १२	३५८	६३	हरमिनि-चूत्र	स ७०
३०९		कमलाश्री-रामफल	स २२	३५९		छोटेला-चूत्र	प ३३
३१०		रामदत्त-रामनन्द	प ५०	३६०		मुखवेई-छोटेला	स २१
३११	८१	पूरन-पेहू	प ३०	३६१	६४	राममरीस-लाला	प ६०
३१२		बन्टी-पूरन	स २८	३६२		रामकुमारी-राममरीस	स ५५
३१३	८२	धनई-रामपति	स ४०	३६३	५६	महाराज-अजी	स ५५
३१४		रामपाल-धनसाधन	प ४२	३६४		गंगासागर-अजी	प २१
३१५	८३	शिवनाथ-सती	प ८०	३६५	✓	शिवनाथ-गंगासागर	स २१
३१६		हरिश्चन्द्र-शिवनाथ	प २६	३६६	६६	सरजू-जाना	प ७०
३१७		विद्याना-राजाराय	स २८	३६७		उत्तराई-सरजू	स ६५
३१८		रामसती-हरिश्चन्द्र	स ५५	३६८		महाराज-सरजू	प ५०
३१९	८४	वर्धन-मयानी	प २८	३६९	✓	मुखवेई-महाराज	स २८
३२०		मोती-मयानी	प ३५	३७०		शिवकुमार-मुरत	प २८
३२१		गुरुदेई-मोहन	स ३२	३७१	✓	राजराज-शिवकुमारी	स २४
३२२	८५	दशरु-नरह	प ६०	३७२	६७	उत्तराई-मुल्ला	प ७५
३२३		राजोसार-नरह	प ५५	३७३		रामजीतार-उत्तराई	प ५०
३२४		केवली-रामजीतार	स ५५	३७४		रामजीतार-रामजीतार	स ५८
३२५		मत्तपरायण-रामजीतार	प २१	३७५		रामराय-रामजीतार	प ६१
३२६		विद्याना-मत्तपरायण	स २१	३७६	✓	रामरती-रामराय	स ३०
३२७		पारावती-रामजीतार	स २४	३७७		दशरु-रामजीतार	प २८
३२८	८६	विभवतीसह-परमसिंह	प ५८	३७८		शिवरानी-पराव	स २६
३२९		शंभुकुमारी-विभवतीसह	स ५५	३७९	६८	छोटी-परम	प ६०
३३०		गुनीता-विभवतीसह	स २५	३८०		अगदेई-छोटी	स ५८
३३१	८७	विद्याना-विभवतीसह	प ५५	३८१		विनसेर-छोटी	प २८
३३२		विद्याना-विभवतीसह	स ४०	३८२		कीशिका-विनसेर	स २६
३३३		रामपति-विभवतीसह	प ५५	३८३		धनरुजी-छोटी	स २५
३३४		उत्तराई-रामपति	स ३५	३८४	६९	छोटी-बड़ी	प ६०
३३५		अग्रशक्ति-रामपति	प २६	३८५		विद्युतवेई-छोटी	स ५८
३३६	८८	मयानी-अवसेरी	प ५५	३८६		भूरजदीन-छोटी	प ३३
३३७		जिपाना-मयानी	प ५५	३८७		हुलसावती-भूरजदीन	स ३०
३३८		मुखवेई-जिपाना	स ४०	३८८	१००	कल्लु-जोषी	प ५०
३३९		भारत-जिपाना	प २९	३८९	१०१	सकोरे-रामजीत	स ७०
३४०	८९	भट्टा-भारत	स ५५	३९०		दशरु-रामजीत	स ६०
३४१		विद्याना-पंजु	प ५०	३९१	१०२	विशम्भर-परम	प ५०
३४२		फलपति-विद्याना	प २१	३९२		देवकी-विशम्भर	स ५८
३४३		कल्लु-फलपति	स २१	३९३		काजीतार-विशम्भर	प २२
३४४	९०	भायुती-रामेश्वर	स ५५	३९४	१०४	मुखवेई-काजीतार	प ५५
३४५		राजेश्वर-भायुती	प ५३	३९५		रूपराज-मुखवेई	स ५०
३४६		सन्तलाल-राजेश्वर	प २९	३९६		बंजु-अयोध्या	प ७०
३४७		मन्त्री-मुन्नी	स २५	३९७	१०५	रामनाथ-कामता	प ५०
३४८	९१	राजाराय-मन्त्री	प २६	३९८		अगमोहन-रामनाथ	प २१
३४९		रामरती-राजाराय	स ५८	३९९		शिवदेवी-अगमोहन	स २९
३५०		रामसजन-रामदत्त	प ३०	४००	१०५	रामआसरे-शिवदेवी	प ५५

नोट - प्रविष्टियों का क्रम यह है-क्रम संख्या, मन्त्री नम्बर या नाम, निवाचक का नाम, पिता/पति/मां का नाम, पुत्र या स्त्री, आयु १ जनवरी, १९८३ को।

Handwritten signature and stamp

सदाशिव शुक्ला

४०१	बृधाल-सितल	प ५४	४५१ १२२	अवग्रहिहारी-मणीजी ताद	प ३८
४०२	रागरानी-रामभागरे	स ५०	४५२	मोपती-अवग्रहिहारी	स ३९
४०३	१०५ जलबहादुरसिंह-बिगुनरायनसिंह	६०	४५३	रज्जनदेवी-मणीजीप्रसाद	स ४०
४०४	१-कुलमती-अकबाबहादुरसिंह	स ३५	४५४ १२३	देवीचरन-रामचरन	प ३८
४०५	कुलमती-किमुनरायनसिंह	स ६०	४५५	शंकरादेवी-देवीचरन	म ४१
४०६	राजेश्वरहादुरसिंह-किमुनरायनसिंह	प २०	४५६ १२४	श्यामबिहारी-जागेश्वर	प ४२
४०७ १०७	रामेश्वर-मणी	स ४५	४५७	सालबिहारी-जागेश्वर	प ४२
४०८	शिवकाली-रामेश्वर	स ४०	४५८	श्यामा-लालबिहारी	स ४०
४०९ १०८	शम्भू-जगन्नाथ	प ६०	४५९	गोकरनप्रसाद-लालबिहारी	प ३२
४१०	कलबाती-शम्भू	स ५५	४६० १२५	शिवभजन-जागेश्वर	प ४५
४११	मेधासाधन-शम्भू	प २८	४६१	प्रमोददेवी-शिवभजन	प ४२
४१२	पुनसती-मेधासाधन	स २६	४६२	रामनारायन-जागेश्वर	प ४०
४१३	मेधासाधन-जगन्नाथ	स ६०	४६३	शीलादेवी-शिवभजन	स ४२
४१४ १०९	मेडीनाथ-देवीनाथ	प ३८	४६४	ओमप्रसाद-शिवभजन	प २१
४१५	लक्ष्मीदेवी-मेडीनाथ	स ३६	४६५ १२६	पियारा-सूर्यप्रसाद	स ७०
४१६	रामकिशोर-मेडीनाथ	प २१	४६६	जगन्नाथ-सूर्यप्रसाद	प ४०
४१७ ११०	रामनाथ-लक्ष्मी	प ७०	४६७	जनकमुलारी-जगन्नाथ	स २८
४१८	१-रामनाथ	स ६८	४६८ १२७	राजनारायन-शम्भू	प ३१
४१९	कलक-रामनाथ	प ३०	४६९	रामभो-राजनारायन	स ३१
४२०	पुनसतीकलक	स २७	४७०	रामननेही-शम्भू	प २६
४२१ १११	रामदेव-वासदेव	प ५५	४७१	पियारा-रामननेही	स २५
४२२	मुला-रामरसन	स ३२	४७२	रामदेवक-शम्भू	प २२
४२३	रामोपवारी-वासदेव	स ७०	४७३	कमला-राजनारायन	प २१
४२४ ११२	विन्दीवीन-रामजीन	प ३६	४७४ १२८	मानादीन-मणीजी	प ४८
४२५	रामकली-विन्दीवीन	प ४८	४७५	मुम्बारा-मानादीन	स ४३
४२६ ११३	रामाजीन-मणीजीन	प ४२	४७६	रामनरोप-मानादीन	प २२
४२७	कलापती-रामाजीन	स ३०	४७७	मुम्बारा-रामनरोप	स २१
४२८ ११४	शिवनारायण-वापूनाथ	स ७०	४७८ १२९	लक्ष्मीनारायण-धीरनाथ	प ५५
४२९	वज्रन-जगन्नाथ	प ३२	४७९	राजराजी-लक्ष्मीनारायण	स ६२
४३०	वज्रनाथ-बाबुलाल	प ३६	४८०	जगदीशप्रसाद-लक्ष्मीनारायण	प ३०
४३१ ११५	प्रमोद-मणीजी	स ७०	४८१	श्यामा-जगदीश	प २६
४३२	रामनाथ-मणीजी	प ४०	४८२ १३०	रामनाथ-मणीजी	प ४१
४३३	मणीजी-रामनाथ	स ६८	४८३	राजेश्वरी-राजेश्वरी	प ५०
४३४ ११६	रामकिमुन-मणीजी	प ३०	४८४	ओमनाथ-रामदेवनाथ	प २३
४३५	जगदीश-रामकिमुन	स २८	४८५	शीलादेवी-ओमनाथ	स ३१
४३६ ११७	वज्रनाथ-मणीजी	प ३५	४८६	मिदनाथ-राजेश्वरी	प २२
४३७	मुम्बारा-वज्रनाथ	स ३०	४८७ १३१	विन्दीवीन-मणीजी	स ५०
४३८ ११८	रामनाथ-मणीजी	प ६०	४८८	मुम्बारा-मणीजी	प २१
४३९	मणीजी-वज्रनाथ	प ६०	४८९	मणीजी-मणीजी	प २५
४४०	रामनाथ-रामकिमुन	स ५६	४९०	वज्रनाथ-मणीजी	प ५५
४४१	रामनाथ-रामकिमुन	प २४	४९१	मुम्बारा-मणीजी	स २५
४४२	रामनाथ-रामकिमुन	स २१	४९२	मुम्बारा-मणीजी	स २२
४४३ ११९	वज्रनाथ-मणीजी	प ४२	४९३ १३२	शिवशंकर-वज्रनाथ	प ४०
४४४	वज्रनाथ-मणीजी	स ३०	४९४	छेदीनाथ-शिवशंकर	प २१
४४५	वज्रनाथ-रामकिमुन	स ३०	४९५ १३३	विन्दीवीन-मणीजी	प ६०
४४६ १२०	रामनाथ-मणीजी	स ७०	४९६	रामनाथ-मणीजी	प ६०
४४७ १२१	मणीजी-मणीजी	प ७०	४९७	लक्ष्मीदेवी-रामनाथ	स ५६
४४८	मणीजी-मणीजी	स ६०	४९८	शीलाप्रसाद-रामनाथ	प २५
४४९	रामनाथ-मणीजी	प ६०	४९९	मणीजी-शीलाप्रसाद	स २२
४५०	विन्दीवीन-मणीजी	स ३०	५०० १३४	मणीजी-मणीजी	प ३१

नोट-यदि किसी नाम का मत ५३ में नहीं है तो वह मत ५२ में ही है। यदि किसी नाम का मत ५३ में है तो वह मत ५२ में ही है।

सदा विद्यमान

22/1/1952

५०१	राजकुमारी-गंगाप्रसाद	स ३०	५५१	हृदयपालसिंह-शमशेरसिंह	प ४५
५०२	संकटाप्रसाद-कालीप्रसाद	प ६५	५५२	गिरजासिंह-शकशेरसिंह	प ५०
५०३	महदेव-संकटाप्रसाद	स ६२	५५३	गंगासेवकसिंह-सत्यदेवसिंह	प २८
५०४	अयोध्या-संकटाप्रसाद	प ४०	५५४	प्रभावती-गंगासेवकसिंह	स २६
५०५	हृदयराजी-अयोध्याप्रसाद	स ३८	५५५	रामसेवकसिंह-सत्यदेवसिंह	प २५
५०६	गोपीनाथ-संकटाप्रसाद	प ३०	५५६	शुशामादेवी-रामसेवकसिंह	स २४
५०७	राजकुमारी-गोपीनाथ	स २८	५५७	लक्ष्मीसिंह-शिवजीसिंह	प ६०
५०८	भगवती-संकटा	प ३२	५५८	भगवतीसिंह-लक्ष्मीसिंह	प ५५
५०९	ईश्वरदेव-भगवतीप्रसाद	स ३०	५५९	सुखदेवसिंह-लक्ष्मीसिंह	प ३२
५१०	सती-संगल	प ६०	५६०	रामधारी-देवीसिंह	स ५५
५११	गंगा-वृजलास	प ५०	५६१	सातगढ़सिंह-याप्रदेवसिंह	प ४०
५१२	राजाराम-गंगा	प २५	५६२	कुलारीदेवी-सातगढ़सिंह	स ३८
५१३	गोपीनाथ-लाला	स ५८	५६३	शिवजीसिंह-यशदाससिंह	प ६५
५१४	सुखरनिया-गंगा	स ६८	५६४	गोरीशंकरसिंह-शिवजीसिंह	प २८
५१५	कुलिया-राजाराम	स २४	५६५	शिवजी-गोरीशंकरसिंह	स ३६
५१६	राजराजी-सतीश्री	प ६०	५६६	शिवजीसिंह-शिवजीसिंह	प ३५
५१७	शिवराजी-राजराजी	स ५८	५६७	शिवजीसिंह-शिवजीसिंह	स २२
५१८	कल्याण-राजराजी	स ३५	५६८	विद्याना-शिवजीसिंह	स ५५
५१९	रामनरेश-शिवराज	प २८	५६९	शिवजीसिंह-यशदाससिंह	प ७०
५२०	शिवजी-रामनरेश	स ३५	५७०	नेपाला-शिवजीसिंह	स ६८
५२१	रामनरेश-शिवराज	प २५	५७१	रामनरेशसिंह-शिवजीसिंह	प ४०
५२२	सरजदेव-रामनरेश	स २४	५७२	कनकादेवीसिंह-शिवजीसिंह	प २५
५२३	रुधिरा-शिवराज	स ६०	५७३	कनकादेवीसिंह-शिवजीसिंह	प २५
५२४	रामअधर-शिवराज	प ३५	५७४	कनकादेवीसिंह-शिवजीसिंह	स ३५
५२५	गंगादेवी-रामअधर	स ३०	५७५	रामनरेश-कनकादेवीसिंह	स ३५
५२६	जगदीश-शिवराज	प ६८	५७६	शिवराजी-कनकादेवीसिंह	स ३०
५२७	बलसिंह-जगदीश	स ६८	५७७	शिवराजी-कनकादेवीसिंह	प ६०
५२८	राजप्रसाद-जगदीश	प २५	५७८	कनकादेवी-कनकादेवीसिंह	प ७५
५२९	शिवजी-राजप्रसाद	स २५	५७९	कनकादेवी-कनकादेवीसिंह	प ६०
५३०	शिवजी-सतीश्री	प ४५	५८०	शिवजीसिंह-कनकादेवीसिंह	प २५
५३१	शिवजी-शिवजी	स ४०	५८१	शिवजीसिंह-कनकादेवीसिंह	स २५
५३२	हृदयनारायण-शिवजी	प ५०	५८२	शिवजीसिंह-कनकादेवीसिंह	स २२
५३३	शिवजी-हृदयनारायण	प २८	५८३	शिवजीसिंह-कनकादेवीसिंह	स ७२
५३४	रामरती-हृदयनारायण	स ४८	५८४	शिवजीसिंह-कनकादेवीसिंह	स ३०
५३५	विद्याना-शिवजी	स २५	५८५	शिवजीसिंह-कनकादेवीसिंह	प २५
५३६	कनकादेवी-शिवजी	प २५	५८६	शिवजीसिंह-कनकादेवीसिंह	प २५
५३७	शिवजी-शिवजी	प ५५	५८७	शिवजीसिंह-कनकादेवीसिंह	प २२
५३८	शिवजी-शिवजी	स ५०	५८८	शिवजीसिंह-कनकादेवीसिंह	स ७२
५३९	शिवजी-शिवजी	प २८	५८९	शिवजीसिंह-कनकादेवीसिंह	प ३०
५४०	शिवजी-शिवजी	स २८	५९०	शिवजीसिंह-कनकादेवीसिंह	स २८
५४१	रमाशिव-शिवजी	प २५	५९१	शिवजीसिंह-कनकादेवीसिंह	प ३५
५४२	हरिहरसिंह-रामजीसिंह	प ४०	५९२	शिवजीसिंह-कनकादेवीसिंह	स २२
५४३	रामजी-हरिहरसिंह	स ३८	५९३	शिवजीसिंह-कनकादेवीसिंह	प ३२
५४४	गंगादेवीसिंह-रामजीसिंह	प ३५	५९४	शिवजीसिंह-कनकादेवीसिंह	स ३०
५४५	उरमिता-गंगादेवीसिंह	स ३०	५९५	शिवजीसिंह-कनकादेवीसिंह	प ३०
५४६	रामजी-रामजीसिंह	स ७५	५९६	शिवजीसिंह-कनकादेवीसिंह	स २८
५४७	शोला-रामजीसिंह	स ४०	५९७	शिवजीसिंह-कनकादेवीसिंह	प ६०
५४८	गंगादेवीसिंह-रामजीसिंह	प २५	५९८	शिवजीसिंह-कनकादेवीसिंह	प ५५
५४९	गंगादेवीसिंह-रामजीसिंह	स ६०	५९९	शिवजीसिंह-कनकादेवीसिंह	स ५५
५५०	सती-सत्यदेवसिंह	स ५५	६००	शिवजीसिंह-कनकादेवीसिंह	स ५५

नोट—प्रविष्टियों का क्रम यह है—क्रम सहाय, भक्त सहाय या नाम, निवांचक का नाम, पिता/पति/माँ का नाम, पुत्र या स्त्री भाग्य, धनदारी, पुत्र-पुत्री।

७०१	इमरानी-महाशिव	स २१	७५१	मुनीता-मुनिलाली	स २५
७०२	इमरानी-महाशिव	प ३५	७५२	रामनाराय-देवीती	प २६
७०३	भगानी-महाशिव	प ४२	७५३	राजदेई-रामनाराय	स २५
७०४	सूरनी-मणी सीपसाव	स ४०	७५४	मेडा-देवीती	स ५५
७०५	महादेव-महावीर	प ६०	७५५	राजेश्वर-देवीती	प ३०
७०६	कनई-महावीर	प ३५	७५६	रामसेवक-महादेव	प ५५
७०७	कोशीला-कनई	स ५२	७५७	मुल्हा-रामसेवक	स ५२
७०८	सहदेव-देवीती	प ३५	७५८	सतराम-रामसेवक	स ५५
७०९	नारा-सहदेव	स ३२	७५९	लहरी-सतराम	प ३०
७१०	निशुनाथ-सहदेव	प ५५	७६०	रामनाराय-रामसेवक	स २२
७११	चन्द्रधारी-विशनाथ	स २२	७६१	जगदीश-रामनाराय	स २२
७१२	रामनाराय-विशनाथ	प २५	७६२	रामनाराय-सहदेव	स ७०
७१३	कृपण-रामनाराय	प २५	७६३	महाला-रामनाराय	स २५
७१४	रामनाराय-सहदेव	प २२	७६४	मुखेश-रामनाराय	प ६०
७१५	कनई-रामनाराय	स ६०	७६५	महाराज-मुखेश	स ३५
७१६	श्रीनारायण-रामनाराय	प ३०	७६६	नाथ-सहदेव	प ७५
७१७	कलहारी-श्रीनारायण	स ७०	७६७	वशरथ-पितृव्य	प ५५
७१८	मुवई-सुरज	प ३५	७६८	रामनाराय-वशरथ	स ५५
७१९	कलहारी-सुरज	स ३०	७६९	जगदीश-वशरथ	प ०
७२०	रामनाराय-सुरज	प २५	७७०	जगदीश-जगदीश	स ३०
७२१	रामनाराय-रामनाराय	स २५	७७१	श्रीनाराय-वशरथ	प ५५
७२२	रामनाराय-रामनाराय	प ३२	७७२	शुशीला-श्रीनाराय	स २५
७२३	सहदेव-रामनाराय	प ३५	७७३	गंगापति-वशरथ	प ३०
७२४	गंगा-देवीती	प ३५	७७४	मुदी-गंगापति	स २५
७२५	महादेव-गंगा	स ३५	७७५	गंगापति-वशरथ	स ५०
७२६	रामनाराय-गंगा	प ५२	७७६	महापति-वशरथ	प २५
७२७	शिवलाल-रामनाराय	स ५०	७७७	चन्द्रधारी-गंगापति	स २५
७२८	भोपाल-गंगा	प ३२	७७८	रामनाराय-गंगापति	प ५५
७२९	प्रभा-श्रीपाल	स ३२	७७९	नदी-रामनाराय	प ५५
७३०	हरिश्चन्द्र-गंगा	प २२	७८०	छिन्नीया-गंगापति	स ५५
७३१	राजराज-हरिश्चन्द्र	स २१	७८१	गंगापति-गंगापति	प २५
७३२	गंगापति-गंगा	प ५५	७८२	रामनाराय-गंगापति	प २५
७३३	कनई-गंगापति	स २५	७८३	विमला-गंगापति	प २२
७३४	रामनाराय-विमला	प २२	७८४	गंगापति-गंगा	प ५०
७३५	गंगापति-रामनाराय	स २५	७८५	रामनाराय-गंगापति	प ३०
७३६	रामनाराय-गंगापति	प २२	७८६	रामनाराय-गंगापति	स २५
७३७	विमला-गंगा	स ५०	७८७	गंगापति-गंगापति	स ३२
७३८	गंगा-रामनाराय	स ५२	७८८	महाराज-गंगापति	स ६५
७३९	गंगापति-गंगापति	स ५२	७८९	रामनाराय-गंगापति	प २५
७४०	गंगापति-गंगापति	स ३०	७९०	कृष्णकुमार-रामनाराय	स ३०
७४१	रामनाराय-गंगापति	प ३५	७९१	रामनाराय-गंगापति	प २२
७४२	विमला-रामनाराय	स ५०	७९२	महाला-गंगापति	स ५०
७४३	कनई-गंगापति	स ५५	७९३	कनई-महादेव	स २५
७४४	गंगापति-गंगापति	प ५२	७९४	रामनाराय-गंगापति	स ५२
७४५	महादेव-गंगापति	स ५०	७९५	रामनाराय-गंगापति	प ३०
७४६	गंगापति-गंगापति	प २२	७९६	विमला-रामनाराय	स २५
७४७	विमला-रामनाराय	स ३२	७९७	गंगापति-गंगापति	प ३५
७४८	गंगापति-गंगापति	प २५	७९८	महाराज-गंगापति	स ३०
७४९	गंगापति-गंगापति	प ६५	७९९	कृष्ण-गंगापति	प ७०
७५०	गंगापति-गंगापति	स २२	८००	महावीर-गंगापति	प ६५

नोट:-प्रतिष्ठित का कम पड़ है-कम संख्या, महान संख्या या नाम निरावक का नाम, पिता/माता का नाम, पुत्र या स्त्री जाति, १९५५ को।

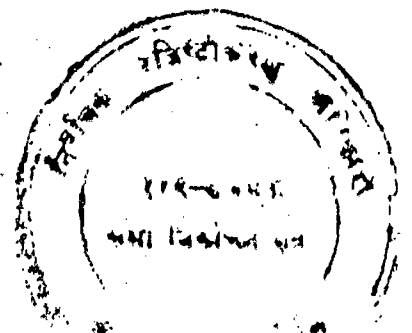
रामनाराय गुप्ता

८०१	रामकुमार-महावीर	स ४०	८३३	शिवकुमारी-गुरवरन	स २३
८०२	राजारा-महावीर	प २१	८३४	ओमान-वेवारीन	प २३
८०३ २१०	जगन्नाथ-पंचम	प ५८	८३५	धर्मवती-ओमान	स ३२
८०४	मोहनिया-अगन्नाथ	स ४६	८३६ २२२	रामभासरे-कम्पई	प ४०
८०५	रामप्रसाद-अगन्नाथ	प २०	८३७	रामपुमेरा-रामभासरे	स ३८
८०६	आशाकुमारी-रामप्रसाद	स २४	८३८ २२३	कम्पई-दत्त	प ८७
८०७	सेजबहादुर-जगन्नाथ	प २५	८३९	गुनवी-कम्पई	स ७५
८०८	मोशीना-सेजबहादुर	स २३	८४०	भुवनाल-कम्पई	प ३०
८०९ २११	मोहनवीर-महावीर	प ६०	८४१	बिन्दाहीन-पूजनाथ	स २८
८१०	भिर-पारी-मोहनवीर	स २८	८४२ २२४	धर्म-सीताराम	प ७५
८११ २१२	रामवपाल-रामवरन	प ४२	८४३ २२५	रामप्रसाद-भगवत	प १५
८१२	रामकली-रामवपाल	स ४०	८४४	सुजानकुमार-रामबहादुर	स २५
८१३	वेवतादीन-रामवपाल	प २५	८४५ २२६	जागेश्वर-धर्म	प ४०
८१४ २१३	जगन्नाथ-ब्राह्म	प ७०	८४६	जातकी-जागेश्वर	स ३८
८१५ २१४	मुजसे-रामवरन	स ८०	८४७ २२७	मुनारे-शिववरन	प ४०
८१६ २१५	हारिका-राजपाल	प ३५	८४८	परवाना-कुपारे	स ३८
८१७	जातकी-राजपाल	स ७०	८४९ २२८	गंगावतन-रामरान	प ६२
८१८ २१६	राममरोसे-ब्राह्म	प ५५	८५०	सनकी-गंगावतन	स ६०
८१९	मुनारीया-राममरोसे	स ५२	८५१	राममरोसे-गंगावतन	प ६०
८२० २१७	रामजीतार-मुजई	प ४०	८५२	कुवारा-राममरोसे	स ३८
८२१	रामकुमारी-रामजीतार	स ३२	८५३	रामकिमुन-गंगावतन	प ३३
८२२	रामसजन-रामजीतार	प २५	८५४	रामरती-रामकिमुन	स ३०
८२३	धालिनि-रामसजन	स २४	८५५	जगदीश-गंगावतन	प २१
८२४ २१८	रामकिमुन-मुजई	प ४०	८५६	राजकुमारी-अगदीश	स २५
८२५	प्रकृती-रामकिमुन	स ३०		सत्रोहन-गंगावतन	प २६
८२६ १६	जगन्नाथ-रतीपाल	स ४०		कुवारा-सत्रोहन	स २३
८२७	अनूपदी-रतीपाल	स ७०	८५७ २२९	शम्भु-रामपाल	स २५
८२८	छंगालाल-रतीपाल	प २२	८५८	प्रमोदी-शम्भु	स ४८
८२९	अगरानी-अनूपदी	स २६	८५९	दश-शम्भु	प २४
८३० २४०	रामलाल-गुरन	प ८०	८६०	रामजय-शम्भु	प २३
८३१	दुहारी-रामलाल	स ७८	८६१	शम्भु-रामजय	स २२
८३२ २२१	गुरन-वेवारीन	प ३०	८६२	शिवकली-धर्म	स २३

नोट--प्रो-पेडिशन का कम पड़ है. कम संख्या, महान नम्बर या नाम, निर्वाचित का नाम, पिता/पति/भा
का नाम, पुत्र या स्त्री, आयु १ मन्वरी (१६०) की।

शु. कारिती प्रेस, रामबरेली

निर्वाचन रजिस्ट्रार कारिती



रामबरेली

Central

In the Hon'ble Administrative Tribunal at Allahabad,
Circuit Bench, Lucknow.

Registration No. 94 of 1988.

Jagdish Prasad

....applicant.

Verous

Divisional Superintendent,
Post Office, Rae Bareilly & another.....Respondents.

ANSWER NO. 10

रजदीश प्रसाद



4118-25 12.4

भाग संख्या ७९७/१

[illegible]

१. 'पुष्पा' का नाम यह है, कम 'पुष्पा', मध्यम 'पुष्पा', (या नाम) दिवसों का नाम
२. 'पुष्पा' का नाम 'पुष्पा' या 'पुष्पा' १९५५ में आया।

स्वयं शिक्षुः कल्पः



[illegible]

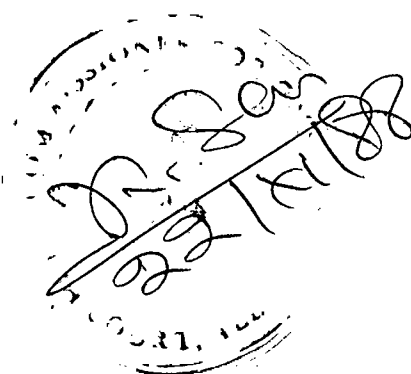
मंत्रिपरिषद् का काम यह है, कि वह संसद, संसद संस्था, (या नाम) निर्वाचक का काम निष्का/नावा/पत्रि का नाम प्रकट या स्वी १ जनवरी १९५५ को आयु ।

सहायिका शुक्रवार

~~22/11/20~~

[illegible]

सदाशिव शुक्ल



[illegible]

सदा विपश्चिन्ना।

22/11/20

प्राप्त संख्या		प्राप्त संख्या		प्राप्त संख्या	
१०१	१०२	१०३	१०४	१०५	१०६
१०७	१०८	१०९	११०	१११	११२
११३	११४	११५	११६	११७	११८
११९	१२०	१२१	१२२	१२३	१२४
१२५	१२६	१२७	१२८	१२९	१३०
१३१	१३२	१३३	१३४	१३५	१३६
१३७	१३८	१३९	१४०	१४१	१४२
१४३	१४४	१४५	१४६	१४७	१४८
१४९	१५०	१५१	१५२	१५३	१५४
१५५	१५६	१५७	१५८	१५९	१६०
१६१	१६२	१६३	१६४	१६५	१६६
१६७	१६८	१६९	१७०	१७१	१७२
१७३	१७४	१७५	१७६	१७७	१७८
१८०	१८१	१८२	१८३	१८४	१८५
१८७	१८८	१८९	१९०	१९१	१९२
१९४	१९५	१९६	१९७	१९८	१९९
२००	२०१	२०२	२०३	२०४	२०५
२०७	२०८	२०९	२१०	२११	२१२
२१४	२१५	२१६	२१७	२१८	२१९
२२१	२२२	२२३	२२४	२२५	२२६
२२८	२२९	२३०	२३१	२३२	२३३
२३५	२३६	२३७	२३८	२३९	२४०
२४२	२४३	२४४	२४५	२४६	२४७
२४९	२५०	२५१	२५२	२५३	२५४
२५६	२५७	२५८	२५९	२६०	२६१
२६३	२६४	२६५	२६६	२६७	२६८
२७१	२७२	२७३	२७४	२७५	२७६
२७८	२७९	२८०	२८१	२८२	२८३
२८५	२८६	२८७	२८८	२८९	२९०
२९३	२९४	२९५	२९६	२९७	२९८
३०१	३०२	३०३	३०४	३०५	३०६
३०८	३०९	३१०	३११	३१२	३१३
३१५	३१६	३१७	३१८	३१९	३२०
३२३	३२४	३२५	३२६	३२७	३२८
३३१	३३२	३३३	३३४	३३५	३३६
३३८	३३९	३४०	३४१	३४२	३४३
३४५	३४६	३४७	३४८	३४९	३५०
३५३	३५४	३५५	३५६	३५७	३५८
३६१	३६२	३६३	३६४	३६५	३६६
३६८	३६९	३७०	३७१	३७२	३७३
३७५	३७६	३७७	३७८	३७९	३८०
३८३	३८४	३८५	३८६	३८७	३८८
३९१	३९२	३९३	३९४	३९५	३९६
३९८	३९९	४००	४०१	४०२	४०३
४०५	४०६	४०७	४०८	४०९	४१०
४१३	४१४	४१५	४१६	४१७	४१८
४२१	४२२	४२३	४२४	४२५	४२६
४२८	४२९	४३०	४३१	४३२	४३३
४३५	४३६	४३७	४३८	४३९	४४०
४४३	४४४	४४५	४४६	४४७	४४८
४५१	४५२	४५३	४५४	४५५	४५६
४५८	४५९	४६०	४६१	४६२	४६३
४६५	४६६	४६७	४६८	४६९	४७०
४७३	४७४	४७५	४७६	४७७	४७८
४८१	४८२	४८३	४८४	४८५	४८६
४८८	४८९	४९०	४९१	४९२	४९३
४९५	४९६	४९७	४९८	४९९	५००

प्राप्त संख्या का अर्थ यह है, 'प्र' संख्या, प्राप्त संख्या, (या प्राप्त) निर्वाचन का नाम
 प्राप्त/प्राप्त/प्राप्त का नाम प्रकृत या गरी १ जनवरी १९५५ को अर्थ ।

संख्या/संख्या/संख्या

22/11/18

परिचर्या का काम यह है, काम को सही ढंग से (समय, शक्ति, सामग्री) विशिष्टक रूप से

22/11/88

[illegible][illegible]

जीवन्मृत विना गायमन्तली

निवर्तित रजिस्ट्रार अथवा

सदा शील शुभना

~~SECRET~~

71

106

Central

In the Hon'ble Administrative Tribunal at Allahabad,
Circuit Bench, Lucknow.

Registration No. 94 of 1988.

English Pressed

..... Applicant.

Versus

Divisional Superintendent,
Post Office, New Baroli & another..... Respondents.

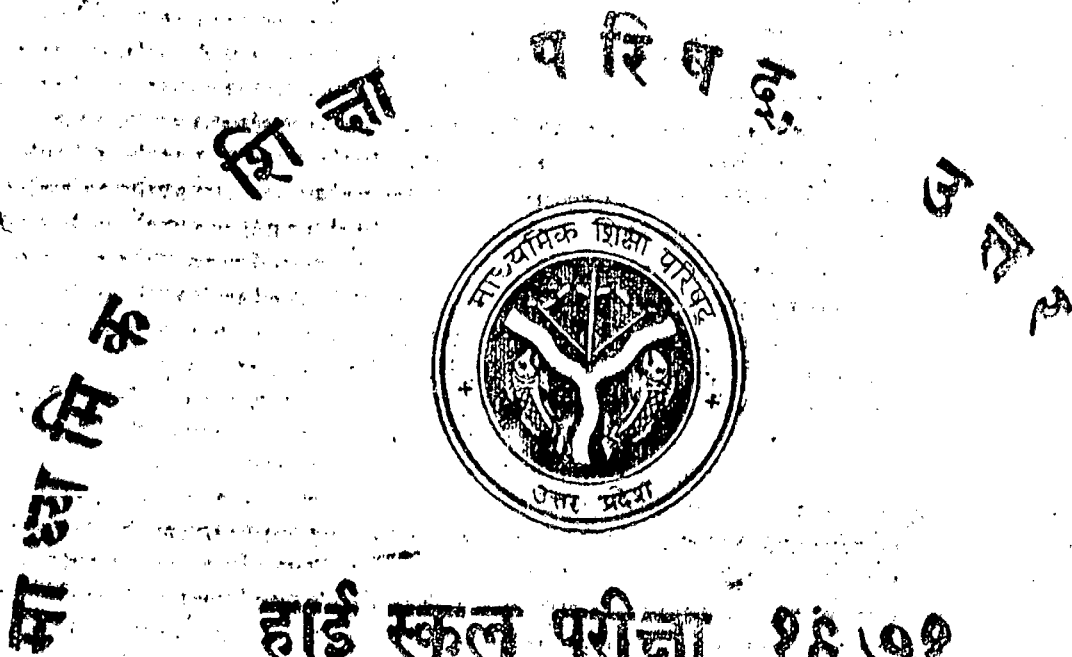
ADDITIONAL NO. 11

समाप्त २५/११/८८



१६६४६५

87749



हाई स्कूल परीक्षा, १९७१

प्रमाणित किया जाता है कि परीक्षार्थी, जिसका अभिलेखानुसार विवरण निम्नवत् है, ने मार्च/अप्रैल, १९७१ की हाई स्कूल परीक्षा द्वितीय श्रेणी में उत्तीर्ण की है और मे विशेष योग्यता प्राप्त की है।

नाम सदाशिव शुक्ल
 पिता का नाम श्री शिवनारायण शुक्ल
 जन्म-तिथि १५-८-१९५२
 विद्यालय/केंद्र का नाम महात्मा गांधी हण्टरमीडिएट कॉलेज, रायबरेली

विषय: (अ) अधीकीर्णतत्व
(ब) अर्थशास्त्र
(६) संस्कृत

(आरंभ प्रकाश)

सदाशिव शुक्ल

Central

In the Hon'ble Administrative Tribunal at Allahabad,
Circuit Bench, Lucknow.

Registration No. 89 of 1955.

REPLY

Jagdish Prasad

... Applicant.

Verus

Divisional Superintendent,
Post Office, Bagh Sarai and another... Respondents.

Amendment No.

12

सय. शिव शुक्ला



सद. शिवाजी कला



- (द) लक्ष्मण जी शिवाजी को रंग मंगा कर अर्पण करेगे।
- (स) लक्ष्मण जी का शिवाजी का से ताज पहना करेगी
- (द) लक्ष्मण जी का शिवाजी को शोभा दे करेगी

इस प्रकार लक्ष्मण जी शिवाजी को रंग मंगा कर अर्पण करेगी। लक्ष्मण जी का शिवाजी का से ताज पहना करेगी। लक्ष्मण जी का शिवाजी को शोभा दे करेगी।

इस प्रकार लक्ष्मण जी शिवाजी को रंग मंगा कर अर्पण करेगी। लक्ष्मण जी का शिवाजी का से ताज पहना करेगी। लक्ष्मण जी का शिवाजी को शोभा दे करेगी।

इस प्रकार लक्ष्मण जी शिवाजी को रंग मंगा कर अर्पण करेगी। लक्ष्मण जी का शिवाजी का से ताज पहना करेगी। लक्ष्मण जी का शिवाजी को शोभा दे करेगी।

शिवाजी का शिवाजी को रंग मंगा कर अर्पण करेगी। लक्ष्मण जी का शिवाजी का से ताज पहना करेगी। लक्ष्मण जी का शिवाजी को शोभा दे करेगी।

सं. 10

प्रदेश सरकार

सं. 10
प्रदेश सरकार
सं. 10

सुधेश्वरी

(य) शिवाजी का शिवाजी को रंग मंगा कर अर्पण करेगी। लक्ष्मण जी का शिवाजी का से ताज पहना करेगी। लक्ष्मण जी का शिवाजी को शोभा दे करेगी।

15-0-87

24-0-87

3325/87

24-0-87

24-0-87

24-0-87

24-0-87

24-0-87

76

110

Central

In the Hon'ble Administrative Tribunal at Allahabad,
Circuit Bench, Lucknow.

Registration No. 94 of 1988.

BETWEEN

Jagdish Prasad

.....Applicant.

Versus

Divisional Superintendent,
Post Office, Rae Bareilly & another.....Respondents.

ANNEXURE No. 13

सद. शिव शर्मा



मैं श्री पाल पुत्र आगवाज दीन निवास ग्राम पूरे पंडित
गजरे घुरी ग्राम सभा घुरी निवासी खन्ड आगत पुर पारगना व (77)
तहसील इलमडा जिला रायचौली।

प्रमाणित करता हूँ कि श्री वर्तमान युवाग तम १५८८
में आगत सभा घुरी का प्रधान निर्वाचित हुआ है। तथा
पुरे युवाग के पूर्व भी होने वाले अध्यावधि युवाग द्वारा
इसे आगत सभा का भूत पूर्व प्रधान निर्वाचित होकर
चारावर रहा हूँ। मैं यह प्रमाणित करता हूँ कि श्री सदाशिव
शुक्ल पुत्र श्री शिव नारायण शुक्ल आगत मैल्भुवा निवासी खन्ड आगत
पुर पं० व तं० इलमडा जिला रायचौली के जन्म से मूल रूप
स्थाई निवासी है।

मैं श्री सदाशिव शुक्ल के परिवार को प्रारम्भ से ही
जानता न पहचानता हूँ। इनके पिता श्री शिव नारायण शुक्ल तथा
इनके चाचा श्री हरदय नारायण शुक्ल और इनका तथा इनके
भाई श्री रमाशिव और श्री हरदय नारायण के भंडारे, श्री शिव-
कुमार, कृष्ण कुमार, तथा उमाशंकर का संयुक्त हिन्दू परिवार
है। और इनके सम्पत्ति के आधारेका आगत मैल्भुवा में स्थित
मकान इनके संयुक्त हिन्दू परिवार की सम्पत्ति है।

वर्तमान समय में इनके मकान में ही डाक घर खुला
हुआ है जो कि पक्का न मजबूत है तथा डाक घर के लिए उपयुक्त
स्थान है।

दिनांक १८-५-८८ को श्री रामलाल प्रसाद शुक्ल तत्कालीन
प्रधान आगत सभा मैल्भुवा व श्री जगदीश प्रसाद पुत्र श्री लक्ष्मी नारायण
निवासी आगत मैल्भुवा ने मुझे एक लिखित कागज पर रात
के समय यह कह कर कि मैल्भुवा में डाक घर खुला है और
मुझसे गांव में उसी में आता है इसी लिए श्री जगदीश -
प्रसाद पुत्र श्री लक्ष्मी नारायण के लिए संस्तुति कर
दी जिसे देखा रखा करता लिखा। मैं पठा लिखा नहीं हूँ
केवल हस्ताक्षर कर लेता हूँ।

(79)
(1/2)

✓ Central ✓
In the Hon'ble Administrative Tribunal at Allahabad,
Circuit Bench, Lucknow.

Registration No. 94 of 1928.

BETWEEN

Jagdish Prasad

.....Applicant.

Versus

Divisional Superintendent,
Post Office, Rae Bareilly & another.....Respondents.

ANNEXURE No. 14

सदर शिवा शुक्ला



मैं हृदय नारायण पुत्र श्री शिव शंकर उपाध ॥३॥
निवासी शत्रु पै लखना कोष ज्ञानमय पुलस्त
लोक जगत पर पलायन व नृमील उल्लस
मिथ्या तप केटी उपाधि कहता है
वि मैं बसा मेरे ही भाई शिव नारायण
बसा मेरे पुत्र गण शिव उपाध उपाध
एवं उपाध शंकर बसा श्री शिव नारायण के
पुत्राणा तप शिव एवं तप शिव लुप्त
दिहू पीवा है ॥ १५५५ है और
हम लोग सा लुप्त दिहू पीवा है
आप हृदय मे लखना रे पीवा लुप्त
मैं जो प्रकाश लेका २२ २२ के बसा २२ एवं
वर्षा मे गत है मे लीने प्रकाश मेरे लप
मेरे ही भाई श्री शिव नारायण बसा हृदय उपाध
बउको रे लुप्त दिहू पीवा श्री समन्ति
दिहू लुप्त पीवा श्री समन्ति है।
श्री शिव है दो प्रकाश लुप्त के बसा एर
लुप्त मिथ्या हृदय लोग के प्रवेशी (जगत्) हृदय
बसा पाता प्रकाश लावा पाता है लुप्त। लुप्त
लुप्त प्रकाश मैं हृदय लोग के लुप्त
दिहू पीवा के लोग रहते है। जिसे
लुप्त शिव पुत्र श्री शिव नारायण एवं उपाध
लुप्त वर्य श्री समन्ति है।

सद. शिव शंकर

हृदय शंकर
Car
हृदय शंकर

81

114

Central
In the Hon'ble Administrative Tribunal at Allahabad,

Respondent No. 1, Muz. Inamdar.

Registration No. 03 of 1988.

RETURN

Jagdish Prasad

.....applicant.

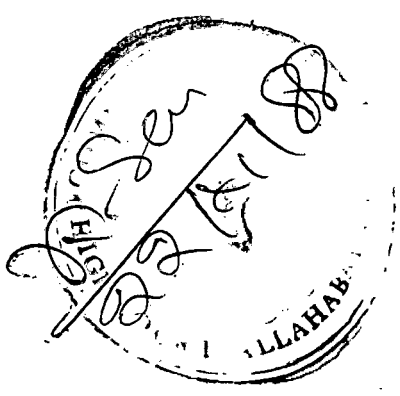
Verdict

Divisional Superintendents,

post office, Bhojpur & otherRespondents.

ANNEXURE No. 15

सदर अतिरिक्त प्रमाण



पत्रिका के माध्यम से कि और तद्विषय सुझाव
और विषयसंगत सुझावों को मिलाकर
वि. २९७७ गणित/३ अंश विचार है।
इसका नक्का मे कान उभरे हुए गण मे बना
है जो कि भावादी के पीछे पीछे चलाते हैं
जो कि व्यापक रूप से फैला है।
इससे तथा इनके परिवार से जुड़ा होने
से परिचित है यह एक प्रतिष्ठित
इमान का परिवार है इनके धर्म
वर्तमान समाज में बड़ा सुलगा हुआ है।
जो मे कान के लिए गान के समान है जो
व्यापक सुलगा है यह एक सुलगा हुआ
सुन्दर मनोबल है बड़ा के समान है।
पु. १५००००/१५००००
वि. २९७७ गणित/३ अंश

सदा शिव शुभम्



23

116

Central
↑

In the Hon'ble Administrative Tribunal at Allahabad,
Circuit Bench, Lucknow.

Registration No. 04 of 1988.

RESPONDENT

Jagdish Prasad

.....Applicant.

Verdict

Divisional Superintendent,
Post Office, Bag Bazar & anotherRespondents.

ANNEXURE No. 16

सदा शिव युक्तः



श्रीमान् डाक अपीसक महोदय, रायबरेली

विषय:- अति. वि० शाजा हाथवाल के पुत्र रायबरेली के पत्र पर नियुक्ति के लिये मागे गये प्रमाण पत्रों की पूर्ति के सम्बन्ध में।

सन्दर्भ: मागे गये प्रमाण पत्रों के लिये/मेलबुवा/88 रायबरेली/2E-8-CC महोदय,

निवेदन है कि आपके कार्यालय में उपर्युक्त पद के लिये दिये गये अध ना पत्र के सम्बन्ध में प्रार्थी के प्रमाण पत्रों में कमी होने से तुलना प्राप्त के अनुसार प्रार्थी अपनी प्रमाण पत्रों के सम्बन्ध में रहते हैं।

- १- निवास प्रमाण पत्र तथा कपड़े का उपलब्धता का प्रमाण पत्र
- २- छाहें मूल प्रमाण पत्र (फोटो कट्ट) हाथमर्चित

निवास प्रमाण पत्र में ग्राम प्रधान द्वारा मागे जाने के सम्बन्ध में प्रार्थीश्रीमान् को से प्रार्थी करते हुए यह अवगत करा देना चाहता है कि ग्राम प्रधान के पुत्र प्रार्थी के परिवार के एक हितैषीदार सदस्य तथा सामंजस्य बाधा है जो कि प्रार्थी के प्रति कृतज्ञता के साथ भावना रखते हैं जिससे आपके अनुसार मागे गये प्रमाण पत्रों को देने में बाधा पड़ना प्रकट की गयी है।

पूर्ति प्रार्थी अलाक प्रमुख द्वारा निवेदन पर प्रमाण पत्र से पूर्ति कर रहा है।

अतः प्रस्तुत प्रार्थी को निवेदन है कि मागे गये पत्रों की पूर्ति को सेवा में उचित आदेश रक्त अवलोकन में पूर्णित है।

प्रार्थी:-

सदाशिव शुक्ल

सदाशिव शुक्ल
ग्राम मुख्या
पोस्ट मुख्या
पिला रायबरेली

दिनांक:- ११-५-८८।

Recd One Copy

11-5-88

सदाशिव शुक्ल



85

118

Central

In the Hon'ble Administrative Tribunal at Allahabad,
Circuit Bench, Lucknow.

Registration No. 94 of 1982.

BETWEEN

Jagdish Prasad

....Applicant.

Versus

Divisional Superintendent,
Post Office, Rae Bareilly and another....Respondents.

APPEAL NO. 17

सदाशिव शुक्ला



सुप्रीम कोर्ट

०६४

सुप्रीम कोर्ट की ओर से जारी किया गया है

सुप्रीम कोर्ट की ओर से जारी किया गया है

सुप्रीम कोर्ट की ओर से जारी किया गया है

सुप्रीम कोर्ट की ओर से जारी किया गया है

सुप्रीम कोर्ट की ओर से जारी किया गया है

सुप्रीम कोर्ट की ओर से जारी किया गया है

सुप्रीम कोर्ट की ओर से जारी किया गया है

सुप्रीम कोर्ट की ओर से जारी किया गया है

सुप्रीम कोर्ट की ओर से जारी किया गया है

सुप्रीम कोर्ट की ओर से जारी किया गया है

सुप्रीम कोर्ट की ओर से जारी किया गया है

✓ Central ✓

In the Hon'ble Administrative Tribunal at Allahabad,
Circuit Bench, Lucknow.

Registration No. 04 of 1998.

BETWEEN

Jagdish Prasad

.... Applicant.

Versus

Divisional Superintendent,
Post Office, Rae Bareilly and another.... Respondents.

18

ARRESTED NO.

सदा विम शुभला



हाई स्कूल १९७१

संस्थागत/व्यक्तिगत

महात्मा गान्धी इण्टर कालेज रायबरेली

संख्या (विद्यालय अथवा केन्द्र का नाम) दिनांक १०-६-६९

परिपद द्वारा संज्ञालित १९७१ की हाई स्कूल परीक्षा में संस्थागत/व्यक्तिगत परीक्षार्थी के रूप में सम्मिलित

अनुक्रमांक द्वारा प्राप्त अंकों का विवरण :-

वर्ग का नाम

परीक्षार्थी द्वारा लिये गये विषयों के नाम	विषय के लिये निर्धारित अंक	प्रथम प्रश्न-पत्र	द्वितीय प्रश्न-पत्र	तृतीय प्रश्न-पत्र	चतुर्थ प्रश्न-पत्र	योग	क्रियात्मक विषय			कुल योग	परीक्षा फल
							प्रथम	द्वितीय	योग		
१	२	३	४	५	६	७	८	९	१०	११	१२
(१) हिन्दी	१००	९२	९३	२२						४६	उत्तीर्ण श्रेणी
(२) गणित/गृह विज्ञान	१००	९६	३५							२४	विशेष योग्यता
(३) प्राचीन इतिहास	२००	३०	२२	२०	१०					६०	कृपांक
(४) फिजिक्स	१००	३६	२०							५६	अनुत्तीर्ण
(५)											पूरक परीक्षा का अधिकारी है
(६)											स्वतः परिनिरिक्षण का अधिकारी है

सम्पूर्ण प्राप्तांक (अंकों में) २४६

परीक्षाफल के सम्बन्ध में आवश्यक सूचना

- (१) प्रत्येक विषय का न्यूनतम उत्तीर्णांक ३३ प्रतिशत है। जिन विषयों में लिखित एवं क्रियात्मक परीक्षा के लिये न्यूनतम उत्तीर्णांक विवरण पत्रिका (Prospectus) में निर्धारित है, उनमें परीक्षार्थी को उत्तीर्ण होने के लिये दोनों में अलग अलग न्यूनतम अंक प्राप्त करना अनिवार्य है।
- (२) विशेष योग्यता पाने के लिये किसी विषय के सम्पूर्ण प्राप्तांक योग में ७५ प्रतिशत अंक प्राप्त करना आवश्यक है।
- (३) प्रथम, द्वितीय एवं तृतीय श्रेणी होने के लिये सम्पूर्ण योग कम से कम क्रमशः ६०, ४५, एवं ३३ प्रतिशत होना चाहिये।
- (४) यदि कोई परीक्षार्थी सम्पूर्ण परीक्षा में सम्मिलित हुआ है तथा उसका सम्पूर्ण प्राप्तांक योग ४० प्रतिशत है और वह केवल एक विषय में अनुत्तीर्ण है, जिसमें उसने २५ प्रतिशत कम अंक प्राप्त नहीं किये हैं, तो वह पूरक परीक्षा का अधिकारी है। यदि कोई परीक्षार्थी किसी ऐसे विषय में अनुत्तीर्ण है, जिसमें लिखित, प्रयोगात्मक अथवा दोनों में न्यूनतम उत्तीर्णांक निर्धारित है तो उसे पूरक परीक्षा का अधिकारी घोषित करने लिये उस विषय के योग में कम से कम २५ प्रतिशत (तथा सम्पूर्ण योग में ४० प्रतिशत) अंक प्राप्त करना आवश्यक है क्योंकि यह सुविधा विषय के लिखित अथवा प्रयोगात्मक प्राप्तांक पर विचार न करके केवल विषय योग के आधार पर दी जाती है।
- (५) ऐसे सभी परीक्षार्थी जो पूरक परीक्षा के अधिकारी घोषित किये गये हैं तथा वह भी जो केवल एक विषय में २५ प्रतिशत अथवा उससे अधिक अंक प्राप्त करने पर भी अनुत्तीर्ण घोषित किये गये हैं स्वतः परिनिरिक्षण के अधिकारी हैं। उनकी उत्तर-पुस्तिकाओं का परिनिरिक्षण बिना शुल्क के ही किया जायगा, अतः उन्हें वांछित शुल्क जमा करने की आवश्यकता नहीं है। फिर भी यदि वे इसके लिये शुल्क जमा कर देगे तो उसे लौटाया नहीं जायेगा।

(शेष आवश्यक सूचनाएँ पृष्ठ भाग पर मुद्रित)

प्रतिकृति

निरिक्षणकर्ता

प्रधानाचार्य

विद्यालय का मोहर

रायबरेली

To be had of—Rama Educational Trade, Old Nazirabad, Lucknow.— 1 (Phone 25521)

central

In the Hon'ble Administrative Tribunal at Allahabad,
Circuit Bench, Lucknow.

Registration No. 94 of 1998.

NOTICE

Legislative Council

.....Applicant.

Verona

Divisional Superintendent,
Post Office, Bae Parali and another....Respondents.

Signature of 19

सादी शिवा २१ अ-०॥



मैं चौके राम सादव पुम जी भौलई निवाली आप
हो उतान पने पेल्लुवा आप हाथ मेल्लुवा, आप
पंचापत पुवरई विराथ लक माहडर पताला न रागील
उमरु जिना रापवेरली उपाणिन करता हूँ कि
मैं आप हाथ मेल्लुवा का उपाण नर्व १५६२ ले
१५६२ तक होने वाले उपाण मैं उपाण था मैं
पह जी उपाणिन करता हूँ कि जी हाथ शिव अम्ह
पु जी शिव नापण अम्ह पही आप हाथ मेल्लुवा
के जन्म ले हला एवं आप निवाली हूँ मैं
इन्के नया इन्के जीना है बहुत दिने ८
पटमि है। सोना इन्के नया इन्के दिने
इन्के चाचा जी हदप नापण अम्ह और जी
हदप नापण अम्ह नैलईका का कपुस्त दिहू जीवा
हूँ और आप मेल्लुवा मैं इन्के तीर प्रकाश हूँ
जा इन्के कपुस्त दिहू जीवा की लमपति हूँ

पह एक उतिरति नया इभाउर
जीवा है और इन्के प्रकाश मैं उरधर वे
जिने उरधर हया है और जी वे उरधर बन ले
जुला तब है जुवाह हय है तया लिह है इन्के
जिने प्रकाश मैं उरधर लिह है बहुत प्रकाश
पलाएउर उरधर हया है कपुस्त है और
उरधर वे जिने उरधर है।

चौधराम यदा

शुभ पुरवक प्रधान

विशाली

सदा शिव शुभला

(91)

124

Cancelled

In the Hon'ble Administrative Tribunal at Allahabad,
Circuit Bench, Lucknow.

Registration No. 04 of 1988.

BETWEEN

Jagdish Prasad

....applicant.

Verous

Divisional Superintendent,
Post Office, Rae Bareilly & anotherRespondents.

ANEXURE No. 20

सदर दिव्य सुकला



११. शिवराय पादव उप श्री चौके राय पादव दिवाही उप
श्री उदात्त गौरी मे लखना उपलभा मे लखना पदाभा न
तद्वलील उदात्त गिला राय बैदली का वर्ष १८८२ के
पूर्व उधे उदात्तनी उदात्तनी मे उदात्त मे लखना निवाधि

पदकल कापल रंही/

११. पद की उदात्तनी गिला है नि. श्री
सदाशिव शुक्लां पुत्र श्री शिव नारायण शुक्ला मे दी उपलभा
मे लखना है उदात्त है मूल एवं भाषा निवाही है
मे उदात्त पादव है मन्दी तद्वलील पद निचित है। उदात्त
श्री उदात्तनी लो कलगत एक लखना दिव्य पदव
है।

पद एक पद निचित तद्वलील मन्दी
पदीका है श्री उदात्तनी गिला है उदात्तनी लो
उदात्तनी गिला है उदात्तनी गिला है उदात्तनी गिला है
उदात्तनी गिला है उदात्तनी गिला है उदात्तनी गिला है
उदात्तनी गिला है उदात्तनी गिला है उदात्तनी गिला है
उदात्तनी गिला है उदात्तनी गिला है उदात्तनी गिला है
उदात्तनी गिला है उदात्तनी गिला है उदात्तनी गिला है
उदात्तनी गिला है उदात्तनी गिला है उदात्तनी गिला है

शिवराय पादव उप
श्री उदात्त गौरी
मे लखना

सदाशिव शुक्ला



Control

In the Hon'ble Administrative Tribunal at Allahabad,
Circuit Bench, Lucknow.

Registration No. 94 of 1988.

BETWEEN

Jagdish Prasad

.....Applicant.

Versus

Divisional Superintendent,
Post office, Rao Baroli & anotherRespondents.

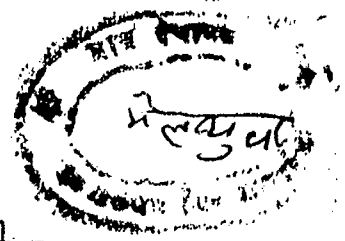
ANNEXURE No. 21

सद्विधि 2/कल



प्रमाणित किया जाता है कि सहायक पुत्रों
शिवनाथन पुत्रा हमारे ग्राम समा में लुका
नाथ जे चालत सुलह पलाज व रहसिल उत्तम

जिला लायबरेल में नमून मूल्या मूल निवासि है
इनका परिवार में उत्तम है सहायक
पुत्रा तथा इनके सम्पूर्ण परिवार को माली माली
जानता पहचानता है इनके ऊपर मालिक
मि कामना रखता है



शिवनाथनाथ प्रमाण

सहायक सुकल

Handwritten signature and text at the bottom left corner.

95

8/28

✓ Central

In the Hon'ble Administrative Tribunal at Allahabad,
Circuit Bench, Lucknow.
Registration No. 94 of 1988.

BETWEEN

Jagdish Prasad

....Applicant.

Versus

Divisional Superintendent,
Post Office, Rae Bareilly & another. ..Respondents.

ANNEXURE NO.

22

सदा शिव सुभाष



कार्यालय - तहसीलदार इलमऊ, रायबरेली जाति निवास एवं आय प्रमाण - पत्र

संख्या 185

जारी होने की तिथि 7-11-88

प्रमाणित किया जाता है कि श्री/श्रीमती/कुमारी
राजपुत्री/श्री निवासी ग्राम
जिला उत्तर प्रदेश राज्य के जाति
व्यक्ति हैं जिसे संविधान अनुसूचित जाति (आदेश 1450, जैसा कि समय समय पर
संशोधन हुआ संविधान) अनुसूचित जाति जन जाति, उत्तर प्रदेश आदेश 1460 के अनुसार
अनुसूचित जाति/अनुसूचित जन जाति/पिछड़ी जाति के रूप में मान्यता दी गयी है।

श्री/श्रीमती/कुमारी तथा/अथवा उनका परिवार
उत्तर प्रदेश के ग्राम तहसील
जिला रायबरेली में सामान्यतः रहता है।

(2)

प्रमाणित किया जाता है कि श्री/श्रीमती/कुमारी
पुत्री/पुत्रा निवासी/निवासीनी
ग्राम परगना तहसील
जिला रायबरेली उत्तर प्रदेश राज्य की जन्म से मूल, स्थाई निवासी/निवासीनी
सामान्यतः ग्राम जिला रायबरेली में
निवास करते हैं।

(3)

प्रमाणित किया जाता है कि श्री
पुत्री निवासी ग्राम
परगना तहसील जिला
की समस्त श्रोतों से मासिक/वार्षिक आय कुल अंकों में रु०
शब्दों में रु० होती है।

तहसीलदार
इलमऊ, रायबरेली

सहायक तहसीलदार

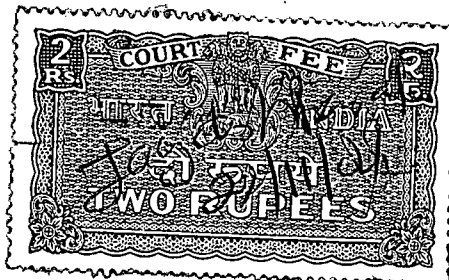
सहायक तहसीलदार

Central

In the Hon'ble Administrative Tribunal at Allahabad,
Circuit Bench, Lucknow.

Registration No.94 of 1988.

BETWEEN



Jagdish Prasad

.....Applicant.

Versus

Divisional Superintendent, Post

Offices, Rae Bareilly and another.Respondents.

A f f i d a v i t

I, Sadashiv Shukla son of Sri Shiv Narain Shukla, aged about 36 years, resident of village Melthuwa, post office Melthuwa, pergana and tahsil Dalmau, district Rae Bareilly, the deponent, do hereby solemnly affirm and state on oath as under:-

1. That the deponent is the respondent no.2 in the above case and as such, is fully conversant with the facts deposed to hereunder.
2. That the contents of paragraphs 1 to 35 of the



24/12/88

written representation i.e. reply are true to my personal knowledge and belief.

3. That Annexures 1 to 22 annexed to the representation i.e. written reply are true photostat copies of their originals, which the deponent also believes to be true.

Lucknow:

Dated: November 22, 1988.

सहा. शिवा सुभक्त

Deponent.

Verification

I, the abovenamed deponent do hereby verify that the contents of paragraphs 1 to 3 of this affidavit are true to my personal knowledge and belief and no part of it is false and nothing material has been concealed; so help me God.



Verified and signed in Court Campus at

Lucknow this 22 day of November, 1988.

Lucknow:

Dated: November 22, 1988.

सहा. शिवा सुभक्त

Deponent.

I identify the deponent who has signed before me.

Advocate.

(99)

-3-

132

Solemnly affirmed before me on 22-11-88
at 10.35 a.m./p.m. by Sri Sadashiv Shukla, the deponent,
who is identified by Sri A.K. Pathare,
Advocate, High Court, Lucknow.

22/11/88

I have satisfied myself by examining the
deponent that he understands the contents of this
affidavit which have been read over and explained to him
by me.

R. S. Saccu

R. S. Saccu Jurem advocat
Joint Commissioner
Allahabad High Court,
Lucknow Bench, Lucknow

C. No. 99 Date 22-11-88



19

134

Before the Central Administrative Tribunal
C.A. No.94/88 (L).

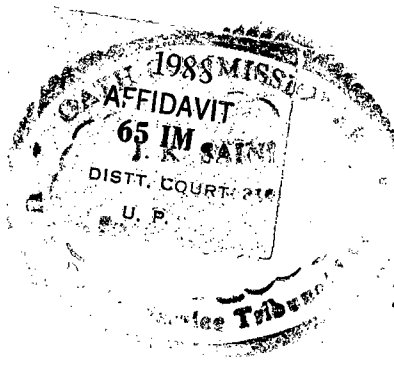
Jagdish Prasad Applicant.

vs.

Divisional Superintendent of Post Offices and others.

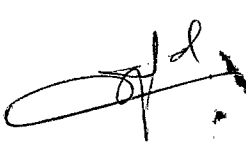
...Respondents.

Counter Affidavit on behalf of
Respondents.



I, M.J. Siddiqui, aged about 57 years, son of late Shri Sheikh Rahmathullah at present posted as Supdt. of Post Offices, Rae Bareilly do hereby solemnly affirm and state as under :-

- 
1. That the deponent is the Superintendent of Post Offices, Rae Bareilly, Respondent No.1 in the application and he is fully competent to affirm this affidavit on behalf of Respondents.
 2. That the deponent has read and understood the contents of the application and he is well conversant with the facts of the case deposed hereinafter:-
 3. That before giving parawise comments of the application it is pertinent to mention a brief history of the case as under :-

 contd....2.....

(2)

That this is a case regarding appointment to the post of EDBRM Melthuwa, Rae Bareli . This post was sanctioned by the post master General, U.P. Circle, Lucknow vide C.O. No. PLG/M-1/105/87/1 dated 15.3.1988. On receipt of the said sanction the District Employment Officer, Rae Bareli was addressed vide letter No. H/Melthuwa/88 wx dated 23-24-3-1988 to sponsor the names of such candidates who fulfil the conditions mentioned therein. Thereafter, District Employment Officer, Rae Bareli sponsored the names of the candidates vide his letter No. रे/मि/प्रा/अ/87.88 dated 23.4.88. To ascertain the suitability of the candidates, necessary documents from the candidates were called for. The documents and other connected informations were got verified/obtained through the prescribed channel of Sub Divisional Inspector of the area. The documents and informations established that Respondent No. 2 Shri Sada Sheo Shukla was found to be fulfilling all, the prescribed conditions of the eligibility for appointment to the post of EDBRM Melthuwa. In this regards it is to submit that main allegation of the applicant against the respondent no. 2 is that he is not permanent resident of village Melthuwa but of village Tikra while the Gram Pradhan Tikra vide his ~~xxx~~ report dated 16.5.88 annexed as Annexure -I, has clearly reported that the respondent no. 2 is not permanent resident of village Tikra and he has elaborated that he only pays casual visits to his village Tikra in casual way to manage his private affairs. On the other hand the enquiries made revealed that he falls in the lineage of Shri Ram Lotan Shukla, Gram Pradhan Melthuwa who has not been on good terms with the respondent no. 2. His permanent residence was corroborated by Tahsildar Dalmau (Rae Bareli) also. His report is annexed as annexure II. The respondent no. 2 was found to be fulfilling all

...3....

the prescribed conditions of the eligibility. Other Things being the same, he had secured the highest marks in the Highx School Exam. amongst the candidates fulfilling the conditions and, therefore, he stood to be the best candidate for the post and was accordingly selected.

4. That the contents of para 1 and 2 need no comments except that Shri Sada Sheo Shukla, is permanent resident of village Melthuwa District Rae Bareli.

5. That the contents of para 3 of the application are denied because order No. H/Melthuwa/88 dated 23.6.88 was never passed by the respondent no.1, the deponent and as such the question of committing irregularities in passing the said order does not arise.

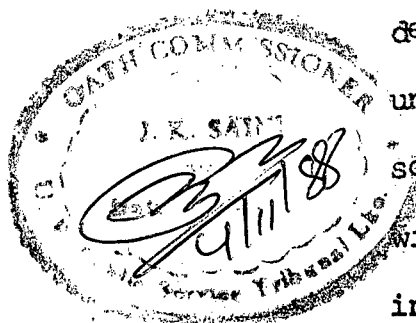
6. That the contents of para 4 of the application are not admitted and in reply it is stated that the Respondent No.1 has no knowledge that the applicant has exhausted all remedies available to him under the relevant service rules as required under Section 20 of the Administrative Tribunal Act, 1985.

7. That the contents of para 5 of the application are denied and in reply it is stated that the application unless a final order as mentioned in clause (a) of sub section (2) of section 20 has been made in connection with the grievances, is not liable to be considered in the instant case.

8. That the contents of para 6(1) & 6 (2) of the application are admitted.

9. That the contents of para 6 (3) (A) of the

contd.....4....



[Handwritten signature]

[Handwritten mark]

(4)

application are admitted to the extent that a candidate for appointment to the post of EDBRM must be a permanent resident of the village where branch post office is to be established and rest of the contents of this para are not admitted.

10. That the contents of para 6(3)(B) & (C) of the application are correct and admitted.

11. That the contents of para 6(3)(D) of the application are not admitted and in reply it is stated that the minimum qualification prescribed for the post of EDBRM is VIIIth class and preference is given to the candidates passed High School Examination or equivalent.

(E)
12. That the contents of para 6(3) of the application ~~need no reply~~ are admitted to the extent that the candidate must have a good moral character and may submit two character certificates issued by the authorities competent to issue such certificates.

13. That the contents of para 6(4) of the application need no reply.

14. That the contents of para 6(5) of the application are admitted to the extent that the applicant possessed the qualifications required for the post but he was not superior to the respondent no.2 who has been appointed as EDBRM Melthuwa. It is made clear that qualification only upto High School is to be taken into account.



[Handwritten signature]

15. That the contents of para 6(6) of the application are not ~~admitted~~ and in reply it is stated that annexure-I to the application, addressed to the respondent no. 1 was sent by Sri Ram Lotan Prasad Gram Pradhan Melthua in favour of applicant who is a man of his own group. This application was received in the office of respondent no. 1 on 6.5.1988 whereas applications of all the candidates including applicant were received on 25.4.1988 through Employment Exchange. It is also incorrect to say that applicant has filed character certificate issued by Shri Hari Narain Singh MLA, Shri Ramesh Kumar Shukla, MLA and Shri Madan Mohan Mishra EX.MLA etc. along with his application received through employment exchange. Character certificate, granted by Gram Pradhan and B.D.O. were received.

16. That the contents of para 6(7) of the application are admitted to the extent that the documents of the candidates were got verified through Sri B.P. Dixit SDI (P) South Sub Dn. Raebareli. Rest not admitted as no proof could be furnished by the applicant relating said allegations of relationship between respondent no.2 and the said enquiry officer.

17. That the contents of para 6(8) of the application are not admitted as it is well established that respondent

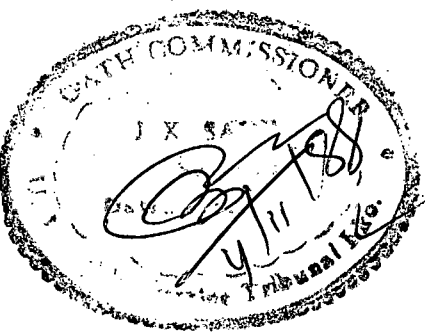


no. 2 is permanent resident of village Melthua district Raebareli from the revenue records, voter list and by the departmental enquiry made. Respondent no. 1 has no knowledge about other allegations alleged against the respondent no. 2 nor applicant has furnished any proof in support of allegations alleged.

18. That the contents of para 6(9) of the application are not admitted as respondent no. 1 has no knowledge about the rumour nor applicant has produced any proof to convert the rumour into the fact. The name of the respondent no. 2 was received along with the names of other candidates through Employment Exchange, Raebareli letter dated 23.4.1988. A photo state copy of this letter is being annexed as Annexure-III to this counter affidavit.

19. That the contents of para 6(10) of the application are incorrect and in reply it is stated that the facts narrated in the application dated 18.5.1988 of the Gram Pradhan, Melthua, as shown annexure-II to the application were found incorrect and respondent no. 2 was found superior and suitable candidate amongst all the candidates for the said post.

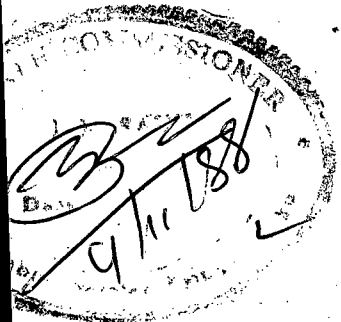
20. That in reply to the contents of para 6(11) of the



application it is stated that the necessary enquiries made on the point revealed that the respondent no. 2 is able to offer space to serve as the agency premises for postal operations. In this regard the report from Sri Pratap Bahadur Singh Block Pramukh Jagatpur Raebareli confirmed that the respondent no. 2 is well able to offer space for the post office. A copy of this report is being filed as Annexure No. IV to this counter affidavit. Facts written by the then Gram Pradhan Melthua Shri Ram Lotan Prasad, who is a man of the applicant, are also incorrect. As per voter list of Gram Sabha Melthua, issued by the District authorities, the name of respondent no.2 i.e. Sri Sada Shiv Shukla took place as Sl. 595 and the house no. has been shown as 153. A copy of the above voters list is being filed as annexure-V to this counter affidavit.

21. That the contents of para 6(12) of the application are denied and in reply it is stated that the receipt of the application dated 30.5.1988 from the applicant is denied. This is clear from annexure-4 to the application. Necessary enquiries made and documents available were found to be favourable to the respondent no.2.

22. That the contents of para 6(13) of the application are not admitted and in reply it is stated that enquiries



regarding items of the allegations, made earlier, did not go against the respondent no. 2. On enquiry it was well established that the respondent no. 2 is a permanent resident of village Melthua and in a position to offer suitable space for operation of post office. The other candidate, Shri Jawahar Singh, did not submit the required certificates.

23. That the contents of para 6(14) of the application are not admitted and in reply it is stated that the application of the applicant as well as fulfilment of all the prescribed conditions of eligibility to the post was given due consideration before the appointment. The applicant did not rank superior amongst the candidates for appointment to the post, hence the appointment of the respondent no. 2 was quite in order.

24. That the contents of para 6(15) of the application are denied because the contention of the applicant is not correct. Having over all considerations of the illegibility he was not found superior to the respondent no. 2.

25. That the contents of para 6(16) of the application are admitted with the exception that the provisional appointment letter was issued on 22.6.1988 and not on 23.6.1988

-9-

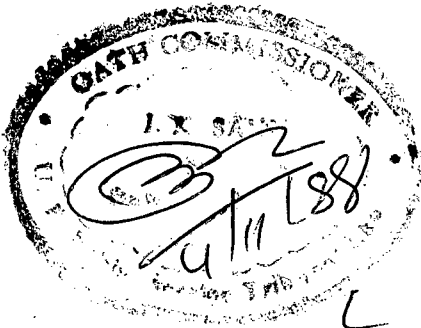
as contended in favour of respondent no. 2 and not respondent no.3.

26. That the contents of para 6(17) of the application are not admitted and in reply it is stated that the selection of candidate and appointment of respondent no. 2 was made after ~~the~~ due consideration of the conditions of eligibility laid down by the department. As such the request of the applicant is not tenable.

27. That the contents of para 6(18) of the application are not admitted because the respondent no. 2 and not 4 fulfilled all the prescribed conditions of eligibility laid down in section II of the P&T EDAs (Conduct & Service) Rules, 1964, and hence he was appointed.

28. That the contents of para (A) of the Ground not admitted. Respondent no. 2 fulfills all the prescribed condition of eligibility under P&T EDAs (C&S) Rules 64.

29. That the contents of para (B) of ~~the~~ ^{an} application are not admitted on the grounds as detailed in above paragraphs.



31. That the contents of para 7(A) to 7(D) are not correct and the applicant is not entitled to get any relief as sought in these paragraphs as it is not tenable in the eyes of law.

32. That in reply to the contents of para 8 of the application it is stated that the request is liable to be rejected as the appointment order made is perfectly in order.

33. That the contents of para 9 of the application are not admitted and in reply it is stated that the applicant has not exhausted the prescribed channel by representing his case to the Director Postal Services, Allahabad, PMG UP Circle, Lucknow and the Director General (Posts) New Delhi.

34. That the contents of paras 10, 11, 12 and 13 of the application need no reply.

In view of the facts and circumstances stated above, the application filed by the applicant is liable to be dismissed with costs to the respondents.

Lucknow:
Dated:

~~Dependent~~

Quint Barret

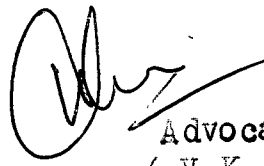
Verification

I, the above named deponent do hereby verified that the contents of paragraphs 61 to 74 are true to my personal knowledge and those paragraphs 1 to 30 are believed to be true on the basis of office records and information gathered from office records and those of paragraphs 31 to 34 are also believed by me to be true on the basis of legal ad-vice.

I hereby verify the contents of affidavit at the premises of the court of

Dependent 4.11.88
Office of the Officer
of the Court

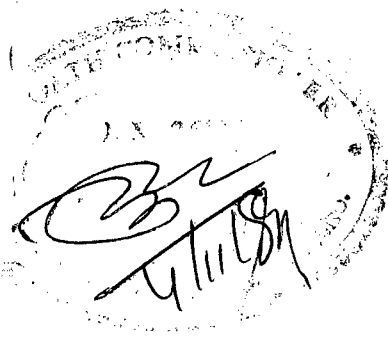
I identify the deponent who has signed before me and is also personally known to me.


Advocate
(V.K. Chaudhari)

Addl. Standing Counsel for Respondent

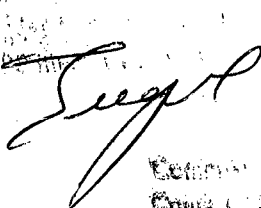
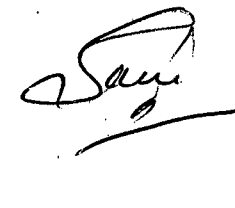
Lucknow:

Dated:



 6.5.88

6.5.88 M.T. Siddique
V.K. Chaudhari
Adv

 Kishore  Say

Court of Sessions
Lucknow
Date

4/11/88

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

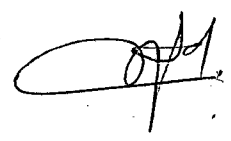
C.A.No.94/88(L)

Jagdish Prasad - - - - -Applicant.

versus

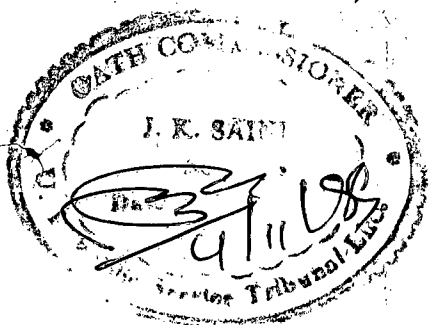
Divisional Superintendent of
Post Offices and others - - - - -Respondents.

ANNEXURE No.1



(Photostat copy of letter 23.4.1988).

-Attached-



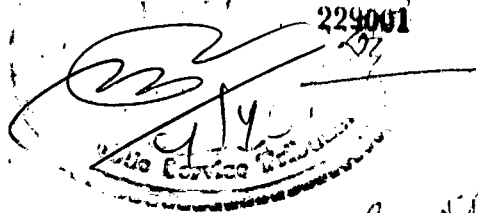
ANNEXURE - I

126/1

माता का नाम ज्ञात है सदाशिव
 दाजी शिवनारायण शुक्ल का मेरुपुर्वा के मूल
 सेनापति है जो हमारे गांव समोदिकरा में कुंदा
 सगानी ब्रह्म व मकान आदि श्री शिवनारायण शुक्ल
 के मामा से बल प्रसाद सेवारी के देहान्त परान्त उनकी
 माता श्री मती सुरता पत्नी निहारी द्वारा प्राप्त हुई
 है जिसपर श्री शिवनारायण शुक्ल का सम्पूर्ण
 अधिकार है। यहाँ पर श्री शिवनारायण शुक्ल का
 मकान भी है जिसके सदाशिव के नजर आदि रहते
 हैं तथा इन दोनों के बालक सम्पत्ति की सुरक्षा
 हेतु आमा जाया करने की वृत्ति पर सदाशिव
 शुक्ल स्थाई रूप से नसीब है। इन परिवार
 के अन्दर में स्थाई रूप से सदाशिव शुक्ल
 का अधिकार है।

True copy attested
 7 अक्टूबर 28.8.88
 रामचन्द्र मण्डल
 229001

सिद्धिचक्र
 28-8-88



Recd. original copy
 in connection with
 CO file No. 10017/8017/1/Recd. 28/8/88
 5/88/8
 24/9/88

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

C.A.NO. 95/88(L)

C.A.NO. 95/88(L)

Jagdish Prasad - - - - -Applicant.

versus

Divisional Superintendent of

Post Offices and others - - - - - Respondents.

ANNEXURE NO. 22

(Photostat copy of The Report)

- Attached -



9/4 - Federal Bldg

आय प्रमाण-पत्र

858

भूखेब निरीक्षक की कार्या दि. 20.11.88.....
 प्रमाणित किया जाता है कि श्री सूर्यशिशु.....
 आरमज की आयनसमाप्त..... निवासी.....
 परगना..... तहसील..... प्रिया 20.11.88.....
 की सभी स्त्रियों से प्रतिमास/प्रतिवर्ष आय लगभग..... रुपये.....
 (महूँ में) 5600..... (शब्दों में) नौ हजार.....
 यह प्रमाण-पत्र केवल/कानूनगो की रिपोर्ट पर दिया गया।

स्थान.....

दिनांक 20/11/88

सुरीक्षक
 सूर्यशिशु
 रायवरेली
 229001
 20/11/88
 229001
 20/11/88

149

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

C.A.NO.96/88(L)

Jagdish Prasad - - - - - Applicant.

Versus

Divisional Superintendent of
Post Offices and others - - - - - Respondents.

[Handwritten signature]

ANNEXURE No.3

(Photostat copy of Voter List)

-Attached-



ANNEXURE - III

150
742

उत्तर प्रदेश शासन
प्रशिक्षण एवं सेवायोजन निदेशालय,
राय बरेली

(53)

क्रमांक :- 120/का0/मो0आ0/87-88/229

जिला सेवायोजन कार्यालय
राय बरेली दि. 12.3.4.88.

सेवा में,

अधीक्षक डाकघर,
राय बरेली।

विषय :-

अतिरिक्त शाखा डाकघर मेल्युआ के पद हेतु नियुक्ति।

महोदय,

कृपया उपरोक्त विषयक आगे कार्यालय पत्र संख्या :- एच/मेल्युआ दिनांक 23.3.88, की ओर ध्यान देने का कन्ट रहे। इस सन्दर्भ में 8 आठ अभ्यर्थियों के आवेदन-पत्र इस कार्यालय को प्राप्त हुए हैं जो आपके पास आवश्यक कार्यवाही हेतु प्रस्तुत है।

अभ्यर्थियों के चुनाव करने के पश्चात इस कार्यालय को अवगत कराये ताकि आवश्यक कार्यवाही पूर्ण की जा सके।

कवचम निम्न है।

क्रसं०	पजीयो/नाम	रन०सी०आ०	जन्मतिथि	धो०	जाति
1.	12415/86, रामेश्वर सिंह पुत्र श्री रामेश्वर सिंह ग्रा०/पो० मेल्युआ राय बरेली।	x01.20	1.6.60	इण्टर	सामान्य
2.	3983/88, वीरेन्द्र सिंह पुत्र श्री रामेश्वर सिंह ग्रा०/पो० मेल्युआ, राय बरेली।	x02.10	1.1.88	जु० हा० स्कूल	सामान्य
3.	12422/80, राजमोहन सिंह पुत्र श्री राजेश्वर सिंह ग्रा०/पो० मेल्युआ राय बरेली।	x02.10	20.1.65	जु० हा० स्कूल	"
4.	8378/79, रामलाल पुत्र श्री रामलाल ग्रा० पूरे पुरान पो० मेल्युआ, राय बरेली।	x01.10	15.1.58	हा० स्कूल	"
5.	12416/86, रणजीत सिंह पुत्र श्री हनुमान सिंह ग्रा०/पो० मेल्युआ राय बरेली।	x01.20	8.3.64	इण्टर	सामान्य
6.	च/47/87, जवाहर सिंह पुत्र श्री चन्द्रभान सिंह ग्रा०/पो० मेल्युआ, राय बरेली।	x01.20	4.5.66	इण्टर	सामान्य
7.	च/1564/85, जगदीश प्रसाद पुत्र श्री लक्ष्मीनारायण ग्रा०/पो० मेल्युआ राय बरेली।	x01.20	10.8.55	इण्टर	सामान्य
8.	3375/88, सदाशिव शक्ला पुत्र श्री शिवनारायण शक्ला ग्रा०/पो० मेल्युआ राय बरेली।	x01.20	15.8.52	इण्टर	सामान्य

योग :- 8 आठ

संलग्नक :- 8 आठ आवेदनपत्र प्रमाणित प्रतियों के साथ।

राय बरेली
जिला सेवायोजन अधिकारी,
राय बरेली
जिला सेवायोजन अधिकारी
जिला सेवायोजन कार्यालय
राय बरेली

राय बरेली
229001.10.88

32/10/88

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

C.A. No. 94/88(L)

Jagdish Prasad- - - - -Applicant.

Versus

Divisional Superintendent of
Post Offices and others- - - - - Respondents.

ANNEXURE No. 4

(Photostate copy of letter 23.4.1988) .



- Attached -



152

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

C.A. NO. 94/88 (L)

Jagdish Prasad -----Applicant

Versus

Divisional Superintendent of
Post Offices and others-----Respondents.

ANNEXURE NO-5

(Photostat copy of letter 23.4.1988).

[Handwritten signature]

[Circular stamp of the Central Administrative Tribunal with a handwritten signature and the number 414]

159

[illegible]

विनिर्देशों का क्रम यह है, कम संख्या, अधिक संख्या, (या नाम) निष्पत्ति का नाम
विनिर्देश/वर्णन का नाम प्रथम या द्वितीय ? जलवायु (समय को लागू)।

4TH 1980

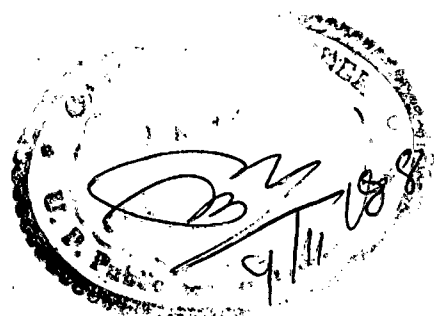
१०१	२४	सुन्दारा-शिवम गल	स ५०	१५१	गयादेई-दानदयाल	स ५०
१०२		रामनारायन-शिवम गल	प ३०	१५२	३८ मुन्नालाल-बाबू	प ३५
१०३		शिवपती-रामनारायन	स ३५	१५३	राजकुमारी-मुन्नालाल	स ३०
१०४		किटनिया-शिवकली	स ७५	१५४	३९ रामनाथ-बाबू	प ३०
१०५	२५	कालीदीन-अबबालक	प ५५	१५५	ईश्वरदेई-रामनाथ	स २८
१०६		महादेई-काशीदीन	स ५०	१५६	४० अमरनाथ-बाबू	प ४५
१०७		रामकिशोर-काशीदीन	प २३	१५७	पियारा-अमरनाथ	स ४०
१०८		शिवपती-राजकिशोर	स २२	१५८	श्यामलाल-अमरनाथ	प २५
१०९	२६	ईश्वरदीन-महावीर	प ३०	१५९	प्रयागपती-श्यामलाल	स २२
११०		इन्द्रकली-ईश्वरदीन	स २८	१६०	४१ भगवतीप्रसाद-लहादेव	प ३५
१११	२७	सुखदेई-मल्लू	प ५७	१६१	शिवदेवी-भगवतीप्रसाद	स ३२
११२		रामपती-गुलई	स ५५	१६२	बद्रीप्रसाद-महादेव	प ३२
११३		भारतलाल-गुलई	प ३२	१६३	राधादेवी-बद्रीप्रसाद	स ३०
११४		रामपती-भारतलाल	स २८	१६४	जगदीशप्रसाद-महादेव	प २५
११५	२८	महादेव-लवली	प ६०	१६५	जम्पादेवी-जगदीशप्रसाद	स २३
११६	२९	रामप्रसाद-भगवानदीन	प ४५	१६६	जगदेई-महादेव	स ५०
११७		देवरी-रामप्रसाद	स ३९	१६७	४२ सीताराम-रामजियावन	प ५५
११८		गंगाचरण-रामप्रसाद	प २३	१६८	जनकदुलारी-सीताराम	स ५०
११९		विमलादेवी-गंगाचरण	स २१	१६९	जगन्नाथ-सीताराम	प ३५
१२०		लक्ष्मीना-भगवानदीन	स ६५	१७०	गोदावती-जगन्नाथ	स ३२
१२१		दयाराम-रामप्रसाद	प २९	१७१	जगन्नाथदुर-सीताराम	प ३०
१२२	३०	जगन्नाथ-रामलाल	प ५०	१७२	फूलादेवी-जगन्नाथ	स २८
१२३		सुन्दारा-जगन्नाथ	प ५०	१७३	बंजना-सीताराम	प २८
१२४		शिवबहादुर-जगन्नाथ	प २५	१७४	सुनीता-बंजनाथ	स २७
१२५		शिवपती-शिवबहादुर	स २२	१७५	४३ हनुमान-मुखदेव	प ४५
१२६	३१	बंजनाथ-महादेव	प ५५	१७६	रामपती-हनुमान	स ३१
१२७		जनकदेई-बंजनाथ	स ५०	१७७	भोलानाथ-मुखदेव	प ३५
१२८		विष्णु-बंजनाथ	प २४	१७८	४४ बंजना-रामलाल	प ५५
१२९	३२	फलेहवाहुर-हारिका	प ४०	१७९	शिवपती-बंजना	स ५२
१३०		महादेवी-फलेहवाहुर	स ३५	१८०	रामबल्ल-बंजना	प २५
१३१	३३	नाथूराम-हारिका	प ४२	१८१	४५ जतुरी-मुखनन्दन	स ७०
१३२		शिवकली-नाथूराम	स ३८	१८२	रमदेई-जतुरी	प ३१
१३३		सुन्दारा-हारिका	स ६०	१८३	शिवबालक-जतुरी	प ५५
१३४	३४	देवीदीन-जगन्नाथ	प ६५	१८४	४६ गयादीन-मुखदेव	प ५५
१३५		शिवराजी-देवीदीन	स ६०	१८५	फूलसरोदेवी-गयादीन	प ५२
१३६		सदाशिव-देवीदीन	प ६०	१८६	अमराज-गयादीन	प ३३
१३७		प्रभामपती-सदानिव	स ३८	१८७	शान्तीदेवी-अमराज	स ३०
१३८		लालबहादुर-देवीदीन	प ३५	१८८	गमलेशकुमार-गयादीन	प २८
१३९		रामकली-लालबहादुर	स ३०	१८९	४७ रामसेवक-सुरज	प ५०
१४०		देवतादीन-देवीदीन	प २८	१९०	बंजना-रामसेवक	स ४६
१४१		प्रेमादेवी-देवतादीन	स २५	१९१	जगदीशप्रसाद-रामसेवक	प ३०
१४२		हरिश्चन्द्र-देवतादीन	प २४	१९२	कृष्णादेवी-जगदीशप्रसाद	स २७
१४३		प्रभवती-हरिश्चन्द्र	स ३१	१९३	४८ रामचरण-सुरज	प ६५
१४४	३५	नन्दपाल-ईश्वरनाथ	प ३२	१९४	रामभरोसे-रामचरण	प २५
१४५		सत्यकुमारी-नन्दपाल	स ३०	१९५	विजयबहादुर-रामचरण	प ३२
१४६	३६	रामदास-भवानीदीन	प ४७	१९६	राजपती-विजयबहादुर	स ३०
१४७		कमलादेवी-रामदास	स २७	१९७	विन्दादीन-रामचरण	प २८
१४८		फलचन्द-रामदास	प २७	१९८	श्यामदेवी-विन्दादीन	स २५
१४९		उमिलादेवी-फलचन्द	स २५	१९९	४९ रामनन्दन-मुखनन्दन	प ५५
१५०	३७	दीनदयाल-बंजनाथ	प ५२	२००	कली-रघुनाथ	स ५०

प्रतिष्ठितों का क्रम यह है, क्रम संख्या, मकान संख्या, (या नाम) निम्नलिखित का नाम
पिता/माता/पति का नाम पुरुष या स्त्री १ जनवरी १९८८ को आयु ।

12 857
पति

२०१	५०	रामनरेश-शिवमंगल	प ३०	२५१	६५	रामप्रसाद-बालादीन	प ३५
२०२		प्रसावती-रामनरेश	स ३०	२५२		शीला-रामप्रसाद	स ३२
२०३	५१	राजाराम-गयादीन	प ४५	२५३	६६	छोटेलाल-बालादीन	प २८
२०४	५२	श्रीराम-महादेव	प ४०	२५४		राजरानी-छोटेलाल	स २६
२०५		फूलादेवी-श्रीराम	स ३८	२५५	६७	कालिका-रामलाल	प ५०
२०६		रामपाल-श्रीराम	प २१	२५६		सुमेरा-कालिका	स ४८
२०७	५३	हीरालाल-भगोम	प ५५	२५७		रामशंकर-कालिका	प २५
२०८		शिवरानी-प्रभ	स ५०	२५८		मायादेवी-रामशंकर	स २२
२०९		देवदन-प्रभ	प ३२	२५९		रामदेवक-कालिका	प २२
२१०		लालबहादुर-प्रभ	प ३०	२६०	६८	बुढीलाल-गयादीन	प ५०
२११		शिवपता-देवदत्त	स ३१	२६१		प्रभा-बुढीलाल	स ४८
२१२		रजाना-लालबहादुर	स २८	२६२	६९	शिवनन्दन-लाला	प ७०
२१३	५४	मुन्दर-भरोसे	प ६५	२६३	७०	रामकली-लोकई	स ८०
२१४		फूला-मुन्दर	स ६२	२६४		महादेव-लोकई	प ४०
२१५		मुखई-मुन्दर	प ३०	२६५		नन्हीदेवी-महादेव	स ३५
२१६		कन्धई-मुन्दर	प ४०	२६६	७१	रामपाल-रामदीन	प ५०
२१७		हुवरी-मुन्दर	स २५	२६७		रामरती-रामपाल	स ४२
२१८		गुरई-कन्धई	स ३८	२६८		श्रीपाल-रामपाल	प २६
२१९	५५	दयाराम-रामचरन	प २८	२६९		विद्यावती-श्रीपाल	स २५
२२०		जानकी-दयाराम	स २६	२७०		रतीपाल-रामपाल	प २२
२२१	५६	रामअमरे-बोजू	प ५०	२७१	७२	रामखेलावन-दीनदयाल	प ३०
२२२		जगराना-रामअमरे	स ७५	२७२		रजनदेई-रामखेलावन	स २८
२२३	५७	सीताराम-गयादीन	प ८५	२७३		मेडा-अनन्त	स ६०
२२४		रामकली-सीताराम	स ४२	२७४	७३	रामपाल-रामनन्द	स ४८
२२५	५८	हीरालाल-ननक	प ३५	२७५		कमलादेवी-रामपाल	स ४५
२२६		भन्दा-हीरालाल	स ३२	२७६		गोविन्दप्रसाद-रामपाल	प २२
२२७	५९	सखाराम-ननक	प ५५	२७७		मुमददेवी-गोविन्दप्रसाद	स २१
२२८		रामसुमेर-ननक	प ३०	२७८	७४	पूरन-मैक	प ४०
२२९		समता-रामसुमेर	स २८	२७९		पुत्ती-पूरन	स ३५
२३०	६०	लक्ष्मीन रायन-गुरदीन	प ५५	२८०	७५	रामपाल-दातादीन	प ६०
२३१		महावीर-गुरदीन	प ५५	२८१		धुई-रामपाल	प ५५
२३२		मोहनिया-महावीर	स ४८	२८२		श्रीराम-रामपाल	प २२
२३३		दशरथ-महावीर	प ३०	२८३	७६	हरिश्चन्द्र-शिवनाथ	प ४०
२३४		शिवकली-दशरथ	स २८	२८४		भूरमती-हरिश्चन्द्र	स ३८
२३५		राजाराम-महावीर	प २९	२८५	७७	दर्शन-भवानी	प ५५
२३६		रामकली-राजाराम	स २७	२८६		मोहन-भवानी	प ५०
२३७	६१	रामस्वरूप-बुधई	प २५	२८७		मोहनिया-मोहन	स ४८
२३८		शान्ता-रामस्वरूप	स २४	२८८	७८	रामश्रीतार-ननक	प ५०
२३९		मुहा-बुधई	स ६५	२८९		कमलादेवी-रामश्रीतार	स ४८
२४०	६२	सुवरातननिशा-मो०अमीन	स ७०	२९०		दगड-ननक	प ६०
२४१		मो०इयहाक-सफी	प २२	२९१		रामारायन-रामश्रीतार	प २५
२४२	६३	बारादन-मौलावकश	स ६०	२९२		सुशीला-मरयनारायन	स २३
२४३		मो०इदरीस-हबीब	प ४०	२९३	७९	सूरजदीन-छोट	प ४५
२४४		मुनकर-इदरीस	स ३५	२९४		तुलसा-सूरजदीन	स ४२
२४५	६४	ईदा-मु०इसमाइल	स ७०	२९५	८०	रतीपाल-जोधी	प ५०
२४६		मु०अमीन-इसमाइल	प २८	२९६		ककीरा-रामदीन	प ७०
२४७		मु०वकरीदी-मो०इसमाइल	प २४	२९७	८१	भवानी-ओसेरी	प ७५
२४८		नूरजहाँ-वकरीदी	स २२	२९८		जियालाल-भवानी	प ४८
२४९		मो०अबीतलतीफ-मो०इसमाइल	प ४०	२९९		उमिला-जियालाल	स ४५
२५०		जयुननिशा-मो०अमीन	स २५	३००	८२	त्रिभुवन-परामसिंह	प ६२

विष्टियों का क्रम यह है, क्रम संख्या, मजदूर संख्या, (या नाम) निर्वाचक का नाम
पिता/माता/पति का नाम पुरुष या स्त्री ? जनवरी १९८८ को आयु ।



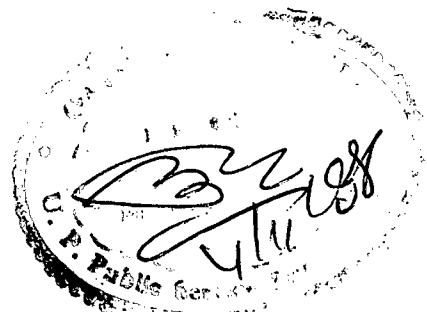
ग्राम सभा मेलथुवा

ग्राम मेलथुवा

भाग संख्या २९२/१

३०१	शैलकुमारी-त्रिभुवनबहादुरसिंह	स ६०	३५१	रामचन्द-बिन्दादीन	प २२
३०२	मुनीतादेवी-त्रिभुवनसिंह	स २४	३५२	रामदास-लक्ष्मण	प ६५
३०३	गनेशबहादुरसिंह-संकठा	प ५५	३५३	रामादेवी-रामदास	स ५०
३०४	निर्मलादेवी-गनेशबहादुरसिंह	स ५०	३५४	कल्ल-रामदास	प ४५
३०५	रामप्रतापसिंह-संकठा	प ५०	३५५	सम्राटिदेवी-कल्ल	स ४०
३०६	जमिलादेवी-रामप्रतापसिंह	स ४५	३५६	जगदेई-वासुदेव	स ५५
३०७	अवधेशबहादुरसिंह-रामप्रताप	प २५	३५७	रामरतन-वासुदेव	प ५०
३०८	अमरबहादुरसिंह-रामप्रताप	प २२	३५८	छोटेला-वासुदेव	स ४५
३०९	बिन्दादीन-मैक	प ६०	३५९	शिवरतन-वासुदेव	प ३५
३१०	गंगा-बिन्दादीन	स ५५	३६०	मेडीलाल-वैजनाथ	प ५५
३११	फूलचन्द-बिन्दादीन	प २४	३६१	लक्ष्मीदेवी-मेडीलाल	प २५
३१२	कुसुम-फूलचन्द	स २२	३६२	दिलीपकुमार-मेडीलाल	प २२
३१३	खुशियाल-देवी	प ४०	३६३	रामचन्द-मेडीलाल	प २५
३१४	बदाला-खुशियाल	स ६५	३६४	शम्भू-अनन्नाथ	प ६०
३१५	रामकिशुन-खुशियाल	प ३०	३६५	कलावती-शम्भू	स ५०
३१६	दुगादेवी-रामकिशुन	स २५	३६६	मेव लाल-शम्भू	प ३५
३१७	रामऔतार-इलई	प ५०	३६७	शिवरानी-मेवालाल	स ३६
३१८	रामपाल-रामऔतार	प २५	३६८	रामशंकर-भवानीभीष	प ५५
३१९	दशरथ-रामऔतार	प २२	३६९	कुष्णावती-रामशंकर	स ५०
३२०	रामदास-कल्ल	प ४५	३७०	रामकुमार-रामशंकर	प ३०
३२१	रामरतन-रामदास	स ४२	३७१	गीतादेवी-सन्तोषकुमार	स २५
३२२	रामसजन-रामदास	प २५	३७२	गुलाबदेवी-सन्तोषकुमारी	प २२
३२३	ननकई-रामसजन	स २३	३७३	सन्तोषकुमार-रामशंकर	प २५
३२४	लालबहादुर-रामदास	प २२	३७४	दयाशंकर-भवानीशंकर	प ५०
३२५	शिवरानी-रामदयाल	स २१	३७५	तारादेवी-दयाशंकर	स ३५
३२६	बिजयबहादुर-रामदाम	प २५	३७६	रामकिशुन-भवानीभीष	प ४०
३२७	रामभरोसे-लाला	प ६०	३७७	रामदुलारी-रामकिशुन	स ३५
३२८	छोटेला-चमू	प २४	३७८	शिवकली-रामेश्वर	स ५०
३२९	फूलकली-छोटेला	स २३	३७९	रोमनरेश-रामेश्वर	प २२
३३०	सरजू-लाला	स ६१	३८०	विशम्भर-प्रभू	प ५०
३३१	उमराई-सरजू	स ५५	३८१	ननकई-विशम्भर	प ४५
३३२	प्रह्लाद-सरजू	प २५	३८२	कालीशंकर-विशम्भर	प २५
३३३	मुखदेई-प्रह्लाद	स २६	३८३	कल्लो-कालीशंकर	स १३
३३४	शिवकुमार-सरजू	प २४	३८४	रामनाथ-कामता	प ५०
३३५	बदाला-शिवकुमार	स २२	३८५	मुखदेव-कामता	प ४५
३३६	लालबिहारी-जगेश्वर	प ५५	३८६	रूपरानी-मुखदेव	स ४०
३३७	गोकर्णप्रसाद-लालबिहारी	प ३२	३८७	जगमोहन-रामपाल	प २१
३३८	अनन्दकुमार-लालबिहारी	प ३२	३८८	रामआसरे-शीतलादीन	प ६०
३३९	शिवभजन-जगेश्वर	प ४५	३८९	बृजलाल-शीतलादीन	प ५०
३४०	शिवकली-शिवभजन	स ४५	३९०	कुष्णकुमारी-बृजलाल	स ४५
३४१	ओसप्रकाश-शिवभजन	प २७	३९१	अवधविहारी-भगोतीप्रसाद	प ४२
३४२	रजाना-बाबूलाल	स ६३	३९२	द्रोपती-अवधविहारी	स ४०
३४३	वैजनाथ-मुकुन	प ४०	३९३	मुखदेवी-अवधविहारी	स २१
३४४	चन्दवती-वैजनाथ	स ३८	३९४	रामपदार्थ-भगोतीप्रसाद	प ३५
३४५	रामनाथ-जंगली	प ५०	३९५	शिवदेवी-रामपदार्थ	स ३२
३४६	राजवती-रामनाथ	स ४०	३९६	शिवदेवी-रामपदार्थ	स ३२
३४७	रामनिहोर-रामऔतार	प ३०	३९७	छेदीलाल-सुरजू	प ६०
३४८	कलावती-रामनिहोर	स ३०	३९८	भगनी-छेदीलाल	स ५०
३४९	बिन्दादीन-रामअधीन	प ४०	३९९	दिलेश्वर-छेदीलाल	स २५
३५०	रामकली-बिन्दादीन	स ३८	४००	चन्दवती-दिलेश्वर	स २५

प्रविष्टियों का क्रम यह है, क्रम संख्या, मकान संख्या, (या नाम) निर्वाचक का नाम
पिता/माता/पति का नाम पुरुष या स्त्री १ जनवरी १९८८ को आयु ।



ग्राम सभा मेलभुवा

ग्राम सभा मेलभुवा

भाग संख्या २९२/१

४०१	११०	बाह्येश्वर-रंग	प ५०	४५१	१२४	गयादेई-जगदीशप्रसाद	स ५०
४०२		गतिमा-बाह्येश्वर	स ४५	४५२		राधेश्याम-जगदीशप्रसाद	प ४५
४०३		राधा-रंग	प ७०	४५३	१२५	रामअधार-शिवराम	प ४५
४०४	१११	महावीर-सीताराम	प ३५	४५४		पारवती-रामअधार	स ४२
४०५		सम्पतिदेवी-गहोवीर	स ३२	४५५	१२६	रामनरेश-शिवराम	प ३५
४०६		सन्तोष-गोपीराम	स ७०	४५६		शिवकली-रामनरेश	स ३२
४०७	११२	रामप्रसाद-बहादुर	प ६०	४५७		ब्रह्मा-शिवराम	स ६०
४०८		रामकली-रामप्रसाद	स ५५	४५८	१२७	रामसरन-शिवराम	प ३०
४०९		नन्दलाल-बन्नी	प २३	४५९		सरजू देवी-रामसरन	स २८
४१०		राजराजी-नन्दलाल	स २२	४६०	१२८	रामनरेशसिंह-रमेश	प ३५
४११	११३	दुलारे-बहादुर	प ५०	४६१		शान्तीदेवी-रामसरनसिंह	स ३२
४१२		गंगादेई-दुलारे	स ४८	४६२		श्यामबरनसिंह-रामेश्वर	प ३०
४१३		बच्चू लाल-दुलारे	प २५	४६३		कचनलता-श्यामबरनसिंह	स २८
४१४	११४	मूरी-बाबू	स ६०	४६४		वीरेन्द्रसिंह-रामेश्वर	प २५
४१५		गंगादेई-सरो	स ५८	४६५		शमीलादेवी-वीरेन्द्रसिंह	स २२
४१६		चन्दपाल-रामपिपरी	प ३०	४६६		महेन्द्रसिंह-रामेश्वर	प २१
४१७		देउतादेई-चन्दपाल	स २८	४६७		रामादेवी-रामेश्वरसिंह	स ६०
४१८	११५	छोटलाल-गयादीन	प ५०	४६८	१२९	शीतलादेवी-रामगुलामसिंह	स ६०
४१९		बदाला-छोटलाल	स ४८	४६९		सावित्रीदेवी-लालसिंह	स ४०
४२०		रामकिमुन-छोटलाल	प २४	४७०		जगदीशसिंह-लालसिंह	प ३०
४२१		विटाना-रामकिमुन	स २२	४७१	१३०	सीताराम-रामबरन	प ७०
४२२	१०६	रामसुमेर-शिवदाम	स ३०	४७२		गायत्रीदेवी-सीताराम	स ६५
४२३		महराना-रामसुमेर	स ४५	४७३		रामरूप-रामबरन	प ६०
४२४		मुन्दारा-मनोहर	स ६५	४७४		लक्ष्मीदेवी-रामरूप	स ५०
४२५	११७	तारादेवी-शिवबरन	स ३०	४७५		सत्यनारायण-गजोश्वर	स ७०
४२६	११८	शिवराजी-भगोती	स ७०	४७६		सरजू देवी-सत्यनारायण	स ६५
४२७		रामसजीवन-भगोती	प २५	४७७		रामकसार-सत्यनारायण	स ३२
४२८	११९	रामप्रसाद-काशीप्रसाद	प ७५	४७८		श्रीराम-सत्यनारायण	प २७
४२९		अयोध्याप्रसाद-संकठाप्रसाद	प ३८	४७९		रामदुलारी-श्रीराम	स २२
४३०		इन्द्रानी-अयोध्या	स ३५	४८०	१३१	रामदेवसिंह-रामलखनसिंह	प ५०
४३१		भगोतीप्रसाद-संकठाप्रसाद	प ३०	४८१		चन्दकलीदेवी-रामदेवसिंह	स ४५
४३२		इश्वरदेई-भगोतीप्रसाद	स २८	४८२		तुगनाथसिंह-रामलखनसिंह	प ३०
४३३		गोपीनाथ-संकठाप्रसाद	प २६	४८३		भनराजकुमारी-तुगनाथसिंह	स ३२
४३४		रामदुलारी-गोपीनाथ	स २५	४८४		जगन्नाथसिंह-रामलखन	प ४२
४३५		त्रिपुरीनारायण-अयोध्याप्रसाद	प २२	४८५		विश्ववती-जगन्नाथसिंह	स ३८
४३६		शिवपियासी-त्रिपुरीनारायण	स २१	४८६		रमककुमारसिंह-रामदेव	प २१
४३७	१२०	लाला-मंगल	प ७५	४८७		सीतादेवी-रामदेवसिंह	स ५२
४३८		गनेश-जगन्नाथ	प ५०	४८८		विजयबहादुर-रामदेवसिंह	प २२
४३९		सुखराना-गनेश	स ४५	४८९	१३२	देवीसरनसिंह-राजबहादुर	प ३५
४४०		राजाराज-गनेश	प ३०	४९०		शिवकली-देवीसरनसिंह	स ३०
४४१		राजराजी-राजाराम	स २८	४९१	१३३	हकुमसिंह-जगदीशसिंह	प २५
४४२	१२१	राउरदीन-सत्तीदीन	प ७०	४९२		मुन्नीदेवी-जगदीशसिंह	स ५०
४४३		शिवराजी-राउरदीन	स ६८	४९३		मुन्नीदेवी-जगदीशसिंह	स ५०
४४४	१२२	मातादीन-सत्तीदीन	प ५५	४९४		हबराजकुवरि-शिवनारायणसिंह	स ९२
४४५		सुन्दरि-मातादीन	प २२	४९५	१३४	नरेशबहादुर-शिवदीनसिंह	प ८०
४४६		रामभरोसे-मातादीन	प २१	४९६		समरबहादुर-नरेशबहादुर	प ५०
४४७		शान्ती-रामभरोसे	स २२	४९७		शकुन्तला-समरबहादुरसिंह	स ४५
४४८		राममनोहर-मातादीन	स २१	४९८		चन्द्रभानसिंह-नरेशबहादुर	प ४५
४४९	१२३	शिवदत्त-सत्ती	प ४५	४९९		रामकली-चन्द्रभानसिंह	स ४२
४५०		प्रभदेई-शिवदत्त	स ४५	५००		रामलखनसिंह-नरेशबहादुर	प ४०

अभिष्टियों का क्रम यह है, क्रम संख्या, मकान संख्या, (या नाम) निर्वाचक का नाम
पिता/माता/पति का नाम पुरुष या स्त्री १ जनवरी १९८८ को आयु ।

Public Service Tribunal

ग्राम सभा: मेलायुवा

ग्राम मेलायुवा

भाग संख्या २१२/१

५०१	बहेरा-रामलखनसिंह	स ३८	५५१	१४५	मूतरादेवी-लालसिंह	स ८५
५०२	जवाहरसिंह-चन्द्रमान	प २२	५५२		मुखपालादेवी-रामनारायण	स ७०
५०३	१३५ हनुमानसिंह-कामता	स ५०	५५३		सुमनदेवी-रामनारायण	प ३५
५०४	गीतादेवी-हनुमानसिंह	स ५५	५५४		व्याममुन्दरीदेवी-रामनारायण	स ४०
५०५	रणजीतसिंह-हनुमान	प २३	५५५	१४६	शिववहादुरसिंह-यदुनाथ	प ६५
५०६	मुखरानी-रणजीतसिंह	स २१	५५६		विशम्भर-शिववहादुर	प ४०
५०७	रामकली-कामतासिंह	स ७०	५५७		शैलकुमारी-विशम्भरसिंह	स ३६
५०८	१३६ रामसिंह-कामता	प ४५	५५८		गौरीशंकर-शिववहादुर	प ३५
५०९	शिवदेवी-रामसिंह	स ४०	५५९		पारवतीदेवी-गौरीशंकर	स ३३
५१०	हरीवक्त्रसिंह-कामता	प ४०	५६०		राकेशबहादुरसिंह-विशम्भर	प २१
५११	मीरासिंह-हरीवक्त्रसिंह	स ४०	५६१	१४७	शिववहादुरसिंह-यदुनाथ	प ८०
५१२	१३७ गिरजासिंह-समसेर	प ५०	५६२		रामवहादुरसिंह-शिववहादुर	प ६०
५१३	दन्तसिंह-समसेर	प ५५	५६३		रामजानकी-रामवहादुर	प ५५
५१४	रामसेवक-सत्यदेवसिंह	प ३५	५६४		कणबहादुर-शिववहादुर	प ५५
५१५	जानकी-रामसेवक	स ३५	५६५		विमलादेवी-कणबहादुर	स ४५
५१६	रामसेवकसिंह-सत्यदेव	प ३२	५६६		रामदुलारी-करबहादुर	स ५०
५१७	मुष्णपाल-रामसेवकसिंह	स ३०	५६७		कणबहादुरसिंह-शिववहादुर	प ५०
५१८	गीतादेवी-सत्यदेवसिंह	स ७०	५६८	१४८	धर्मराजकुमार-शिववहादुरसिंह	स ७५
५१९	१३८ हनुमानसिंह-देवनारायण	स ७०	५६९		विद्यावती-शिवबालसिंह	स ५०
५२०	शिववक्त्रसिंह-देवनारायण	प ३०	५७०		चम्पादेवी-शिवबालसिंह	प ४५
५२१	मिथलशकुमारी-शिववक्त्र	स ३०	५७१	१४९	चन्द्रमानसिंह-रामहर्ष	प ४५
५२२	मुन्दारसिंह-देवनारायण	प २५	५७२		मुन्नीदेवी-चन्द्रमानसिंह	स ४०
५२३	शिवमतीसिंह-देवनारायण	प २२	५७३		रघुराजादेवी-रामहर्षसिंह	स ७२
५२४	१३९ हरचन्द्रसिंह-शिवनारायण	प ६०	५७४	१५०	जुगा-विश्वनाथरायण	स ७५
५२५	जयचन्द्रसिंह-शिवदीन	प ५५	५७५		अकालसिंह-शिवनारायण	प ४५
५२६	नटियादेवी-जयचन्द्र	स ५३	५७६		शिवपतीदेवी-अकालसिंह	प ४५
५२७	कृष्णादेवी-हरचन्द्रसिंह	स ३०	५७७		राजेन्द्रबहादुरसिंह-विश्वनाथरायण	प ३५
५२८	१४० ऊरवहादुरसिंह-जगदीश	प ४०	५७८	१५१	राजनारायण-बाबू	प ४५
५२९	सिद्धेश्वरीदेवी-अमरबहादुर	स ३६	५७९		रामश्री-राजनारायण	स ४२
५३०	सुरेन्द्रबहादुर-जगदीश	प ३५	५८०		रामसेनही-बाबू	स ४०
५३१	नशोवा-सुरेन्द्रबहादुर	स ३२	५८१		पियारा-रामसेनही	स ३८
५३२	१४१ गोविन्दसिंह-शुभकरन	प ५०	५८२		रामसेवक-बाबू	प ३३
५३३	कृष्णकली-गोविन्दसिंह	स ४५	५८३		कमलादेवी-रामसेवक	स २८
५३४	दिनेशबहादुरसिंह-गोविन्द	प २३	५८४	१५२	शिवनरनप्रसाद-दुर्गाप्रसाद	स ८०
५३५	सुखादेवी-दिनेशबहादुर	स २१	५८५		रामलोचन-शिवनन्दन	प ३०
५३६	शिवदयालसिंह-शुभकरन	प ४५	५८६		जनकदुलारी-रामलोचन	स ५८
५३७	कमलादेवी-शिवदयालसिंह	स ४०	५८७		शीतलाप्रसाद-रामलोचन	प ३५
५३८	१४२ लल्लसिंह-शिवकाली	प ८०	५८८		मीरादेवी-शीतलाप्रसाद	स ३२
५३९	मुखदेवसिंह-लल्ल	प ४०	५८९	१५२	गयाप्रसाद-रामलोचन	प ४०
५४०	कुवरबहादुरसिंह-मेदारी	प २३	५९०		मुन्नीदेवी-गयाप्रसाद	स ३०
५४१	गीतादेवी-कुवरबहादुर	स २१	५९१	१५३	शिवनारायण-शिवशंकर	प ७०
५४२	१४३ भवानीबक्ससिंह-माताबदल	प २४	५९२		शिवपियारी-शिवनारायण	स ६५
५४३	गीतादेवी-भवानीबक्ससिंह	स २१	५९३		हिरदयनारायण-शिवशंकर	प ३५
५४४	शिवपियारी-देवीदयालसिंह	स ७०	५९४		शान्तीदेवी-हिरदयनारायण	स ६०
५४५	१४४ समशेरबिन्दसिंह-रामसिंह	प ६०	५९५		सदाशिव-शिवनारायण	प ४०
५४६	राजपतीदेवी-राममीरा	स ५५	५९६		धमादेवी-सदाशिव	स ३८
५४७	राजकुमारसिंह-राममीरा	प ३०	५९७		शिवकुमार-हिरदयनारायण	प ३६
५४८	अवधेश-राजकुमार	प २५	५९८		सुलोदादेवी-शिवकुमार	स ३२
५४९	अमीतकुमारी-	प २३	५९९	१६५	सहदेव-संका	प ४५
५५०	रेखादेवी-रामनरेन्द्रसिंह	स २६	६००		मनकी-सहदेव	स ४२

प्रमाणित का क्रम यह है, क्रम संख्या, स्थान संख्या, (या नाम) निर्वाचक का नाम
पिता/माता/पति का नाम पुरुष या स्त्री १ जनवरी १९८८ को आयु ।

५/५/८८
Public Records Office

ग्राम सभा मेलन्युवा

ग्राम मेलन्युवा

भाग संख्या २९२/१

८०१	मुल्हा-रामसेवक	स ६५	८२०	शीतलाप्रसाद-रामभोगाल	प २२
८०२	सन्तराम-रामसेवक	प ३०	८२१	१९९ रामस्वरूप-हीरालाल	प ४०
८०३	सल्लादेवी-सन्तराम	स २८	८२२	मुन्दारा-रामस्वरूप	स ३७
८०४	रामचरण-रामसेवक	प २५	८२३	रामविद्यारी-हीरालाल	स ६५
८०५	जगराना-रामचरण	स २३	८२४	२०० रामभरोसे-बाबू	प ६०
८०६	१९६ दुलारे-बिन्दा	प ४०	८२५	रामरती-रामभरोसे	प ४५
८०७	पारवती-दुलारे	स ३८	८२६	२०१ रामबहादुर-मंगली	प ४०
८०८	१९७ रामदयाल-रामचरण	प ५०	८२७	२०२ हवराजा-चतुरी	स ८०
८०९	देवतादीन-रामदयाल	प २६	८२८	राधेश्वरी-गनेश	स ४०
८१०	गंगादीन-रामदयाल	प २३	८२९	रामगमुल्ल-गनेश	प २१
८११	शेषगली-देवतादीन	स २५	८३०	२०३ फलावती-अली	स ६०
८१२	रामविद्यारी-रामदयाल	स ४८	८३१	गंगाप्रसाद-जली	प ३०
८१३	गंगादेई-गंगादीन	स २२	८३२	श्यामा-गंगाप्रसाद	स २८
८१४	१९८ रामलाल-बुधई	प ३५	८३३	२०४ रामजान-इसहाक	प ६०
८१५	कृष्णकुमारी-रामलाल	स ३०	८३४	इदरि-इसहाक	स ६८
८१६	महराना-बुधई	स ६०	८३५	बिसमिल्ला-रामजान	स ३८
८१७	रामदेव-बुधई	प २४	८३६	इम्मानअली-इसहाक	प २५
८१८	नन्हा-रामदेव	स २२	८३७	जहीदुन-इम्मानअली	प २३
८१९	बदलिया-बुधई	स ३६			

प्रविष्टियों का क्रम यह है, क्रम संख्या, मकान संख्या, (या नाम) निर्वाचक का नाम
पिता/माता/पति का नाम पुरुष या स्त्री ? जनवरी १९८८ को आयु ।

डोलमस प्रिन्स रायबरेली

निर्वाचक रजिस्ट्रीकरण अधिकारी



६०१	१५३	कृष्णकुमार-हृदयनारायण	प २५	६५१	१६५	सहदेव-संकटा	प ४५
६०२		माधु-रीदेवी-कृष्णकुमार	स २३	६५२		भनकी-सहदेव	प ४२
६०३		उमाशंकर-हृदयनारायण	प २२	६५३	१६६	रघुनाथ-रामलाल	प ५०
६०४		रामशिव-शिवनारायण	प २१	६५४		समाति-रघुनाथ	प ४५
६०५	१५४	जगदीशप्रसाद-लक्ष्मीनारायण	प ४०	६५५		रामकिशन-रघुनाथ	प २२
६०६		श्यामादेवी-जगदीशप्रसाद	स ३८	६५६	१६७	जगदीश-रामलाल	प ७५
६०७	१५५	रामखेलावन-भवानीप्रसाद	प ६०	६५७		रामवक्श-रामलाल	प ४०
६०८		आमिंदरी-रामखेलावन	स ५५	६५८		शिवरानी-रामवक्श	प ३५
६०९		आंकारनाथ-रामखेलावन	प ५५	६५९	१६८	हनुमान-बाबू	प २८
६१०		शैलकुमारी-आंकारनाथ	प ३५	६६०		केशवकी-हनुमान	प २६
६११		सिद्धनाथ-रामखेलावन	प ३०	६६१	१६९	रामसहाय-विन्दादीन	प ४५
६१२		शाशादेवी-सिद्धनाथ	स २८	६६२		शिवदुलारी-रामसहाय	प ४२
६१३	१५६	दुर्गा-रामअधीन	प ४०	६६३	१७०	बुधदे-सुरज	प ४०
६१४		जगदीश-दुर्गा	स ३८	६६४		जगदीश-बुधदे	स ३८
६१५	१५७	रामआसार-रामअधीन	प ४५	६६५		रामओतार-सुरज	प ३५
६१६		पारवती-रामआसार	स ४२	६६६		रामपती-रामओतार	प ३२
६१७	१५८	सुरी-लहुरी	प ५०	६६७	१७१	रामचरन-नाथ	प ६०
६१८		अन्नाकली-सुरी	स ४५	६६८		फूलदेवी-रामचरन	स ५५
६१९		रामकिशन-सुरी	प २२	६६९		मंगल-रामचरन	प ४०
६२०		बुधाना-रामकिशन	प २१	६७०		फूलकली-मंगल	प ६८
६२१	१५९	गुन्दारा-रमऊ	स ५५	६७१		गंगाप्रसाद-रामचरन	स ३०
६२२		रामगुलाम-रमऊ	प ३०	६७२		विपाती-गंगाप्रसाद	स २८
६२३		चन्दनाथ-रमऊ	प २२	६७३	१७२	शिवरमान-भापू	प ७०
६२४	१५९	माताबदल-चीवे	प ३०	६७४		शिवरानी-शिवदयाल	स ६८
६२५		मुशीला-बदल	प २८	६७५		हीरालाल-शिवदयाल	प ३०
६२६		छोटेराल-चीवे	प २६	६७६		लाला-शिवदयाल	प २५
६२७		फूलमती-छोटेराल	स २४	६७७	१७३	अगर-बदल	प ५५
६२८		सुरजवली-चीवे	प २२	६७८		रामपती-अगर	प ५०
६२९		राजपती-सुरजवली	प २१	६७९		हीरालाल-अगर	प २५
६३०	१६०	छेदीलाल-सुरज	प ५०	६८०		सुमर-अगर	प २२
६३१		शिवपती-सदाशिव	स ४५	६८१	१७४	धिराजा-बदल	प ७५
६३२		रुद्रपाल-सदाशिव	प २५	६८२		छोटेराल-बदल	प ४५
६३३		आपाल-सदाशिव	प २२	६८३		मुन्दरकली-छोटेराल	प ४२
६३४		शिवरानी-श्रीपाल	स २१	६८४		रानी-भगवान्दीन	स ४०
६३५	१६१	भगोतीप्रसाद-सहदेव	प ४०	६८५		गुरचरन-सत्यनारायण	प २१
६३६		सुरसती-भगोतीप्रसाद	स ३५	६८६	१७५	मूर्तजाअली-झुमदलअली	प ८०
६३७	१६२	कन्धई-सहदेव	प ४५	६८७		अलीकुन-मूर्तजाअली	स ७५
६३८		कोशिया-कन्धई	स ४२	६८८		मेहदीहसन-मूर्तजाअली	प ४०
६३९		रामकिशन-राजबहादुर	प २२	६८९		शम्भुनिश-मेहदीहसन	स ३५
६४०		प्रोमा-रामकिशन	प २१	६९०		मुहम्मदअली-मूर्तजाअली	प ३५
६४१	१६३	विशुनाथ-संकटा	प ५०	६९१		नूरजहां-मुहम्मदअली	प ३०
६४२		चन्द्रवती-विशुनाथ	स ४५	६९२	१७६	मुहम्मदअली-मदतअली	प ७०
६४३		रतीपाल-विशुनाथ	प २४	६९३		मोहनीफ-मोहनीफ	प ४५
६४४		कुवारा-रतीपाल	स २१	६९४		आसुन-मोहनीफ	स ४०
६४५		गनेश-संकटा	प २२	६९५		कुमभा-नूरमो	प ६५
६४६	१६४	हरिश्चन्द्र-मैकू	प २८	६९६		हबोबुन-नूरमो	स ६०
६४७		राजरानी-हरिश्चन्द्र	प २६	६९७	१७७	जमोदा-दाताजी	प ७०
६४८		श्रीपाल-मैकू	प ४०	६९८		सत्यनारायण-रामप्रसाद	प ५५
६४९		रामखेलावन-मैकू	प ३०	६९९		जगरानी-सत्यनारायण	प ४०
६५०		छिटाता-मैकू	स ६०	७००	१८८	रामचरनदास-बेचू	प ८०

विनिर्देशों का क्रम यह है, क्रम संख्या, मकान संख्या, (या नाम) निर्वाचक का नाम

पिता/माता/पति का नाम पुरुष या स्त्री १ जनवरी १९८८ को आयु

पति १९८८

श्रीम ममा मेलथुवा

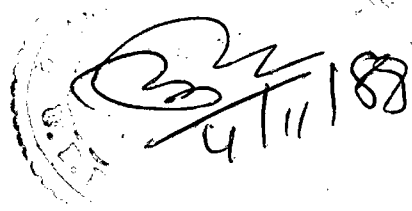
श्रीम मलथुवा

भाग संख्या २१२/१

७०१	१७८	सुखदेव-रामचरन	प ५०	७५१	चन्दावती-वृजलाल	स ६०
७०२		महरानी-सुखदेव	स ४५	७५२	१८७ वजरीनी-रामलाल	स ८०
७०३		सहदेव-सुखदेव	प २२	७५३	लाल-रामलाल	स २५
७०४		चन्दवती-सहदेव	स २१	७५४	शोतादेवी-छोटेला	स २२
७०५		नाग-देव	प ८५	७५५	गुरचरन-देवीदीन	प २२
७०६	१७९	दशरथ-पितृश्वर	प ६०	७५६	१८८ चन्दकली-रतीपाल	स ७०
७०७		जागेश्वर-दशरथ	प ३०	७५७	जगमोहन-रतीपाल	प ३७
७०८		जगदेई-जगेश्वर	स २८	७५८	लगालाल-रतीपाल	स ३०
७०९		शोभनाथ-दशरथ	प २७	७५९	१८९ रामऔतार-सुखदेई	प ५५
७१०		मुशीला-शोभनाथ	स ३५	७६०	जमुनी-रामऔतार	स ५०
७११	१८०	राजाराम-बनवारी	प ४०	७६१	रामसजन-रामऔतार	प ३०
७१२		माताप्रसाद-बनवारी	प ३५	७६२	राजवती-रामसजन	स २८
७१३		चन्दवती-माताप्रसाद	स ३२	७६३	रामकिशुन-सुखदेई	प ५०
७१४		गुलाबा-बनवारी	स ७०	७६४	बदाला-रामकिशुन	स ४८
७१५	१८१	रतनलाल-देवी	प ७०	७६५	लल्लू-रामकिशुन	प २२
७१६		देवरती-रतनलाल	स ६५	७६६	१९० जगन्नाथ-पंचरा	प ५५
७१७		मातादीन-भूम	प ५०	७६७	मोहाना-जगन्नाथ	स ५०
७१८		छिटाना-मातादीन	स ४५	७६८	रामप्रसाद-जगन्नाथ	प ३२
७१९		रजनबहादुर-मातादीन	प २८	७६९	सुखरानी-रामप्रसाद	स ३०
७२०		विमलदेवी-रजनबहादुर	स २५	७७०	तेजबहादुर-जगन्नाथ	प २६
७२१		तेजबहादुर-मातादीन	प २०	७७१	विटथरु-तेजबहादुर	स २४
७२२		कामल-गुलाबी-तेजबहादुर	स २१	७७२	गुरदीन-जगन्नाथ	प २४
७२३	१८२	ग गादयाल-रामलाल	प ६८	७७३	मुशीला-गुरदीन	स २२
७२४		ननकी-रामदयाल	स ६५	७७४	१९१ कुइर-रघु	प ५०
७२५		रामभरोसे-ग गादयाल	प ४०	७७५	महावीर-गरीब	स ५०
७२६		रामपनी-रामभरोसे	स ३८	७७६	कुवारा-महावीर	स ३५
७२७		रामकिशुन-ग गादयाल	प ३५	७७७	राजाराम-महावीर	प २५
७२८		केवला-रामकिशुन	स ३२	७७८	राजकुमारी-राजाराम	स ३३
७२९		जगदीश-ग गादयाल	प ३२	७७९	श्रीराम-महावीर	प २२
७३०		बुधनी-जगदीश	स ३०	७८०	शीतलदीन-महावीर	प ६५
७३१		शयोहन-ग गादयाल	प २८	७८१	१९२ हारिका-पंचम	प ४५
७३२		कुवारा-शयोहन	स २५	७८२	छिटाना-हारिका	स ४२
७३३		बासदेव-रामकिशुन	प २१	७८३	रतिया-शंकर	स ५०
७३४	१८३	शम्भू-रामपाल	प ५५	७८४	रामदास-शंकर	प २८
७३५		प्रभू-शम्भू	स ५०	७८५	१९३ भगीरथ-चतुरी	प १०
७३६		बद्रीप्रसाद-शम्भू	प ३५	७८६	महदेई-भगीरथ	स ५५
७३७		मुशीला-बद्रीप्रसाद	स ३२	७८७	रामकेश-भगीरथ	प २२
७३८		रामसहय-शम्भू	प २५	७८८	रघु राई-रामकेश	स २१
७३९		मुमित-रामसहाय	स ३२	७८९	रामहेत-लाला	प ५०
७४०	१८४	जागेश्वर-खुशी	प ५०	७९०	चीन्हा-रामहेत	स ४५
७४१		जानकी-रामेश्वर	स ४८	७९१	श्यामलाल-रामहेत	प २५
७४२		ध्यारेलाल-जागेश्वर	प २५	७९२	शिवरानी-श्यामलाल	स २२
७४३		रामपिया-ध्यारेलाल	स २१	७९३	१९४ रामेश्वर-देवीदीन	प ४०
७४४	१८५	लालबहादुर-सत्यनारायण	प २५	७९४	रामप्रसाद-देवीदीन	प ३५
७४५	१८६	बुधई-सीताराम	प ७०	७९५	सुखदेई-रामप्रसाद	स ३२
७४६		गुलाबा-बुधई	स ७०	७९६	सुखदेव-शीतल	प ७०
७४७		रामआसरे-बुधई	प ५५	७९७	सुखा-सुखदेव	स ६५
७४८		राममुमेरा-रामआसरे	स ५०	७९८	सूरजवली-सुखदेव	प ३०
७४९		राजाराम-रामआसरे	प २२	७९९	मम्पता-रामली	स २८
७५०		जमुनादेवी-राजाराम	स २१	८००	१९५ रामसेवक-महादेव	प ७०

प्रतिष्ठियों का क्रम यह है, क्रम संख्या, मकान संख्या, (या नाम) निर्वाचक का नाम

पिता/माता/पति का नाम पुरुष या स्त्री १ जनवर १९८८ की आयु ।



ग्राम सभा मेलधुवा

ग्राम मन्थरा

ग्राम संख्या २९२

६०१	१५३	कृष्णकुमार-हृदयनारायण	प २५	६५१	१६५	सहदेव-मंकठा	प ४५
६०२		माधु-रीदेवी-कृष्णकुमार	स २३	६५२		गनकी-सहदेव	प ४६
६०३		जमाशंकर-हृदयनारायण	प २२	६५३	१६६	रघुनाथ-रामलाल	प ५०
६०४		रामशिव-शिवनारायण	प २१	६५४		समाप्ति-रघुनाथ	प ४५
६०५	१५४	जगदीशप्रसाद-लक्ष्मीनारायण	प ४०	६५५		रामकिसुन-रघुनाथ	प २२
६०६		श्यामादेवी-जगदीशप्रसाद	स ३८	६५६	१६७	जगदीश-रामलाल	प ७५
६०७	१५५	रामखेलावन-गोवानीप्रसाद	प ६०	६५७		रामवक्श-रामलाल	प ४०
६०८		जगदीश-रामखेलावन	स ५५	६५८		शिवरानी-रामवक्श	प ३५
६०९		अंकारनाथ-रामखेलावन	प २५	६५९	१६८	हनुमान-बाबू	प २८
६१०		शैलकुमारी-ओरारनाथ	स ३५	६६०		केशवकी-हनुमान	प २६
६११		सिद्धनाथ-रामखेलावन	प ३०	६६१	१६९	रामसहाय-त्रिन्दादीन	प ४५
६१२		शाशादेवी-सिद्धनाथ	स २८	६६२		शिवदुलारी-रामसहाय	स ४२
६१३	१५६	दुर्गा-रामअधोनि	प ४०	६६३	१७०	बुधई-सुरज	प ४०
६१४		अमो-दुर्गा	स ३८	६६४		जगदीश-बुधई	स ३८
६१५	१५७	रामआमरे-रामअधोनि	प ४५	६६५		रामओतार-सुरज	प ३५
६१६		पारवती-रामआमरे	स ४२	६६६		रामपती-रामओतार	स ३२
६१७	१५८	बूरी-लहुरी	प ४०	६६७	१७१	रामचरन-नाथ	प ६०
६१८		सुन्दरी-लहुरी	स ४५	६६८		फूलदेवी-रामचरन	स ५५
६१९		रामकिसुन-बूरी	प २२	६६९		मंगल-रामचरन	प ४०
६२०		बुधाना-रामकिसुन	प २१	६७०		फूलकली-मंगल	प ६८
६२१	१५९	सुन्दारा-रमऊ	स ५५	६७१		गंगाप्रसाद-रामचरन	स ३०
६२२		रामगुलाम-रमऊ	प ३०	६७२		विपाती-गंगाप्रसाद	स २८
६२३		सुन्दरी-रमऊ	प २२	६७३	१७२	शिवप्रसाद-सामू	प ७०
६२४	१५९	माताबदल-चौबे	प ३०	६७४		शिवरानी-शिवदयाल	स ६८
६२५		सुशीला-बदल	स २८	६७५		हीरालाल-शिवदयाल	प ३०
६२६		छोटेराल-चौबे	प २६	६७६		लाला-शिवदयाल	प २५
६२७		फूलमती-छोटेराल	स २४	६७७	१७३	अमर-बदल	प ५५
६२८		सुरजवली-चौबे	प २२	६७८		रामपती-अमर	स ५०
६२९		राजपती-सुरजवली	स २९	६७९		हीरालाल-अमर	प २५
६३०	१६०	छेदीलाल-सुरजवली	प ५०	६८०		सुमर-अमर	प २२
६३१		शिवपती-सदाशिव	स ४५	६८१	१७४	धिराजा-बदल	प ७५
६३२		रमपाल-सदाशिव	प २५	६८२		छोटेराल-बदल	प ४५
६३३		अंपाल-सदाशिव	प २२	६८३		सुन्दरी-छोटेराल	स ४२
६३४		शिवरानी-अंपाल	स २१	६८४		रानी-भगवान्दीन	स ४०
६३५	१६१	भगोतीप्रसाद-महादेव	प ४०	६८५		गुरचरन-सत्यनारायण	प २१
६३६		सुरसती-भगोतीप्रसाद	स ३५	६८६	१७५	मूतजाअली-सुमदलअली	प ५०
६३७	१६२	मन्थई-महादेव	प ४५	६८७		अलीकुन-मूतजाअली	स ७५
६३८		कौशिकी-मन्थई	स ४२	६८८		मेहदीहसन-मूतजाअली	प ४०
६३९		रामकिसुन-राजबहादुर	प २२	६८९		शमन-मेहदीहसन	स ३८
६४०		प्रोमा-रामकिसुन	स २९	६९०		मूतजाअली-मूतजाअली	प ३५
६४१	१६३	विशुनाथ-गुंडा	प ४०	६९१		नूरजहां-मूतजाअली	प ३०
६४२		सुन्दरी-विशुनाथ	स ४५	६९२	१७६	मूतजाअली-मदतअली	प ७०
६४३		रतीपाल-विशुनाथ	प २४	६९३		मोहनीफ-मोहनीफ	प ४५
६४४		कुवारा-रतीपाल	स २१	६९४		आसुन-मोहनीफ	स ४०
६४५		गनेश-संकाटा	प २२	६९५		कुमर-नूरमो	प ६५
६४६	१६४	हरिप्रसाद-मैंकू	प २८	६९६		होबोत-नूरमो	स ६०
६४७		राजरानी-हरिप्रसाद	प २६	६९७	१७७	जमीन-दाता	प ७०
६४८		अंपाल-मैंकू	प ४०	६९८		सत्यनारायण-रामप्रसाद	प ४५
६४९		रामखेलावन-मैंकू	प ३०	६९९		जगदीश-सत्यनारायण	प ४०
६५०		छिटाता-मैंकू	स ६०	७००	१८०	रामचरनदास-बेचू	प ८०

विधियों का क्रम यह है, क्रम संख्या, मकान संख्या, (या नाम) निर्वाचक का नाम

पिता/माता/पति का नाम पुरुष या स्त्री १ जनवरी १९८८ की आयु

Handwritten signature and stamp.

७०१	१७८	सुखदेव-रामचरन	प ५०	७५१	चन्दावती-बृजलाल	स ६०
७०२		महरानी-सुखदेव	स ४५	७५२	बजराणी-रामलाल	स ६०
७०३		सहदेव-सुखदेव	प २२	७५३	छेलाल-रामलाल	स २५
७०४		चन्दवती-सहदेव	स २१	७५४	शोतीदेवी-छोटेला	स २२
७०५		नाग-बेन	प ८५	७५५	गुरचरन-देवीदीन	प २२
७०६	१७९	दशरथ-पिताम्बर	प ६०	७५६	चन्दकली-रतीपाल	स ७०
७०७		जगदीश्वर-दशरथ	प ३०	७५७	जगमोहन-रतीपाल	प ३७
७०८		जगदीश-जगदीश्वर	स २८	७५८	लमालाल-रतीपाल	स ३०
७०९		शोभनाथ-दशरथ	प २७	७५९	रामऔतार-सुखई	प ५५
७१०		सुशीला-शोभनाथ	स ३५	७६०	जमुना-रामऔतार	स ५०
७११	१८०	राजाराम-बनवारी	प ४०	७६१	रामसजन-रामऔतार	प ३०
७१२		माताप्रसाद-बनवारी	प ३५	७६२	राजवती-रामसजन	स २८
७१३		चन्दवती-माताप्रसाद	स ३२	७६३	रामकिशन-सुखई	प ५०
७१४		गुलाबा-बनवारी	स ७०	७६४	बदाला-रामकिशन	स ४८
७१५	१८१	रतनलाल-छेदी	प ७०	७६५	लल्लू-रामकिशन	प २३
७१६		देवरी-रतनलाल	स ६५	७६६	१९० जगन्नाथ-पंचम	स ५०
७१७		मातादीन-भूष	प ५०	७६७	गोहाना-जगन्नाथ	प ३२
७१८		छिटाना-मातादीन	स ४५	७६८	रामप्रसाद-जगन्नाथ	स ३०
७१९		रजनबहादुर-मातादीन	प २८	७६९	सुशरानी-रामप्रसाद	प २६
७२०		विमलादेवी-रजनबहादुर	स २५	७७०	तेजबहादुर-जगन्नाथ	स २४
७२१		तेजबहादुर-मातादीन	प २७	७७१	विठयज-तेजबहादुर	प २४
७२२		कमलेश्वरी-मातादीन	स २१	७७२	गुरदीन-जगन्नाथ	स २२
७२३	१८२	गंगादयाल-रामदीन	प ६८	७७३	सुशीला-गुरदीन	प ५०
७२४		नन्दी-रामदयाल	स ६५	७७४	१९१ कुहर-रघु	स ५०
७२५		रामभरोसे-गंगादयाल	प ४०	७७५	महावीर-मरीच	स ५०
७२६		रामपत्नी-रामभरोसे	स ३८	७७६	कुवारा-महावीर	स २५
७२७		रामकिशन-गंगादयाल	प ३५	७७७	राजाराम-महावीर	स २३
७२८		केवला-रामकिशन	स ३२	७७८	राजकुमारी-राजाराम	प २२
७२९		जगदीश-गंगादयाल	प ३२	७७९	श्रीराम-महावीर	प ६५
७३०		बुधनी-जगदीश	स ३०	७८०	शीतलदीन-महावीर	प ४५
७३१		शोभोहन-गंगादयाल	प २८	७८१	१९२ हारिका-पंचम	स ४२
७३२		कुवारा-शोभोहन	स २५	७८२	छिटाना-हारिका	स ५०
७३३		वासदेव-रामकिशन	प २१	७८३	रतिया-शंकर	स २८
७३४	१८३	रामभू-रामपाल	प ५५	७८४	रागदास-शंकर	स २८
७३५		प्रभू-रामभू	स ५०	७८५	१९३ भगीरथ-चतुरी	स ५०
७३६		बद्रीप्रसाद-रामभू	प ३५	७८६	महदेई-भगीरथ	स ५५
७३७		सुशीला-बद्रीप्रसाद	स ३२	७८७	रामकेश-भगीरथ	प २२
७३८		रामसहज-रामभू	प २५	७८८	रघुगई-रामकेश	स २१
७३९		सुनित-रामसहज	स ३२	७८९	रामहेत-लाला	प ५०
७४०	१८४	जगदीश-खुशी	प ५०	७९०	शीतल-रामहेत	स ४५
७४१		जानकी-जगदीश	स ४८	७९१	श्यामलाल-रामहेत	प २५
७४२		प्यारलाल-जगदीश	प २५	७९२	शिवरानी-श्यामलाल	स २२
७४३		रामपियारी-प्यारलाल	स २१	७९३	१९४ रामेश्वर-देवीदीन	प ४०
७४४	१८५	लालबहादुर-सत्यनारायण	प २५	७९४	रामप्रसाद-देवीदीन	प ३५
७४५	१८६	बुधई-सीताराम	प ७०	७९५	सुखदेई-रामप्रसाद	स ३२
७४६		गुलाबा-बुधई	स ७०	७९६	सुखदेव-शीतल	प ७०
७४७		रामआसरे-बुधई	प ५५	७९७	सुखा-सुखदेव	स ६५
७४८		राममुनेरा-रामआसरे	स ५०	७९८	सूरजबली-सुखदेव	प ३०
७४९		राजाराम-रामआसरे	प २२	७९९	मम्पता-रामली	स २८
७५०		जमुनादेवी-राजाराम	स २१	८००	१९५ राममेवक-महदेव	प ७०

प्रविष्टियों का क्रम यह है, क्रम संख्या, मकान संख्या, (या नाम) निर्वाचक का नाम

पिता/माता/पति का नाम पुरुष या स्त्री १ जनवर १९८८ को आयु ।

५/11/88

ग्राम सभा मेलशुदा

ग्राम मेलशुदा

भाग संख्या २९२/१

८०१	मुल्हा-रामसेवक	स ६५	८२०	दीतलाप्रसाद-रामभोगाल	प २२
८०२	सन्तराम-रामसेवक	प ३०	८२१	१९९ रामस्वरूप-हीरालाल	प ४०
८०३	ललादेवी-सन्तराम	स २८	८२२	सुन्दारा-रामस्वरूप	स ३७
८०४	रामचरन-रामसेवक	प २५	८२३	रामपिपारी-हीरालाल	स ६५
८०५	जगराना-रामचरन	स २३	८२४	२०० रामभरोसे-बाबू	प ६०
८०६	१९६ दुलारे-बिन्दा	प ४०	८२५	रामरती-रामभरोसे	प ५५
८०७	पारवती-दुलारे	स ३८	८२६	२०१ रामबहादुर-भगली	प ४०
८०८	१९७ रामदयाल-रामचरन	प ५०	८२७	२०२ हबराजा-चतुरी	स ६०
८०९	देवतादीन-रामदयाल	प २६	८२८	राधेश्वरी-गनेश	स ४०
८१०	गंगादीन-रामदयाल	प २३	८२९	रामराम-गनेश	प २१
८११	देवकली-देवतादीन	स २५	८३०	२०३ कलावती-भगली	स ६०
८१२	रामपियारी-रामदयाल	स ४८	८३१	गंगाप्रसाद-जलो	प ३०
८१३	गंगादेई-गंगादीन	स २२	८३२	श्यामा-गंगाप्रसाद	स २८
८१४	१९८ रामलाल-बूधई	प ३५	८३३	२०४ रमजान-इसहाक	प ६०
८१५	कृष्णकुमारी-रामलाल	स ३०	८३४	इर्दा-इसहाक	स ६८
८१६	महाराजा-बूधई	स ६०	८३५	बिसमिल्ला-रमजान	स ३८
८१७	रामदेव-बूधई	प २४	८३६	इन्मानअली-इसहाक	प २५
८१८	नन्हा-रामदेव	स २२	८३७	जहीदुन-इन्मानअली	प २३
८१९	बदलिया-बूधई	स ३६			

प्रविष्टियों का क्रम यह है, क्रम संख्या, मकान संख्या, (या नाम) निवर्तक का नाम
पिता/माता/पति का नाम पुरुष या स्त्री १ जनवरी १९८८ को आयु ।

होलमस प्रिन्स रायबरेली

निर्वाचक रजिस्ट्रीकरण अधिकारी



163

Before the Central Administrative Tribunal,
Additional Bench Lucknow

C.P. No.94 of 1988(L)

Jagdish Prasad

Vs

Divisional Superintendent
& others

Rejoinder Affidavit to the Counter
Affidavit filed on behalf of
respondent No.1

I, Jagdish Prasad aged about 34 years son of Laxmi-
Narain R/o Village Melthua Pargana Tehsil Dalmau and district
Rae Bareli do hereby solemnly affirm and oath as under:-

1. That the deponent is the applicant himself in the
above noted case and as such he is fully conversant
with the facts of the case.

2. That the contents of counter affidavit filed by the
respondent No.1 has been read over and explained to
the applicant and its para-wise reply he submits as
under:-

3. That in reply to contents of para-2 of the counter
affidavit the deponent has nothing to say except
that M.J.Siddiqui does not appear to be well conver-
sant with the facts of the case.

4. That in reply to contents of para 3 of the counter
affidavit so far sanction of posts and sponsership
of the same by the Employment Officer is concerned,
the deponent has nothing to say but so far as the
ascertainment of the suitability is concerned, it
is submitted that the Sub-Divisional Inspector of

Contd....P/2

the area did not make a fair and proper ² ~~verification~~ verification about the suitability of respondent No.2. It is specifically submitted that the respondent No.2 possessed almost no eligibility for selection and appointment ⁹ on the post in question. It may also be stated that the allegation by the deponent that the respondent No.2 is not permanent resident of village Melthua is one of the grounds and as ² per report dated 16.5.1988 given by the Gram Pradhan of village Tikra is concerned, it is submitted that the Gram Pradhan Sri Raj Mohan Mishra has made absolutely incorrect report in favour of the respondent No.2. It may be submitted that the daughter of the respondent No.2's ⁹ ~~is~~ maternal Uncle Sri Jagannath Trivedi is married to then Gram Pradhan Sri Raj Mohan Mishra and on this score he has made a such report. He has also ~~submitted~~ submitted that the respondent No.2 is permanent resident of village ⁹ Tikra for last 15-16 years with family and his name is entered in electoral list of village Tikra and his ~~NAME XXXXXXXXXXXX~~ ⁹ house No.73. A photo copy of the certificate issued by the Gram Pradhan Tikra in this regard is being annexed as a Annexure No.R-1. The deponent is also filling a photo copy of certificate issued by the village Pradhan of village Nakphulha as Annexure No.R-2 in which he has verified the aforesaid facts. It may be submitted that ⁹ village Nakphulha is Nyaya Panchayat under whose territory village Tikra, Alipur Aima, Chadauli,



5m/21/91

// 3 //

Nakphulha, Pandari Ganeshpur are the Gaon Sabha and not only the Gram Pradhan of village Tikra but all Pradhan's of above mentioned villages have verified that respondent No.2 has been residing in village Tikra for the last 15 years, his name is entered in electoral list, his house is No.73, he has got a flour mill in the village Tikra. The deponent is filling the certificate issued by the various Pradhans as Annexure No.R-3 to R-8. It may be submitted that the respondent No.2 is not on bad terms with the Gram Pradhan of village Melthua and this fact has been connected because being an honest person Sri Ram Lotan Shukla refused to give a certificate to the respondent No.2 to the effect that he was permanent resident of village Melthua. As far as the report of Tehsildar Dalmau is concerned it has been got issued by manipulation and in collusion with the Tehsildar Dalmau. It may be submitted the deponent made an application before the Tehsildar Dalmau for issuing a certificate to the effect that as to which village the respondent No.2 is resident of where upon he called for a report from Supervisor Kanoongo who in turn called for a report from Lekhpal and Lekhpal vide his report dated 24.2.1988 reported that although the respondent No.2 is the original resident of village Melthua but for last 15 years he has been residing in village Tikra. The Kanoongo also made a report to the same effect and it was approved by the Tehsildar Dalmau district Rae Bareilly vide order



dated 13.3.1989. A photocopy of the application given by the deponent containing the aforesaid reports and approved [✓] his being filed herewith as Annexure No.R-9. As stated above the respondent No.2 almost did not fulfil any of the prescribed condition of the eligibility and so far as the highest marks in the High School is said to be criteria for being the best candidates is concerned, it is absolutely imaginary and baseless. It may also submitted that the respondent No.2 secured only 3 marks more than the deponent in the High School Examination otherwise in other respect he is far behind the deponent as the prescribed conditions are concerned. Therefore, respondent No.2 can not be the best candidate for the post in question and could not be selected for the want of prescribed conditions.

4. That in [✓]reply to contents of para 4 of the counter Affidavit is specifically denied that Sri ~~Sri~~ Sada-Shive Shukla is permanent resident of village Melthua District Rae Bareli.

5. That in [✓]reply to contents of para 5 of the counter Affidavit the deponent regrets the clerical mistakes for which order dated 23.6.1988 has been typed in place of order dated 22.6.1988. The deponent prays that the same may be read as 22.6.1988.

6. That in reply to contents of para 6 of counter Affidavit the deponent has say that to the best of his knowledge no alternative remedy is provided yet he has exhausted the best possible remedy in this regard by sending representation to the higher authorities.

// 5 //

7. That the contents of para 7 are denied as irrelevant and misconceived.
8. That the contents of para 8 needs no reply.
9. That in reply to the contents of para 9 of the counter affidavit the deponent re-assert the contents of para 6(a) of the application.
10. That in reply to the contents of para 10 need no reply.
11. That the contents of para 11 need no reply.
12. That in reply to the contents of para 12 it is submitted that as per Notice, one character certificate ought to have been issued by the Gram Pradhan and other by some officer.
13. That the contents of para 14 of counter affidavit needs no reply.
14. That in reply to the contents of para 14 of the counter affidavit is submitted ^{as concerned} ~~is~~ that so far as the deponent ^{is} there is no dispute, that the deponent possessed all the qualifications for the post ^{of} ~~is~~ in question but ^{now} ~~now~~ the respondent No.1's allegation that deponent is not superior to the respondent No.2 is quite biased and baseless.
15. That in reply to the contents of para 15 of the counter affidavit ^{that} ~~that~~ the deponent files a certificate issued by Sri Har Narain Singh, Sri Ramesh Chandra-Shukla, Madan Mohan Mishra and Pratap Bahadur Singh

Contd....P/6



// 6 //

Block Pramukh on 23.5.1988 which was duly received by the respondent No.1. A photocopy of the receipt issued by the respondent No.1 in respect thereof is being filed herewith as Annexure No.R-10.

✓
16. That in reply to contents of para 16 of the counter affidavit it is submitted that Sri B.P. Dixit, Sub-Divisional Inspector (P) is related to the respondent No.2 as sister of respondent No.2 is married Dixit-family village Dhobaha Tehsil Dalmau District & Rae-Bareilly who happens to be closed relative of the Inspector Sri B.P. Dixit, the Inquiry Officer and who without verifying the particulars furnished by the various candidates, arbitrarily recommended to select and appoint the respondent No.2. It may also be mentioned that Sri B.P. Dixit is resident of village Barauwa which ^{is} situated at the distance of not more than 3 KMS from the village Tikra where the respondent No.2 has been residing for the last 15 years. It may submitted that no direct proof could be furnished in relation to establish the relationship between two persons except by leading oral evidence.

complaints
✓
17. That the contents of para 17 of the counter affidavit are denied as absolutely incorrect and false. The deponent very specifically states that not only to deponent but another candidates Sri Jawahar Singh. Sri Ram Lakhan Singh, Advocate village/Post- Melthua etc. have made complaints against the appointment of Sri B.P. Dixit as Enquiry Officer and also that the respondent No.2 is resident of village Tikra whose name is enrolled in the electoral list of Melthua,

// 7 //

Tikra and Rae Bareli, that respondent No.2 runs a flour Mill in village Tikra and has got licence from the District Supply Officer, District Rae Bareli. These facts may be ascertained from the Annexure No.R-2, 4, 5, 6 annexed with the affidavit, so it does not lie in the mouth of respondent No.2 to say that no proof² was furnished in support of allegation made to this effect. It may also be stated that the respondent No.2 without taking any action on the aforesaid complaints ignoring them acted blindly on the recommendation of Sri B.P.-Dixit, the then Enquiry Officer who happens to be the relation of the respondent No.2 who also did not look into the complaints nor ascertained the real facts from the other villages ~~was~~² either village Melthua or Tikra. It may also be stated that² the respondent No.2 purchased land showing his address of village Tikra got the mutation order done in his favour by filing affidavit in the Court of Tehsildar showing his address of vill. Tikra and above all he obtained licence of Kerosine from the District Supply Officer Rae Bareli by filing affidavit where in he mentioned his address of village Tikra.

In view of these facts it is rather impossible to conceive that the respondent No.2 can be said to be ² a fair selection has permanent resident of village Melthua and ~~has been fair~~ been made, this would become crystal clear that respondents No.2 is permanent resident of village Tikra.

That in reply of the contents of the para 18 of the counter affidavit it is stated that rumours which were going on in village Melthua have been provided to be true and other candidates' suspicion has also been established.

complaints



Another relevant fact which the deponent wants to bring the notice of the Hon'ble Court is that the respondent No.1 says that the name of the respondent No.2 was received alongwith other candidates through employment Exchange Rae Bareli vide letter dated 23.4.1988 but a perusal of Annexure No.2 annexed with counter affidavit would so that the Income certificate of Respondent No.2 was issued by the Tehsildar Dalmau on 20.5.1988 and that certificate is said to have been relied upon by the respondent No.1 for the purposes of permanent residence of the respondent No.2 so how it may be presumed that when the Employment Exchange sent the names of various candidates and when all the candidates has filed their applications alongwith the necessary documents, the application of the respondent No.2 was in accordance with the requirement of the respondent No.1.

19. That the contents of para 19 of the counter affidavit are absolutely incorrect wrong and malafide. ² The deponent has ^{to} say that ~~on~~ what basis the respondent No.1 to says that the fact narrated in the application dated 8.5.1988 were found to be incorrect and that the respondent No.2 was found to be superior and suitable candidate amongst all the candidates.

20. That the contents of para 20 of the counter affidavit are denied as absolutely incorrect, mis-leading and mis-conceived. It may be stated that no enquiry was made in the village and it also appears that the report from Sri Pratap Bahadur Singh Block Pramukh Jagatpur

District Rae Bareli was obtained by mis-representation who subsequently on 12.1.1989 issued another report whereby he certified that he has come to know from reliable proof that the respondent No.2 has been residing at village Tikra District Rae Bareli and possess immovable property there. A Photo copy of the report dated 12.1.1989 issued by the Block Pramukh is annexed here-with as Annexure No.R-11. The deponent has also filed the electoral list of village Tikra for the year 1983-85, electoral list of Mohalla Satya Nagar of Rae Bareli City of 1984-85, electoral roll list of village Tikra for the year 1988 with the rejoinder statement filed by him against the written reply filed by the respondent No.2. The deponent has also filed the certified copy of sale deed dated 30.8.1984 in which respondent No.2 showed his address of village Tikra through which he purchased agricultural land, a certified copy of affidavit dated 11.2.1985 filed by the respondent No.2 in the court of Tehsildar District Rae Bareli in which he mentioned his place of residence at Village Tikra. A photocopy of affidavit filed by the respondent No.2 before District Supply officer Rae Bareli on 29.3.1984 in which also he mentioned himself to be resident of village Tikra. A photocopy of the Nav Yuwak Mangal Dal Tikra in which the respondent No.2 is designated as Treasurer of the said society alongwith the above said rejoinder statement. All these documents make the position abundantly clear that the respondent No.2 has not, at all, been permanent resident of village Melthua. The deponent is also filing various other certificates issued by the various authorities in which it has been

certified that the respondent No.2 is the permanent resident of village Tikra and not of village Melthua as Annexure No.12 to 25. It is absolutely wrong and misconceived allegation of the respondent No.1 that Sri Ram Lotan is own man of the applicant and what is the basis of saying ^aso, is beyond the deponent's thinking.

21. That in reply to the contents of paras 21 of the counter affidavit it is stated that by the clerical mistake it has been mentioned that application dated 30.5.1988 was given by the deponent whereas in fact the said application was given by Sri Ram Lakhan Singh, Advocate the President of Nav Yuwak Mangal Dal of village Melthua who smelling the foul play likely to be played making therein the such a complaints which was duly received by the respondent No.1 but not considered by him.

22. That in reply to the contents of para 22 of the counter Affidavit the deponent has ^{to} say that for the facts stated herein above, the contents of paras are absolutely incorrect, malafide and misconceived.

23. That in reply of para 23 of the counter affidavit the deponent has ^{to} say that for the facts stated herein above the contents of para under are absolutely incorrect malafide and misconceived.

24. That the reply to the contents of para 24 of the counter Affidavit the deponent has say that for the facts stated herein above the contents of para under reply are absolutely incorrect, malafide and misconceived.

// 11 //

25. That in reply to the contents of para ~~25~~²⁶ of the counter affidavit, the clerical mistake in ~~para 25~~^{para 26} (6) of the application are regretted and same may be read as stated by the respondent No.2 in paragraph 25 of the counter affidavit.
26. That in resply to the contents of para 26 of the counter-affidavit it is submitted that the selection and appointment of respondent No.2 was grossly illegal & irregular and unfair in view of the fact mentioned in the foregoing paragraphs.
27. That in reply to the contents of para 27 of the counter affidavit it is submitted that the respondent No.2 does not fulfil almost all the prescribed qualifications of the eligibility as laid down in the Notice as well as in section 11 of the P&T E.D.A. (Conduct & Services) Rules, 1954 and hence his appointment was absoulutely illegal.
28. That in resply to the contents of paras 28 to 30 of the counter affidavit it is submitted that the points of argument and will be met suitably at the time of argument.
29. That in resply to the contents of paras 31 to 33 of the counter affidavit the deponent has to say that he has exhausted all the alternative remedy although they are not provided in the rules and the deponent is entitled to get relief prayed for and selection and

complaint



Contd....P/12

// 12 //

and appointment of the respondent No.2 is reliable to be quashed.



DEPONENT

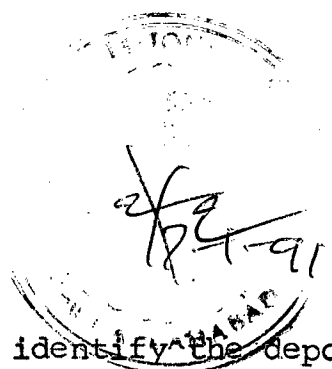
जगदीश प्रसाद

I JAGDISH PRASAD I

VERIFICATION

I, the above named deponent do hereby verify that the contents of paras 1 to 26 are true to personal knowledge and those of paras 27 to 28 are true to be believed of the office records and information gathered from office records and those of paras 29 to 30 are also believed to be true on legal advice.

I hereby verify the contents of affidavit at the premises of the Court on



जगदीश प्रसाद
Deponent

I JAGDISH PRASAD I

I identify the deponent who has signed before me.

Ashok Verma
Advocate

Solemnly affirmed before me on 7-9-91 at 11-20 a.m./P.m by Sh Jagdish Prasad the deponent, who is identified by Sh Ashok Verma Advocate, at Allahabad. I have satisfied my self by examining the deponent he understands the contents of this affidavit which have been read over and explained before me.

175

Jagdish Prasad

Vs. Divisional Superintendent & others.

Annexure N- R-1

[illegible]

18th June 1947

7. 10. 2020
प्राप्त सभा दिनांक

44-38861-104

दि. ०१-०१-१९५०. दि. ०१-०१-१९५०

71-91

Before the Central Administrative Tribunal,
Additional Bench Lucknow
C.P.No. 94 of 88 (L)

176

Jagdish Prasad

Vs. Divisional Superintendent &
others.

Annexure No. R-2

प्रमाणित किया जाता है कि अदासित सुकल पुत्र श्री विनयलाल
सुकल अपनी जमीन पर पिछले 14 वर्षों में
टिकरा में रह रहे हैं और लिस्ट में नाम दर्ज है
मकान नं 62 है और इनका ग्राम टिकरा में कारखाना
भी लगा है जिसमें छाटा बक्की धान मशीन है।

जगजलाल प्रधान
गाँव नकफालुहा
रघुवरेन्द्र
06-4-9-88



Before the Central Administrative Tribunal,
Additional Bench Lucknow

177

C.P.No.94 of 88 (L)

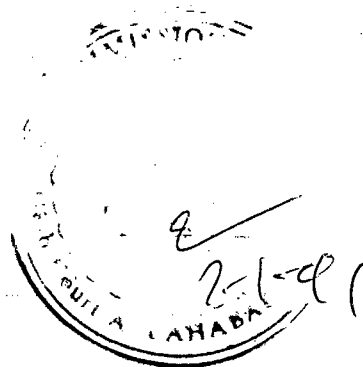
Jagdish Prasad

Vs. Divisional Superintendent &
others.

Annexure No. R-3

आम उद्योग अलीपुर
प्रमाणित किया जाता है कि सदाबिष पुत्र की विपनाशयन निवृत्ति
आम टिकरा पोस्ट नरुपुलहा रायवेली मेरे परमिषत है
टिकरा ग्राम के मूल निवृत्ति होने को प्रमाणित किया
जाता है।

आम उद्योग (प्रमाण)
आम अलीपुर आयता
२५-१-२२-



Before the Central Administrative Tribunal,
Additional Bench Lucknow

178

C.P.No. 94 of 88 (L) —

Jagdish Prasad

Vs. Divisional Superintendent &
others.

Annexure No. R-4

मम अधिन डामरिका

पुनर्निर्माण किया गया है जिसका शिव 5% श्री शिवनारायण
शुभल कामनी आमी वही जमीन पर लिखले रूपसाला
से निवारा है - बहरे है और उनका भाई भी उनके साथ
पहले है और: यह कहना मुश्किल है की क्या यह
नहीं होता है, यह बात फिर प्रमाण ही बतासकते है

गो. प्रमाण

अमरिका

R. K. Awasthi

20. 2. 22

7-1-11

Before the Central Administrative Tribunal,
Additional Bench Lucknow

C.P.No.94 of 88 (L)

Jagdish Prasad

Vs. Divisional Superintendent &
others.

179

Annexure No. R-5

आवेदन चर्चा

में पुष्पित किया जाता है कि सदाशिव S. श्रीधर
शुक्ल अपनी आजी की जमीन पर पिछले 94 साल
से टिकरा में रह रहे हैं उनके बेटे टिकरा में
लगभग 94 साल से रह रहे हैं। उनके आ रहे हैं।
कोटर लिस्ट में नाम दर्ज है। व मकान नं. 73
है।

अधीनस्थ प्रमाण

3-92-22

71-4

Before the Central Administrative Tribunal, 80
Additional Bench Lucknow

C.P.No.94 of 88 (L)

Jagdish Prasad

Vs. Divisional Superintendent &
others.

Annexure No. R-6

उत्तराखण्ड राज्य

0.10

प्रमाणित किया जाता है कि श्री जगदीश प्रसाद द्वारा दिनांक 10/10/88 को
आपका नाम लेकर एक सूची तैयार की है। जो लगभग 14 दिनों के अंतराल पर
हो रही है। इस सूची का नाम श्री जगदीश प्रसाद है।
जिसमें आपका नाम भी है।

मंगल 10/10/88

7-1-11

Before the Central Administrative Tribunal,
Additional Bench Lucknow
C.P.No. 94 of 88 (L)

Jagdish Prasad

Vs. Divisional Superintendent &
others.

Annexure No. Q-7

श्री गणेशाय नमः
प्रमाणित किया जाता है कि मयासेब पुन श्री गणेशाय नमः

प्रमाणित किया जाता है कि मयासेब पुन श्री गणेशाय नमः
निवासी ग्राम टिकरा कोर मकुलहा रायबरेली
मेरे परिचित है टिकरा ग्राम के मूल निवासी
होने को प्रमाणित किया जाता है,

प्रमाणित किया जाता है
नमः १२-१३-८८

7-1-91

Before the Central Administrative Tribunal,
Additional Bench Lucknow

C.P.No.94 of 88 (L)

Jagdish Prasad

Vs. Divisional Superintendent &
others.

Annexure No. R-8

आम उद्योग पड़री गनेशपुर

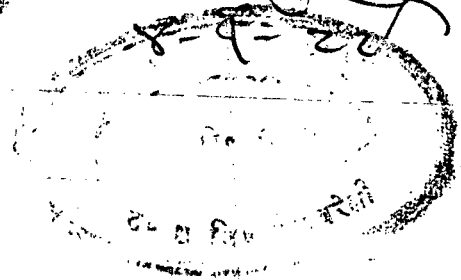
गुमानित किया जाता है कि सदोसित अर्जित पुत्र श्री शिवनाथ
शुक्ल अपनी भानी की अर्जित पत्नी के १५ वर्ष से विवाह
में रह रहे हैं उनके बच्चे दिवस में लगभग १५ वर्ष से
रहते चले आ रहे हैं वोटर लिस्ट में नाम दर्ज है व
सर्वेक्षण नं० ६३ है / और इसका सम्बन्ध दिवस में बारखाना भी
लगा हुआ है कि वह शादत चान्दी व्यापक मशीन /

हो. सुपान

वैशाल किशोर पान्डे

पड़री गनेशपुर

४-६-८८



7-1-91

Annexure

श्रीमान जे.पी. लाला महाराज नं. 5 लाला

आपने (पुस्तक)



विषय- विगत उक्त पत्र हेतु का

आपने

आपने आपकी उक्त 5/9

मेल्डुका की लाला शिव पुत्र शिव लाला

की कारखाने है। प्रतिपक्षी लाला शिव

मेल्डुका का मूल विवाही नही पले

अपने लाला शिव व रिक्ता आर म

आपने मेल्डुका में सिद्धांत में शाखा

प्रतिपक्षी लाला शिव पाले का रिक्ता जो लाला

विगत रिक्ता के काम आना है।

काम: आपने का पत्र आपने

आपने लाला शिव का पत्र प्रतिपक्षी लाला शिव पुत्र शिव लाला

के आदेशों के अनुसार लाला शिव की हक है।

116

दिनांक 22-2-89

महाराज

22/2/89
लाला शिव



%

आपने

आपने आपने आपकी उक्त 5/9

आपने आपकी उक्त 5/9

आपने आपकी उक्त 5/9

श्री डाक अधिकारी राधिका

दिनांक 23-5-88

विषय - डाक घर आर मेल भुवन - लखनऊ (मेल भवन पर धर के)

विषय - चीज तथा योगदान जागरी श. प्रसाद पुत्र लक्ष्मी नारायण भुवन मेल भुवन

1. विद्यापक क्षेत्रीय अ. र. म. र. (ह. 11/10/87)
2. विद्यापक श. र. राधिका (म. 11/10/87)
3. स्वतंत्रता सेनानी म. र. (म. 11/10/87)
4. बिलाक पुत्र लक्ष्मी नारायण (पुत्रावहाडा (म. 11/10/87))
5. उद्यान आर मेल भुवन, उद्यान आर ध. 11/10/87 उद्यान आर मेल भुवन के मेल भवन तथा स्वतंत्रता सेनानी डाक घर मेल भुवन के मेल भवन

जागरी श. प्रसाद पुत्र लक्ष्मी नारायण भुवन मेल भुवन
मेल भवन (म. 11/10/87)
मेल भवन (म. 11/10/87)
मेल भवन (म. 11/10/87)
मेल भवन (म. 11/10/87)

Received on 23-5-88
23-5-88

23-5-88

Before the Central Administrative Tribunal,
Additional Bench Lucknow

C.P.No.94 of 88 (L)

18

Jagdish Prasad

Vs. Divisional Superintendent &
others.

Annexure No. R-11

श्री २६० नं. १०००, प्रमुख, लखनऊ, जयपुर
जो कि प्रकाश व प्रकाश में यह जानकारी है कि
यदि सरकारी प्रकाश में दिखाने के लिए कि
नेपाल का कायदा का नाम प्रकाश में लाया
१४-१५०० में प्रकाश में लाया को प्रकाश
प्रकाश में लाया है कि प्रकाश में लाया
प्रकाश में लाया को प्रकाश में लाया

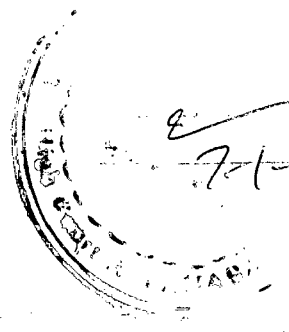
20-1-88

प्रकाश में लाया

प्र. प्र. प्र.

१००००

१२-१-८८



Before the Central Administrative Tribunal,
Additional Bench Lucknow

C.P.No.94 of 88 (L)

Jagdish Prasad

Vs. Divisional Superintendent &
others.

Annexure No. R-12

सुधाग सिंहप्रासद आदि बनाम
समाप्त विवाह जाला है कि दो सदोशय पुत्र जो
शिवनरायण गामोदकरी को निवासी है और वही से
आलेजाले है / इनका जो इ बच्चा आं पांमेलयुवा
में नहीं पठला है ।

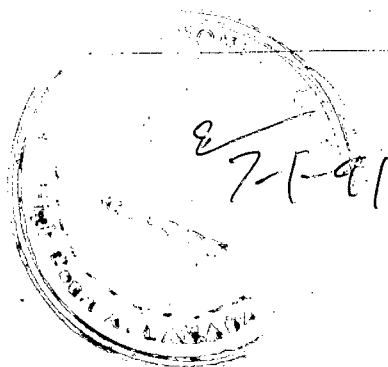
संवाठ प्रसाद १० अ०
आं पांमेलयुवा

दि ०१-१-८८

सुधाग

सुधाग

सुधाग



Jagdish Prasad

Vs. Divisional Superintendent &
others.

Annexure No. R-13

ग्राम विकास अधिकारी से ली गयी न्याय विचार प्रक्रिया

प्रमाणित कि भा जाता है कि श्री स्वामीजीव
पुत्र श्री श्रीवत्सरायन ग्राम समार के मुख
निवासी हैं परन्तु विगत 15 वर्षों से
यह ग्राम रिक्र के निवासी हो गये हैं
और वही रक्काई कर रहे हैं वहां अभी
कोचल सम्पादन में इसके नाम हैं

Prasad
V.D.O.
21/11/89
21/11/89
Bhadr
V.D.O.



Before the Central Administrative Tribunal,
Additional Bench Lucknow
C.P.No.94 of 88 (L)

Jagdish Prasad

Vs. Divisional Superintendent &
others.

Annexure No. R-14

किसान महापक (वि-नवा)
जमाविल किफ जला चे. जे जी कदाशिक पुवा जी
शिव-राजम गान कगालिप देन नि-नारी छे पर-न
विगत 15 नखा के मरु राम दि-नारी चे नि-नारी
हा मरु छे / आरेवही कगालिप रंग के रहते छे
वछा 3 नख पास कामी आ-न-न के मरु नि भा
छे /

(M.D.S.)
11/2/88
K.S. वि-नवा
(उगाधक)
समग्न राफवे-न

8/7-1-88

Before the Central Administrative Tribunal,
Additional Bench Lucknow

C.P.No.94 of 88 (L)

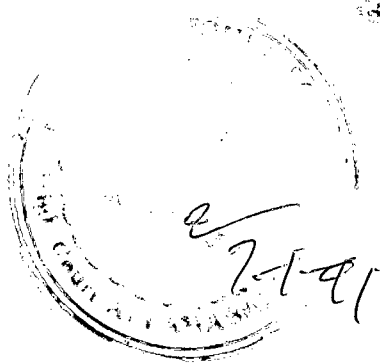
Jagdish Prasad

Vs. Divisional Superintendent &
others.

Annexure No. R-15

189
निम्नलिखित पुस्तकें विभा. कार्यालय में
प्राप्त हैं कि सदाशिव पुत्र शिवनाथ झा मिश्र
को लखनऊ निवासी नहीं है। पोस्टमैन से कार्यरत है जो
1) कर्मकांड खोजने हेतु वही बाहर से आते गते हैं।

Jagdish Prasad
प्रो. वी. के. के. के.
उपेन्द्र कुमार
5/2/89



Jagdish Prasad

Vs. Divisional Superintendent &
others.

Annexure No. R-16

वर्तमान प्रधान कर्मचारी गगनसुख मेलुवाल
प्रमाणित किया जाता है कि शिवनारायण
पुत्र शिवशंकर सत्यनगर रायबरेली में कर्मचारी परिवार
के साथ लगभग 40 वर्षों से स्थायी रूप से रहते हैं।
इनके निजिहाल ग्राम सभा टिकरा में इनका बड़ा लड़का
राजशिव अपने परिवार के साथ लगभग 19-16 वर्षों से
लगातार स्थायी रूप से रहता है। ग्राम मधुवा में
केवल हृदयनारायण का परिवार रहता है। पोस्ट ऑफिस
हृदयनारायण के घर में खुला है। पोस्ट ऑफिस
खोलने हेतु अब भी राजशिव सुबल ग्राम टिकरा से
ही जाते जाते हैं। 1- सहदेव उपप्रधान

दिनांक 12-2-2001

2- तुमनाथ सिंह पंचायत सदस्य

मेलुवाल

3

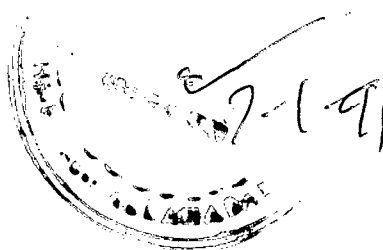
हर्गा

4- मानवार्थ सरी 11/4/01

5- प्रधान

6- ग्रामपंचायत अध्यक्ष

7- गगनसुख मेलुवाल



Before the Central Administrative Tribunal,
Additional Bench Lucknow

C.P.No.94 of 88 (L)

191

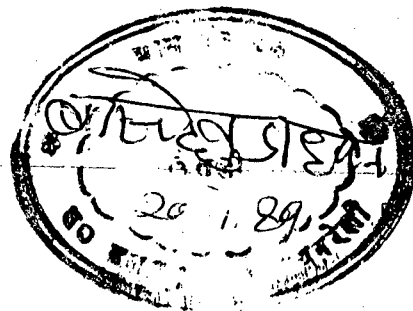
Jagdish Prasad

Vs. Divisional Superintendent &
others.

Annexure No. R-17

उपान ग्राम समाधि की

प्रमाणित किया जाता है कि जलम सुभा जलधुवा में
डाकघर को हटाने के लिए जलम सुभा में
घात होने हेतु श्री सदाशिव शुक्ल पतिगुरु
उपान सुभाई द्वारा सदाशिव शुक्ल पतिगुरु
समाधि की जलम सुभा में सदाशिव का दिनांक
नहीं है।



71-4

Before the Central Administrative Tribunal,
Additional Bench Lucknow

C.P.No.94 of 88 (L)

Jagdish Prasad

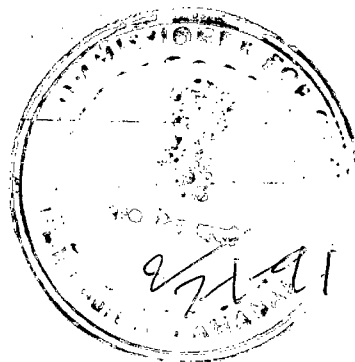
Vs. Divisional Superintendent &
others.

Annexure No. R-18

श्री जगदीश प्रसाद अग्रवाल, अग्रवाल,

उम्मीद कि जाता है कि श्री सदाशिव
पुल्ल श्री शिव नारायण अग्रवाल के निवासी हैं तथा
वही से प्रति दिन आते जाते हैं उनका कोई
निजी गृह नही है।

सत्यमेव जयते/उद्धार



Before the Central Administrative Tribunal,
Additional Bench Lucknow

C.P.No.94 of 88 (L)

193

Jagdish Prasad

Vs. Divisional Superintendent &
others.

Annexure No. R-19

ग्राम सभा धूली

पुष्पांकित किया जाता है कि ग्राम सभा मेल भुवा में दुकान और दूध,
नरायण के घर में खुला है/दुकान खोलने हेतु श्री सदाशिव शुक्ल
पुष्पांकित अपने सचिव निवास टिकरा से आते-जाते हैं/
बाग मेल भुवा में सदाशिव का निजी मकान नहीं है।

रामदास प्रधान

ग्राम धूली

ना: 3-92-22



Before the Central Administrative Tribunal,
Additional Bench Lucknow

C.P.No.94 of 88 (L)

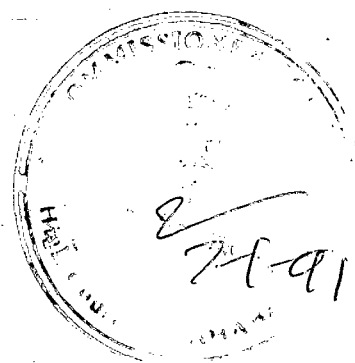
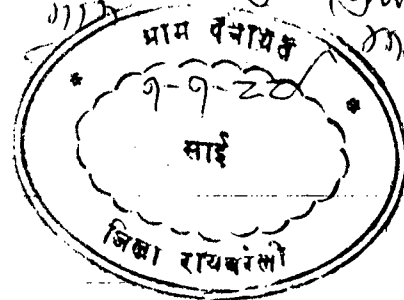
Jagdish Prasad

Vs. Divisional Superintendent &
others.

Annexure No. R-20

आमरण पत्र

प्रमाणित किया जाता है कि आम सभा मेलुआ में जल पार को, श्री हृदय
मशयन के घर में खोला है। जल पार खोलने हेतु श्री
सचिव श्री अल्लु पालेचिन अपने स्वयं निवास टिकरा
से आते जाते हैं। गाँव में रहने वाले सचिव को
निजी मकान नहीं है।



Before the Central Administrative Tribunal,
Additional Bench Lucknow

195

C.P.No. 94 of 88 (L)

Jagdish Prasad

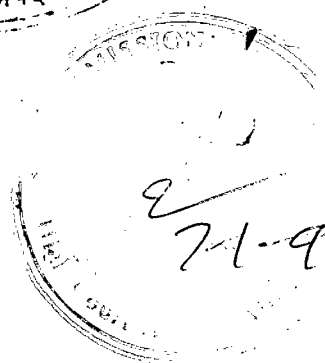
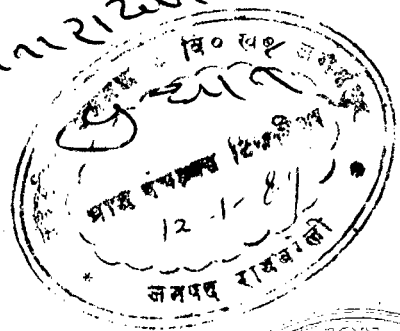
Vs. Divisional Superintendent &
others.

Annexure No. R-2/

आम सुधार दिक्कत

प्रमाणित किया जाता है कि कामसभा मेल्थुआ
में आन्ध्र की हृदय नारायण की घर में बुला
है आन्ध्र को लाने हेतु की सहायित शुल्क
पुर्वीक अथवा लघाया/अन्धाल दिक्कत से
आते जाते हैं गाँव मेल्थुआ मे सहायित का
होना प्रमाण नहीं है

आम सुधार दिक्कत



Before the Central Administrative Tribunal,
Additional Bench Lucknow

C.P.No.94 of 88 (L)

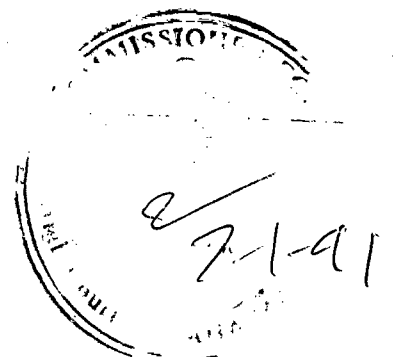
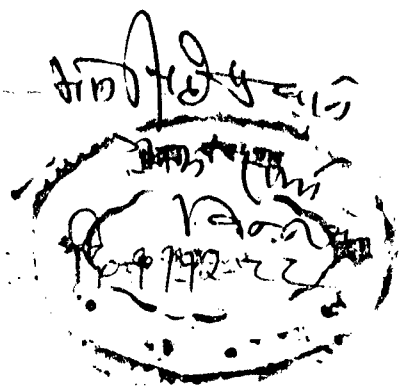
Jagdish Prasad

Vs. Divisional Superintendent &
others.

Annexure no. R-22

सूचित गाम सभा की सेवा

समस्त न्यायाधीशों के नामों पर निवेदन है
कि वे सब न्यायाधीशों के नामों पर निवेदन है
कि वे सब न्यायाधीशों के नामों पर निवेदन है
कि वे सब न्यायाधीशों के नामों पर निवेदन है
कि वे सब न्यायाधीशों के नामों पर निवेदन है
कि वे सब न्यायाधीशों के नामों पर निवेदन है



Before the Central Administrative Tribunal,
Additional Bench Lucknow

197

C.P.No.94 of 88 (L)

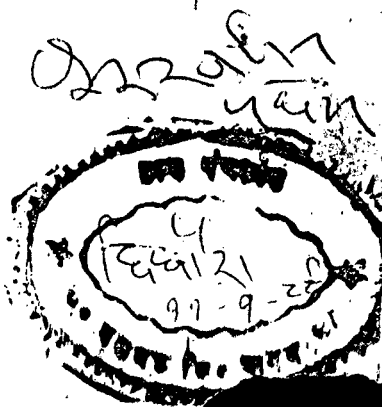
Jagdish Prasad

Vs. Divisional Superintendent &
others.

Annexure No. R-23

गणप्रसाद विद्वांस

प्रमाणित किया जाता है कि काग सभा मधुवा में
डाकघर की इमारत में घर में खुला है डाक
घर खोलने हेतु की सदा शिव शुक्ल पक्ष दिन
अपने स-पाई निवास मन्त्र सभा रिकरा से
आते जाते हैं काग मधुवा में सदा शिव का
अपना कार्य निजी में काग नहीं है।



198

Before the Central Administrative Tribunal,
Additional Bench Lucknow

C.P.No. 94 of 88 (1)

Jagdish Prasad

— Vs. Divisional Superintendent &
others.

Annexure No. 2-24

पुचान संश्लेषण

प्रमाणित किया जाता है कि ग्राम सभा मैथुका में ठाकुर
जी हनुमानगढ़ के घर में रहते हैं। ठाकुर खोलने
के और सदाशिव शुक्ल प्रति दिन अपने स्थायी
निवास रिकरा से आते-जाते हैं। गांव मैथुका
में, सदाशिव का निजी भकान नहीं है।

श्रीवत्सल सिंह

ग्राम प्रधान

विकास

पंचायत

दि. 20-1-88

7-1-91

Before the Central Administrative Tribunal,
Additional Bench Lucknow

C.P.No. 94 of 88 (L)

Jagdish Prasad

199
Vs. Divisional Superintendent &
others.

Annexure No. R-25

आगत अध्यापन वेल्फेयर समिति

मे प्रमाणित करता हूँ कि श्री सदाशिव पुतुली शिवलयापन नाम
टिकरा के निवासी हैं तथा वेदों के प्रतिदिन ओर ओर हैं
इन्का कोइ निजी मकान में लुआ में नही है।

सामान्य प्रमाण
सामान्य वेल्फेयर समिति

१५.१.८८

34/

200

TRIBUNAL, ADDITIONAL
IN THE CENTRAL ADMINISTRATIVE
BENCH LUCKNOW

Application No.94 of 1988 (L)

Between

Jagdish Prasad

.....

Applicant

V/S

Divisional Superintendent,
Post offices, Rae Bareilly & others.....Respondents

Rejoinder statement on behalf of the
Applicant Against the reply of the
Respondent No.2.

The applicant named above respectfully submits
as under:-

- FF
12/4/20
- उत्तरांचल
1. That the contents of para 1 of the reply need no comment.
 2. That the contents of para 2 of the reply are denied as wrong and incorrect and those of the application are re-iterated. The fact that the respondent No.2 is the resident of village Tikra would be made clear in following paragraphs.
 3. That in reply to contents of para 3 of the reply, it is submitted that barring the figure 23, the whole order is true copy and the figure 23 itself has been inadvertantly typed as 22 which mistake it regretted and it is hoped that the same

may be read as 23.6.88 in place of 22.6.88. It may be asked that on what basis the respondent No.2 alleges to have been ranked higher than other, which is otherwise illegal and unfounded. The applicant reiterates in contents of para 3 of the application.

4. That in reply to contents of para 3 & 4 of the reply, the applicant submits that there is although no alternative remedy provided in the relevant service rules even then the applicant has sent representations to the Director, Postal Service Allahabad on 2.8.1988 and also to the Post Master General Lucknow and to the Union Communication Minister on 5.11.1988 but nothing has been heard by the applicant so far from their end.
5. That the contents of para 5 of the reply stands answered by the contents of foregoing paragraph 4.
6. That in reply to contents of para 6 of the reply, nothing is to be said as they have been admitted by the respondent No.2.
7. That in reply to contents of para 7 of the reply, it is submitted that the allegations which have been denied by the respondent No.2 are frivolous and mis-statement of fact. The applicant is annexing the letter issued by the respondent No.1 by which the candidates were directed to furnish the certificates of place of permanent residence to be issued by the Gram Pradhan of the village as Annexure No.R-1 herewith.
8. That para 8 of the reply needs no comment as the same has been admitted by the respondent No.2.

contd....P/3

Confidential

9. That the contents of para 9 of the reply are denied as wrong and misconceived. A perusal of the Annexure No.R-1 would clarify the position.
10. That the contents of para 10 of the reply are denied as misconceived and wrong. A perusal of the Annexure No.R-1 would clarify the position.
11. That in reply to contents of para 11 of the reply it is submitted that the village Melthua has been the permanent residence of the grand father of the respondent No.2 but now only his uncle Hridaya Narain resides in the village as has been stated earlier, the father of the respondent No.2 Sri Shiv Narain left the village Melthua several decades ago and has been doing the job of Munim in the Firm of Seth Laxmi Narain at Rae Bareli City since then and respondent No.2 lived with him and after completing education, he settled at village Tikra and has been permanently residing there until posted on the post in question and even now he comes daily from the village Tikra and returns there when he saw a chance of his selection through the partial attitude of the respondent No.2 and the Sub-Inspector Sri B.P. Dixit. This fact finds support from the fact that the Distt. Employment Officer was addressed vide letter dated 23.3.1988 to send the names of such candidates by 23.4.1988 whereas the respondent No.2 got his name enrolled in the Employment Exchange Rae Bareli on 4.5.4.1988 after he had made it sure that he would be selected. So it is absolutely incorrect allegation of the respondent No.2 to say that his name was also duly registered in the Employment Office.

contd.....P/4..

Cond/21078

12. That in reply to contents of para 12 of the reply, the applicant respectfully submits that on what basis the respondent No.2 alleges himself to be Superior then the applicant the annual income of the applicant has been verified by the Revenue Office at Rs.30,000/- (Rs.Thirty thousand wrongly typed as rupees 36,000/- in the application). Undisputedly the applicant is permanent resident of village Melthus having a room to offer for establishing the pp Post Office and High School with second division marks and possessed of other prescribed qualification. As against it the annual income of the respondent No.2 has been shown as Rs.9,000/- his place of permanent residence is in Uttar doubt, he is also a second division in high School having no room of his own to offer for establishing the post office besides the fact that he did not submit the certificate of the Pradhan village Melthua certifying his place of permanent residence at village Melthua. It may be submitted that from Employment-Exchange, the candidature of each candidate was forwarded to the respondent No.1 accompanying the required certificates wherein the respondent No.2 had submitted an income certificate issued by the Tehsildar Raebareli in which, too, the place of his residence was shown village Tikra and it was afterwards that income - certificate dated 20.5.1988 issued by the Tehsildar Dalmau was submitted by the respondent No.2. Apart from the above, the respondent No.2 did not submit the character certificate issued by the Gram Pradhan of village Melthua. So far as the taking of loans by the applicant is concerned, no doubt the applicant has

contd....F/5....

Good / 25/07/88

taken loan but not in the manner as alleged by the respondent No.2. The applicant had taken loan for agricultural purposes and has been re-paying the instalment. It may be stated that the outstanding amount of loan by the applicant from the Gramin Bank Gaura is not more than Rs.1,500/- and he has repaid the whole loan of Rs.7,500/- taken by Gramin Bank Durga Ganj and obtained 'NO DUES' certificate from the said Bank which is being annexed herewith as Annexure No.2. So far taking of loan to ~~that~~ the tune of Rs.8,000/- is concerned it is absolutely false that he had taken loan of Rs.8000/- The correct fact is that the applicant has taken loan of Rs.5,000/- from the Land Development Bank and has been repaying the said loan and now only Rs.2500/- is outstanding against him. A certificate issued by the aforesaid bank on 24.9.1988 is annexed herewith as Annexure No.3. It is also denied that any amount is outstanding against the applicant's father Sri Laxmi-Narain. A certificate issued by the Secretary Sadhan Sahkari Samiti Jagatpur dated 15.4.1988 is annexed herewith as Annexure No.4. As regards loan of Rs.6500/- allegedly taken by the applicant's wife is with respect to installation of Gobar Gas Plant with is being repaid and loan of Rs.6832.60 taken by the applicant is also being regularly paid and no demand or recovery certificate has been issued so far by the aforesaid loaning Societies. It is also submitted that room offered by the applicant is pacca and safe whereas the respondent No.2 has no room of his own to offer.

13. That the contents of para 13 of the reply as stated are denied and wrong and misconceived. It is submitted

and also built a house in Mohalla Satya Nagar Rae Bareli. A certified copy of the Nagar Palika Tax Assessment for the year 1986 is annexed herewith as Annexure No.R-6. The applicant is also filing the certified copy of electoral list of 109 Legislative Assembly of Rae Bareli City for the year 1984-85 as Annexure No.7 in which not only the respondent No.2 and his wife are enrolled as electoral but also his parents. The applicant is also filing herewith a certified copy of the sale deed dated 30.8.1984 as Annexure No.8 herein executed by Sri Bhagauti Prasad and Rameshwar Prasad in favour of the respondent No.2 in respect of plot No.39 area 2-9-8 situated at village Tikra in which, too, the place of residence of respondent No.2 is mentioned as village Tikra post Nakfulha Pargana Tehsil and district Rae Bareli. The applicant is also filing the certified copy of the affidavit dated 11.2.1985 filed by respondent No.2 in the court of Tehsildar Rae Bareli in case No.413 regarding the mutation of his own name in respect of land purchased by him though the aforesaid sale deed dated 30.8.1984 as Annexure No.R-9 in which too, the respondent No.2 has written his residential address as village Tikra Pargana tehsil and district Rae Bareli. Apart from the above, the applicant is also filing the true photo copy of the affidavit dated 29.3.1984 filed by the respondent No.2 before the District Supply Officer, Rae Bareli for the grant of licence of dealership of Kerosene oil as Annexure No.R-10. in which too he has declared his address as village Tikra Pargana Tehsil and district Rae Bareli. It is further submitted that the respondent No.2 has been Treasurer of Nav Yuwak Mangal Dal Tikra since 1986 which is a regd. Society registered under the societies Registration Act and

Contd....P/8...

6/12/88

is still holding the said post. A true photocopy of the rules duly certified by the President of the aforesaid Nav Yuwak Mangal Dal Tikra is being filed herewith as Annexure No.R-11. So far as the denial of running a flour Mill etc. is concerned, it is absolutely mis-statement made by the respondent No.2. He is still running a flour Mill in the village Tikra and has got a house over there which beats the house No. 73 and in this regard the applicant is filing the certified copy of electoral list for the year 1988 of Assembly Constituency village Tikra as Annexure No.R-12. Besides the above, the applicant is filing the certificates issued by the Pradhan of village Tikra as Annexure No.R-13, certificate issued by Pradhan of village Nakfulha as Annexure No.R-14, certificate issued by the M.L.A. of that constituency as Annexure No.15 in which it has been categorically certified that the respondent No.2 is the permanent resident of village Tikra. It may be asserted here that a number of village Pradhanas of neighbouring villages have issued such certificates out of which above certificates are being filed. It may be also submitted that the respondent No.2 has got a ration card of 7 units from village Tikra bearing ration card No.967378. A certificate issued by the Gram Panchayat Adhikari Dedaur/Nakfulha in this regard is being ~~fixing~~ filed herewith as Annexure No.R-16. The applicant is also filing a photocopy of the Sampark Krishi-Soochi of Block Sataon as Annexure No.R-17 in which in village group 4 at Serial No.10 the name of respondent No.2 finds place and his address is shown as village Tikra. Above all the name of the respondent No.2 and his family is entered in the family register of village

contd...P/9...

208

Tikara. A certified copy of family register issued by the Gram Panchayat Adhikari Nakfulha is annexed herewith as Annexure No.R-18. The applicant is also filing a certified copy of family register of Sri-Hridaya Narain, the uncle of the respondent No.2, who resides in village Melthua as Annexure No.R-19 in which neither the name of respondent No.2 nor of his father finds place. It is also very categorically stated that the respondent No.2 holds a licence in his own name for the sale of Keresine Oil at village Tikra and his licence No.is 122/687/1984 and he has also got a saving Bank account in Post Office Nakfulha bearing No.263585 in which he has shown his address as village Tikra and has been operating the said account right from year 1984. A certificate dated 31.5.1989 issued by the Asstt. Post Master Rae Bareli is annexed herewith as Annexure No. R-20. The applicant very specifically denies the allegation regarding permanent residence of the father of the respondent No.2 at village Melthua. As indicated by means of Annexure No.R-6, his father has got constructed a house of his own at Mohalla Satya Nagar, Rae Bareli and also took electric connection in his own name in the year 1970-71. The connection number being 0001/102240 and metre Number being 0249 which is still continuing. A certificate issued by the Sub-Divisional Officer-II Electricity Distribution Sub-Division Rae Bareli to this effect is being annexed herewith as Annexure No.R-21 and a photocopy of electricity bill is annexed as Annexure No.R-22. It is relevant to mention here that the two sons of respondent No.2 are receiving education at Rae-Bareli and are living alongwith their Grand Father at Rae Bareli. The certificate issued by their respective

Contd...P/ 10...

Waf 21/8/85

School Principal are being annexed herewith as Annexure No.R-23 and R-24. A perusal of the aforesaid documents absolutely be lies the allegations contained in paragraph under reply. The theory of Joint Hindu Family has been cooked up and is after thought. The applicant denies the contents of paragraph under reply and re-iterates that neither the respondent No.2 nor his father were ever permanent residents of village Melthua for the last several decades and have no house of own so as to offer a room for locating the post office in village Melthua.

16. That the contents of paragraph 16 of the reply stand answered by the foregoing paragraph 11 of the rejoinder.
17. That the contents of paragraph 17 of the reply are denied as wrong, misconceived and those of para 6(10) of application are re-iterated. It is believed that Sri Pal has been won over by the respondent No.2 but the facts remains that he is not permanent resident of village Melthua.
18. That the contents of para 18 of the reply are denied as concocted, misconveived, after thought and incorrect and those of para 6(ii) of the application are-re-asserted. It is submitted that theory of joint Hindu family and Joint Hindu property has been concocted by the respondent No.2 in collusion with Sri Hridaya Narain which has no sanctity in the eye of law and as much as even there is no mention of the name of K O.P. No.2 or his father in the Kutumb Register of Sri Hridaya Narain besides the Houses of Sri Hridaya Narain and the father of respondent No.2 have been shown separately in the village records

contd....P/11...

Confidential

since very long. The applicant is also filing a Khatauni of village Tikra wherein the entire land is entered in the name of father of respondent No.2, as Annexure No.25. So far as the certificate issued by the Block Pramukh Development Block Jagatpur is concerned, the applicant met the said Block Pramukh and asked him if he has certified the contents of annexure No.15 on the basis of his personal knowledge because the same were absolutely false and incorrect whereupon he told the applicant that he issued the said paper on being so told by the respondent No.2 but now he would make enquiry into it. The said Block Pramukh made enquiry and thereafter he issued a certificate to the effect that the respondent No.2 is the permanent resident of village Tikra Tehsil Rae Bareli where he own agricultural as well as other immovable properties for the last 14-15 years. A photocopy of the certificate dated 12.1.89 issued by Sri Pratap Bahadur Singh (the then block Pramukh) is annexed herewith as Annexure No.R-26.

19. That in reply to contents of para 19 of the reply, it is stated that the representation dated 30.5.88 was given by Sri Ram Lakhan Singh Advocate who is also President of Yuwak Mangal Dal Village Melthua when he learnt about the candidature of the respondent No.2 and rumors about his being selected after the various candidates got him acquainted with the facts and prayed him to the needful but even on the said representation, no action was taken by the respondent No.1 so as to make a proper enquiry about the place

Confidential

of permanent residence of the respondent No.2.

It is however regretted that due to sheer classical mistake the said representation has been stated to be moved by the applicant but the fact remain that the respondent No.2 had no more been permanent resident of the village Melthua as may be evident from the foregoing paragraphs and various annexured filed in support thereof.

20. That in view of what has been stated in foregoing paragraphs, the content of para 20 of the reply are denied as absolutely misconceived, incorrect and malafide. The applicant reiterates the contents of para 6(13) of the application.
21. That the contents of para 21 of the reply are denied as misconceived and wrong. The fact narrated herein above would clarify the actual facts and the illegality and arbitrariness committed by the respondent No.1 are apparent on its face. The applicant re-iterates the contents of para 6(14) of the application.
22. That the contents of para 22 of the reply are denied as incorrect, misconceived and those of para 6(15) of the application are re-interested. In view of what has been stated in foregoing paragraphs the selection of respondent No.2 is absolutely illegal improper, partial and indicative of clear favouritism
23. That as stated earlier, the minor difference of date of appointment is regretted. The applicant filed Annexure No.7 as provided to him after hard attempt.

contd...P/13....

24. That the contents of para 24 of the reply are again denied as misconceived and incorrect and those of para 6(17) of the application are re-interated. It is worth while to mention here that to the best of the applicant's knowledge, no merit list or select list was maintained by the respondent No.1, so there arises no question of saying that the applicant was placed at a much inferior to the respondent No.2 on merit.
25. That in reply to conetns of para 25 of the reply the applicant regrets the omission of typing. Rest of the allegations are representation which have been fully answered in foregoing paragraphs.
26. That the contents of para 26 of the reply are argumen- tative questions which would suitably be met at the time of argument.
27. That the contents of para 29 of the reply have already been answered.
28. That the contents of para 30 and 31 relates to legal aspect of the matter which would be suitably met at the time of argument.
29. That although the contents of para 32 stands answered in view of foregoing paragraphs, yet it is submitted that Sri Ram Lotan Pradhan happens to be close relative of the respondent No.2 as grand Father of the respondent No.2 and father of Ram Lotan were real brothers but being an honest person, he denied to give false certi- ficate to the respondent No.2. It is further submitted that Sri Ramesh Chandra Shukla MLA is selected from Tehs constituency of Rae Bareli whereas the MLA of Dalmau

contd...P/ 14...

Confidential

Constituency is Kunwar Har Narain Singh who did not issue such certificate to respondent No.2 so far Sri Madan Mohan Mishra is concerned he is resident of Mohalla Satya Nagar, Rae Bareli City and being neighbourer of the Father respondent No.2 appears to have issued certificate under the undue impression as if the respondent No.2 and his father still are permanent resident of the village Melthua otherwise the documents referred to in paragraph 15 of this rejoinder belies the whole contention of the respondent No.2. Rest of allegations have already been answered.

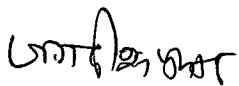
30. That the contents of para 33 and 34 are denied as misconceived, malafide, manipulated and incorrect. Sri Chaube Ram has got no authority to certify the place of permanent residence of the respondent No.2 besides he appears to have been misled by the respondent No.2 So far as the certificate issued by the Tehsildar Dalmau is concerned, the applicant has every reason to believe that he issued the said certificate without making any enquiry nor he is personally known with the respondent No.2. The applicant is filing the certificate issued by the Pradhan of Village Melthua as Annexure No.R-27 certificates issued by the former Pradhan Committee of the Village Melthua as Annexure No.R-28 and R-29 herewith a perusal of which would clarify the true facts that the respondent No.2 is even now is not a permanent resident of village Melthua and he comes from village Tikara to operate the Branch Post Office at Village Melthua.

Waf 2, 1956

31. That further reasons stated above it is expedient in the interest of justice that the selection and appointment of the respondent No.2 be quashed and the applicant be given selection or appointment for the said post.

Applicant

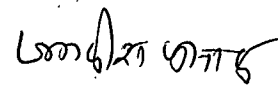
Lucknow:


(JAGDISH PRASAD)

Dated:-----

Through: Ashok Verma,
Advocate

I, Jagdish Prasad S/o Sri Laxmi Narain, the above named
affid applicant do hereby on -----at Court Compound
Lucknow solemnly verify that the contents of paras 1 to 31
of this rejoinder statement are true to my personal knowledge.
No material fact has been suppressed by me. So help me God.

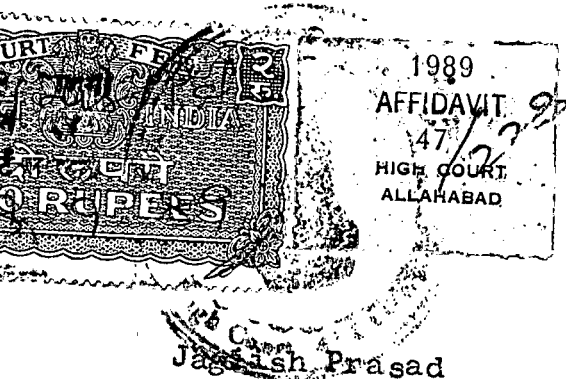

(JAGDISH PRASAD)

I do Identify Sri Jagdish Prasad who has signed before me.

(ASHOK VERMA)
Advocate

219

In the Central Administrative Tribunal Additional Bench
Lucknow



Application No.94(L) of 1988

-----Applicant

V/s

1. Divisional Superintendent and one other -----Respondent

Affidavit in support of rejoinder statement

Sir,

I Jagdish Prasad aged about 35 years S/o Shri Laxmi-Narain R/o Village & Post Melthua Pargana and Tehsil Dalmau District Rae Bareilly, do hereby solemnly affirm and state on oath as under:-

1. That the deponent is the applicant himself to the above noted case and does paiokari of the case. As such he is fully conversant with the facts deposed to hereunder:-
2. That the contents of paras 1 to 31 of the rejoinder statement are true to my personal knowledge and adopted as such.

That the annexures No. ~~1, 2, 3, 4, 10, 11, 16, 27~~ ✓
are true ^{photocopies} copies, annexure No. ~~5, 6, 7, 8, 9, 12, 18, 19, 20~~ ✓
~~21, 25~~ are
certified copies of their original and ~~Annexures~~ 13, 14, 15, 17,
22, 23, 26, 28 and 29 are original themselves.

Lucknow 8-9-89 ✓

Deponent

6075/21/1175

Verification

I, the deponent above named, do hereby verify that the contents of paras 1 to 3 of this affidavit are true to my own knowledge. No part of it is wrong nor any thing material has been concealed. So help me God.

Lucknow.

Dated: 8.9.89

Deponent

जगदीश प्रसाद

I identify the deponent who has signed before me as personally known to me.

Ashok Verma
Advocate

Lucknow

Dated: 8.9.89

Advocate

Solemnly affirmed before me on 8.9.89 at 4.15 PM AM/PM by Sri Jagdish Prasad, the deponent who is identified by Sri Ashok Verma, Advocate High Court Lucknow.

I have satisfied myself by executing the deponent that he understands the contents of this affidavit which have been read over and explained to him by me.

Meen
JAFM COMMISSIONER
High Court, Lucknow
LUCKNOW
22.8
8.9.89

2/7

(13)

भारतीय डाक विभाग

"संक्षिप्त मापनी"

प्रेषक,

अधीक्षक डाकघर,
रायबरेली मण्डल,
रायबरेली-229001

सेवा में,

श्री बिनायक प्रसाद मुन्शी ल० गी नो० १००
आपः १३१० - रायबरेली
७६२२ - रायबरेलीपत्रांक: २२१/सी०/२०२१/२०० - रायबरेली दि० २६-५-२०२१विषय: अति० वि० शाखा डाकमाल सी०/२०२१/२०० - रायबरेली के पद पर नियुक्ति से संबंधित आपका आवेदन-पत्र ।

महोदय,

उक्त पद हेतु नियुक्ति से संबंधित प्राप्त आपके आवेदन-पत्र के संदर्भ में सूचित करना है कि आप निम्न प्रमाण-पत्र की सत्यापित प्रति इस कार्यालय को इस पत्र की प्राप्ति के दस दिनों के अन्दर अवश्य भेज दें ।

1- ~~निवास प्रमाण-पत्र, ग्राम प्रमाण-पत्र~~ ।2- ~~मान्य अधिकारी द्वारा प्रस्तुत आय प्रमाण-पत्र~~3- ~~आप के श्रोतों का प्रमाण-पत्र~~4- ~~कमरे की उपलब्धता का प्रमाण-पत्र~~5- ~~हार्ड स्कूल अंक तालिका / हार्ड स्कूल प्रमाण-पत्र~~6- ~~दो चरित्र प्रमाण-पत्र, एक ग्राम प्रमाण-पत्र, एक द्वारा मिली अर्थ अन्य अधिकारी के ।~~

यदि उक्त निर्धारित अवधि तक पर्योक्त प्रमाण-पत्रों की सत्यापित फोटो कापी नहीं प्रस्तुत की गई तो यह आभाषित किया जाएगा कि आपके पास प्रमाण-पत्र नहीं है । और आप आवश्यक प्रमाण-पत्रों को प्रस्तुत नहीं कर सकते, तदनुसार इस नियुक्ति का केश निर्मित कर दिया जाएगा ।

नोट:- प्रमाण-पत्रों २, ३, ४ व ५ पर वर्णित प्रमाण-पत्रों की सत्यापित प्रतियाँ तथा फोटो १ व ६ पर वर्णित प्रमाण-पत्रों की प्रतियाँ इस कार्यालय को भेजी जायें ।

भवदीय

अधीक्षक डाकघर,
रायबरेली मण्डल,
रायबरेली-229001

जादीशप्रसाद

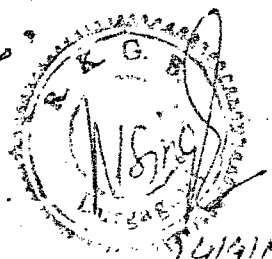
Annexure No R-2

16

राष्ट्रीय जनसंख्या आयोग
प्र. सं. १००/१९७८/१००००

Tegdish Pitho Garmi Narsing
Ho meethu
Pachanli

No dues



24/9/1978

T.C.
जातिप्रमाण

Annexure No. R-3

17

218

श्री जगदीश प्रसाद डालूम निवासी
शाम भैरवपुरा पो. बेलखारा जिला रायबरेली
को ऊपर उल्लेखित रहने के लिये विकास बैंक
बोर्ड - स्वयंसेवक का लगा 200 रु० 2000 रु०
(दो हजार पचास के रूप में) है।

2


20/11/22

जाप्रीत सिंह

T.E.

Annexure No R-4

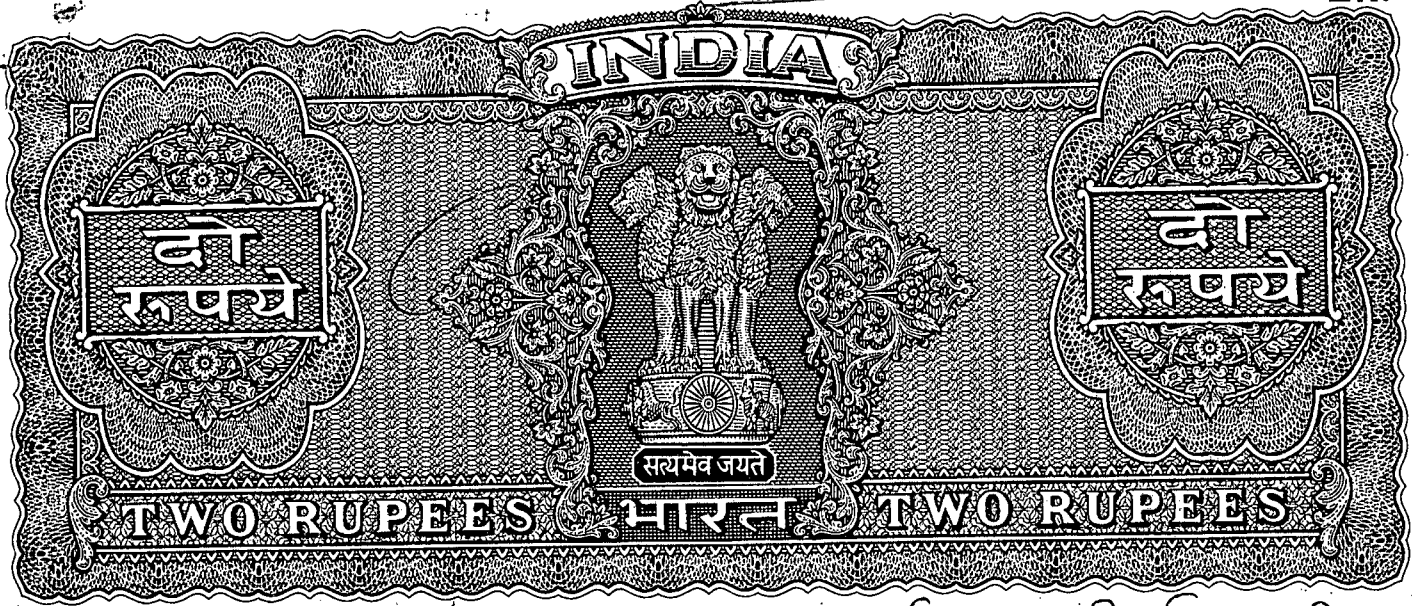
219

प्रमाण-पत्र

प्रमाणित किया जाता है कि श्री लक्ष्मी नारायण पुन शी और पत्नी अम्बिका
मेल्खा का हजारी सांभोत में कोई भी बकाया नहीं है ।

M. C. D. S. 15/4/88
सांभोत, जिला मीरजापुर, महाराष्ट्र
राष्ट्रीय सांभोत री. डी. डी. मीरजापुर-सांभोत
तपुदेव जगतपुर-सांभोत ।

T. 2 -
अमरीश प्रसाद



प्रतिनिधि उद्घरण विधान सभा निर्वाचन नामावली वर्ष 1983 के 85
 भाग संख्या / मतदाता वृत्त की संख्या व नाम = 160 पड़रीगनेशपुर, स्यामपुरा
 पड़री गनेशपुर, टिक्करा, 110-सतौं
 पड़री गनेशपुर, टिक्करा, 109-सतौं विधान सभा निर्वाचन क्षेत्र, जो 23
 बांधवरेली, संसदीय निर्वाचन क्षेत्र में समाविष्ट है, तदुक्त = बांधवरेली,
 जिहा बांधवरेली (उक्त क्षेत्र में अग्रपुंख द्वारा यथाप्रीति)।

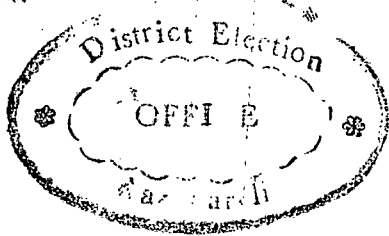
क्रम संख्या	मैदान नं०	निर्वाचन नाम	पिता/माता/पति नाम	पुंख/वृत्त	पिनको	संख्या विवरण
1169	39	नयदाशिव	शिवनरायन	घ	30	
1170		दामा देवी	नयदाशिव	स	30	

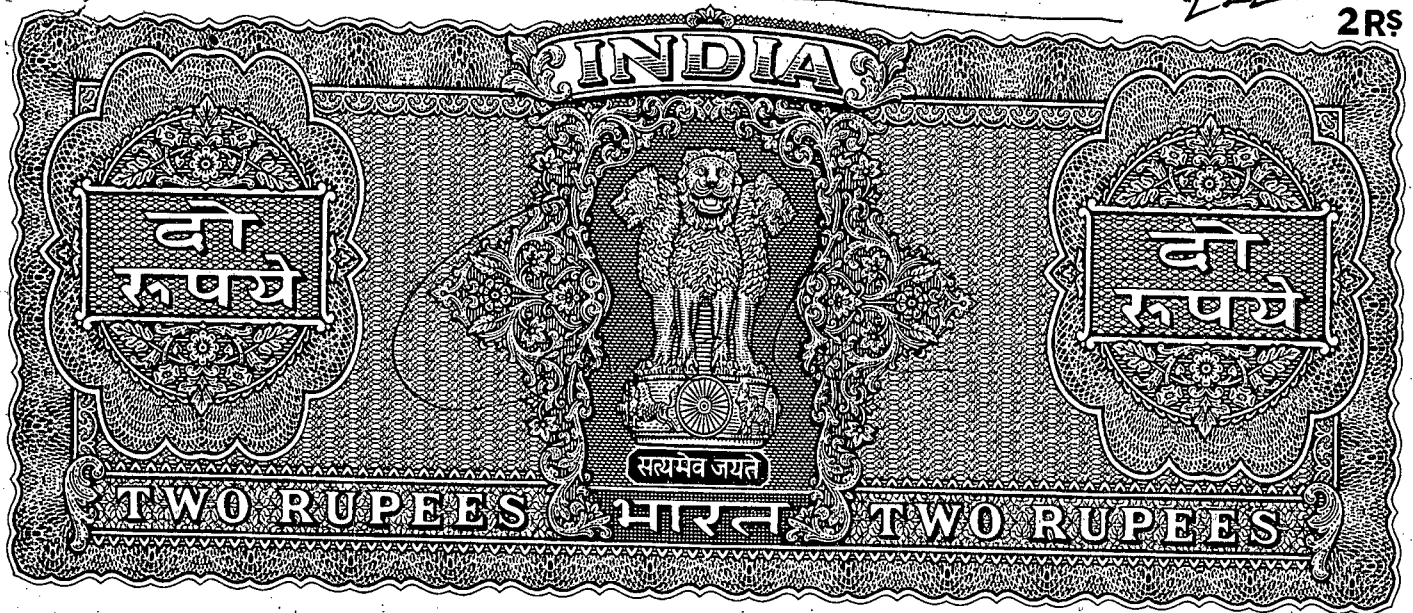
प्रतिनिधि नाम -
 मैदान नाम - Hm
 प्रतिनिधि तैयार है
 नाम दिनांक - 22-12-88
 प्रतिनिधि जारी है
 नाम दिनांक - 24-12-88
 प्रार्थना यह सं० 117

अभिप्रेत

24/12/88
 (सं० वी० सिंहा)

सहायक जिमा निर्वाचन अधिकारी
 रायवरेली





प्रतिष्ठित उद्घरण विधान सभा निर्वाचन नामावली वर्ष 1984 से 85,

भाग संख्या/संसाधन संख्या की संख्या व नाम = 795/79 का क्षेत्री संस्कृत
पाठशास्त्र, स्वयंसेवक मोहल्ले = स्वयंसेवक, 109 रायबरेली विधान सभा निर्वाचन
क्षेत्र, जो 23 रायबरेली संसाधन निर्वाचन क्षेत्र में समाविष्ट है, तहसील
रायबरेली, जिला-रायबरेली, (दूसरे क्षेत्र में अनुपूरक द्वारा व्यवस्थित)।

क्रम संख्या	मैदान नं०	निर्वाचक का नाम	पिता/माता/पति का नाम	लिंग/पंजी स्थिति	पिनकोड 1984 का उप क्षेत्र	अवधि विवरण
914	500	शिवनाथरायन	शिवशंकर	प	59	
915		शिवदत्त	शिवनाथरायन	स	55	
916		सदाशिव	शिवनाथरायन	प	31	
917		रामादेवी	सदाशिव	स	28	

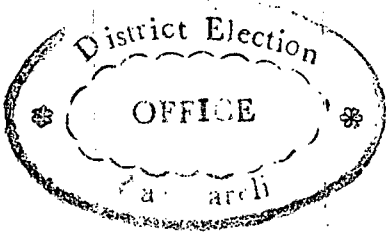
प्रतिष्ठित उद्घरण
मैदान नं० - 1000
प्रतिष्ठित उद्घरण
का दिनांक 23-12-88
प्रतिष्ठित उद्घरण
का दिनांक 24-12-88
प्रतिष्ठित उद्घरण 716

आमि प्रमाणित

24/12/88
(हस्ताक्षर)

निर्वाचक राजिंदर कर्नल प्रमाणित
109 रायबरेली विधानसभा निर्वाचन क्षेत्र,

सहायक जिला निर्वाचन अधिकारी
रायबरेली



R-7

महोदय

जगदीश उस्ताद
मेलघुवा रायबरेली

10-00 दस रायबरेली

19-12-88

223

143

Annexure no. 2-B

आवेदन 120/ दूर तहसील है।

हम कि भौती प्रसाद व रामेश्वर प्रसाद पुत्र गण शिव बालक निवासी गण
 जगजीवनपुर अमरिया पोस्ट नकपलहा प० व त० ० जिला रायबरेली के है हम
 लोग निम्न लिखित सम्पत्ति भूमिधरी का स्वामी व भूमिधर हैं जिस पर
 समस्त प्रकार के अधिकार हस्तान्तरण सहित अधिसूचित चले आ रहे हैं जो कि
 श्रृण के प्र समस्त भार से मुक्त है हमने निम्नलिखित सम्पत्ति को अपनी स्वेच्छा
 से व प्रसन्नता से स्वस्थ बुद्धि से स्वास्थ की दशा में बिना किसी अनुचित
 प्रभाव के मु० 9000.00 नौ हजार रुपया मूल्य के बदले में जिसके आधे मु०
 4500.00 चार हजार पांच सौ रुपया देते है श्री शमाशिव व श्री रमाशिव
 पुत्र गण श्री शिव नारायण निवासी गण ग्राम टिकरा पोस्ट नकपलहा प० व
 त० व जिला रायबरेली के हाथ विक्री किया मूल्य के समस्त धनराशि में से
 मु० 6000.00 छे हजार रुपया विक्रेता गण को क्रेता गण से पहले प्राप्त
 हो चुका है शेष मु० 3000.00 पे० तीन हजार रुपया नकद श्रीमान् उप निबन्धक
 महोदय रायबरेली के सामने बसूल पाया अब मूल्य का कोई धन विक्रेता गण का
 क्रेता गण घर बाकी नहीं है आप की तिथि से विक्रेता गण ने विक्रीत
 सम्पत्ति से अपने समस्त प्रकार के स्वत्व व अधिकार हटा कर क्रेता गण का
 पूर्ण स्वामित्व व अधिवास देकर क्रेता गण को विक्रीत सम्पत्ति पर अधिवासित
 करा दिया क्रेता गण विक्रीत सम्पत्ति का पूर्ण रूप से स्वामी व भूमिधर हो गया
 और उनको हमारे समान समस्त प्रकार के अधिकार हस्तान्तरण व उत्तराधिकार
 के प्राप्त हो गये क्रेता गण अपना नाम अभिलेख में लिखा ले और और वार्षिक
 मालगुजारी अदा करे यदि किसी के विवाद से विक्रीत सम्पत्ति क्रेता गण व
 उनके उत्तराधिकारियों के स्वामित्व व अधिवास से निकल जावे तो क्रेता गण
 के समस्त मूल्य हानि व व्यय की वापसी का दायित्व विक्रेता गण व उसकी
 समस्त सम्पत्ति पर होगा अतः यह विक्रय पत्र लिख दिया कि प्रमाण रहे और
 समय पर काम आवे विवरण विक्रीत सम्पत्ति स्थित ग्राम जगजीवनपुर अमरिया

पर 0 व जिला रायबरेली भूमिधारी गाटा संख्या 39 उन्तालिस क्षेत्रफल 2-9-8
 दो बीघा नौ विस्वा आठ धुर वार्षिक मालगुजारी मु० 14.53 पे० मंसा भूड
 असीच एक फसली का समस्त सहकारी भाग वकदर 1/2 भाग अर्थात् 1-4-14 एक
 बीघा चार विस्वा चौदह श्रे धुर वार्षिक मालगुजारी मु० 7.27 पे० होती है विक्री
 किया गया सीमाये पूर्व में चकरोड पच्छिम में छेत गुलाम आदि उत्तर में चकरोड
 दक्षिण में छेत शत्रोहन बाजारी मूल्य मु० 1150.00 जिस पर समस्त स्टाम्प शुल्क
 मु० 1210.00 का अदा किया जाता है जिसमें मु० 230.00 का अतिरिक्त स्टाम्प
 अदा किया जाता है विक्रेता गण जाति के हरिजन नहीं है विक्रेत सम्पत्ति औद्योगिक
 महत्व की नहीं है भूमि कृषि योग है नि०अ० भावती प्रसाद टी० आई० दिनांक
 30 अगस्त 1984 ई० दस्तावेज लेखक का नाम राधा कृष्ण प्र० से० लेसस संख्या 89
 दि० 3.4.84 से 31.3.85 तक ली गयी फीस 20/- रुपया लेखक के हस्ताक्षर
 राधाकृष्ण प्र० से० नि०अ० भावती प्रसाद टी० आई० रामेश्वर प्रसाद साक्षी श्र
 रमेश चन्द्र अवस्थी पुत्र सुखदेव प्रसाद अमरिया जगजीवन पुर साक्षी लक्ष्मन प्रसाद पुत्र
 शिव शंकर निवासी गा० जगजीवनपुर अमरिया रायबरेली नि०अ० भावती प्रसाद
 टी० आई० रामेश्वर प्रसाद नि०अ० भावती प्रसाद रामेश्वर प्रसाद नि०अ० भावती
 प्रसाद टी० आई० रामेश्वर प्रसाद नि०अ० भावती प्रसाद टी० आई० रामेश्वर प्रसाद
 नि०अ० भावती प्रसाद टी० आई० रामेश्वर प्रसाद नम्बर 26002 ता० 30.8.84 को
 जनरल कीमती 750/- बदस्त सदाशिव पुत्र शिव नारायण साकिन टि० 2।
 पगना व जि० रायबरेली लक्ष्मी नारायण जजी रायबरेली 200/- नम्बर 2603
 सामिल नै० 2602 किया गया लक्ष्मी नारायण 3.2.84 200/- नम्बर 2604
 सामिल नै० 2602 किया गया लक्ष्मी नारायण 30.8.84 30 नम्बर 2606 सामिल
 नै० 2602 किया गया लक्ष्मी नारायण 30.8.84 बैनामा 10000.00 एम० बी० 11500/-
 फीस रजिस्ट्री 126.00 फीस मुकाबला 6.00 शब्द 600 योग 132.00 श्री
 भावती प्रसाद पुत्र श्री शिवबालक पेशा छेती निवासी जगजीवन पुर अमरिया प० व जि०
 रायबरेली ने यह दस्तावेज कार्यालय स०र० रायबरेली में आज दिनांक 30.8.84 समय
 2 व 3 बजे दिन के पेश की राम अवतार वर्मा स०र० 30.8.84 नि० भावती प्रसाद
 टी० आई० तहरीर व तक्मील दस्तावेज हाजा व वसुल्यकी कुल जर बदल मु० 9000/-
 नौ हजार रुपया में से 3000/- तीन हजार रुपया नकद मेरे सामने पाकर उक्त श्री



भावती प्रसाद व श्री रामेश्वर प्रसाद सगे भाई ने सुन व समझ कर स्वीकार किया पलवान उक्त मुक्ति की श्री लक्ष्मन प्रसाद पुत्र शिव शंकर पेशा होती निवासी जग जीवन पुर अमरिया उक्त व श्री रमेश चन्द्र पुत्र श्री सुख देव प्रसाद पेशा नौकरी निवासी जगजीवनपुर अमरिया उक्त ने की राम अवतार वर्मा स० र० 30.8.84 नि० भावती प्रसाद टी० आई० रामेश्वर प्रसाद टी० आई० लक्ष्मन प्रसाद टी० आई० रमेश चन्द्र टी० आई० प्रत्यक्षतः भद्र साक्षियों के अ० चि० सनियम हे राम अवतार वर्मा स० र० 30,8.84 बही नम्बर । जिल्द 751 के पृष्ठ 352 से 354 में नम्बर 1702 पर आज दिनांक 14.9.84 रजिस्ट्री की गयी। राम अवतार वर्मा स० र० ।

पाठक मकाबला किया सत्य प्रतिलिपि
शब्द लगभग -800 कीस- 6/11/88

नकाद नम्बर 223/88, 0

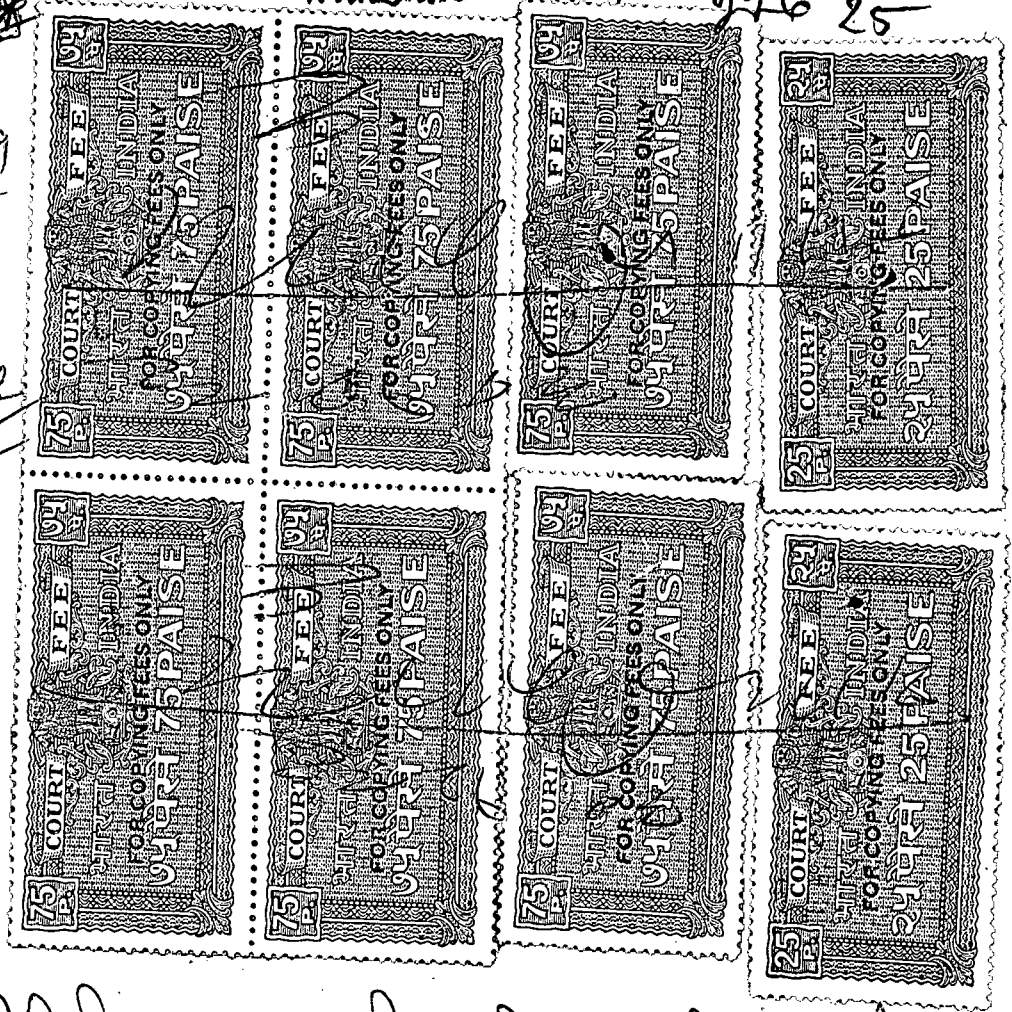
21-12-88

Annexure No R-9

Annexure No R-9

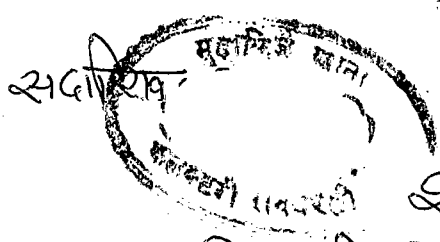
926 25

825/-
[Signature]



प्रतिलिपि शपथ पत्र मित्रगानिबं सदाशिव दिनांक
11-2-85. न्यायालय तहसीलदार सखर (पुणे), बाद संख्या
413 धारा 40 खान, मोगा नगडीकपुर, परंतु वही मोगा
रापकेली / सदाशिव वनाकमारी आदि। वादके 14-3-85.
मुद्रा कं खान गोर निडाई बाध काहमच वर्ष 1985.

न्यायालय श्रीमान तहसीलदार मोगा, सखर (पुणे).



1/8

मोगा नगडीकपुर

शपथ पत्र मित्रगानिबं सदाशिव पुत्र शिवनराम निवासी राम
टिकता, पठक वर (पुणे).

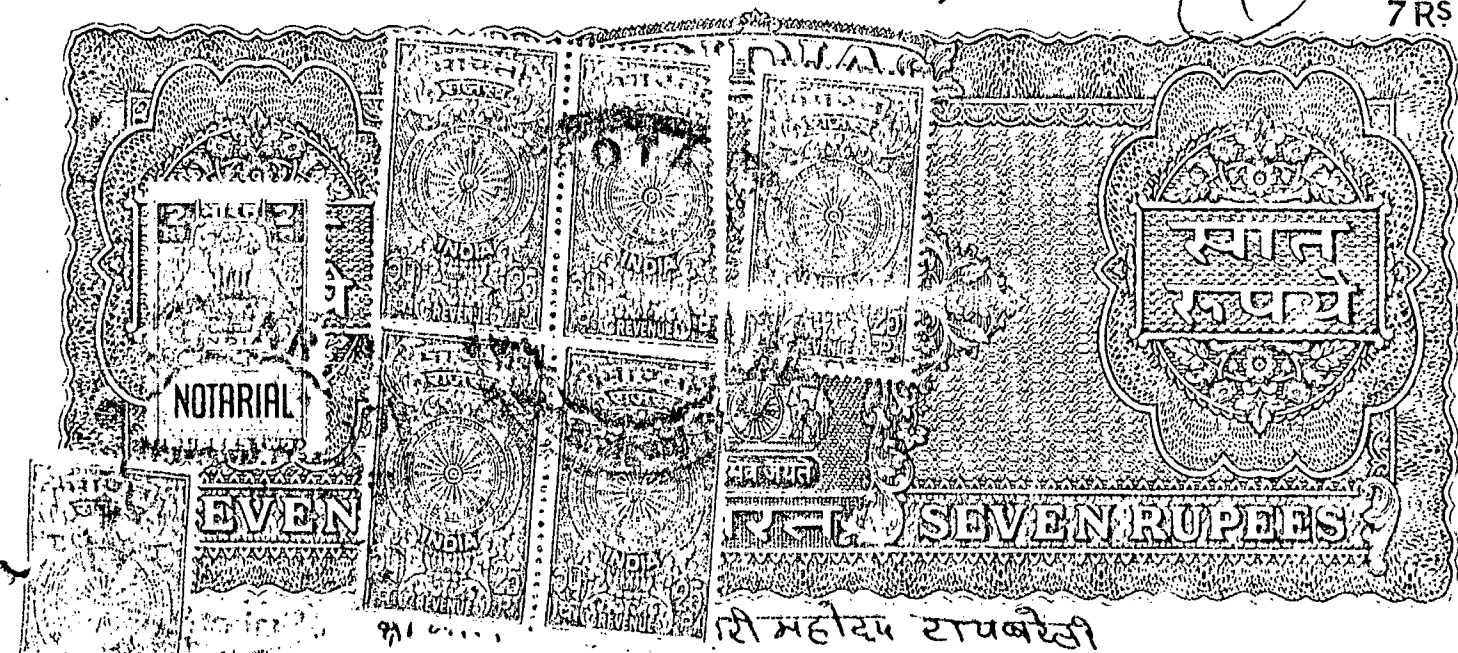
धारा 1:- यह कि मैं शपथ करती हूँ कि सशपथ
वचन कहलाएँ कि शपथकर्ता के बाद
कोई पांचार को दिया था सम्पूर्ण उत्तर
पुच्छ भर के अति 93 1/2 एकड़ से कम है।

धारा 2:- मैं शपथ करती हूँ कि सशपथ वचन काल
हूँ कि शपथ कर के धारा 9 के तहत
कचन शपथ करी के निजी बान के सच

227

T

7RS



सदाशिव पुत्र विष्णुनारायण नि० ग्राम टिकरा प० त० ब जिला
रायबरेली - - - - - रायबरेली

धारा १- मैं रायबरेली उपरोक्त शपथ पूर्वक बयान करता हूँ कि मैं नि०
ग्राम टिकरा परगना तहसील ब जिला रायबरेली का हूँ।

धारा २- मैं शपथ करती उपरोक्त शपथ पूर्वक बयान करता हूँ कि मैं
फुटकर मिट्टी के तेल की दुकान ग्राम टिकरा प० त० ज० रायबरेली

में करना चाहता हूँ जिसके फिस दुकान मेरे पास उपलब्ध
है। जिसकी सीमा निम्न है जिसके पूर्व में महेश प्रसाद मित्रा का मकान
है और उत्तर में देव नारायण बाजपेई का मकान पश्चिम में मैदान और
दक्षिण में रामसैबक त्रिपाठी का मकान है। शपथ करती के नाम व उसके
परिवार में किसी के नाम कोई सरकारी मिट्टी लाइसेंस नहीं है।

धारा ३ मैं उपरोक्त शपथ करती शपथ पूर्वक बयान करता हूँ कि धारा १ व
२ में जो कुछ मैं लिखा है वह मेरे निजि ज्ञान से सब सच व सत्य
है न कोई बात दिखाया गया है और न झूठ है ईश्वर मेरी मदद
करे

Subscribed & Signed
29.3.84

True Copy

Munim

रायबरेली

मैं सदाशिव पुत्र विष्णुनारायण
हूँ जिन्होंने मेरे सामने शपथ कराई

T.e.
जायसमका

Munim

NOTAR

दिलीप कुमार

-: नियमावली :-

१-संस्था का नाम ...

२-रजिस्ट्रीकृत कार्यालय:-

३-कार्यक्षेत्र

४-सदस्यता:-

ग्राम सभा टिकरा

विकास कार्यक्षेत्र सताव

सम्पूर्ण ग्राम सभा

सदस्य निम्न प्रकार वा श्रेणियों में होंगे

टिकरा युवक संगठन दल !

पत्रालय नकपुलह

जनपद रायवरेली

साधारण सदस्य:- कार्यक्षेत्र का निवासी कोई भी ग्रामीण युवक, जिसकी उम्र १५ से २५ वर्ष के मध्य हो, वह शिक्षित हो अथवा अशिक्षित हो किसी भी वर्ग का हो, यदि उसे दल के उद्देश्यों पर विश्वास है तो वह निर्धारित शुल्क का भुगतान कर सदस्य हो सकता है। प्रतिबन्ध यह है कि वह पागल, दीवानिया अथवा चारित्रिक अपराधों का दोषी न हो इसके लिए उसे लिखित आदेश-पत्र प्रस्तुत करना होगा जिसका प्रस्तावक तथा अनुमोदक अन्य कोई सदस्य होगा तथा कार्यकारिणी समिति उसे अपनी स्वीकृति प्रदान करेगी।

१-पदेन सदस्य:- सम्पूर्ण ग्राम सभा का युवक नेता (प्रादेशिक विकास दल का अध्यक्ष) पदेन सदस्य होगा।

२-सदस्यता शुल्क:- सभी साधारण सदस्यों द्वारा प्रवेश शुल्क ५/ रु० प्रारम्भ में ही केवल एक बार देना होगा तथा १/-रु० प्रति माह सदस्यता शुल्क देय होगा।

जिला युवा कल्याण अधिकारी प्रादेशिक विकास दल रायवरेली पदेन संरक्षक होंगे। दल का सामान्य नियन्त्रण संरक्षक में निहित होगा।

गठन:- कार्यकारिणी समिति में कुल ६ सदस्य होंगे जिनमें निम्नलिखित पदाधिकारी सम्मिलित होंगे:-

१-अध्यक्ष

२-उप-अध्यक्ष

३-मन्त्री

४-संयुक्त मन्त्री

५-कार्याध्यक्ष

६-संयोजक

संयुक्त अधिकारी, प्रादेशिक विकास दल, विकास खण्ड, पदेन सम्प्रेक्षक होंगे।

बैठक:- कार्यकारिणी समिति की माह बैठक प्रत्येक माह में एक बार अवश्य होगी जिसके लिए दो दिन का नोटिस आवश्यक होगा।

कोरम:- कार्यकारिणी समिति की बैठक के लिए कम से कम तीन सदस्यों की उपस्थिति आवश्यक है।

कार्य:- १-दल के समस्त कार्यों का संचालन।

२-समय-समय पर कार्य को सुचारु रूप से चलाने के लिए विभिन्न उप-समितियों का निर्माण जिनमें तीन से पांच तक सदस्य होंगे। दल का अध्यक्ष इन उपसमितियों का पदेन सदस्य होगा।

३-धन उपलब्ध होने पर तथा आवश्यक होने पर मन्त्री को दिये जाने वाले मानदेय की दर निश्चित करना।

४-आडिट रिपोर्ट तथा उस पर मन्त्री की आख्या प्राप्त होने पर उसकी पुष्टि करते हुए साधारण सभा के स्वीकारार्थ प्रेषित करना।

५-किसी पदाधिकारी (सम्प्रेक्षक को छोड़कर) अथवा कार्यकारिणी समिति के सदस्य का स्थान रिक्त होने पर शेष अवधि के लिए उसकी पूर्ति करना

पदाधिकारियों के निम्नलिखित कर्तव्य होंगे

१-साधारण सभा तथा कार्यकारिणी समिति की बैठकों की अध्यक्षता करना तथा उनमें अनुशासन बनाये रखना।

२-उपरोक्त बैठकों के विचारार्थ विषयों का अनुमोदन करना।

३-उपरोक्त बैठकों की कार्यवाही का अनुमोदन करना।

४-दल की साधारण बैठक के आयोजन का आदेश पारित करना।

५-दल के कार्यक्रमों में सुधार लाना और दल के सदस्यों का उत्साह प्रदान करना।

६-विकास कार्यकर्ताओं से निकट सम्बन्ध रखना।

७-आवश्यक होने पर दल के हिसाब-किताब संवन्धी तथा अन्य अभिलेखों की जांच करना।

उपाध्यक्ष:- १-अध्यक्ष की अनुपस्थिति में अध्यक्ष के कर्तव्यों का पालन करना।

२-अध्यक्ष को ऐसे कार्यों में सहायता करना जिन कार्यों में और जिस ढंग से अध्यक्ष चाहे।

१- ए० अक्षर वहीदुराई आदित्य

२- ए० राम कमल तिवारी मन्त्री

३- ए० सदाशिव शुक्ल कोषाध्यक्ष

रजिस्ट्रेशन नम्बर-

२८५७

दि० ३१/१२/२६ से ३०/१२/२७ तक

पदाधिकारियों के कर्तव्य:-

अध्यक्ष:-

प्रतिनिधि प्रमाणित

अध्यक्ष

मेव युवक/मंगल दल टिकरा

विन्ने-सताव, रायवरेली

१०-४-८८

T.E.

जागीरगाना

229

- मन्त्री : १-कार्यकारिणी समिति एवं साधारण सभा की बैठक बुलाना ।
 २-उपरोक्त बुलाई जाने वाली बैठकों के विचारणीय विषयों की अध्यास की सहमति से निश्चित करना ।
 ३-उपरोक्त बैठकों की कार्यवाही की लिखावात एवं उनका रिकार्ड रखना ।
 ४-दल की सदस्य संख्या बढ़ाना तथा दल के सदस्यों की सदस्य पंजीका एवं कार्यकारिणी समिति के सदस्यों की सूची तैयार करना और रखना ।
 ५-दल का कार्यक्रम तैयार करना और उसका क्रियान्वयन ।
 ६-दल के कार्यों की प्रगति रिपोर्ट तैयार करना ।
 ७-दल द्वारा किये गये अल्पकालीन कार्यों की सूचना संरक्षक के पास भेजना ।
 ८-आवश्यक होने पर सदस्यों की इटाने की कार्यवाही नियमानुसार करना ।
 ९-अन्य सदस्यों की सहायता करना ।

संयुक्त मन्त्री : १- मन्त्री की अनुपस्थिति में उनके कर्तव्यों का पालन करना ।

२-जो कार्य मन्त्री उसके लिए निर्धारित करें उनका सम्पादन करना तथा मन्त्री को उसके कार्यों में सहायता देना ।

कोषाध्यक्ष : १-दल हेतु धन प्राप्त करेगा और सभी प्राप्त धनों की रसीद देगा । सभी धन प्राप्त करने के तीन दिन के अन्दर बैंक/डाकखाने में दल के खाते में जमा करना अनिवार्य होगा ।

२-आय-व्यय रजिस्टर (कैश बुक) रोजर तथा बाउचर्स फाइल के रख रखाव का जिम्मेदार होगा आय-व्यय रजिस्टर पर मन्त्री का हस्ताक्षर करना अनिवार्य होगा ।

३-रसीद प्राप्त कर आम जिलों का आगमन करेगा जो मन्त्री अधिकाधिक द्वारा स्वीकृत होंगे ।

४-दल का बैंक/डाकखाने का चेक/बाउचर बुक अपने पास रखेगा ।

५-दल के स्टोर तथा स्टोर पंजीका के रख रखाव का जिम्मेदार होगा ।

६-वर्ष में दो बार आय-व्यय का लेखा तैयार करेगा और उसकी जांच सम्प्रेक्षक द्वारा करायेगा तथा इस लेखे व सम्प्रेक्षक की रिपोर्ट को मन्त्री के माध्यम से कार्यकारिणी समिति साधारण सभा के समक्ष स्वीकृत हेतु प्रस्तुत करेगा ।

७-३०/- रु० की धनराशि अग्रिम के रूप में अपने पास रख सकेगा ।

सम्प्रेक्षक : १-दल के आय-व्यय लेखे का वर्ष में दो बार निरीक्षण/आडिट करेगा ।

२-यदि निरीक्षण/आडिट के अवसर पर किसी भी रिपोर्ट अधिकाधिक कागजों की मांगने के लिए आवश्यक होगा ।

३-आडिट रिपोर्ट मन्त्री की लिखनी समिति, कार्यकारिणी समिति के माध्यम से साधारण सभा के समक्ष रखी जायेगी जो दल पर आवश्यक सभा के निर्णय को एक लाब नत्थी कर मन्त्री द्वारा रिकार्ड रखी जायेगी ।

४-यदि समय-समय पर दल का निरीक्षण कर यह सुनिश्चित करेगा कि दल के नियमों का पालन हो रहा है । निरीक्षण के अवसर पर यदि उसको सूचना प्राप्त संरक्षक को देगा ।

कोरम : साधारण सभा के कार्यकारिणी समिति के माध्यम से साधारण सभा के समक्ष रखी जायेगी जो दल पर आवश्यक सभा के निर्णय को एक लाब नत्थी कर मन्त्री द्वारा रिकार्ड रखी जायेगी ।

कोरम : साधारण सभा के कार्यकारिणी समिति के माध्यम से साधारण सभा के समक्ष रखी जायेगी जो दल पर आवश्यक सभा के निर्णय को एक लाब नत्थी कर मन्त्री द्वारा रिकार्ड रखी जायेगी ।

कोरम : साधारण सभा के कार्यकारिणी समिति के माध्यम से साधारण सभा के समक्ष रखी जायेगी जो दल पर आवश्यक सभा के निर्णय को एक लाब नत्थी कर मन्त्री द्वारा रिकार्ड रखी जायेगी ।

निर्णय :- १-साधारण सभा के निर्णय बहुमत के आधार पर माने जायेंगे ।

२-गहत्वपूर्ण विषय जैसे नियमों में संशोधन, किसी सदस्य के प्रति अनुशासन

के विषय में निर्णय के लिए साधारण सभा के निर्णय पर निर्णय को एक लाब नत्थी कर मन्त्री द्वारा रिकार्ड रखी जायेगी ।

कोरम : साधारण सभा के कार्यकारिणी समिति के माध्यम से साधारण सभा के समक्ष रखी जायेगी जो दल पर आवश्यक सभा के निर्णय को एक लाब नत्थी कर मन्त्री द्वारा रिकार्ड रखी जायेगी ।

२-संशोधन तथा नियमावली में आवश्यक होने पर संशोधन करना ।

३-नए सदस्यों की स्वीकार करना ।

४-आय-व्यय के लेखे की स्वीकार करना ।

५-सम्प्रेक्षक की ओर आवश्यक होने पर साधारण सभा कार्यकारिणी समिति के सदस्यों की इटाना ।

१- डॉ० अमरेश वहादुर किड मंडा...

२- डॉ० राम कमल विवासी मन्त्री

३- डॉ० सदाशिव धुस्त...

मापी...

2330

सदस्य:-

दल को निम्न प्राप्त संपत्तियाँ प्राप्त होंगी:-

- १-प्रवेश सदस्यता शीत से।
- २-स्थानीय संस्थाओं जैसे पंचायत इत्यादि की सहायता से।
- ३-विकास खण्ड जनपद एवं प्रदेश की सरकार तथा भारत सरकार से सहायता।
- ४-दल की सामूहिक आर्थिक योजनाओं से।
- ५-सदस्यों तथा अन्य व्यक्तियों से धन से प्राप्त।

जो भी धन किसी भी शीत से प्राप्त किया जावेगा उसकी रसीद कोषाध्यक्ष द्वारा अवश्य दी जायेगी।

व्यय सम्बन्धी अधिकार:-दल सम्बन्धी व्यय करने का अधिकार निम्न प्रकार होगा।

- १-कोषाध्यक्ष..... १० रुपया तक।
- २-मंत्री..... ५० रुपया तक।
- ३-कार्यकारिणी समिति..... १०० रुपया तक।
- ४-साधारण सभा..... १०० रुपया तक।

मानदेय:-दल के पास धन उपलब्ध होने पर मंत्री अथवा अन्य किसी सदस्य को मानदेय दिया जा सकेगा जैसा कि साधारण सभा निश्चित करें। मानदेय की दर का निर्धारण भी साधारण सभा द्वारा किया जायेगा।

धन का रखाव:-दल का समस्त धन समीप के बैंक/हाकखाने में दल के नाम का सेविंग बैंक का खाता खोलकर रखा जावेगा। जिसका संचालन मंत्री एवं कोषाध्यक्ष के सम्मिलित हस्ताक्षरों से किया जावेगा।

१०-आडिट

वर्ष में कम से कम दो बार दल के हिसाब का आडिट सम्प्रेक्षक द्वारा कराया जाएगा। आडिट की रिपोर्ट मंत्री की टिप्पणी सहित कार्यकारिणी समिति द्वारा दल की साधारण सभा में स्वीकारार्थ रखी जायेगी।

११-सदस्यता की समाप्ति-निम्नलिखित परिस्थिति में साधारण सभा के नियमानुसार किसी भी सदस्य को/ पदेन को छोड़कर, सदस्यता से वंचित कर सकेगी।

- १-लगतार तीन महीने तक सदस्यता शुल्क के भुगतान न करने पर।
- २-लगतार तीन बैठकों में समुचित कारण के बिना अनुपस्थित रहने पर।
- ३-दल के नियमों का उल्लंघन करने पर।
- ४-कोई भी ऐसा कार्य करने पर जो दल के उद्देश्यों के विपरीत हो तथा जिससे दल की प्रतिष्ठा पर आंच आती हो।
- ५-कोई भी सदस्य किसी भी समय त्याग-पत्र देकर अपने को दल से अलग कर सकता है।

१२-अभिलेख:-

दल के निम्नलिखित अभिलेख अवश्य ही रखे जायेंगे:

- १-सदस्यता रजिस्टर।
- २-कार्यवाही पुस्तिका।
- ३-आय-व्यय रजिस्टर (कैशबुक)।
- ४-निरीक्षण एवं सुझाव पत्रिका।

५-पदाधिकारियों एवं कार्यकारिणी समिति के सदस्यों की सूची। सभी अभिलेख देवनागरी लिपि में रखे जायेंगे।

१३-विघटन:-

दल की साधारण सभा दल के सदस्यों की संख्या ३/५ बहुमत से विघटन का निर्णय कर सकेगी। विघटन की स्थिति में सोसाइटीज रजिस्ट्रेशन ऐक्ट १८६० नियम १३ एवं १४ के अनुसार कार्यवाही की जाए।

१४-कानूनी उत्तरदायित्व:-दल के विरुद्ध अथवा दल द्वारा चलाये जाने वाले सभी मुकदमों में दल की ओर से मंत्री कार्यवाही करेगा।

सत्य प्रतिलिपि

- १- ए० अक्शेर बहादुर सिंह अध्यक्ष
- २- ए० राम कमल तिवारी मंत्री
- ३- ए० सदाशिव शुक्ल कोषाध्यक्ष

दिनांक.....

जारी

पुणे जिल्हा

Annexure No. R-133

पुणे जिल्हा ठाणे जिल्हा कि पत्राचार

सुधा के ठाणे-ठाणे जिल्हा कायदा कायदा का
जिल्हा का ठाणे जिल्हा के ठाणे

के ठाणे के ठाणे कायदा के ठाणे के

ठाणे जिल्हा के ठाणे के ठाणे कायदा
के ठाणे कायदा के ठाणे के ठाणे कायदा

1/3
ठाणे जिल्हा के ठाणे के ठाणे कायदा

ठाणे जिल्हा के ठाणे के ठाणे कायदा

ठाणे जिल्हा के ठाणे के ठाणे कायदा

कमल नयन वर्मा

सदस्य विधान सभा

अध्यक्ष

जिला कांग्रेस कमेटी

रायबरेली



Annexure No 2-15

फोन : रायबरेली : २७९७

लखनऊ : ३४७११/४६

33

दिनांक 18/12/88.....

उत्तरीय विधान सभा के विधायक शिव-
नारायण जी शिवगाम्पली निवासी जोधिया
पोस्ट नरसिंहगढ़- रायबरेली जिला जिला
जिला जोधिया के मुख्य निवासी होने के
उत्तरीय जोधिया जिला के निवासी हैं।
1
2

Annexure no. B-16

25/

प्रमाणित किया जाता है कि 24/239
 सादा शिव पुत्र शिव नगमन बुद्धगाम
 (मि) टिक। के निवासी हैं राशन
 कार्ड सं० 967378 यूनिट 607 है।

— देवी शिवजीजी

010 00 30
 25/1/23

20-12-88

25/1/23
 सादा शिव

R-17

रूपपत्र (क) - प्रति

36

परिवार रजिस्टर - ग्राम लमा - टिकरा -

क्र.	मकान नं.	परिवार के कर्ता का नाम	परिवार के सदस्यों के नाम	पिता या पति का नाम	पुं/स्त्री	यंग/माता का नाम
1	2	3	4	5	6	7
1	77	शिवनाथ	शिवनाथ	शिवशंकर	पुं	दिनू
2			राजराजी	शिवनाथ	स्त्री	"
3			सदाशिव	"	पुं	"
4			अर्मा देवी	सदाशिव	स्त्री	"
5			अरविन्द कुमार	"	पुं	"
6			अरुण कुमार	"	पुं	"
7			रमा शिव	शिवनाथ	पुं	"

प्रति लिखित
 देवी

236

अतिरिक्त नीचे संकेत (सं. पत्र ३)

आगत - भेलपुर नाम के पुत्र (३) अर्थात् गोरपुर ग्राम में लगे हुए खेतों - संख्या नाम संकेत

क्र. सं.	आगत नं.	निर्माण के प्रकार का नाम	नीचे के नाम	निर्माण के नाम	क्र. सं.	निर्माण के प्रकार का नाम	निर्माण के नाम	निर्माण के नाम	निर्माण के नाम	निर्माण के नाम	निर्माण के नाम
1	25(3)	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	३	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर
2			हलधर गोरपुर	हलधर गोरपुर	४	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर
3	(२५)	—	हलधर गोरपुर	हलधर गोरपुर	५	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर
4			हलधर गोरपुर	हलधर गोरपुर	६	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर
5			हलधर गोरपुर	हलधर गोरपुर	७	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर
6			हलधर गोरपुर	हलधर गोरपुर	८	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर
7			हलधर गोरपुर	हलधर गोरपुर	९	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर
8			हलधर गोरपुर	हलधर गोरपुर	१०	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर
9			हलधर गोरपुर	हलधर गोरपुर	११	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर	हलधर गोरपुर

अतिरिक्त नाम (३)

२१/१२/८०

२०२३

Hedger Copy of SB A/C N 263588 238

Sada shir shukla so

Soi shir Narain shukla

V. Tikro

to - Nakjulahe RBL

23-7-84

425-

27-2-84

600-

Int

83-84 4-80

84-85 56-60

250-

250-

25-4-85

8-6-85

Int 85-86 34-50

86-87 34-10

87-88 36-05

88-89 38-00

425-

1025-

1029-80

1086-40

836-40

586-40

620-80

655-

691-05

729-05

[Signature]

31/8/20
कायदा अधिकारी
व. नं. 1/एच.ओ.
कायदा नं. 229001

R-20

39
Annexure no R-21

239

प्रमाण- पत्र

प्रमाणित किया जाता है कि श्री शिव नारायण शुक्ल पुत्र श्री शिव शंकर
शुक्ल निवासी सत्य नगर, मकान नम्बर 585 का विद्युत कनेक्शन नम्बर
0001/102240 मीटर नम्बर आर 0 249 है। वर्ष 1970-71 में यह कनेक्शन
किया गया है और आज भी सुचारु रूप से चल रहा है।



14/1/85
Sub Divisional officer II
Electricity Distribution Sub Dn.
RAE BAREILLY

Annexure No. R-22
उत्तर प्रदेश राज्य विद्युत वितरण
रसीद पत्र

1. वर्तमान शुद्ध देय	2. वर्तमान कुल देय	राज्य अंतरांगी
418.80	418.80	
3. कुल शुद्ध देय	4. कुल देय	रसीद शुद्ध सख्या
531.00	531.00	
खण्ड सकेत	विल सख्या	विल तिथि
552	3002766	07-05
वुक सख्या	कनेक्शन सख्या	देय तिथि
0001012240		30-5-89

LOT NO 3

उत्तर प्रदेश राज्य विद्युत वितरण
विद्युत विल व नोटिस
Annexure No R-22

घनराशि देय तिथि को/अथवा उसके पहले

घनराशि देय तिथि के उपरान्त

उपभाग की अवधि से	उपभाग की अवधि तक	देय तिथि	कुल शुद्ध देय	विच्छेदन तिथि	कुल देय
30-5-89	220589	220589	531.00	290589	531.00
देय यूनिट	विद्युत मूल्य	विद्युत कर	मीटर किरपा	छुट/अधिभार	
412.80	6.00				

अधिराशी अभियन्ता/अधीक्षण अभियन्ता (वा.)
विद्युत वितरण/वाणिज्य हण्ड/ग्राम्य उपक्रम
उ प्र राज्य विद्युत परिषद्

सूचना: कृपया निम्नलिखित "बेतावनी" एवम् पिछले पृष्ठ पर सामान्य शर्तों और रसीद-पत्र के भीछये "विल भुगतान" निर्देशों को अवश्य पढ़ें।

उर्जा की एक यूनिट की कीमत
उर्जा की सावा यूनिट का अनुपादन

choice

CP 205 R

RESIAVISION

ELECTRONICS LTD
D-188, Sector X, NOIDA
Distt Ghaziabad (U.P.) Phone 5948

खण्ड का नाम	वुक सख्या	कनेक्शन सख्या	रि दे	विल सख्या	विल तिथि	क्रम सख्या	उपभाग की अवधि से	उपभाग की अवधि तक	देय तिथि	कुल शुद्ध देय	विच्छेदन तिथि	कुल देय
EDD-I RAIBAREILLY	0001	012240		3002766	07050354	310189	310389	220589	220589	531.00	290589	531.00
मीटर सख्या	मीटर रणोक्ति	मीटर रणोक्ति	मीटर रणोक्ति	मीटर रणोक्ति	मीटर रणोक्ति	मीटर रणोक्ति	मीटर रणोक्ति	मीटर रणोक्ति	मीटर रणोक्ति	मीटर रणोक्ति	मीटर रणोक्ति	मीटर रणोक्ति
10R002491	17572	NR	0100PC02									
अ ई अ डर	अ ई अ डर	अ ई अ डर	अ ई अ डर	अ ई अ डर	अ ई अ डर	अ ई अ डर	अ ई अ डर	अ ई अ डर	अ ई अ डर	अ ई अ डर	अ ई अ डर	अ ई अ डर
000.88												
516												
पो 0 ओ 0 निधार्ति यूनिट	@	ई अ समा काल	ई अधि समा	अस्थायी जमा समा	वर्तमान शुद्ध देय	वर्तमान कुल देय	वि. क. का बकाया	वि. क. का बकाया	पिछयानी विल स			
ओ 0 यूनिट					418.80	418.80	105.94	6.25	100282-			

पं० द्वारकाप्रसाद शर्मा
(वेद्य भूषण)

१६२/१, महात्मा गांधी रोड, (बागड बिल्डिंग) कलकत्ता-७

- प्रत्येक विल का भुगतान विल में दी गई तिथि तक अवश्य कर देना चाहिए। ऐसा न करने पर भारतीय विद्युत अधिनियम 1910 की धारा 24(1) के अन्तर्गत उसका भुगतान से वापरकारी समझी जायेगी तथा उस विल से दशगुनी गई विच्छेदन तिथि पर या उसके बाद विल किसी अतिरिक्त नोटिस के समूहान द्वारा विद्युत विच्छेदन कर दिया जायेगा।
- 71 परिशदीय अयायल
13 बत्ती पछा ब वरेनू पावर
(आधीन धन - 15,000 जनसख्या तक)
21 वाणिज्य पछा नत्ती व पावर
(आधीन धन 15,000 जनसख्या तक)
- 21 सिनेमा थियेटर
22 सिनेमा पावर विद्युतविद्युत आदि
24 निर्मित पावर (रिलवे आदि)
60 न्यू एव मध्यम पावर
61 न्यू एव मध्यम पावर (मीनेड आदि)
70 परिशदीय अयायल
- @ DC/A COND
• N की सिपति से विल अदेय है।
निम्नलिखित प्रकार से विल वितरण
10 बत्ती पछा ब वरेनू पावर
20 अतिरिक्त पछा बत्ती पावर

नकाशे

2-22

41

Annexure No. R-23

सरस्वती विद्या मन्दिर

241

सरस्वती नगर निकट- त्रिपुरा पार्क हाउस
रायबरेली

क्रम सं० —————

दिनांक 20-12-88

जन्म तिथि प्रमाण पत्र

प्रमाणित किया जाता है कि भैय्या अनूप शुक्ला
आत्मज श्री सदाशिव शुक्ला, संस्था सरस्वती विद्या मन्दिर
के संस्थागत छात्र हैं। छात्र पंजीका के अनुसार इनकी
जन्म तिथि 6.6.1976 (सात जुलाई सन् उन्नीस
- सौ छहत्तर) है। इनका निवास स्थान सत्यनगर रायबरेली है।
मैं इनके उल्लेखित भविष्य की कामना
करता हूँ।

Singhania
प्रधानाचार्य
सरस्वती विद्या मन्दिर
रायबरेली

R-23

कृपलानी

Annexure No. R-24

४२



११

सरस्वती नगर, रायबरेली

पत्रांक.....

दिनांक २०.१२.८८

प्रमाणित किया जाता है कि प्रिय
अजीत शुक्ला पुत्र श्री सदाशिव शुक्ला नि.
सत्यनगर, रायबरेली, हमारे विद्यालय क०
सरस्वती शिक्षा मन्दिर में कक्षा द्वितीय के
छात्र है। इनकी अम्म तिथि शिक्षा पंजिका
के अनुसार २८.३.८३ (अट्ठारस मार्च सन्
तिरसी) है।

मैं इनके उज्ज्वल भविष्य की
कामना करता हूँ।

प्र. २०१४८८
क० स० वि० म०
रायबरेली

293

(उन क्षेत्रों के हेतु जहाँ ज० वि० एकट लागू हो)

तहसील

जिला रायबरेली

क्र० १३५१

से. व. १३

फ० तक

क्र. संख्या	खातेदार का नाम	पिता का नाम	निवासी स्थान	भौतिक अधिकार	प्रारम्भ होने का वर्ष	खाते के प्रत्येक दर	का खसरा संख्या	क्षेत्रफल बंदोबस्त	बीघों में या एकड़	खातेदार द्वारा देय	मालगुजारी या लगान	परिवर्तन सर्वाधिकी या जमाओं का सारांश सन	के संख्या तथा दिनांक या जमा देने वाले अधिकारी का पद जो रजिस्ट्रार कानूनगो बन्दोबस्त प्रदायित द्वारा सम्पन्न हुये।	टिप्पणी
१	२	३	४	५	६	७	८	९	१०	११	१२	१३	१४	१५
१६	संलग्न	१७	१८	१९	२०	२१	२२	२३	२४	२५	२६	२७	२८	२९
३०	शिव नरयण पुत्र	शिवशंकर मि	आम	३२	३३	३४	३५	३६	३७	३८	३९	४०	४१	४२
४३	४४	४५	४६	४७	४८	४९	५०	५१	५२	५३	५४	५५	५६	५७
५८	५९	६०	६१	६२	६३	६४	६५	६६	६७	६८	६९	७०	७१	७२
७३	७४	७५	७६	७७	७८	७९	८०	८१	८२	८३	८४	८५	८६	८७
८८	८९	९०	९१	९२	९३	९४	९५	९६	९७	९८	९९	१००	१०१	१०२

१००० रु० का एक प्रमाण पत्र जारी किया गया है।
 जो कि प्रमाण पत्र के माध्यम से यह जानकारी दी गई है।
 श्री सराहिवाड़ा जी रिजवाड़ा निका रिजवा
 मेवाड़ा का एक बड़ा गाँव। जिसमें १००० रु० का
 १४-१५ रु० का प्रमाण पत्र जारी किया गया है।
 जिसमें १००० रु० का प्रमाण पत्र जारी किया गया है।
 जिसमें १००० रु० का प्रमाण पत्र जारी किया गया है।

१००० रु०

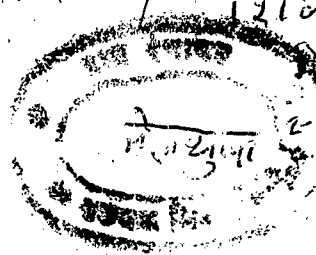
१००० रु०

१००० रु०

१००० रु०

T.E.
जयपुर

सुमाश्रित किया जाता है कि सदाशिव शुक्ल
 पुत्र शिवराजन शुक्ल ग्राम सभा में पुरुष
 के मूल निवासी हैं। है रिकार्ड में इनका
 नाम भी दर्ज है परन्तु विगत १५-१६ वर्षों
 से ग्राम सभा द्वारा में स-पात्री रूप से
 रहते हैं। राजवही से आते हैं।



२-१० श्रमपूर्व प्रधान कमीटी का मत है कि

प्रमाणित किया जाता है कि निम्नलिखित पुत्र
शिवशंकर सत्यनगर रायवेली में अपने परिवार
के साथ लगभग ४० वर्षों से स्थायी रूप से रहते हैं।
इनके निनिहाल ग्रामसभा टिकरा में इनका बड़ा
लड़का सदाशिव अपने परिवार के साथ लगभग
१५-१६ वर्षों से लगातार स्थायी रूप से रहता है। ग्राम
मेलिया में केवल दस नातान के परिवार रहता
है। पौल आदिल दस नातान के घर में
रहता है। पौल आदिल बोलने हेतु अभी
सदाशिव मुखर्जी ग्रामसभा टिकरा से आते जाते
हैं।

ग/१०-१-२५-अध्यक्ष निहारी उषा प्रधान

४- सादेवीगं प्रमुख सदस्य

१- सदन अध्यक्ष ५- सहायक अध्यक्ष
प्रधान के लिये

२- सदन सदस्य ६- दार्जी श्रमपूर्व वंशवापक
प्रधान के लिये

७- रामपाल श्र. १० वं सदस्य

८- रामआधार = सदस्य

९- सहदेव सदस्य

१०- नि. अ. हीराचन्द

श्र. १० वं सदस्य

परीमाण प्रधान कर्म गान सभा के लिये

प्रमाणित किया जाता है कि शिव नारायण 247

पुत्र शिवशंकर सत्यनगर रायवरेली में अपने परिवार

के साथ लगभग 40 वर्षों से स्थायी रूप से रहते हैं।

इनके निजहाल ग्राम सभा टिकरा में इनका बड़ा लड़का

सदाशिव कपने परिवार के साथ लगभग 15-16 वर्षों से

लगातार स्थायी रूप से रहता है। ग्राम में स्थित में

केवल हृदयनारायण का परिवार रहता है। पोस्ट आफिस

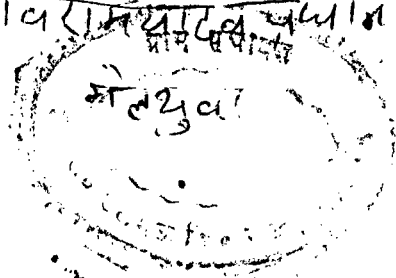
हृदयनारायण के घर में खुला है। पोस्ट आफिस

खोलने हेतु अब भी सदाशिव कुक्ल ग्राम टिकरा में

ही जाते जाते हैं। 1- सहदेव उपप्रधान

दिनांक 15-2-20

शिवराम यादव प्रधान 2- गुंगनाथ सिंह पंचायत सदस्य



3- हर्गो

4- आव धवि दारी

5- उदला

6- रामभोसले

7- रामकुमार

248

In the Hon'ble Central Administrative Tribunal at
Allahabad, Circuit Bench,

Lucknow.

Registration No.94 of 1988.

BETWEEN

Jagdish Prasad

.....Applicant.

Versus

Divisional Superintendent, post

Offices, Rae Bareilly & another....Respondents.

--- --

Supplementary Representation, i.e.

Reply of the respondent no.2 Sadashiv

Shukla to the rejoinder statement of

the applicant.

.....

The respondent no.2 Sadashiv Shukla most
respectfully states as under:-

1. That the applicant Jagdish Prasad has
stated several new facts and has also submitted a
large number of documents as Annexures in his
rejoinder statement, hence the necessity of filing
this supplementary representation on behalf of the
respondent no.2 to controvert the same and bring
true facts before the Hon'ble Tribunal in the ends
of justice.



सदर शिवा शुक्ला

249

2. That the contents of paragraph 1 of the rejoinder statement need no comments.

3. That the contents of paragraph 2 of the rejoinder statement are denied and the contents of paragraph 2 of the representation i.e. reply of the respondent no.2 are reiterated. It is further stated that the true facts are that the respondent no.2 is and has been permanent resident since birth of village Melthuwa Gram Sabha Melthuwa Development Block Jagatpur, pargana and tahsil Dalmau, district Rae Bareilly and is still permanently residing ⁱⁿ ~~and~~ ⁱⁿ that ⁱⁿ village and the contrary allegations of the applicant are absolutely false and incorrect.

4. That the contents of paragraph 3 of the rejoinder statement are denied and the contents of paragraph 3 of the representation i.e. reply of the respondent no.2 are reiterated.

5. That the contents of paragraph 4 of the rejoinder statement are not admitted for want of knowledge about alleged representations to have been made by the applicant. It is further stated that the contents of paragraph 4 of the



सहायक जिला अधिकारी

250

representation i.e. reply of the respondent no.2 are reiterated.

6. That the contents of paragraph 5 of the rejoinder statement are denied and the contents of paragraph 5 of the representation i.e. reply of the respondent no.2 are reiterated.

7. That the contents of paragraph 6 of the rejoinder statement need no comments.

8. That with regard to the contents of paragraph 7 of the rejoinder statement, it is submitted that there is no dispute about Annexure R-1 referred in that paragraph of the rejoinder statement and the contents of that annexure would be evident from perusal of the same itself. The rest of the allegations in paragraph 7 of the rejoinder statement are denied and the contents of paragraph 9 of the representation i.e. reply of the respondent no.2 are reiterated.

9. That the contents of paragraph 8 of the rejoinder statement need no comments.



सिद्धि २५/११/११

10. That the contents of paragraph 9 of the rejoinder statement are denied and the contents of paragraph 9 of the representation i.e. reply of the respondent no.2 are reiterated.

11. That the contents of paragraph 10 of the rejoinder statement are denied and the contents of paragraph 10 of the representation i.e. reply of the respondent no.2 are reiterated.

12. That with regard to the contents of paragraph 11 of the rejoinder statement, it is submitted that the village Melthuwa has been the permanent residence of the grand-father of the respondent no.2 as stated therein. However, it is absolutely false and incorrect to say that the father of the respondent no.2 Sri Shiv Narain Shukla left the village Melthuwa and ceased to be permanent resident of that village. The true facts are that the father of respondent no.2 as well as the respondent no.2 (Sadashiv Shukla) have been and are permanent residents of village Melthuwa aforesaid since their birth and they are still permanently residing in that village. It is ~~an~~ absolutely incorre



सदाशिव शुक्ला

and false to say that Sri Shiv Narain Shukla, the father of the respondent no.2 left the village Melthuwa several decades ago. Nodoubt, he has been working as Muneem in the Firm of Seth Laxmi Narain at Rae Bareilly city and in that connection, resided at Rae Bareilly also. He never left his residence at village Melthuwa. He continued to live at village Melthuwa aforesaid also and has been living at Rae Bareilly also in connection with ~~his~~ his employment and regularly visiting, staying and living at village Melthuwa aforesaid also. Similarly, the respondent no.2 always permanently resided at village Melthuwa aforesaid. He also lived at Rae Bareilly alongwith his father and completed his education there, but he continued to live permanently at village Melthuwa also and while living at Rae Bareilly in connection with his education, he has been regularly visiting village Melthuwa aforesaid and staying and residing there permanently. It is also absolutely incorrect and false to say that the respondent no.2 or his father settled at village Tikra and has been permanently residing there. The father of the respondent no.2 got property in village Tikra of his maternal grand-father and in that



राजेश्वर शर्मा

253

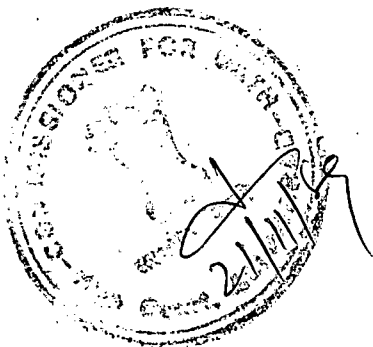
-6-

connection, the father of the respondent no.2 as well as the respondent ^{no.2} temporarily resided in village Tikra for looking after and managing the said property and the same cannot be said by any stretch of imagination to ^{be} any change in their ^{permanent} residence from village Melthuwa aforesaid. It has also been incorrectly and falsely stated by the applicant that Sri B.P. Dixit, Inspector of Post Offices was in any manner partial to the respondent no.2. As a matter of fact, he is absolutely impartial and had submitted true report after due enquiry to the respondent no.1. There was absolutely no irregularity in enrolment of the name of the respondent no.2 in the Employment Exchange at Rae Bareilly. He was ^{duly} ~~absolutely~~ enrolled in the Employment Exchange, Rae Bareilly and he was included in the list of candidates submitted by the District Employment Officer to the respondent no.1. The contrary allegations in paragraph 11 of the rejoinder statement are denied being absolutely false and incorrect and the contents of paragraph 11 of the representation i.e. reply of the respondent no.2 are reiterated.



सहायक जिला अधिकारी

13. That with regard to the contents of paragraph 12 of the rejoinder statement, it is submitted that even from the facts and figures about various loans referred therein, it is established that the applicant is heavily indebted and as such was not a fit candidate for selection to the post in question. He has falsely and incorrectly stated that his annual income is Rs.30,000/-, which is belied by the fact of his being heavily indebted. His annual income is not more than Rs.6000/-. The room offered by him for location of post office was Kachcha and much inferior to the space offered by the respondent no.2 for location of the said post office. The contrary allegations in paragraph 12 of the rejoinder statement are denied being incorrect and the true facts as stated in paragraph 12 of the representation i.e. reply of the respondent no.2 are reiterated.



14. That with regard to the contents of paragraph 13 of the rejoinder statement, it is stated that the same are not admitted. The true facts have been stated in paragraph 13 of the

21/11/88

representation i.e. reply of the respondent no.2, which are reiterated.

15. That with regard to the contents of paragraph 14 of the rejoinder statement, it is submitted that the sister of the respondent no.2 is nodoubt married in a Dixit family in village ⁱⁿ tahsil Dalmau, ⁱⁿ Dhobhaha/district Bae Bareilly. However, it is absolutely false and incorrect to say that the Inspector, Post Offices Sri B.P. Dixit, the Enquiry Officer, is in any manner related to the said Dixit family. Sri B.P. Dixit, submitted the enquiry report after duly verifying the particulars furnished by the various candidates. The contrary allegations of the applicant are denied being absolutely false and incorrect and the contents of paragraph 14 of the representation i.e. reply of the respondent no.2 are reiterated.

16. That with regard to the contents of paragraph 15 of the rejoinder statement, it is submitted that since the respondent no.2 stays at village Tikra from time to time for looking after and managing the property of his father in that



रतनशिव शुक्ला

village, it appears that his name has appeared in Annexure R-5, electoral list of the legislative assembly for the year 1983-85 of village Tikra. However, he never casted his vote from that village. Merely because his name has appeared in the said electoral list, by no stretch of imagination, it can be concluded that he is permanent resident of village Tikra. At the cost of repetition, it is stated that the respondent no.2 has been and is permanent resident of village Melthuwa aforesaid. There is no dispute on the point that Sri Shiv Narain Shukla, the father of the respondent no.2 has been and is working as Muneem in the Firm of Seth Laxmi Narain at Rae Bareilly and has built a house in mohalla Satya Nagar in Rae Bareilly. However, he never left village Melthuwa, of which village he is a permanent resident. He has been temporarily residing at Rae Bareilly in connection with his employment but has been regularly visiting and residing at village Melthuwa also, which is his village of permanent residence. The respondent no.2 as well as his father Shiv Narain Shukla have been and are permanent residents of village Melthuwa aforesaid. The various documents referred



रा. प्र. २४/११/८५

to in paragraph 15 of the rejoinder statement cannot be taken to lead to the conclusion that Sri Shiv Narain Shukla or the respondent no.2 have ceased to be permanent residents of village Melthuwa aforesaid. They have their connection with village Tikra and temporary residence in that village for looking after and managing the property which the father of the respondent no.2 got from his maternal grandfather and maternal grandmother. Their temporary residence has been at city Rae Bareilly also in connection with the employment of the father of the respondent no.2 and education of the respondent no.2 and if in that connection, any account in post office at Nakphulha was opened by the respondent no.2 and any licence for sale of kerosene oil at village Tikra was obtained by the respondent no.2 and his village of residence was shown in some documents as Tikra, then the same would not mean that he has ceased to be permanent resident of village Melthuwa aforesaid. The contrary allegations in paragraph 15 of the rejoinder ~~affidavit~~ statement are denied being incorrect and the true facts stated in paragraph 15 of the representation i.e. reply of the respondent no.2 are reiterated. It is further



सत्यमेव जयते

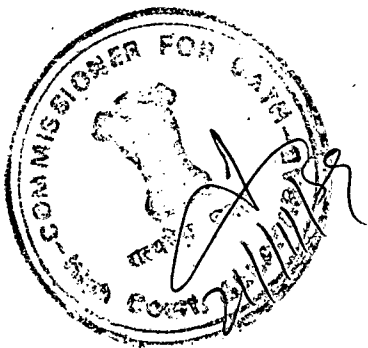
258

stated that the applicant Jagdish Prasad had moved an application before the Tahsildar Sadar, Rae Bareilly for issuance of a certificate, to the effect that the respondent no.2 is permanent resident of village Tikra, but no such certificate was issued to him. However, on the application of the respondent no.2, copy of the enquiry report in that connection was issued to the respondent no.2. The enquiry was conducted by Kanoongo concerned and he submitted his report dated 17-1-1989 to the effect that the respondent no.2 Sadashiv Shukla is permanent resident of village Melthuwa since his birth and resides temporarily in village Tikra for looking after and managing the property of his father, which he got from his maternal grand-father and maternal grand-mother and for that purpose, he visits village Tikra from village Melthuwa. Tahsildar Sadar, district Rae Bareilly agreed with this report of the Kanoongo vide his endorsement dated 20-1-1989. Annexure S.R-1 annexed to this reply is photostat copy of the certified copy of the said endorsement dated 20-1-1989 of Tahsildar Sadar, district Rae Bareilly, and Annexure S.R-2 annexed to this reply is photostat copy of the certified copy of the said report dated 17-1-1989



24/1/89

of the Kanoongo tahsil Sadar, district Rae Bareilly. The present Pradhan of village Tikra Sri Laxmi Kumar Awasthi, the earlier Pradhans of village Tikra Sarva Sri Shiv Ram, Raj Mohan Misra and Kashi Prasad and members of Gram Sabha Tikra Sarva Sri Pratap Narain Bajpai and Jageshwar Dubey have certified vide their certificate dated 28-10-1989 that the respondent no.2 Sadashiv Shukla is permanent resident of village Melthuwa, pergana and tahsil Dalmau, district Rae Bareilly since his birth. His father Sri Shiv Narain Shukla got property from his maternal grand-mother Smt. Sukha in village Tikra, pergana, tahsil and district Rae Bareilly and for looking after and managing that property, the respondent no.2 visits village Tikra from village Melthuwa. Annexure S.R-3 annexed to this reply is photostat copy of the said certificate. The respondent no.2 has no flour mill or rice mill at village Tikra. Annexure R-14 annexed to the rejoinder statement by the applicant, a certificate from Sri Jaggu Lal, Pradhan of village Nakphulha, district Rae Bareilly dated 4-1-1988 to that effect is forged document. Sri Jaggu Lal, Pradhan of Gram Sabha Nakphulha has issued a certificate



सहाय्यक प्रमुख

dated 27-10-1989 in which he had clearly stated that he never issued any certificate as Annexure-R-14 aforesaid and the same is a forged document. He has also mentioned therein that the respondent no.2 is permanent resident of village Melthuwa, pargana, tahsil and district Rae Bareilly. Annexure S.R-4 annexed to this reply is photostat copy of the said certificate of Sri Jaggu Lal Pradhan. The present Pradhan of Gram Sabha Melthuwa Sri Shiv Ram Yadav has clearly certified that the respondent no.2 Sadashiv Shukla has been and is permanent resident of village Melthuwa, pargana and tahsil Dalmau, district Rae Bareilly. He has also expressed therein that the contrary certificate dated 9-2-1989 (Annexure-R-27 to the rejoinder statement) was obtained by the applicant Jagdish Prasad from him by using force and undue influence alongwith his supporters, which was not written by him in his hand. He has also stated therein that the same is forged document. Annexure S.R-5 annexed to this reply is photostat copy of the said certificate of Sri Shiv Ram Yadav, Pradhan of Gram Sabha Melthuwa. The present Pradhan of village Melthuwa Sri Shiv Ram Yadav as well as previous



सदाशिव शुक्ला

261

Pradhan Sri Chaubey Ram, present Up Pradhan Sri Sahdeo, previous Pradhan Ratan Lal and present and previous members of Gram Sabha Melthuwa as also Sri Shambhu, previous Up Pradhan of Gram Sabha Melthuwa have issued a certificate dated 5-1-1989 to the effect that the respondent no.2 Sadashiv Shukla is permanent resident of village Melthuwa, pargana and tahsil Dalmau, district Rae Bareilly since his birth and is a member of joint Hindu family and permanent/resides in village Melthuwa alongwith his family members. This certificate belies the certificates Annexures-R-28 and R-29 annexed to the rejoinder statement. Annexure S.R-6 annexed to this reply is photostat copy of the said certificate dated 5-1-1989. The contrary allegations in paragraph 15 of the rejoinder statement are denied being incorrect and the ~~xxxxxx~~ contents of paragraph 15 of the representation i.e. reply of the respondent no.2 which represent true facts are reiterated.



17. That the contents of paragraph 16 of the rejoinder statement are denied and the contents of paragraph 16 of the representation i.e. reply of

सदयशिव शुक्ला

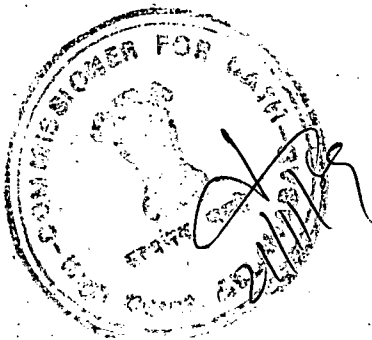
the respondent no.2 are reiterated.

18. That the contents of paragraph 17 of the rejoinder statement are denied and the contents of paragraph 17 of the representation i.e. reply of the respondent no.2 are reiterated.

19. That the contents of paragraph 18 of the rejoinder statement are denied being absolutely false and incorrect and the contents of paragraph 18 of the representation i.e. reply of the respondent no.2 which represent true facts are reiterated.

20. That with regard to the contents of paragraph 19 of the rejoinder statement, it is stated that the same are denied and the contents of paragraph 19 of the representation i.e. reply of the respondent no.2 are reiterated.

21. That the contents of paragraph 20 of the rejoinder statement are denied and the contents of paragraph 20 of the representation i.e. reply of the respondent no.2, which represent



रतनाश्रम २/१२/११

263

-16-

correct facts are reiterated.

22. That the contents of paragraphs 21 to 28 of the rejoinder statement are denied and the contents of paragraphs 21, 22, 23, 24, 25, 26, 27, 28, 29, 30 and 31 of the representation i.e. reply of the respondent no.2 are reiterated.

23. That the contents of paragraph 29 of the rejoinder statement are denied being incorrect and the contents of paragraph 32 of the representation i.e. reply of the respondent no.2, which represent the true facts, are reiterated. It is stated further that the instructions about the method of recruitment provided in Section II of the Posts and Telegraphs Extra-Departmental Agents (Conduct and Service) Rules, 1964, quoted in paragraph 31 of the representation i.e. reply of the respondent no.2, clearly indicate that for determining interse suitability of candidates for selection to E.D. posts, the marks obtained at Matriculation or equivalent examination shall be considered. A candidate who has secured higher marks at the said examination shall rank higher than the one who has secured lower marks. As regards residential,



सहायक निदेशक

269

-17-

livelihood, and other criteria, what is required is fulfilment of the optimum conditions, no relative assessment of these criteria is visualised in the Rules. In other words, so long two candidates have "adequate means of livelihood", a candidate with larger means does not get preference over the one having less. The respondent no.2 has submitted true photostat copies of his marksheet of High School examination as Annexure-18 to his representation i.e. reply, which shows that he had obtained 248 marks out of total marks of 500 in that examination. His educational qualification was B.Com. Part I pass. The applicant Sri Jagdish Prasad secured 245 marks out of total marks of 500 in his High School examination. The other candidates did not fulfill all the prescribed conditions for eligibility for selection for the above post. Thus, the respondent no.2, Sadashiv Shukla ranked higher in merits in comparison to all the candidates including the applicant Jagdish Prasad and he was rightly selected and appointed on the above post. The contrary allegations of the applicant Jagdish Prasad are absolutely false and incorrect.



सदाशिव शुक्ल

265

-18-

24. That the contents of paragraph 30 of the rejoinder statement are denied being incorrect and the contents of paragraph 33 and 34 of the representation i.e. reply of the respondent no.2 are reiterated.

25. That the contents of paragraph 31 of the rejoinder statement are absolutely incorrect. It is stated further that from the facts stated in the representation i.e. reply of the respondent no.2 and the documents filed along~~with~~^{with} ~~it~~^{it} therewith as also from the facts stated in this supplementary representation i.e. reply and the documents filed alongwith it, it is evident that the respondent no.2 fulfilled all the prescribed conditions for eligibility for selection and appointment to the post of Extra-Departmental Branch Post Master, Melthuwa and in merits, he ranked higher to all the candidates in the field including the applicant and as such, he was rightly and properly selected and appointed on the above post. It is stated further that in view of the facts and circumstances stated above, the application filed by the applicant Jagdish Prasad has no merit and is liable to be dismissed with costs to the



24/12/14 2/1/15

266

respondent no.2.

Lucknow:

सादशिव शुक्ला

(Sadashiv Shukla)

Dated: November 21, 1989. Respondent No.2.

Verification

सादशिव शुक्ला

I, Sadashiv Shukla, son of Sri Shiv Narain Shukla aged about 36 years, working as agriculturist, resident of village Melthuwa, post office Melthuwa, pargana and tahsil Dalmau, district Rae Bareilly, do hereby verify that the contents of paragraphs 1 to 25 of this representation i.e. reply are true to my personal knowledge and belief and that I have not suppressed any material facts.



Lucknow:

सादशिव शुक्ला

(Sadashiv Shukla)

Dated: November 21, 1989.

Respondent No.2.

267

In the Hon'ble Central Administrative Tribunal at
Allahabad, Circuit Bench,
Lucknow.

Registration No.94 of 1988.

Jagdish Prasad

.....Applicant.

Versus

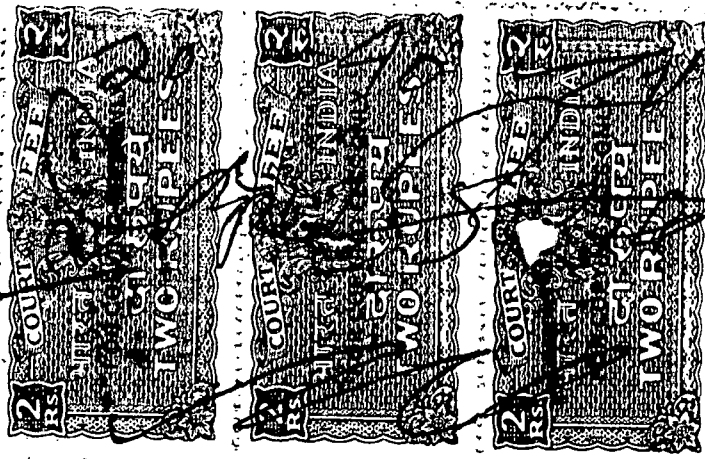
Divisional Superintendent, Post
Offices, Bae Bareilly and anotherRespondents.

ANNEXURES NO. S.R.1



सदयश्रीय सुभाषा

268



प्रतिपक्ष प्रत्येक पक्ष को अदा करने
 शुभला निवासे, जहाँ मेलापुवा पोस्ट मेलापुवा पट
 सह डलमक जिलापवेलेरि द्वारा दिये गये जमीन
 दात कायदा की कार्यवाही जमादियुव लक्ष्मी नारायण
 निवासी जहाँ मेलापुवा द्वारा अदा किया पुत्र की
 शिव नारायण का मूल एवं पुत्र निवासी
 जहाँ मेलापुवा जहाँ नारायण दिकारा पट्टा
 रापवेलेली को फाँटी निवासी पुत्र का दात
 जारी दिये गये के सम्बन्ध में, मुलाखत
 निवासी जहाँ द्वारा जहाँ अदा दिये गये। 189
 के अन्तर्गत ~~जहाँ~~ लक्ष्मी लक्ष्मी शिव
 रापवेलेली को फाँटी।

विषय A का आख्या के

सहमत।

हल —
लक्ष्मी लक्ष्मी
शिव
21/189



23/3/89
24/3/89
25/3/89

भाषित प्रति
लक्ष्मी लक्ष्मी
शिव

26

सदाशिव शुक्ला

269

In the Hon'ble Central Administrative Tribunal at
Allahabad, Circuit Bench,
Lucknow.

Registration No. 94 of 1988.

Jagdish Prasad

.....Applicant.

Versus

Divisional Superintendent, Post
Offices, Rae Bareilly and anotherRespondents.

ANNEXURES NO. Sl. 2

269

In the Hon'ble Central Administrative Tribunal at
Allahabad, Circuit Bench,
Lucknow.

Registration No. 94 of 1988.

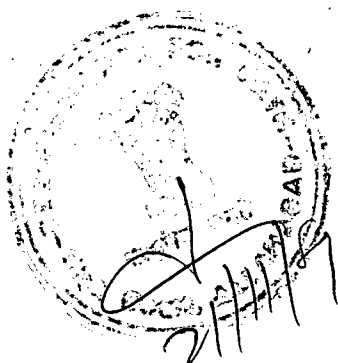
Jagdish Prasad

.....Applicant.

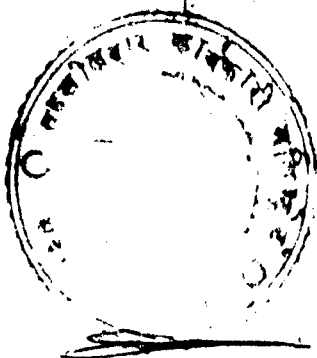
Versus

Divisional Superintendent, Post
Offices, Rae Bareilly and anotherRespondents.

ANNEXURES NO. Sr. 2



सहाय्यीय नुक्ता



- [illegible]

ET/ —
17-1-89

* लिखिए कबने वाले के १०
 * लि. कबने व सुकने वाले के १०
 * कबने की कं. १०

प्रमाणित प्रमाणित



— ୧୫୮ —

27/

In the Hon'ble Central Administrative Tribunal at
Allahabad, Circuit Bench,
Lucknow.

Registration No. 94 of 1988.

Jagdish Prasad

.....Applicant.

Versus

Divisional Superintendent, Post
Offices, Rae Bareilly and anotherRespondents.

ANNEXURES NO. 3 R. 3

सहाय्यीय शुल्क

प्रमाण पत्र

प्रमाणित किया जाता है कि श्री सदाशिव शुक्ल पुत्र श्री शिव नारायण शुक्ल ग्राम सभा मेलधुवा परगना व तहसील कठकिल्ला हलमऊ जिला रायबारी के जन्मतः मूल एवं स्थायी निवासी है। हमारी ग्राम सभा टिकरा परगना व तहसील व जिला रायबारी में उनके पिता श्री शिव नारायण शुक्ल निवासी ग्राम मेलधुवा को उनकी नानी मुक्त श्रीमती सुखा पत्नी विहारी के द्वारा बल व अवल सम्पत्ति प्राप्त है जिसकी देखभाल व सुरक्षा के लिये मेलधुवा से बाया जाया करते हैं। सदाशिव शुक्ल एक कुशल कृषक तथा कर्मशील व्यक्ति है हम सभी उनके उज्ज्वल भविष्य की कामना करते हैं।

प्राथम्य

दिनांक:-

- १) प्रताप नारायण वाजपेई सदस्य ग्राम सभा
 - २- जागेरू C डिप्टी सदाय प्राधीन
 - ३- शिवराम भूत पूर्व प्रधान टिकरा
 - ४- राजीव कुमार मिश्र सदाय प्रधान टिकरा
 - ५- काशी प्रसाद भूत पूर्व प्रधान टिकरा
 - ६- C डिप्टी सदाय प्राधीन
- सदाशिव शुक्ल
28/10/89



सदाशिव शुक्ल

273

In the Hon'ble Central Administrative Tribunal at
Allahabad, Circuit Bench,
Lucknow.

Registration No. 94 of 1988.

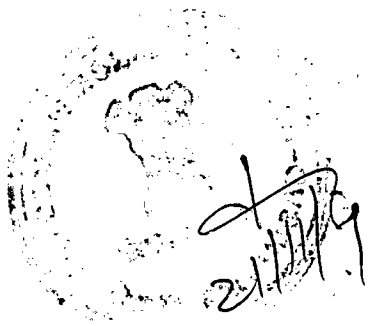
Jagdish Prasad

.....Applicant.

Versus

Divisional Superintendent, Post
Offices, Rae Bareilly and anotherRespondents.

INTERVIEWS TO GR. 4



सदा शिव भुजंग

मैं जगन्नाथ लाल प्रधान ग्राम सभा नकुलहाल जिला 274
 जतावधगना वा तहसील जिला राय बरेली में स्वयं
 घोषणा करता हूँ कि सदा सित सुकल पुत श्री सित
 नरायन सुकल निवासी ग्राम बौह मेल्मुवा बरगना
 वा तहसील डलमऊ जिला राय बरेली के विरुद्ध
 निवास प्रमाण पत्र ग्राम सभा दिकश के ठगतर गत
 होने का उनके विपक्षी श्री जगदीश प्रसाद पुत श्री
 लक्ष्मी नारायण निवासी ग्राम मेल्मुवा को कोई प्रमाण
 पत्र नहीं जारी किया है मैं जगदीश प्रसाद को मैं
 जानता बखानता नहीं हूँ और न कभी मुझसे
 कोई प्रमाण पत्र ही लिखवाया है। जगदीश प्रसाद
 को और से मेरे द्वारा बिस्वा गया प्रमाण पत्रफर्मा
 कबट पूर्ण माना जाय श्री जगदीश प्रसाद निवासी
 ग्राम मेल्मुवा न हर-ताकदर वा मोहर फर्मा बनाया
 है।

जगन्नाथ लाल प्रधान
 ग्राम सभा नकुलहाल

राय बरेली
 26-12-77




सदा सित सुकल

729

In the Hon'ble Central Administrative Tribunal at
Allahabad, Circuit Bench,
Lucknow.

Registration No. 94 of 1988.

Jagdish Prasad

.....Applicant.

Versus

Divisional Superintendent, Post
Offices, Rae Bareilly and anotherRespondents.

REFERENCE NO. S.R. 5

295

In the Hon'ble Central Administrative Tribunal at
Allahabad, Circuit Bench,
Lucknow.

Registration No. 94 of 1988.

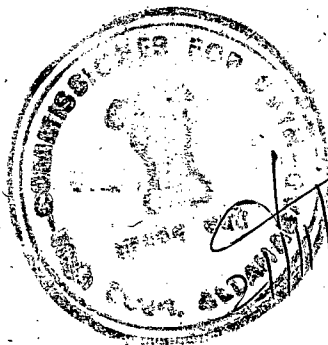
Jagdish Prasad

.....Applicant.

Versus

Divisional Superintendent, Post
Offices, Rae Bareilly and anotherRespondents.

INTERVENORS NO. S.R. 5



सुपरीमिडि सुकला

बोधना पत्र

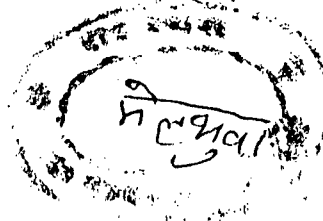
मैं ग्राम प्रधान मैल्पुरा परगना बतहसील उत्तरांचल
 जिला राय बरैली यह बोधना करता हूँ कि श्री
 लदा शिव सुक्ला पुत्र श्री शिव नारायण सुक्ला मेरी
 ग्राम लमा मैल्पुरा परगना बतहसील उत्तरांचल
 जिला राय बरैली के मूल एवं स्थायी
 निवासी वर्तमान निवासी हैं। उनके विरोध में
 श्री जगदीश प्रताप पुत्र श्री लक्ष्मी नारायण नि
 ग्राम मैल्पुरा ने दिनांक 9-2-89 को अपने
 सहयोगियों सहित बल प्रयोग एवं अशुचित
 दबाव द्वारा लदा शिव के विरुद्ध दायत
 हस्ताक्षर नमोहर लगावा लिया है किंतु
 अपनी कलम से नहीं लिखा है। अतः
 जगदीश प्रताप के द्वारा लदा शिव के विरुद्ध
 प्रस्तुत रिपोर्ट कोई भी प्रमाण पत्र मेरी
 ओर से अमान्य न की जाये माना जाय।

शिवराम लाल प्रधान

ग्राम लमा मैल्पुरा
 ज. ब. त. उत्तरांचल

लदा शिव सुक्ला

लदा शिव सुक्ला



277

In the Hon'ble Central Administrative Tribunal at
Allahabad, Circuit Bench,
Lucknow.

Registration No. 94 of 1985.

Jagdish Prasad

.....Applicant.

Versus

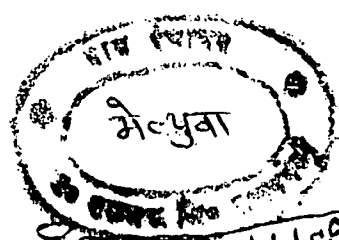
Divisional Superintendent, Post
Officer, Rao Baroli and anotherRespondents.

REFERENCE NO. GR. 6



स. द. शिवाय शुक्ला

हम सभी नीचे लिखे इस्तफारित
सदस्य गण निवासी ग्राम मैलपुवा
परगना व तहशील इलमऊ जि रायबरेली
प्रमाणित करता हूँ कि सदाशिव शक्ला
पुत्र श्री शिवनारायण शक्ला हमारी ग्राम
सभा मैलपुवा के अन्तर्गत एक संयुक्त
हिन्दू परिवार के सदस्य है जो कि
जन्मतः मूल एवं स्थायी निवासी है।
और अपने परिवार सहित हमारी
ग्राम सभा मैलपुवा में स्थायी रूप से
निवास करते चले आ रहे हैं। हम सभी
इसके उज्ज्वल भविष्य की कामना
करता हूँ।



शिवनारायण शक्ला
मैलपुवा

चौबे राम मुखर्जी ५-१-२८

वर्तमान उपप्रधान प्रधान
राम अथावा सदस्य (अतिथि)

राम लाल शर्मा सदस्य ग्राम सभा मैलपुवा
राम लाल शर्मा सदस्य ग्राम सभा मैलपुवा

राम प्रताप सदस्य ग्राम सभा मैलपुवा

राम लाल शर्मा सदस्य ग्राम सभा मैलपुवा
राम लाल शर्मा

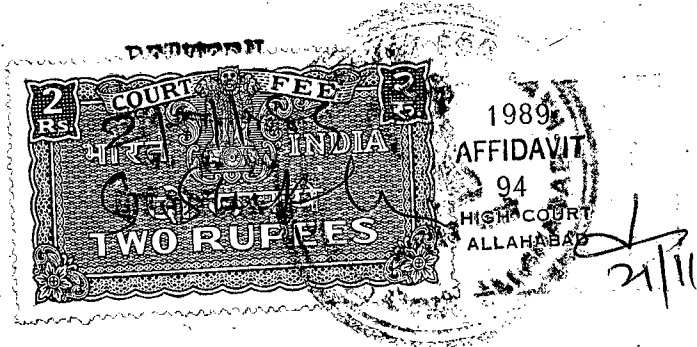


राम लाल शर्मा

279

In the Hon'ble Central Administrative Tribunal,
at Allahabad, Circuit Bench,
Lucknow.

Registration No.94 of 1988.



Jagdish Prasad

.....Applicant.

Versus

Divisional Superintendent,
Post Offices, Rae Bareilly and
another.

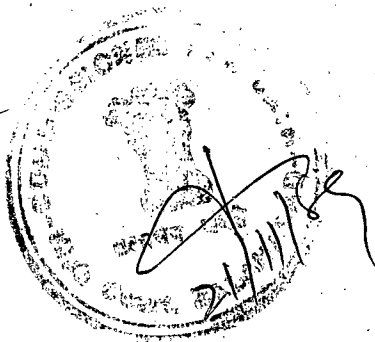
.....Respondents.

Affidavit

I, Sadashiv Shukla, son of Sri Shiv
Narain Shukla, aged about 36 years, resident of
village Melthuwa, post office Melthuwa, pargana
and tahsil Dalmau, district Rae Bareilly, the
deponent, do hereby solemnly affirm and state
on oath as under:-

1. That the deponent is the respondent no.2
in the above case and as such, is fully conversant
with the facts deposed to hereunder.

सदाशिव शुक्ला



2. That the contents of paragraphs 1 to 25 of the written representation i.e. reply are true to my personal knowledge and belief.

3. That Annexures-S.R.-1 to S.R.-6 annexed to the representation i.e. reply are true photostat copies of their originals, which the deponent also believes to be true.

Lucknow:

Dated: November 21st, 1989.

सदाशिव शुक्ला
(Sadashiv Shukla)
Deponent.

Verification

I, the abovenamed deponent do hereby verify that the contents of paragraphs 1 to 3 of this affidavit are true to my personal knowledge and belief and no part of it is false and nothing material has been concealed; so help me God.

Verified and signed in Court Campus at Lucknow this 21st day of November, 1989.

Lucknow:

Dated: November 21st, 1989.

सदाशिव शुक्ला
(Sadashiv Shukla)
Deponent.

I identify the deponent who has signed before me.

Advocate.
Advocate.



281

Solemnly affirmed before me on 21-11-89
at 12.40 a.m./p.m. by Sri Sadashiv Shukla, the
deponent, who is identified by Sri A.K. Pathak
Advocate, High Court, Lucknow.

I have satisfied myself by examining the
deponent that he understands the contents of this
affidavit which have been read over and explained
to him by me.



[Signature]
WASEEM AHMED
OATH TAKER
LUCKNOW
No. 19011-94
Date 21-11-89